

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No.233/2024/EZ**

IN THE MATTER OF:-

Jharana Dehury & Ors.

...Applicants

VERSUS

UNION OF INDIA & Ors.

....Respondents.

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Filed by

Amrita Pandey

Advocate F/747/2009



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No.233/2024/EZ**

IN THE MATTER OF:-

Jharana Dehury & Ors.

...Applicants

VERSUS

UNION OF INDIA & Ors.

....Respondents.

Sujoy Majumder
 General Manager
 The Singareni Collieries Co. Ltd.
 (A Govt. Company)
 Naktal Area, Angul, Odisha-759123

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT No.6
[THE SINGARENI COLLIERIES COMPANY LIMITED (SCCL)]**

I, Sujoy Majumder, Son of Late Nakuleshwar Majumder, aged about 59 years, currently working as General Manager in the Singareni Collieries Company Limited, Residing at: Angul District - Odisha, do hereby solemnly affirm and state on oath as follows:

1. I am authorized signatory of the respondent no. 6. I am authorized to depose on behalf of Respondent No.6 herein to file this Counter Affidavit.



2. It is submitted that I have read and understood the contents of Application and deny all the material allegations made therein against this Respondent, except those that are specifically admitted hereunder.

3. It is submitted that the present Original Application was filed alleging that the handing over of 643.095 Ha of Chhendipada -Kankurpal Reserve Forest land for the non-forestry use of Naini Open Cast Project (Coal Mine) of M/s. Singareni Collieries Company Ltd. was illegal and that the applicants' are the inhabitants of Chhendipada Tahasil, Angul District where this Project is proposing for Naini Opencast Project (Coal Mine) and the villagers are concerned of the illegal diversion of forest land by Govt. of India without following the compliances of Forest Clearance dated 12/10/2022. Further it is mentioned in the O.A. that, both stage-I and stage-II forest clearance orders impose the condition of compliance with the Forest Rights Act 2006 and while the Stage I condition has not been complied with, the Stage-2 clearance has been granted and final order under section 2 of the Forest (Conservation) Act, 1980 has been issued subject to the implementation of FRA, 2006 before handing over land to user agency where this seminal condition has remained fulfilled at all stages of the approval process even up to the present juncture where tree felling and construction activities are being proceeded with. It was also stated in the O.A. that the rights of the petitioners and other Scheduled Tribe population in the proposed project area is thus at the brink of being irredeemably affected against


 General Manager
The Singareni Collieries Co. Ltd.
 (A Govt. Company)
 N-1st Area, Angul, Odisha-759123



statutory provisions. Further, the prayer of the applicants is furnished below:--

- a. Restrain the respondents and Singareni Co. Ltd from accessing and using the forest land for non-forest activity.
 - b. Hold and declare handing over of forest land without compliance of Forest Right Act is illegal.
 - c. Direct the state respondent to comply with the provisions of the FRA, guidelines, rules and judicial precedent.
 - d. Pass any other order(s)/directions(s) that your Lordships may deem fit and proper in the interest of justice, equity and good conscience.
4. It is submitted that The Singareni Collieries Company Limited is a Government Company with the State of Telangana and Union of India having shares in ratio of 51:49 respectively. The Company is carrying out Mining Operation and is engaged in exploration, excavation, extraction and Mining of coal in the 6 Districts of Telangana State. For this purpose the Respondent Company has acquired/diverted large tracts of land (private, Government and Forest) by invoking various Acts and procedures established by the Government from time to time. Further, the respondent Company has acquired/diverted land at Chhendipada Tahasil of Angul District, Odisha for the purpose of Naini Open Cast Project.
5. In reply to para no. 1 of the affidavit, it is respectfully submitted that the Ministry of Coal, Government of

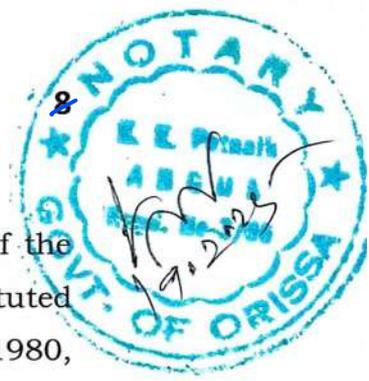
Sandeep
 General Manager
 The Singareni Collieries Co. Ltd.
 (A Govt. Company)
 Naini Area, Angul, Odisha-759122



India, allotted Naini Coal Mining Block to The Singareni Collieries Company Ltd., (the respondent no. 6 herein and herein after referred to as the respondent company), in Chhendipada Tahasil, Angul District, Odisha on 13.08.2015 for end use of coal at Singareni Thermal Power Plant (STPP) owned by the respondent company, located in Mancherial District, Telangana State. The total area of the Naini coal mine is 912.799 ha consisting of 783.275 ha of forest land (643.095 ha of Reserve Forest in ChhendipadaRF, Kankurpal RF and 140.180 ha of village forest) and 129.524 ha of Non-Forest Land (111.834 ha of Private land and 17.69 ha of Government Land). Ministry of Environment, Forest and Climate Change, Government of India accorded approval for diversion of the 783.275 ha of forest land in favour of the respondent company for the Naini Opencast Coal Mine Project as per the provisions of the Forest Conservation Act, 1980 by following all the procedures and process including conduct of gramasabhas under Forest Rights Act.

6. In reply to para no. 2 of the affidavit, it is respectfully submitted that the respondent company, has submitted online application (Proposal No. FP/OR/MIN/30980/2017) in the Parivesh Portal of Ministry of Environment, Forest and Climate Change, GoI in Dec, 2017 seeking prior approval of the Central Government for diversion of 783.275 ha of forest land consisting of 643.095 ha Forest in Chhendipada RF & Kankurpal RF and 140.180 ha of Village Forest and under Section 2 of the Forest (Conservation) Act, 1980 in favour of the respondent company for the Naini

Sandeep
 General Manager
 The Singareni Collieries Co. Ltd.
 (A Govt. Company)
 Naini Area, Angul, Odisha-759120



Opencast Coal Mine Project. After examination of the proposal by the Forest Advisory Committee constituted under section 3 of the Forest (Conservation Act), 1980, 'in-principle' approval (i.e., Stage-I) was granted to the forest diversion proposal vide letter of even number dated 28th July, 2021 by the Ministry of Environment, Forest and Climate Change, GoI subject to fulfillment of certain conditions prescribed therein **(Copy of the said Stage-I approval and screenshots of the portal is annexed hereto and marked as Annexure-R6/I)**. The respondent company has submitted the condition-wise compliance report in respect of in-principle (Stage-I) approval through the State Government of Odisha requesting Central Government for grant of final approval (Stage-II) **(A copy of Stage-I compliance report and screenshots of the portal is annexed hereto and marked as Annexure-R6/IA)**. On the basis of the Stage-I compliance report and the information on the subsequent Essential Details Sought (EDS), the Central Government under section 2 of the Forest (Conservation) Act, 1980, granted final approval (i.e., Stage-II) on 12.10.2022 for the non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest Land in favour of the respondent company for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha), subject to the fulfillment of certain conditions. **(Copy of the said Stage-II approval and screenshots of the portal is annexed hereto and marked as Annexure-R6/II)**. Subsequently, the MoEF & CC, GoI issued two amendments in the final (stage-II) approval for the

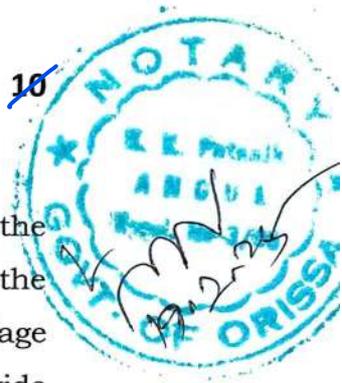

 General Manager
 The Singareni Collieries Co. Ltd.
 (A Govt. Company)
 N-1st Area, Angul, Odisha-759120



conditions A-1, A-2, A-4, A-5, A-6 and A-7. **(Copy of the said Amendment Letters** and screenshots of the portal **is annexed hereto and marked as Annexure- R6/III & Annexure-R6/IV).** Hence, it is clearly evident that the diversion of the Forest Land has been done in favour of the respondent company for the Naini Opencast Coal Mine Project as per the provisions of the Forest Conservation Act, 1980 by following all the procedures and process.

7. In reply to para no. 3 of the affidavit, it is respectfully submitted that the respondent company is a Government company jointly owned by Government of Telangana and Government of India with an equity share of 51:49. The Ministry of Coal, Government of India, allotted the Naini Coal Mining Block to the respondent company in Chhendipada Tahasil, Angul District, Odisha on 13.08.2015.
8. In reply to para no. 4 of the affidavit, it is respectfully submitted that the respondent company has submitted the compliance report in respect to the conditions stipulated in the final approval for approval of diversion of Forest Land on 24th June, 2024. **(Copy of the said covering letter is annexed hereto and marked as Annexure-R6/V).** After submission of the Stage-II compliance report, the Divisional Forest officer, Angul Forest Division, vide Memo No. 503/65/DRP/2024 Dated 04.07.2024, has handed over 643.095 ha of diverted Reserve Forest Land in Chhendipada and Kankurpal RF to the respondent company. **(Copy of the said DFO's letter covering letter is annexed**

S. S. S.
 General Manager
 The Singareni Collieries Co. Ltd.
 (A Govt. Company)
 W-1st Area, Angul, Odisha-759123



hereto and marked as Annexure-R6/VI). Later, the Tahsildar, Chhendipada has also handed over the possession of 140.180 ha of diverted Village (Revenue) Forest Land to the respondent company, vide letter No. 1953 dated 18.07.2024 **(Copy of the same is annexed hereto and marked as Annexure-R6/VII).** As such the transfer of Reserve Forest and the Village (Revenue) Forest Land has been done to the respondent company only after fulfillment of the conditions stipulated in the Stage-I and Stage-II clearance orders. Divisional Forest Officer, Angul Forest Division, vide letter dated 17.12.2024 issued directions to the Divisional Manager, Odisha Forest Development Corporation for felling of trees in diverted Forest Land **(Copy of the said DFO's letter is annexed hereto and marked as Annexure-R6/VIII).** Accordingly, Odisha Forest Development Corporation has commenced the tree felling activities in the diverted forest land from 20.12.2024.

9. In reply to para no. 5 of the affidavit, it is respectfully submitted that the respondent Company has submitted the compliance report in respect to the conditions stipulated in the final (stage-II) approval on 24th June, 2024. (Kindly peruse the Annexure-R6/V). After submission of the Compliance Report, the Divisional Forest officer, Angul Forest Division, vide Memo No. 503/65/DRP/2024 dated 04.07.2024 has handed over 643.095 ha of diverted Reserve Forest land in Chhendipada and Kankurpal RF to the respondent company. (Kindly peruse the Annexure-R6/VI)

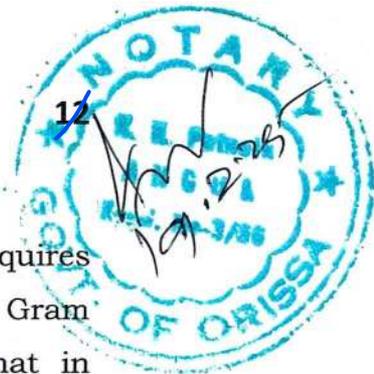
General Manager
The Singareni Collieries Co. Ltd.
(A Govt. Company)
 N-Inf Area, Angul, Odisha-75912.



10. In reply to para no. 6 of the affidavit, it is respectfully submitted that the Forest area of 783.275 ha within Naini Coal Mine consisting of 643.095 ha of Reserve Forest in Chhendipada and Kankurpal RF and 140.180 ha of Village (Revenue) Forest Land in Angul forest division has been diverted in favour of the respondent Company only after complying with all the stipulations made in Stage-I and Stage-II clearances. The forest diversion approval has been accorded by the Ministry of Environment, Forest and Climate Change for the purpose of Naini Opencast Coal Mining Project. For commencement of mining operations in Naini Coal Mine, it is essential to clear the trees standing over the diverted forest land. The felling of the trees in the diverted forest land is not illegal as alleged by the applicants but is being done only after obtaining the necessary permission from the Divisional Forest officer, Angul Forest division. (Kindly peruse the Annexure **R6/VIII**).

11. In reply to para no. 7 of the affidavit, it is respectfully submitted that the forest area has been diverted in favour of the respondent company only after fulfillment of the conditions stipulated in Stage-I and Stage-II clearance issued by the Ministry of Environment, Forest and Climate Change, Government of India. The compliance report to the conditions stipulated in the Stage-I and stage-II clearance order was submitted to DFO, Angul on 15.11.2021 and 21.06.2024 respectively. The applicants have alleged that the forest land has been transferred to the respondent company illegally for non-forestry use ignoring non-compliance of

Sunder
General Manager
The Singareni Collieries Co. Ltd.
(A Govt. Company)
 Naini Area, Angul, Odisha-759120



Condition B-13 of the Stage-II which requires settlement of Forest Rights, written consent of Gram Sabha etc. In the regard, it is submitted that in compliance to Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC(pt) dated 03.08.2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA' for short) on the forest land proposed to be diverted for non-forestry purpose, the District Collector, Angul vide letter No. 1661 dated 13.09.2019 issued FRA certificate in Form-II stating that complete process for identification and settlement of rights under FRA has been carried out for the entire 783.275 ha of forest land proposed for diversion. The copy of the FRA certificate was also furnished (against condition No. 9) while submitting Stage-I compliance report. Later, in compliance to observation of the MOEF&CC, GOI (intimated vide letter dated 13.01.2022), the Certificate of the District Collector, Angul was re-submitted by rectifying the area mentioned in the certificate. **Copy of the relevant supporting document in this regard is annexed hereto and marked as Annexure- R6/IX & IXA).**

12. At para nos. 8 and 9 of the affidavit, it is respectfully submitted that the Applicants in their complaint have mentioned about non-compliances of the conditions stipulated in the letter dated 20.01.2023 of the OSD-cum-Special Secretary to the Government, Forest,

J. S. Jena
 General Manager
 The Singareni Collieries Co. Ltd.
 (A Govt. Company)
 N-1st Area, Angul, Odisha-75912



Environment & Climate Change Department,
Government of Odisha.

In this regard, it is submitted that the Ministry of Environment, Forest and Climate Change, Government of India, vide letter dated 10.01.2023, addressed to the Addl. Chief Secretary (Forests), Government of Odisha has conveyed that with reference to the Government of Odisha's letter No. FE-DIV-0026-2021-19519/FE&CC dated 02.11.2022, the condition nos. A(1), A(5) and A(7) of the stage-II approval dated 12.10.2022 has been amended based on the recommendation of the FAC and approval by Competent Authority. The OSD-cum-Special Secretary to the Government, Forest, Environment & Climate Change Department, Government of Odisha, vide letter dated 20.01.2023, conveyed the same to the Principal Chief Conservator of Forests & HoFF, Odisha along with the copy of the amendment letter of the Ministry **(The copy of the letters is annexed hereto and marked as Annexure-R6/X)**. The copy of the said letter was also circulated to General Manager, M/s. Singareni Collieries Company Ltd., with the directions, (i) To publish the amended order in two daily newspapers, one in vernacular language and other in English language (ii) To submit the copy of the amendment letter along with the enclosure to the heads of the local bodies, Panchayats & Municipal bodies along with relevant offices of the State Government for display of the same for 30 days from the date of receipt and (iii) To intimate action taken report to State Forest Authorities, for reference. User agency was also asked to deposit NPV of Forest land in

Singareni
General Manager
The Singareni Collieries Co. Ltd.
(A Govt. Company)
N-111 Area, Angul, Odisha-759423



full, if not deposited yet and also submit quarterly compliance of the conditions stipulated in Forest Clearance to DFO, Angul Forest Division.

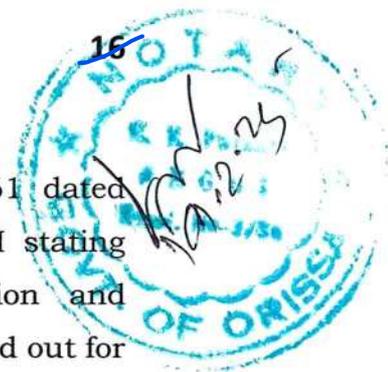
13. In reply to para nos. 8 and 9 of the affidavit, it is respectfully submitted that in compliance to the letter dated 20.01.2023 from OSD-cum-Special Secretary to the Government, Forest, Environment & Climate Change Department, Government of Odisha, the respondent Company has given publication about the amended order in "The New Indian Express-English paper" **(Copy of the paper publication is annexed hereto and marked as Annexure R6/XI)** and The Samaja- Odia language" **(Copy of the paper publication is annexed hereto and marked as Annexure- R6/XII)** on 22.01.2023 and also submitted the copy of the same to local bodies, Panchayats & Municipal bodies and relevant offices of the State Government on 23.01.2023 with a request to display the same on their Notice Board **(Copies of the copies of letters is annexed hereto and marked as Annexure- R6/XIII)**. Further, with regard to Net Present Value, it is submitted that as per the demand raised by the Forest Dept., the respondent company has already deposited an amount of Rs.97,37,99,525/- in Odisha CAMPA account No, 15082830980795 of Union Bank, Lodhi Road, New Delhi, vide RTGS UTR No. SBINR12021090640778836 dated 06.09.2021, which includes an amount of Rs.73,54,95,225/- paid towards Net Present Value(NPV) **(Copy of the e-pay order is annexed hereto and marked as Annexure-R6/XIV)**.

Sanjay
 General Manager
 The Singareni Collieries Co. Ltd.
 (A Govt. Company)
 No.1st Area, Angul, Odisha-759122



14. In reply to para no. 10 of the affidavit, it is respectfully submitted that in compliance to Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC(pt) dated 03.08.2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled tribes and other Traditional forest dwellers (Recognition of Forest Rights) Act, 2006 ('FRA' for short) on the forest land proposed to be diverted for non-forestry purpose, the District Collector, Angul vide letter No. 1661 dated 13.09.2019 issued FRA certificate in Form-II stating that complete process for identification and settlement of rights under FRA has been carried out for the entire 783.275 ha of Forest Land proposed for diversion. (Kindly peruse the Annexure-**R6/IX**). Further, on direction of the District Collector, Angul, the Block Development Officer, Chhendipada, vide letter No 3441 dated 06.09.2024, once again confirmed that there is no claim received on IFR/CFRR and CR from the villages Bimbhadarpur, Dhaurakhaman, Kasidiha, Kudapasi, Thalipasi, Tentuloigopinathpur & Chhendipada pending on Chhendipada RF, which is acquired by the respondent company. **(A copy of the letter is annexed hereto and marked as Annexure-R6/XV)**
15. In reply to para no. 11 of the affidavit, it is respectfully submitted that there is no interference with the forest rights or any attempt to dispossess the forest dwellers under any section of the Forest Rights Act, 2006 as the

[Signature]
 General Manager
The Singareni Collieries Co. Ltd.
 (A Govt. Company)
 Nimi Area, Angul, Odisha-759102

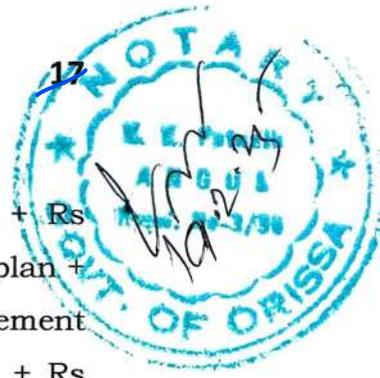


District Collector, Angul vide letter No. 1661 dated 13.09.2019 issued FRA certificate in Form-II stating that the complete process for identification and settlement of rights under FRA has been carried out for the entire 783.275 ha of forest land proposed for diversion. (Kindly peruse the Annexure-IX) Further to corroborate this, the Block Development Officer, Chhendipada has also confirmed, vide letter No 3441 dated 06.09.2024, that there is no claim received on IFR/CFRR and CR from the villages Bimbhadarpur, Dhaurakhaman, Kasidiha, Kudapasi, Thalipasi, Tentuloigopinathpur & Chhendipada depending on Chhendipada RF, which is acquired by Singareni Collieries Company Ltd. (Kindly peruse the Annexure-**R6/XV**).

16. In reply to para no. 12 of the affidavit, it is respectfully submitted that the diversion of Forest Land has been done in favour of the respondent company by following all the process and procedures laid down in the Forest (Conservation) Act, 1980 and hence there is no violation and non-compliance of any of the provisions of law. Coal production from Naini Coal Mine is vital to meet the coal requirement of the Power Plant attached to it. For commencement of mining activities, it is essential to clear the trees standing in the said diverted forest land.

As mandated by under the Forest (Conservation) Act, 1980, The Respondent Company has deposited Rs 179,17,56,342 in Odisha CAMPA account which includes Rs 73,54,95,225/- for Net present Value + Rs

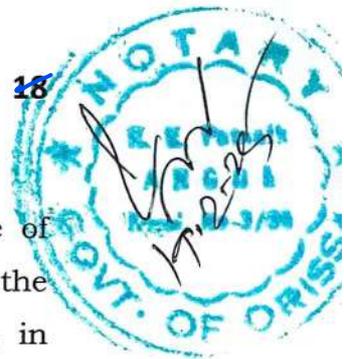
Sunder
 General Manager
The Singareni Collieries Co. Ltd.
 (A Govt. Company)
 Naini Area, Angul, Odisha-756114



23,83,04,300/- for Compensatory Afforestation + Rs 7,48,49,518/- for Regional Wildlife Management plan + Rs 51,39,14,865 for Wildlife/Elephant Management Plan + Rs 78,15,000 for 1.5 times Safety Zone + Rs 7,57,35,000/- for plantation scheme for area equivalent of 100 mtrs buffer around the mine lease + Rs 12,56,42,434/- for Soil Moisture Conservation Plan + Rs 2,00,00,000/- for Satkosia Tiger Conservation Foundation). **(A copy of the Payment Details is annexed hereto and marked as Annexure-R6/XVI)**

17. In reply to para no. 13 of the affidavit, it is respectfully submitted that in compliance to Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC(pt) dated 03.08.2009, the District Collector, Angul, vide letter No. 1661 dated 13.09.2019, issued FRA certificate in Form-II stating that complete process for identification and settlement of rights under FRA has been carried out for the entire 783.275 ha of Forest Land proposed for diversion. (Kindly peruse the Annexure-**R6/IX**).
18. In reply to para nos. 14 and 15 of the affidavit, it is respectfully submitted that the District Collector, Angul, vide letter No. 1661 dated 13.09.2019, has issued the FRA certificate in Form-II along with all the relevant documents(proceedings of DLC & SDLC meetings and Gramsabha etc.) as evidence certifying that complete process for identification and settlement of rights under FRA has been carried out for the entire 783.275 ha of forest land proposed for diversion.(kindly

Angul
General Manager
The Singareni Collieries Co. Ltd.
(A Govt. Company)
 Nrimf Area, Angul, Odisha-759120

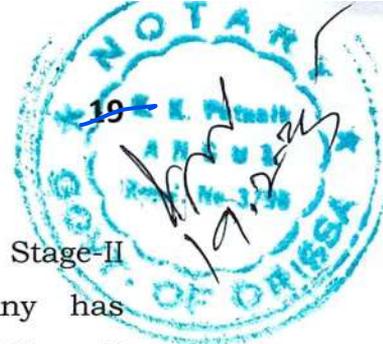


peruse the Annexure-**R6/IX**). The FRA Certificate of Collector, Angul was submitted in compliance to the condition 9 of the Stage-I clearance order. Later, in compliance to observation of the MOEF & CC, GOI (intimated vide letter dated 13.01.2022), the Certificate of Collector, Angul was re-submitted to the Ministry through the State Government on 17.03.2022 by rectifying the area mentioned in the certificate. **(Copy of the said Letter dated 17.03.2022 is annexed hereto and marked as Annexure-R6/XVII).**

19. In reply to para no. 16 of the affidavit, it is respectfully submitted that the Forest Clearance orders issued on 10.01.2023 and 13.03.2023 has been published in the English daily Newspaper "The Indian Express"(kindly peruse the Annexure-XI) and in Odiya daily Newspaper "The Samaja"(kindly peruse the Annexure-XII). **The copy of the amended orders published in the Newspaper is annexed hereto and marked as Annexure-R6/XVIIA& Annexure-R6/XVIII).** The Forest Clearance orders were also submitted to the local bodies, Panchayats and Municipal bodies and other relevant offices of the State Government with a request to display the forest clearance order in their Notice Board. (kindly peruse the Annexure-**R6/XIII**)

20. In reply to para no. 17 of the affidavit, it is respectfully submitted that the Forest Clearance order has been issued by the Ministry of Environment, Forest & Climate Charge, Government of India in favour of the respondent company only after fulfillment of the


 General Manager
The Singareni Collieries Co. Ltd.
(A Govt. Company)
 N-1st Area, Angul, Odisha-75912.



conditions stipulated in the Stage-I and Stage-II clearance orders. The respondent company has submitted the compliance report in respect of Stage-II Clearance on 21.06.2024. After submission of the Stage-II Compliance Report, DFO, Angul, vide Memo No. 5030/65/DRP/2024 Dated 04.07.2024 has handed over 643.095 ha of Reserve Forest Land to the respondent company (kindly peruse the Annexure VI). The respondent company, vide letter dated 08.07.2024 has informed the Vana Samrakshana Samiti regarding the handing over of the forest land to SCCL and its intension to take up the activities of tree enumeration and felling for commencement of mining operation. **(Copy of the said letter is annexed hereto and marked as Annexure-R6/XIX).** Consultations were conducted with the Vana Suraksha Samite (VSS), wherein their representatives, acting on behalf of the Chhendipada Village Committee and VSS, provided their written consent for the enumeration and felling of trees in the Naini coal mine Project Area. **(Copy of the said letter is annexed hereto and marked as Annexure-R6/XX)**

21. In reply to para no. 18 of the affidavit, it is respectfully submitted that in compliance to the amended condition B (A-2) of the modified Stage-II order issued by the Ministry of Environment, Forest and Climate Charge, Government of India, vide letter dated 13.03.2023, the Comprehensive Wildlife/Elephant Management Plan has been prepared by the Wildlife Institute of India, Dehradun suggesting the mitigative measures for avoiding man-animal conflict in future. The

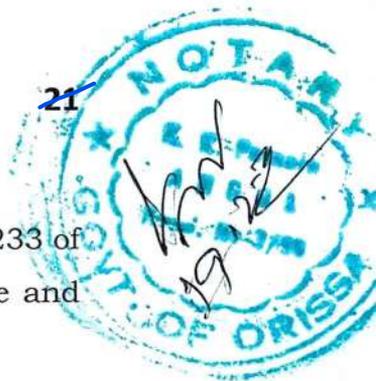
Sunder
 General Manager
 The Singareni Collieries Co. Ltd.
 (A Govt. Company)
 Naini Area, Angul, Odisha-759123



Wildlife/Elephant Management Plan has been approved by the PCCF(WL) & CWLW, Odisha with the financial outlay of Rs. 51,39,14,865/-. The respondent company has deposited the money in CAMPA account for the WLMP. **(A copy of approval letter is annexed hereto and marked as Annexure-R6/XXI).**

22. In reply to para no. 19 of the affidavit, it is respectfully submitted that implementation of the mitigation measures by the Forest Department as suggested by Wildlife Institute of India in the Wildlife/Elephant Management Plan., will help in mitigating the impact on the animals due to mining operations.
23. In the reply to para no.20 of the affidavit, it is submitted that SCCL will take up reclamation activities with the native species in consultation with the State Forest Department concurrently with the progress of mining operations in order to ensure better survival rate and maintain contiguity with the adjoining forest.
24. In reply to para nos. 21 of the affidavit, it is submitted that the diversion of Forest land required for Naini Coal Mine project and transfer of Forest Land to SCCL for non-forestry purpose has been done as per the provisions of F(C) Act and other applicable statutes.
25. In reply to para no.22 of the affidavit, it is submitted that the Coal is the primary commodity for meeting energy requirement of the Nation and as such coal mining is inevitable. The Forest Area within Naini coal mine has been diverted in favour of the respondent company under the Forest (Conservation) Act, 1980.

Jindan
 General Manager
 The Singareni Collieries Co. Ltd.
 (A Govt. Company)
 Naini Area, Angul, Odisha-75912



- 26. In view of the above, the Original Application No. 233 of 2024, filed by the petitioners is not maintainable and the same is liable to be dismissed.
- 27. It is submitted that the Answering Respondent reserves his right to file an Additional Counter affidavit during the course of hearing in the said Application as and when required.
- 28. In view of the above-mentioned facts, this Hon'ble Tribunal may be pleased to dismiss the Application made by the Applicants as devoid of merits and may pass orders as may deem fit in the interest of justice. The Answering Respondent prays accordingly.
- 29. That the statements contained in paragraph nos. 1 and 2 are true to my knowledge, the statements made in paragraph no. 3 to 27 are based on information derived from records, and the rest thereof are my humble submissions before this Hon'ble Tribunal.



... Affidavit No. 885 Date 19.2.25
 Dependent Deponents is/are being identified
 by Sri A. K. Dehuy Advocate, Assg
 before me on this 19th day of Feb 2025
 at about 10 AM PM solemnly affirm and
 state that the facts stated above are true
 to the best of my knowledge and belief

Sanjay
 19/02/2025
 General Manager
 The Singareni Collieries Co. Ltd.
 (A Govt. Company)
 DEPONENT
 Nijini Area, Angul, Odisha-759123
 Identified by me

Sanjay
 Advocate
 19/2/25

Sworn and signed before me on this
 the 19th day of February, 2025.

Before me
 Notary Public
19.2.25
 Khitendra Kumar Patnaik
 NOTARY PUBLIC
 ANGUL



VERIFICATION

I, Sujoy Majumder, Son of Late Nakuleshwar Majumder, aged about 59 years, currently working as General Manager in the Singareni Collieries Company Limited, Residing at: Angul District - Odisha, do hereby declare that the facts stated in the above Paragraphs i.e. from 1 to 29 are true to the best of my knowledge, belief and basing on record. The Counter Affidavit is being filed on behalf of Respondent Company. Hence, I verify the same as true and correct on this 19th day of Feb 2025.



DEPONENT
General Manager
The Singareni Collieries Co. Ltd.
(A Govt. Company)
H-1st Area, Angul, Odisha-759123



Khitendra Kumar Patnaik
NOTARY PUBLIC
ANGUL

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi - 110003.

Dated: 28th July, 2021

To,

The Addl. Chief Secretary (Forests),
Government of Odisha,
Bhubaneswar.

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) - reg.

Sir,

I am directed to refer to the Government of Odisha's letter No. 10F(Con)123/19-229/F&E dated 04.01.2020 on the above subject seeking prior approval of the Central Government under Section 2 of the Forest (Conservation) Act, 1980 and letter no. FE-DIV-0026-2021-3133/F&E dated 11.02.2021 forwarding additional information as sought by the Ministry vide its letter of even number dated 14.10.2020 and to say that the proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section - 3 of the aforesaid Act.

After careful examination of the proposal of the State Government and on the basis of the recommendations of the Forest Advisory Committee, and approval of the same by the competent authority of the MoEF&CC, New Delhi, the Central Government hereby accords 'in-principle' approval under Section - 2 of the Forest (Conservation) Act, 1980 for non-forestry use of 783.275 ha of forest land consisting

of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) subject to fulfilment of the following conditions:

A. Conditions which need to be complied prior to submission of compliance report for seeking Stage-II approval

1. Compensatory Afforestation (CA):

- i. The cost of CA at the prevailing wage rates as per CA scheme and the cost of survey, demarcation and erection of permanent pillars, if required on the CA land, shall be deposited in advance with the Forest Department by the user agency. The cost of CA should include maintenance for 10 years. The scheme may include afforestation of indigenous species with appropriate provision for anticipated cost increase for works scheduled for subsequent years;
 - ii. The KML files of diverted area, the CA areas, the proposed SMC treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.;
2. The User Agency shall transfer the funds towards the cost of Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 through online portal of CAMPA account of the State Concerned;
3. Compensatory levies to be realized from the User Agency under the project shall be transferred/ deposited, through e-challan, into the account of CAMPA pertaining to the State concerned through **e-portal** (<https://parivesh.nic.in/>);
4. In consultation with the State Forest Department, following schemes/plans shall be prepared and after obtaining approval from competent authority, same will be submitted to the Ministry:
- i. mitigative measures to minimize soil erosion and choking of stream, to be implemented within a period of three year of issue of Stage-II approval.
 - ii. For planting of adequate drought hardy plant species and sowing of seeds, in

the appropriate area within the mining lease to arrest soil erosion:

- iii. For construction of check dams, retention /toe walls to arrest sliding down of the excavated material along the contour
 - iv. To stabilize the overburden dumps by appropriate grading/ benching, which should also ensure angles of repose at any given place is less than 28° ; and
 - v. Top soil management plan.
6. A plan for plantation and SMC activities will be prepared to restock and rejuvenate the degraded forests (having crown density less than 0.40), if any, located in the area within 100 meter from outer perimeter of the mining lease.
 7. The User Agency shall prepare a list of existing village tanks and other water bodies with GPS co-ordinates located within five km from the mine lease boundary. This list is to be duly verified by the concerned Divisional Forest Officer. The User Agency shall regularly undertake desilting of these village tanks and other water bodies so as to mitigate the impact of siltation of such tanks/water bodies. A detailed approved plan for desilting of identified ponds and water bodies to be prepared in consultation with forest department and shall be submitted to MoEF & CC;
 7. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;
 8. State government shall submit a certificate that no plantation activities has been taken by the Forest department under any scheme/plan/programme in the land proposed for CA in last 10 years.

9. Wildlife Management Plan:

- i. A Wildlife/Elephant Management Plan, at project cost, shall be prepared by the State Government in consultation with national level institute such as Wildlife Institute of India or Indian Institute of Science and the PCCF (Wildlife) of the State for the protection and conservation of wildlife of the area and to mitigate adverse impacts of coal mining on the elephant population, their movements, etc. for entire coal bearing belt encompassing areas of Chhedipada, Janiha, Jarpada, ranges of Angul Division and Reamal range of Deogarh Division alongwith adjoining contiguous forest areas. Comments of the Project Elephant Division of the MoEF&CC (copy enclosed) shall be

addressed in the said Plan and a copy of approved Plan shall be submitted to the Ministry.

- ii. Cost of implementation of the Wildlife/Elephant Management Plan shall be apportioned among the coal mines as and when allotted in the areas.
- iii. Cost of implementation of the provisions of the Wildlife Management Plan, on *pro rata* basis, shall be deposited into the account of CAMPA of the State;

9. State Government shall complete settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest land to be diverted and submit the documentary evidence, as prescribed by this Ministry's letter No. 11-9/1998-FC (Pt.) dated 03.08.2009 read with 05.07.2013, in support thereof; and

10. The compliance report shall be uploaded on **e-portal** (<https://parivesh.nic.in/>).

B. Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department and undertaking in this respect shall be submitted prior to Stage-II approval

1. Legal status of the diverted forest land shall remain unchanged;
2. CA over degraded forest land, double in extent to the forest land being diverted, shall be raised by the State Forest Department at the project cost within three years from the date of grant of Stage - II approval;
3. In addition to the proposed CA, non-forest area equivalent in size to the diverted forest area shall be made available and mutated in favour of the State Forest Department out of the area available immediately after the closure and rehabilitation of mines of M/s SCCL from 2027-28 (or earlier) onwards, as already intimated by M/s SCCL vide their letter no. CMD/PS/H/129 dt. 29.09.2020.
4. At the time of payment of the NPV at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
5. Trees should be felled in phased manner as per the requirement in the

approved Mining Plan with prior permission of concerned DFO;

6. The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under the supervision of the State Forest Department.
7. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and to the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concern Regional Officer of MoEF&CC may direct for suspension of mining activities till such time such reclamation is satisfactorily executed.
8. **Safety Zone Management:** Following activities, at project cost, shall be undertaken by the user agency for the management of safety zone as per relevant guidelines issued by the Ministry:
 - i. User agency shall ensure demarcation of safety zone (7.5 meter strip all along the inner boundary of the mining lease area), and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing (on both sides) and deploying adequate number of watchers under the supervision of the. State Forest Department;
 - ii. Safety zone shall be maintained as green belt around mining lease and to ensure dense canopy in the area, regeneration shall be taken up in this area by the user agency at project cost under the supervision of the State Forest Department;
 - iii. Afforestation on degraded forest land to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost under the supervisions of the State Forest Department. The degraded forest land (DFL) so selected will be informed to the MoEF & CC with shape

- files before Stage-II approval and afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department; and
9. The State Government and the user agency shall ensure that safety zone is maintained as per the prescribed norms.
 10. The User Agency shall comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them to a condition which is fit for growth of fodder, flora, fauna, etc. in a timely manner;
 11. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;
 12. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
 13. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
 14. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and DGPS coordinates;
 15. The layout plan of the mining plan/ proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal;
 16. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
 17. No damage to the flora and fauna of the adjoining area shall be caused;
 18. The User Agency shall submit the annual self -compliance report in respect of

the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year;

19. Any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife; and
20. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.
21. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.

After receipt of compliance report on fulfilment of the conditions mentioned above, the proposal shall be considered for final approval under Section-2 of the Forest (Conservation) Act, 1980. Transfer of forest land shall not be affected till final approval is granted by the Central Government in this regard.

Yours faithfully,

Sd/-

(Sandeep Sharma)

Assistant Inspector General of Forests

Copy to:

1. The PCCF (HoFF), State Forest Department, Government of Odisha, Bhubaneswar
2. The Nodal Officer (FCA), O/o PCCF, State Forest Department, Government of Odisha, Bhubaneswar
3. The Regional Officer (Central), Integrated Regional Office of MoEF&CC at Bhubaneswar
4. User Agency

5. Monitoring Cell, FC Division, MoEF&CC, New Delhi

6. Guard File



Sno.	State Name	Proposal No.	RO/Ministry File Number	Proposal Name	Category	User Agency Name	Area (ha.)	Proposal Status	Proposal received electronically on	View Report of Part-I	View Report of PartII	View TimeLine Details	Related Documents
1	Orissa	FP/OR/MIN/30980/2017	8-01/2020-FC	Naini Open Cast Project (Coal), (Rated Capacity 10 MTPA, Singareni Collieries Company Ltd., Angul, Dist- Odisha)	Mining	SCCL NAINI	783.275	APPROVED	28 Dec 2017				<p>EDS Compliance Reply(Secretary): 28/09/2022</p> <p>Compliance Report: 21/09/2022</p> <p>Stage-I: 28/07/2021</p> <p>Stage-II: 12/10/2022</p> <p>EDS(Addl. Info): 17 Apr 2020</p> <p>FSI: 17 Apr 2020</p> <p>factsheet: 18 Sep 2020</p> <p>EDS(Addl. Info): 14 Oct 2020</p> <p>factsheet: 23 Mar 2021</p> <p>comments of PE: 25 Jun 2021</p> <p>EDS after IPA: 10 Jun 2022</p> <p>Modification of II: 10 Jan 2023</p>

**THE SINGARENI COLLIERIES COMPANY LIMITED**

(A Government Company)

BIKASH NAGAR, FCI ROAD, TURANGA, ANGUL, 759123, ODISHA

NAINI AREA**CIN: U10102TG1920SGC000571**

Ref No. :Naini Area/GMO/FDP/Stage-1 Com/2021/658

Date: 15.11.2021

To

**The Divisional Forest Officer,
Angul Forest Division**

Sir,

Sub: FC Act- Diversion of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest land in favour of M/s Singareni Collieries Company Ltd (SCCL) for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) – submission of report on compliance to stipulations in Stage-1 FC approval accorded, request to forward this Compliance report-Reg.

- Ref: i) Proposal No. FP/OR/MIN/30980 / 2017
ii) MoEF& CC File No. 8-01/2020-FC dated 28.07.2021
iii) The DFO, Angul Letter No.6079/79/DRP/2020/Dated.06.08.2021
iv) The DFO, Angul Letter No.6858/79/DRP/2020/Dated.01.09.2021
v)The DFO, Angul Letter No. 8640/110/DRP/2021/Dated 03.11.2021
vi) The DFO, Angul Letter No. 8859/110/DRP/2021/Dated 06.11.2021

With reference to the letter cited above (ii), the MOEF & CC, GOI, has accorded permission for diversion of 783.275 Ha of forest land, which involves 643.095 ha of RF and 140.180Ha of village forest, in favour of Singareni Collieries Company (SCCL) for Naini Open Cast Project, situated in Angul Forest Division.

This order was communicated vide reference 2nd and 3rd cited with instructions to comply with the stipulation and submit the compliance report condition wise. Accordingly, condition wise compliance report to the conditions stipulated in Stage-I is submitted as below:

Sl. No.	Conditions	Compliance
A.	Conditions which need to be complied prior to submission of compliance report for seeking Stage-II approval	
I.	Compensatory Afforestation (CA):	
i.	The cost of CA at the prevailing wage rate as per CA scheme and the cost of survey.	In compliance to this condition, as per demand raised by the forest

	demarcation and erection of permanent pillars, if required on the CA land, shall be deposited in advance with the Forest Department by the user agency. The cost of CA should include maintenance for 10 years. The scheme may include afforestation of indigenous species with appropriate provision for anticipated cost increase for works scheduled for subsequent years.	department, the SCCL has deposited an amount of Rs. 97,37,99,525/- in ORISSA CAMPA account No. 150825830980795 of Union Bank, Lodi Road, New Delhi vide RTGS UTR No. SBINR12021090640778836 Dt. 06.09.2021 which includes an amount of 23,83,04,300/- towards CA charges. Copy of challan & e pay order details is enclosed as Annexure-I
ii.	The KML files of diverted area, the CA areas, the proposed SMC treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details.	In compliance to this condition KML files of diverted forest area, the CA areas and SMC treatment area is enclosed in soft copy in a pen drive.
2.	The User Agency shall transfer the funds towards the cost of Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 through online portal of CAMPA account of the State Concerned.	In compliance to this condition, as per demand raised by the Forest department, the SCCL has deposited an amount of Rs. 97,37,99,525/- in ORISSA CAMPA account No. 150825830980795 of Union Bank, Lodi Road, New Delhi vide RTGS UTRNo. SBINR12021090640778836 Dt. 06.09.2021 which includes an amount of 73,54,95,225/- towards NPV. Copy of challan & e pay order details is enclosed as Annexure-I.
3.	Compensatory levies to be realized from the User Agency under the project shall be transferred/deposited, through e-Challan, into the account of CAMPA pertaining to the State concerned through e-portal (https://parivesh.nic.in/).	All the compensatory levies has been deposited in ODISHA CAMPA account No. 150825830980795 of Union Bank, Lodi Road, New Delhi vide RTGS UTRNo. SBINR12021090640778836 Dt. 06.09.2021. Enclosed as Annexure A-I.
4.	In consultation with the State Forest Department, following schemes/plans shall be prepared and after obtaining approval from competent authority, same will be submitted to the Ministry:	
i.	Mitigative measures to minimize soil erosion and choking of stream, to be implemented within a period of three year of issue of stage-II approval	Detailed scheme with financial out lay of Rs.14,40,66,106.00 has been prepared and enclosed which is approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. The same will be implemented by the Singareni Collieries Company Ltd., at Project cost. Undertaking has been given, for implementation of the schemes, and enclosed as Annexure A-II.

ii.	For planting of adequate drought hardy plant species and sowing of Seeds, in the appropriate area within the mining lease to arrest soil erosion.	Detailed scheme with financial out lay of Rs. 4,65,53,563.00 has been prepared and enclosed which is approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. The same will be implemented by the Singareni Collieries Company Ltd., at Project cost. Undertaking has been given, for implementation of the schemes, and enclosed as Annexure A-III.
iii.	For construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour	Detailed scheme with financial out lay of Rs. 4,34,91,712.00 has been prepared and enclosed which is approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. The same will be implemented by the Singareni Collieries Company Ltd., at Project cost. Undertaking has been given, for construction of check dams, retention / toe walls to arrest sliding down of the excavated material along the contour, and enclosed as Annexure A-IV.
iv.	To stabilize the overburden dumps by appropriate grading/ benching, which should also ensure angles of repose at any given place is less than 28°.	Detailed scheme with financial out lay of Rs. 1,10,22,131.00 has been prepared and enclosed which is approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. The same be implemented by the Singareni Collieries Company Ltd., at Project cost. Undertaking has been given, to stabilize the overburden dumps by appropriate grading/ benching, which should also ensure angles of repose at any given place is less than 28°, and enclosed as Annexure A-V.
v.	Top soil management plan.	Detailed scheme with financial out lay of Rs. 3,36,10,774.00 has been prepared and enclosed which is approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. The same will be implemented by the Singareni Collieries Company Ltd., at Project cost. Undertaking has been given, for Top soil management scheme, and enclosed as Annexure

		A-VI.																		
6.	A plan for plantation and SMC activities will be prepared to restock and rejuvenate the degraded forests (having crown density less than 0.40), if any, located in the area within 100 meter from outer perimeter of the mining lease.	Naini Coal Block is surrounded by Coal Blocks on all the four sides. North- Chhendipada-I Coal Block South- Karadabahal Coal Block East - Bankhoi Coal Block. West -Baitarani East Coal Block. Hence, no degraded forest is available around the boundary of the area proposed for diversion.																		
7.	The User Agency shall prepare a list of existing village tanks and other water bodies with GPS co-ordinates located within five km from the mine lease boundary. This list is to be duly verified by the concerned Divisional Forest Officer. The User Agency shall regularly undertake desilting of these village tanks and other water bodies so as to mitigate the impact of siltation of such tanks/ water bodies. A detailed approved plan for desilting of identified ponds and water bodies to be prepared in consultation with forest department and shall be submitted to MoEF& CC.	Detailed scheme with financial out lay of Rs. 4,01,50,653.00 has been prepared and enclosed which is approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. The same will be implemented by the Singareni Collieries Company Ltd., at Project cost. Undertaking has been given, for desilting of village tanks as per the scheme, and enclosed as Annexure A-VII. There are 5 main village tanks Longitude& Latitude are as follows. <table border="1" data-bbox="943 1016 1398 1451"> <thead> <tr> <th>Sl. No</th> <th>longitude</th> <th>latitude</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>84°54'18.7 8002"</td> <td>21°03'29.5 9216"</td> </tr> <tr> <td>2</td> <td>84°54'51.9 4296"</td> <td>21°03'17.2 0039"</td> </tr> <tr> <td>3</td> <td>84°51'34.3 0018"</td> <td>21°02'02.0 8824"</td> </tr> <tr> <td>4</td> <td>84°56'30.8 7572"</td> <td>21°03'19.8 5258"</td> </tr> <tr> <td>5</td> <td>84°56'23.8 4867"</td> <td>21°04'22.9 4233"</td> </tr> </tbody> </table>	Sl. No	longitude	latitude	1	84°54'18.7 8002"	21°03'29.5 9216"	2	84°54'51.9 4296"	21°03'17.2 0039"	3	84°51'34.3 0018"	21°02'02.0 8824"	4	84°56'30.8 7572"	21°03'19.8 5258"	5	84°56'23.8 4867"	21°04'22.9 4233"
Sl. No	longitude	latitude																		
1	84°54'18.7 8002"	21°03'29.5 9216"																		
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4	84°56'30.8 7572"	21°03'19.8 5258"																		
5	84°56'23.8 4867"	21°04'22.9 4233"																		
7.	The cost of felling of trees shall be deposited by the User Agency with the State Forest Department.	In compliance to this condition an undertaking has been given, for payment towards cost of tree felling, as and when demanded by the Forest Department. Enclosed as Annexure-A-VIII.																		
8.	State Government shall submit a certificate that no plantation activities has been taken by the Forest department under any scheme/plan/programme in the land proposed for CA in last 10 years.	No plantation has been taken up in the land proposed for CA in last 10 years. A certificate/letter to this effect issued by the DFO, Boudh Forest Division vide letter No. 2939 Dt 08.07.2020 and DFO, Bolangir Forest Division vide letter No. 2447 Dt 16.06.2020 is enclosed. Copy of Letters enclosed Annexure- II & III																		

9.	Wildlife Management Plan:	
i.	<p>A Wildlife/Elephant Management plan, at project cost, shall be prepared by the State Government in consultation with national level institute such as Wildlife Institute of India or Indian Institute of Science and the PCCF (Wildlife) of the State for the protection and conservation of wildlife of the area and to mitigate adverse impacts of coal mining on the elephant population, their movements, etc. for entire coal bearing belt encompassing areas of Deogarh Division alongwith adjoining contiguous forest areas. Comments of the Project Elephant Division of the MoEF&CC (copy enclosed) shall be addressed in the said plan and a copy of approved Plan shall be submitted to the Ministry.</p>	<p>In compliance to this condition, as suggested by the Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Odisha, vide letter No. 10807/CWLW-FDWC-FD-0034-2021 dated 05.11.2021 (enclosed as Annexure-IV), M/s The Singareni Collieries Company Limited do hereby undertake to deposit Rs 7,48,49,518/- into the account of CAMPA of the State towards Regional Wildlife Management Plan, as per the demand raised by the DFO, Angul vide letter no. 8859/110/DRP/2021 Dated 06.11.2021(enclosed as Annexure-V).</p> <p>M/s The Singareni Collieries Company Limited further undertakes to bear the differential cost for preparation and implementation of Wild Life/Elephant Management Plan on pro-rata basis as suggested by the Special Secretary to Government, Forest, Environment & Climate Change Department vide letter No. FE-DIV-FLD-0026-2021-19295/FE&CC dated 02.11.2021. An undertaking has been given and enclosed as Annexure-A-IX.</p>
ii.	<p>Cost of implementation of the Wildlife/Elephant Management Plan shall be apportioned among the coal mines as and when allotted in the areas.</p>	<p>In compliance to this condition an undertaking has been submitted for payment towards implementation of the Wildlife/Elephant Management plan as and when demanded by the Forest department and enclosed as Annexure-A-IX.</p>
iii.	<p>Cost of implementation of the provisions of the Wildlife Management Plan, on pro rata basis, shall be deposited into the account of CAMPA of the State.</p>	<p>In compliance to this condition an undertaking has been given for payment towards implementation of the Wildlife/Elephant Management plan as when demanded by the Forest department and enclosed as Annexure-A-IX.</p>
9.	<p>State Government shall complete settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, on the forest</p>	<p>The SCCL has already obtained and submitted the NOC under ROFR Act vide reference 1661, Dated 13.09.2019. An undertaking has</p>

	land to be diverted and submit the documentary evidence, as prescribed by this Ministry's letter No. 11-9/1998-FC (Pt.) dated 03.08.2009 read with 05.07.2013, in support thereof.	been given for settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, if any, and enclosed as Annexure-A-X.
10.	The compliance report shall be uploaded on e-portal (https://parivesh.nic.in/).	The compliance report has been uploaded on e-portal.
B.	Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department and undertaking in this respect shall be submitted prior to Stage-II approval	
1.	Legal status of the diverted forest land shall remain unchanged.	In compliance to this condition an undertaking has been given, for maintaining the legal status of the diverted forest land as it is. The legal status will remain as Forest. Enclosed as Annexure-B-I.
2.	CA over degraded forest land, double in extent to the forest land being diverted, shall be raised by the State Forest Department at the project cost within three years from the date of grant of Stage - II approval.	SCCL has deposited an amount of Rs. 97,37,99,525/- in ORISSA CAMPA account No. 150825830980795 of Union Bank, Lodi Road, New Delhi vide RTGS UTR No. SBINR12021090640778836 Dt. 06.09.2021 which includes an amount of 23,83,04,300/- towards CA charges over degraded forest land. Copy of challan & e pay order details is enclosed as Annexure-B-II. It is for the forest department to take up the plantation as stipulated within time frame.
3.	In addition to the proposed CA, non-forest area equivalent in size to the diverted forest area shall be made available and mutated in favour of the State Forest Department out of the area available immediately after the closure and rehabilitation of mines of M/s SCCL from 2027-28 (or earlier) onwards, as already intimated by M/s SCCL vide their letter no. CMD/PS/H/129 dt.29.09.2020.	In compliance to this condition, the SCCL Board of Directors in its 558 th meeting held on 25.09.2021 approved for mutation of non-forest land vide minutes dated 06.10.2021. An undertaking has been given, to mutate non forest area equivalent to the size of the diverted forest area to the State Forest Department after closure and rehabilitation of mines of M/s SCCL, and enclosed as Annexure-B-III.
4.	At the time of payment of the NPV at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India.	In compliance to this condition an undertaking has been given, to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India, and enclosed as Annexure-B-IV.
5.	Trees should be felled in phased manner as per the requirement in the approved Mining	In compliance to this condition an undertaking has been given, that

	Plan with prior permission of concerned DFO.	tree felling shall be done in phased manner as per the progressive requirement of the mine as per approved Mining Plan with prior permission of the DFO, Angul, and enclosed as Annexure-B-V.
6.	The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under the supervision of the State Forest Department.	In compliance to this condition an undertaking has been given, that all possibility shall be explored for translocation of maximum number of trees identified to be felled and any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department, and enclosed as Annexure-B-VI.
7.	The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and to the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concern Regional Officer of MoEF&CC may direct for suspension of mining activities till such time such reclamation is satisfactorily executed	In compliance to this condition an undertaking has been given, that mining shall be done in a phased manner after taking due care of reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by SCCL from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry, and enclosed as Annexure-B-VII.
8.	<p>Safety Zone Management: Following activities, at project cost, shall be undertaken by the user agency for the management of safety zone as per relevant guidelines issued by the Ministry.</p> <p>(i) User agency shall ensure demarcation of safety zone (7.5 meter strip all along the inner boundary of the mining lease area), and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing (on both sides) and deploying adequate number of watchers under the supervision of the. State Forest Department.</p>	<p>i) The area will be properly demarcated.</p> <p>In compliance to this condition an undertaking has been given, for providing fencing, protection and regeneration of safety zone by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing (on both sides) and deploying adequate number of watchers under the supervision of the State Forest Department as per the approved</p>

	<p>(ii) Safety zone shall be maintained as green belt around mining lease and to ensure dense canopy in the area, regeneration shall be taken up in this area by the user agency at project cost under the supervision of the State Forest Department.</p> <p>(iii) Afforestation on degraded forest land to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost under the supervisions of the State Forest Department. The degraded forest land (DFL) so selected will be informed to the MoEF & CC with shape files before Stage-II approval and afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department.</p>	<p>scheme, and enclosed as Annexure-B-VIII.</p> <p>ii) In compliance to this condition an undertaking has been given, to maintain Safety zone as green belt around mining lease and to ensure dense canopy in the area, regeneration shall be taken up in this area by SCCL at project cost under the supervision of the State Forest Department as per the approved scheme, and enclosed as Annexure-B-IX.</p> <p>iii) In compliance to this condition, SCCL has deposited an amount of Rs. 41,74,225.00 in ORISSA CAMPA account No. 150825830980918 of Union Bank, Lodi Road, New Delhi vide RTGS UTR No. SBINR52021110850678029Dt. 08.11.2021 towards charges for afforestation in degraded forest land over one and a half times the area under safety zone as per letter number 8640/110/DRP/2021/Dated.03.11.2021. Copy of challan & bank counter slip is enclosed as Annexure-VI. Afforestation in the degraded forest land identified will be done as per the approved scheme. Degraded forest for this purpose has been selected in Lodhahari R.F of Kaniha range, Angul Forest Division. Enclosed as Annexure-B-X.</p>
9.	The State Government and the user agency shall ensure that safety zone is maintained as per the prescribed norms.	In compliance to this condition an undertaking has been given, to ensure that safety zone will be maintained as per the approved scheme, and enclosed as Annexure-B-XI.
10.	The User Agency shall comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to	In compliance to this condition an undertaking has been given, to comply with the Hon'ble Supreme Court order on re-grassing, and re-

	mining to restore them to a condition which is fit for growth of fodder, flora, fauna, etc. in a timely manner.	grass the mining area and any other areas which may have been disturbed due to mining to restore them to a condition which is fit for growth of fodder, flora, fauna, etc. in a timely manner, and enclosed as Annexure-B-XII.
11.	Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under.	In compliance to this condition an undertaking has been given, that the period of diversion of the said forest land shall be co-terminus with the period of the mining lease granted under the Mines and Minerals (Development & Regulating) Act, 1957 or Rules framed there under, and enclosed as Annexure-B-XIII.
12.	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required.	In compliance to this condition, in 20 th meeting OF THE EXPERT APPRAISAL COMMITTEE FOR ENVIRONMENT APPRAISAL OF COAL MINING PROJECTS HELD ON - - 13-14 OCTOBER, 2021 recommended for grant of EC to the Project. An undertaking has been given, that SCCL shall obtain the Environment Clearance as per the provisions of the Environmental (protection) Act, 1986, and enclosed as Annexure-B-XIV.
13.	No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas.	In compliance to this condition an undertaking has been given, that no labour camp shall be established on the forest land and shall also provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas, and enclosed as Annexure-B-XV.
14.	The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and DGPS coordinates.	In compliance to this condition, it is to state that the boundary of the diverted forest land, mining lease and safety zone area, has been demarcated on ground at the project cost, and an undertaking has been given, for erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates, and enclosed as Annexure-B-XVI.
15.	The layout plan of the mining plan/ proposal	In compliance to this condition an

	shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal.	undertaking has been given, that the layout plan of the mining plan/proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal, and enclosed as Annexure-B-XVII.
16.	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government.	In compliance to this condition an undertaking has been given, that the forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government, and enclosed as Annexure-B-XVIII.
17.	No damage to the flora and fauna of the adjoining area shall be caused.	In compliance to this condition an undertaking has been given, that no damages shall be caused to the flora and fauna of the adjoining area, and enclosed as Annexure-B-XIX.
18.	The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by the end of March every year.	In compliance to this condition an undertaking has been given, that SCCL shall submit the annual self-compliance report to the State Government, concerned Regional Office and to the Ministry by the end of March every year regularly, and enclosed as Annexure-B-XX.
19.	Any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife.	In compliance to this condition an undertaking has been given, that SCCL shall comply any other condition that concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife, and enclosed as Annexure-B-XXI.
20.	The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project.	In compliance to this condition an undertaking has been given, that SCCL shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order(s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project, and enclosed as Annexure-B-XXII.

21.	Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.	In compliance to this condition an undertaking has been given, that SCCL shall not violate any of the conditions mentioned in MoEF & CC File No. 8-01/2020-FC Dt. 28.07.2021 and Forest (Conservation) Act, 1980, as issued by Ministry's letter No. 5-2/2017-FC dated 28.03.2019, enclosed as Annexure-B-XXIII.
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Six (06) sets of compliance report as desired are herewith submitted.

It is requested that this compliance report may please be submitted to the MOEF & CC, GOI, through the Principal Chief Conservator of Forests & HOFF, Odisha, and the State Government, with a request to obtain and communicate final approval for diversion of the area for starting the mining.

Thanking you,

Yours faithfully,



Authorized Signatory
Naini Area, SCCL,
General Manager

The Singareni Collieries Co. Ltd.
(A. Govt. Company)
Naini Area, Angul, Odisha-759122

Copy submitted:

The Principal Chief Conservator of Forests & HOFF, Odisha Forest Department, for favour of information please.

The Principal Chief Conservator of Forests & Chief Wildlife Warden, Odisha Forest Department, for favour of information please. It is requested that orders may be accorded to the suitable agency/ WII for preparation of the Wildlife/Elephant Management Plan.

The Additional Principal Chief Conservator of Forests & Nodal Officer (FC), Odisha Forest Department, for favour of information please.

The Inspector General of Forests (FC), Ministry of Environment, Forests & Climate Change, GOI, New Delhi, for favour of information please.

The Deputy Director General, Ministry of Environment, Forests & Climate Change, GOI, Regional Office, Bhubaneswar, for favour of information please.

The Regional Chief Conservator of Forests, Angul, Odisha Forest Department, for favour of information please.

Yours faithfully



Authorized Signatory
Naini Area, SCCL
General Manager

The Singareni Collieries Co. Ltd.
(A. Govt. Company)
Naini Area, Angul, Odisha-759122

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A. General Details

- (i). **Proposal No.** : FP/OR/MIN/30980/2017
- (ii). **Name of Project for which Forest Land is required** : Naini Open Cast Project (Coal), (Rated Capacity 10 MTPA, Singareni Collieries Company Ltd., Angul, Dist- Odisha)
- (iii). **Short narrative of the proposal and Project/scheme for which the forest land is required** : To meet 10 MTPA coal requirement for 3 X 600 MW power plant at Jaipur, Mancherla Dist, Telangana State for which 912.799 ha of land is required out of which 783.275 forest land is required to be diverted under Section 2 (ii) of FC Act, 1980
- (iv). **File no.** : 8-01/2020-FC
- (v). **State** : Orissa
- (vi). **Category of the Project** : Mining
- (vii). **Shape of forest land proposed to be diverted** : Non Linear
- (viii). **Area of forest land proposed for diversion(in ha.)**: 783.275

B. Time Line

Proposal No.	Submitted by User Agency	Query for Shortcoming (if any) by Nodal Officer	Resubmission of Proposal by User Agency	Query by Nodal Officer for submitting Hard Copies	Uploading (by U.A.) of copies of receipt received from DFO & DC	Division	Circle	Nodal Office	State Government	MoEFCC, New Delhi	Regional Office (SIR) uploaded on	Stage-I Approval on	Compliance Report Submitted by State on	Stage-II Approval on
FP/OR/MIN/30980/2017	28/12/2017	aa		30/12/2017	01/01/2018	Angul :01/01/2018	Angul 20/07/2019 (Angul)	Orissa 21/10/2019	Orissa 07/12/2019	09/01/2020	23/01/2020 21/02/2020	28/07/2021 By : Head Office	Orissa 23/12/2021	12/10/2022 By : Head Office

C. Essential Details Sought History

Communication between MoEFCC, New Delhi & State Government	Communication between State Government & Nodal Officer	Communication between Nodal Officer & Circle	Communication between Circle & Division	Communication between Division & User Agency
Query raised by MoEFCC, New Delhi on 21/04/2020 Replied by State Government (Orissa) on: 10/09/2020 Query raised by MoEFCC, New Delhi on	Query raised by State Government (Orissa) on: 29/12/2020 Replied by Nodal Officer (Orissa) on: 02/02/2021			Query raised by DFO (Angul) on: 11/01/2018 Replied by UA on: 07/06/2019

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Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi - 110003.

Dated: 12th October, 2022

To,
The Addl. Chief Secretary (Forests),
Government of Odisha,
Bhubaneswar.

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada and Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) - reg.

Sir,

I am directed to refer to the Government of Odisha's letter No. 10F(Con)123/19-229/F&E dated 04.01.2020 on the above subject seeking prior approval of the Central Government under section 2 of the Forest (Conservation) Act, 1980. After careful examination of the proposal by the Forest Advisory Committee, constituted under section 3 of the said Act, 'in-principle' approval to the proposal under the Forest (Conservation) Act, 1980 was granted vide this Ministry's letter of even number dated 28th July, 2021 subject to fulfillment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter No. 21909/9F(MG)-380/2019 dated 18.12.2021, letter no. 5677/9F (MG) - 380/2019 dated 17.03.2022, letter no. FE-DIV-FLD-0026-2021-8586/FE&CC dated 07.05.2022, letter no. 9986/9F (MG)-380/2019 dated 13.05.2022, letter No. 13632/9F(MG)-380/2019 dated 12.07.2022 and letter no. 18977/9F (MG)-380/2019 dated 26.09.2022, final approval of Central Government under section 2 of the Forest (Conservation) Act, 1980 is hereby granted for the non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) subject to the fulfillment of the following conditions:

A. Conditions which need to be complied prior to handing over of forest land by the State Forest Department

1. The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be intimated to and concurred by the concerned IRO of the Ministry before actual breaking/non-forestry use of the forest land;
2. Wildlife/Elephant Management Plan, at project cost, shall be prepared, by the

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State Government in consultation with national level institute such as Wildlife Institute of India, BNHS or Indian Institute of Science and the PCCF (Wildlife) of the State for the protection and conservation of wildlife of the area and to mitigate adverse impacts of coal mining on the elephant population, their movements, etc. for entire coal bearing belt encompassing areas of Chhendipada, Kaniha, Jarpada, ranges of Angul Division and Reamal range of Deogarh Division alongwith adjoining contiguous forest areas. Progress on the preparation of said Management Plan shall be submitted to the Integrated Regional Office of the Ministry on quarterly basis. A copy of approved Plan shall be submitted to the IRO and Ministry along with details of the corresponding funds deposited into the account of CAMPA;

3. The KML files of diverted area, the CA areas, the proposed SMC treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details before handing over the forest land to the user agency;
4. As per the provisions of the Guidelines dated 7.06.2022, the user agency has deposited 2% of total project cost towards the cost of implementation of the Wildlife Management Plan and 0.5% of the project cost towards the cost of implementation of Soil and Moisture Conservation Plan. Funds, already deposited by the user agency shall be used for the implementation Wildlife/Elephant Management Plan and Soil & Moisture Conservation Plan
5. The provisions to be provided in the WLMP or SMC Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized to the tune of 2% and/or 0.5% of project cost, shall be paid by the user agency, and same shall be deposit in the CAMPA account prior to starting actual work in the Forest area;
6. The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be intimated to and concurred by the concerned IRO of the Ministry before actual breaking/non-forestry use of the forest land;
7. State Government shall ensure that under no circumstances, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of 2 years to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.

B. Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department

1. Legal status of the diverted forest land shall remain unchanged.
2. **Compensatory Afforestation:**
 - i. The Compensatory afforestation over degraded forest land, double in extent to the forest land being diverted i.e. 1566.55 ha shall be raised by the State Forest Department at the project cost;
 - ii. The compensatory afforestation scheme, as approved, shall be implemented by the State Forest Department. The CA will be maintained for 10 years and the CA scheme may include afforestation of indigenous species with appropriate provision for anticipated cost increase for works scheduled for subsequent years;
 - iii. Compensatory afforestation over degraded forest land, double in extent to the forest land being diverted, shall be raised by the State Forest Department at the project cost within three years from the date of grant of Stage - II approval;
3. Following non-forest land, after its technical and biological reclamation shall be transferred and mutated in favour of the State Forest Department,

Telangana as per undertaking furnished by the user agency:

S. No.	Name of the project – NFL identified	District in Telengana State	Area (Ha)	Proposed year of mutation
1.	Javaharkhani oC-5 (External/Internal dump) of SCCL	Bhadradri-Kothagudem	212.19	2027-28
2.	Kakatiyakhani OC Sector-I (External Dump) of SCCL	Jayashankar-Bhupalpali	186.68	2027-28
3.	Ravindrakhani OCP (External Dump) of SCCL	Khammam	265.98	2027-28
4.	Jalagam Vengalla Rao OC (I&II Expansion) (External Dump) of SCCL	Khammam	129.78	2027-28
Total			794.63	

4. Compliance of the condition no. (3) above, shall be intimated by the user agency to the Ministry and its Integrated Regional Office at Vijayawada and in the event of non-compliance, the Stage-II approval shall be revoked by the Central Government;
5. The State Government has realized the Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 through online portal of CAMPA account of the State. NPV, if any, becomes due in future shall be realized in accordance with the relevant guidelines issued by the Ministry;
6. Compensatory levies, if any, realized in future under the extant project, shall be transferred/ deposited, through e-challan, in the account of CAMPA pertaining to the State through **e-portal** (<https://parivesh.nic.in/>);
7. Additional Soil and Moisture Conservation (SMC) measures recommended by the State over an area of 913 ha shall be implemented by the State Forest Department from the funds, @ 0.5% of the total project, already deposited by the user agency;
8. Following activities, as per approved plan / schemes, shall be undertaken in the lease area by the User Agency under the supervision of the State Forest Department:
 - i. Mitigative measures to minimize soil erosion and choking of streams/rivulets shall be implemented within a period of three year with effect from the issue of Stage-II clearance in accordance with the approved Plan in consultation with the State Forest Department;
 - ii. Planting of adequate drought hardy plant species and sowing of seeds, in the appropriate area within the mining lease to arrest soil erosion in accordance with the approved scheme;
 - iii. Construction of check dams, retention /toe walls to arrest sliding down of the

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- excavated material along the contour in accordance with the approved scheme;
- iv. Stabilize the overburden dumps by appropriate grading/benching, in accordance with the approved scheme, so as to ensure that angle of repose at any given place is less than 28° ; and
 - v. No damage shall be caused to the top-soil and the user agency will follow the top soil management plan.
8. User agency either itself or through the State Forest Department shall undertake gap planting and soil and moisture conservation activities to restock and rejuvenate the degraded open forests (having crown density less than 0.40), if any, located in the area within 100 meter from outer perimeter of the mining lease as per plan for plantation and SMC activities submitted along with compliance of Stage-I approval;
 9. The User Agency shall regularly undertake desilting of village tanks and other water bodies, located within five km from the mine lease boundary, as per plan submitted along with the compliance of Stage-I approval, so as to mitigate the impact of project on such tanks/water bodies.
 10. **Safety Zone Management:** Following activities, at project cost, shall be undertaken by the user agency for the management of safety zone as per relevant guidelines issued by the Ministry:
 - i. User agency shall ensure demarcation of safety zone (7.5 meter strip all along the inner boundary of the mining lease area), and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing and deploying adequate number of watchers under the supervision of the State Forest Department;
 - ii. Boundary of the safety zone of the mining lease, adjacent to habitation/roads, should be properly fenced by the user agency;
 - iii. Safety zone shall be maintained as green belt around mining lease and to ensure dense canopy in the area; regeneration shall be taken up in this area by the user agency at project cost under the supervision of the State Forest Department;
 - iv. Afforestation on degraded forest land to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost under the supervision of the State Forest Department. The degraded forest land (DFL) so selected will be informed to the MoEF&CC and the afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department; and
 - v. The State Government and the user agency shall ensure that safety zone is maintained as per the prescribed norms;
 11. The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;
 12. State Government shall ensure that under no circumstance, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of 2 years to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.
 13. State Government shall ensure that process for settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, has been completed in accordance with the relevant guidelines prescribed by this Ministry's letter No. 11-9/1998-FC (Pt.) dated

- 03.08.2009 read with 05.07.2013;
14. At the time of payment of the Net Present Value (NPV) at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
 15. Trees should be felled in phased manner as per the requirement in the approved Mining Plan with prior permission of concerned DFO;
 16. The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
 17. The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report (by 31st March each year) on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concerned Addl. Principle Chief Conservator of Forests (Central) may direct that the mining activities shall remain suspended till such time, such reclamation activities area satisfactorily executed;
 18. The User Agency shall comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them, in a timely manner, to a condition which is fit for growth of fodder, flora, fauna, etc.;
 19. Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;
 20. The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
 21. No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
 22. The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates;
 23. The layout plan of the mining plan/ proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal;
 24. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
 25. No damage to the flora and fauna of the adjoining area shall be caused;
 26. The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by 31st March every year regularly;

Spp

File No.8-01/2020-FC

27. Any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife;
28. The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project; and
29. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.

Yours faithfully

(Preetpal Singh)

Dy. Inspector General of Forests

Copy to:

1. Principal Secretary (Forests), Government of Telangana, Hyderabad with a request to accept the non-forest land of 794.63 ha, transferred and muted in favour of State Forest Department from 2027-28 onwards to provided against the diversion being considered under extant approval.
2. The PCCF (HoFF), Forest Department, Government of Odisha, Bhubaneswar
3. The PCCF & Nodal Officer (FCA), O/o PCCF, Forest Department, Government of Odisha, Bhubaneswar
4. The PCCF & Nodal Officer (FCA), O/o PCCF, Forest Department, Government of Telangana, Hyderabad
5. The Regional Officer (Central), Integrated Regional Office of MoEF&CC at Bhubaneswar
6. The Regional Officer, Integrated Regional Office of MoEF&CC at Hyderabad for monitoring and ensuring the compliance of condition no. B(3) and (B4) as per undertaking submitted by the user agency.
7. User Agency
8. Monitoring Cell, FC Division, MoEF&CC, New Delhi
9. Guard File

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi - 110003.

Dated: 10th January 2023

To,

The Addl. Chief Secretary (Forests),
Government of Odisha,
Bhubaneswar.

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) - Modification in the conditions regarding .

Sir,

I am directed to refer to the Government of Odisha's letter No. FE-DIV-0026-2021-19519/FE&CC dated 02.11.2022 on the above mentioned subject requesting to amend certain conditions of the Stage-II approval dated 12.10.2022 to allow the State Government to hand over the forest land to the user agency and to say that the matter was considered by the Forest Advisory Committee (FAC) in the meeting held on 07.11.2022. The detailed minutes of the said FAC meeting can be seen at www.parivesh.nic.in.

Based on the recommendation of the FAC and approval of the same by the competent authority of the MoEF&CC, New Delhi, the Central Government hereby conveys the amendment in condition no. A(1), A(5) and A(7) of the Stage-II approval 12.10.2022 as under:

- a. A(1): The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be approved by the competent authority and concurred by the concerned IRO of the Ministry within a period of one year from the date of issue of Stage-II approval;
- b. A(5): The provisions to be provided in the WLMP or SMC Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized to the tune of 2% and/or 0.5% of project cost, shall be paid by the user agency, and same shall be deposited in the CAMPA account;

- c. A (7): State Government shall ensure that under no circumstances, the implementation of mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.

This issue with the approval of Competent Authority of the Ministry.

Yours faithfully

Sd/-

(Charan Jeet Singh)

Scientist 'D'

Copy to:

1. The PCCF, All States/ Union Territories Administration.
2. The Regional Officer, All Integrated Regional Office of MoEF&CC
3. The Nodal Officer, O/o the PCCF, All States/ Union Territories Administration.
4. User Agency
5. Monitoring Cell of FC Division, MoEF&CC, New Delhi
6. Guard file

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi - 110003.

Dated: 13th March, 2023

To

The Addl. Chief Secretary (Forests),
Government of Odisha,
Bhubaneswar.

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) (Shifting of conditions from Category A to B) - reg.

Madam/Sir,

I am directed to refer to this Ministry's letter dated 12.10.2022 conveying the Stage-II approval in case of subject cited proposal and letter dated 10.01.2023 vide which modification in condition no. A(1), A(5) and A(7) of aforementioned Stage-II approval was conveyed to the State Government.

In this regard, a request has been received from the User Agency intimating that the condition nos A(1), A(5) and A(7), are required to be complied after handing over of the forest land to the user agency, however the said conditions are mentioned under the heading A of the Stage-II approval which reads as under:

"Conditions which need to be complied prior to handing over offorest land by the State Forest Department".

Further it has been observed that the Condition no. A(1) and A(6) as given in the Stage-II approval dated 12.10.2022 are same. The condition no A(1) was modified vide letter dated 10.01.2023, however the condition A(6) remained as such.

Keeping above in view the matter has been examined in the Ministry and it has been decided that the condition nos. A(1), A(5) and A(7), as amended vide letter dated 10.01.2023 along with the Condition nos A(2) and A(4) which also pertain to submission and implementation of approved Wildlife Management Plan shall be considered as arrayed under part 'B' of the conditions of Stage-II approval dated 12.10.2022 instead of part 'A' . Further, the condition no A(6) shall be read as condition no. A(1) as amended vide letter dated 10.01.2023 under part B of the aforementioned Stage-II approval.

Yours faithfully

Sd/-

(Suneet Bhardwaj)

Assistant Inspector General of Forests

Copy to:

1. PCCF, (HoFF), Government of Odisha, Bhubaneswar.
2. Regional Officer, ntegrated Regional Office of MoEF&CC at Bhubaneswar.
3. APCCF cum Nodal Officer, Government of Odisha, Bhubaneswar.
4. User Agency.
5. Monitoring Cell of FC Division, MoEF&CC, New Delhi.
6. Guard file.



THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)

BIKASH NAGAR, FCI ROAD, TURANGA, ANGUL, ODISHA-759123,

NAINI AREA

CIN: U10102TG1920SGC000571

Phone: (06764) 236021

e mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref No. : Naini Area/F-115(21)/FDP/S-II/2024/ 388

Date: 21.06.2024

To,
The Divisional Forest Officer,
Angul Forest Division
Angul, Odisha

Sir,

Sub: Diversion of 783.275 ha of Forrest Land consisting of 643.095 ha of RF and Chhendipada and Kankurpal RF and 140.180ha of village forest land in favour of M/s Singareni Collieries Company Ltd., (SCCL) for Naini Opencast Coal mining project in Angul Forest Division, Angul, Odisha- **Submission of revised report on compliance to stipulations in Stage-II FC approval including modified order issued on 10.01.2023 & 13.03.2023 for transfer forest land to SCCL- Reg**

- Ref: i. Proposal No. FP/OR/MIN/30980/2017
ii. MoEF & CC File No. 8-01/2020-FC Dated 28.07.2021-Stage-I FC
iii. MoEF & CC File No 8-01/2020-FC Dated 12.10.2022- Stage-II FC
iv. MoEF & CC File No 8-01/2020-FC Dated 10.01.2023- 1st Modification Order
v. MoEF & CC File No 8-01/2020-FC Dated 10.01.2023- 2nd Modification Order
vi. Memo No. 1173/5F.FC-17/2024 Dtd 02.04.2024-SMC Approval letter
vii. Memo No. 3285/7WL-FD&WLC-181/2020 Dtd 13.03.2024 WLMP approval Ltr

Reference to the letter cited under (iii) above, MoEF & CC, GoI accorded final approval for diversion of 783.275 ha of forest land consisting of 643.075 ha of RF in Chhendipada & Kankurpal RF and 140 ha of village forest in favour of M/s Singareni Collieries Company Ltd., (SCCL) for Naini Opencast Coal mining project in Angul Forest Division, Angul, Odisha.

Subsequently, vide letter cited at (iv) and (v). MoEF & CC, GoI issued two modification Stage-II orders, amending condition A(1), A(2), A(4), A(5) and A(7) which are specific to condition pertaining to preparation of Wildlife/Elephant Management Plan (WLMP) and Soil Moisture Conservation (SMC) Plan.

Vide letter cited under (vi) and (vii), Competent Authority in the State Forest Dept. has accorded approval for the Wildlife/Elephant Management Plan and the Soil Moisture Conservation



Received
21/6/24

Plan. Accordingly, upon complying with all the conditions stipulated in the Stage-II approval including two modified orders, the point wise compliance report to all the conditions of the Stage-II approval order is furnished below;

Condition No. of Stage-II	Description	Remarks
A	Conditions which need to be complied prior to handing over of forest land by the State Forest Department	
A3	The KML files of diverted area, the CA areas, the proposed SMC treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details before handing over the forest land to the user agency;	The Wild Life Management Plan has been approved by the PCCF (Wildlife) & Chief Wildlife Warden, Odisha on 13.03.2024 and the Soil Moisture Conservation (SMC) plan has been approved by RCCF, Angul Circle on 02.04.2024. The KML files has been submitted in pen-drive for uploading in e-green portal.
B	Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department	
A-1 (Modified and arrayed under part 'B')	The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be approved by the competent authority and concurred by the concerned IRO of the Ministry within a period of one year from the date of issue of Stage-II approval.	In accordance to the demand raised vide DFO, Angul letter No. 4669/79/DRP/2020 Dated 01.07.2022, SCCL has deposited Rs 20.0 Cr for WLMP and Rs 5.0 Cr for SMC Plan in ad-hoc CAMPA. (Please refer SI No (v) & (ix) in the table in enclosed Annexure-I) The PCCF(WL) & CWLW, Odisha, vide Memo No. 3285/7WL-FD&WLC-181/-2020 Dtd 13.03.2024 approved WLMP and the Dy. IG of Forests, IRO, MoEF & CC, Bhubaneswar, vide letter No. 5-ORA404/2020-BHU Dtd 24.04.2024 concurred the WLMP. (Copy of letters of CWLW is and IRO enclosed as Annexure-II (A) & Annexure-II(B) respectively). Likewise, the RCCF, Angul Circle, vide Memo No. 1173/5F.FC-17/2024 dtd 02.04.2024 accorded approval for the SMC plan and the Dy. IG of Forests, IRO, MoEF & CC, Bhubaneswar, vide letter No. 5-ORA404/2020-BHU Dtd 24.04.2024 concurred the WLMP. (Copy of letters of RCCF, Angul is and IRO enclosed as Annexure-III (A) & Annexure-III(B) respectively). Further, in accordance to the demand raised by the DFO, Angul vide letter No. 4364 dtd 12.06.2024 and letter no 4415 dtd 14.06.2024, SCCL has deposited balance funds in CAMPA as furnished below; (i) Rs 7,56,42,434 towards deficit money for SMC Plan. (ii) Rs 31,39,14,865 towards deficit money for WLMP. The copy of the demand letters of DFO, Angul is enclosed as Annexure-IV(A) & Annexure-IV(B) and collective payment Receipt with UTR no. SBINR52024062130649631 as Annexure-V .

		<p>In addition to the above, SCCL has also deposited funds towards Regional Wildlife Management plan (RWLMP) and Satkosia Tiger Conservation Foundation as furnished below:</p> <p>(a) Rs 7,48,49,518/- deposited in Ad-hoc CAMPA towards RWLMP on 24.11.2021. (PI refer SI No. (v) in the table in enclosed Annexure-I)</p> <p>(b) Rs 2,00,00,000/- deposited in the account of Satkosia Tiger Conservation Foundation, Union Bank Angul. [Payment receipt with UTR No. SBINR52024061829776877 is enclosed as Annexure-IV(C)]</p> <p>As per the demand notices dtd 12.06.2024 and 14.06.2024 of DFO, Angul SCCL hereby undertakes to provide the vehicles in kind for the WLMP and SMC.</p> <p>Further in accordance to the letter no. 4188 dtd 04.06.2024, SCCL also undertakes to bear additional cost of the revised site -specific SMC plan after incorporating the conditions in the said letter.</p> <p>The undertaking to this effect is enclosed as Annexure-VI</p>
A2 (Arrayed under part 'B')	Wildlife/Elephant Management Plan, at project cost, shall be prepared, by the State Government in consultation with national level institute such as Wildlife Institute of India. BNHS or India protection and conservation of wildlife of the area and to mitigate adverse impacts of coal mining on the elephant population, their movements, etc. for entire coal bearing belt encompassing areas of Chhendipada, Kaniha, Jarpada, ranges of Angul Division and Reamal range of Deogarh Division along with adjoining contiguous forest areas. Progress on the preparation of said Management Plan shall be submitted to the Integrated Regional Office of the Ministry on quarterly basis. A copy of approved Plan shall be submitted to the IRO and Ministry along with details of the corresponding funds deposited into the account of CAMPA;	<p>In accordance to the Letter No.10446/CWLW-FDWC-FD-0034-2021 dtd 18.11.2022 of PCCF & CWLW, Odisha, SCCL paid an amount of Rs 1.1098 Cr to Wildlife Institute of India, Dehradun towards charges for preparation of Wildlife / Elephant Management Plan.</p> <p>The Wildlife India Institute of India (WII), Dehradun, in consultation with the PCCF (WL) & CWLW, Odisha prepared the WLMP.</p> <p>PCCF(WL) & CWLW, Odisha vide letter No. 3285/7WL-FD&WL-181/2020 dtd 13.03.2024 approved WLMP and the Dy. IG of Forests, IRO, MoEF & CC, Bhubaneswar, vide letter No. 5-ORA404/2020-BHU Dtd 24.04.2024 has concurred the WLMP. <i>{(Copy of Approval letter is enclosed as Annexure II & II(A))}</i></p> <p>In accordance to the demand raised by the DFO, Angul vide letter no. 4415 dtd 14.06.2024, SCCL has deposited deficit money of Rs 31,39,14,865/- in Ad-hoc CAMPA account on 19.06.2024. The copy payment Receipt with UTR no. SBINR52024062130649631 as Annexure-V.</p>
A4 (Arrayed under part 'B')	As per the provisions of the the Guidelines dated 07.06.2022, the user agency has deposited 2% of total project cost towards the cost of	In accordance to the demand raised vide DFO, Angul letter No. 4669/79/DRP/2020 Dated 01.07.2022, SCCL has deposited Rs 20.0 Cr for WLMP and Rs 5.0 Cr for SMC Plan in ad-hoc

	implementation of the Wildlife Management Plan and 0.5% of the project cost towards the cost of implementation of Soil and Moisture Conservation Plan. Funds, already deposited by the user agency shall be used for the implementation Wildlife/ Elephant Management Plan and Soil & Moisture Conservation Plan;	279 CAMPA. (Please refer SI No (v) & (ix) in the table in enclosed Annexure-I). Further SCCL has also deposited the balance funds of Rs 31.39 Cr and Rs 7.56 Cr pm 19.06.2024 towards WLMP and SMC respectively. The Forest Department is requested to utilize the money for the implementation Wildlife/ Elephant Management Plan and Soil & Moisture Conservation Plan as per the FC-II condition.
A5 (Modified and arrayed under part 'B')	The provisions to be provided in the WLMP or SMC Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized to the tune of 2% and/or 0.5% of project cost, shall be paid by the user agency, and same shall be deposit in the CAMPA account;	The Wild Life Management Plan has been approved by the PCCF (Wildlife) & Chief Wildlife Warden, Odisha on 13.03.2024 with capital outlay of Rs 51,39,14,865/- and the Soil Moisture Conservation (SMC) plan has been approved by RCCF (Angul) on 02.04.2024 with the capital outlay of Rs 13,01,42,434/- SCCL has deposited Rs 20 Cr (i.e., 2% of the total Project Cost) for WLMP and Rs 5.0 Cr (i.e., 0.5% of the total project cost) for SMC. In accordance to the demand raised by the DFO, Angul vide letters dtd 12.06.2024, SCCL also deposited collective amount of Rs 38,95,57,299/- in CAMPA account towards deficit money for WLMP (Rs 31,39,14,865) and SMC (Rs 7,56,42,434/-). The copy payment Receipt with UTR no. SBINR52024062130649631 as Annexure-V .
A6 (Arrayed under part 'B')	To be read as condition A(1) as amended vide letter dated 10.01.2023	Compliance same as given for condition A(1).
A7 (Modified and arrayed under part 'B')	State Government shall ensure that under no circumstances, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.	The Forest Department is requested to implement the mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes within a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time

B1	Legal status of the diverted forest land shall remain unchanged;	In compliance to this condition SCCL hereby undertakes to maintain the legal status of the diverted forest land as it is. The undertaking to this effect is enclosed as Annexure-VII
B2	Compensatory Afforestation:	
B2(i)	The Compensatory afforestation over degraded forest land, double in extent to the forest land being diverted i.e., 1566.55 ha shall be raised by the State Forest Department at the project cost;	SCCL has deposited an of Rs. 23,83,04,300/- towards CA charges over degraded forest land. (Please refer Sl. No. (iii) in the table in enclosed Annexure-I). The State Forest Dept., is requested to raise compensatory afforestation.
B2(ii)	The compensatory afforestation scheme, as approved, shall be implemented by the State Forest Department. The CA will be maintained for 10 years and the CA scheme may include afforestation of indigenous species with appropriate provision for anticipated cost increase for works scheduled for subsequent years;	SCCL has deposited an of Rs. 23,83,04,300/- towards CA charges over degraded forest land. (Please refer Sl. No. (iii) in the table in enclosed Annexure-I). The State Forest Dept., is requested to raise compensatory afforestation as per the approved CA scheme
B2(iii)	Compensatory afforestation over degraded forest land, double in extent to the forest land being diverted, shall be raised by the State Forest Department at the project cost within three years from the date of grant of Stage - II approval;	SCCL has deposited an amount of Rs. 23,83,04,300/- towards CA charges over degraded forest land. (Please refer Sl. No. (iii) in the table in enclosed Annexure-I). The State Forest Dept., is requested to raise compensatory afforestation within three years from the date of grant of Stage-II approval.
B3	Following non-forest land, after its technical and biological reclamation shall be transferred and mutated in favour of the State Forest Department, Telangana as per undertaking furnished by the user agency:	SCCL has already submitted an undertaking on stamp paper for implementation of the condition. The copy of the undertaking is enclosed as Annexure-VIII .

S. N	Name of the project - NFL identified	District in Telangana State	281 (Ha)	Proposed year of mutation
1	Javaharkhani OC-5 (External/Internal dump) of SCCL	Bhadradi-Kothagudem	212.19	2027-28
2	Kakatiyakhani OC Sector-I (External Dump) of SCCL	Jayashankar-Bhupalpali	186.68	2027-28
3.	Ravindrakhani OCP (External Dump) of SCCL	Khammam	265.98	2027-28
4.	Jalagam Vengalla Rao OC O&II Expansion) (External Dump) of SCCL	Khammam	129.78	2027-28
Total			794.63	
B4	Compliance of the condition no. (3) above, shall be intimated by the user agency to the Ministry and its Integrated Regional Office at Vijayawada and in the event of non-compliance, the Stage-II approval shall be revoked by the Central Government;	SCCL has intimated to Ministry and its Integrated Regional Office at Vijayawada vide Lr. No. NainiArea/GMO/FDP/ Stage-2/652 Dated. 07.11.2022. The copy of the letter is enclosed as Annexure-IX .		
B5	The State Government has realized the Net Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC of the Hon'ble Supreme Court of India dated 05.02.2009 through online portal of CAMPA account of the State. NPV, if any, becomes due in future shall be realized in accordance with the relevant guidelines issued by the Ministry;	SCCL has deposited Rs. 73,54,95,225/- towards NVP in State CAMPA account towards NPV. (Please refer SI No. (i) in the table in enclosed Annexure-I). However, in compliance to this condition, SCCL further undertakes to deposit the NPV , if any, becomes due in future Undertaking to this effect is enclosed as Annexure-X		
B6	Compensatory levies, if any, realized in future under the extant project, shall be transferred/ deposited, through e-challan, in the account of CAMPA	SCCL hereby undertakes to deposit the compensatory levies, if any, in future under the extant project into account of State CAMPA through e-portal (https://parivesh.nic.inj).		

	pertaining to the State through e-portal (https://parivesh.nic.inj);	Undertaking to this effect is enclosed as Annexure-XI
B7	Additional Soil and Moisture Conservation (SMC) measures recommended by the State over an area of 913 ha shall be implemented by the State Forest Department from the funds, @ 0.5% of the total project, already deposited by the user agency;	SCCL requests the State Forest Department to implement the SMC measures from the fund of Rs 5.0 Crore (@0.5% of the total project cost) deposited by SCCL on 04.07.2022.
B8	Following activities, as per approved plan / schemes, shall be undertaken in the lease area by the User Agency under the supervision of the State Forest Department:	
B8(i)	Mitigative measures to minimize soil erosion and choking of streams/rivulets shall be implemented within a period of three year with effect from the issue of Stage-II clearance in accordance with the approved Plan in consultation with the State Forest Department;	Detailed scheme with financial out lay of Rs.14,40,66,106.00 has been approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021.Dated 02.11.2021. The same will be implemented by SCCL in consultation with the State Forest Department. Undertaking to this effect is enclosed as Annexure-XII
B8(ii)	Planting of adequate drought hardy plant species and sowing of seeds, in the appropriate area within the mining lease to arrest soil erosion in accordance with the approved scheme;	Detailed scheme with financial out lay of Rs. 4,65,53,563.00 has been prepared and approved by RCCF, Angul Circle vide Memo No. 4 4 2 8 5 F . F C - 4 4 / 2 . Dated 02.11.2021. The same will be implemented as per the approved scheme. Undertaking to this effect is enclosed as Annexure-XIII
B8(iii)	Construction of check dams, retention /toe walls to arrest sliding down of the excavated material along the contour in accordance with the approved scheme;	Detailed scheme with financial out lay of Rs. 4,34,91,712.00 has been prepared and approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. The same will be implemented as per the approved scheme. Undertaking to this effect is enclosed as Annexure-XIV
B8(iv)	Stabilize the overburden dumps by appropriate grading/benching, in accordance with the approved scheme, so as to ensure that angle of repose at any given place is less than 28°.	Detailed scheme with financial outlay of Rs. 1,10,22,131.00 has been prepared and approved by RCCF, Angul Circle vide Memo No.4428/5F.FC-44/2021. Dated. 02.11.2021. The same be implemented by SCCL as per the approved scheme. Undertaking to this effect is enclosed as Annexure-XV
B8(v)	No damage shall be caused to the top-soil and the user agency will follow the top soil management plan.	Detailed scheme with financial outlay of Rs. 3,3610,774.00 has been prepared and approved by RCCF, Angul Circle vide Memo No.4428/5F.FC-44/2021. Dated. 02.11.2021. SCCL shall ensure not to cause damage to the flora and fauna of the adjoining area. Undertaking to this effect is enclosed as Annexure-XVI

B8	User agency either itself or through the State Forest Department shall undertake gap planting and soil and moisture conservation activities to restock and rejuvenate the degraded open forests (having crown density less than 0.40), if any, located in the area within 100 meter from outer perimeter of the mining lease as per plan for plantation and SMC activities submitted along with compliance of Stage-I approval;	283 SCCL has deposited an amount of Rs.7,57,35,000/- in CAMPA for gap plantation in the area equivalent to area of 100 m outer perimeter of the mining lease. The area has been identified elsewhere by the Forest Department where gap plantation will be taken up. Undertaking to this effect is enclosed as Annexure-XVII
B9	The User Agency shall regularly undertake desilting of village tanks and other water bodies, located within five km from the mine lease boundary, as per plan submitted along with the compliance of Stage-I approval, so as to mitigate the impact of project on such tanks/water bodies.	Detailed scheme with financial out lay of Rs. 4,01,50,653.00 has been prepared and approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. SCCL shall regularly undertake desilting of village tanks and other water bodies, located within five km from the mine lease boundary, as per approved plan. Undertaking to this effect is enclosed as Annexure-XVIII
B10	Safety Zone Management: Following activities, at project cost, shall be undertaken by the user agency for the management of safety zone as per relevant guidelines issued by the Ministry:	
B 10 (i)	User agency shall ensure demarcation of safety Zone (7.5 meter strip all along the inner boundary of the mining lease area), and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing and deploying adequate number of watchers under the supervision of the State Forest Department;	In compliance to this condition SCCL undertakes to ensure demarcation of safety zone (7.5 meter strip all along the inner boundary of the mining lease area) and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing (on both sides) and deploying adequate number of watchers under the supervision of the State Forest Department. Undertaking to this effect is enclosed as Annexure-XIX
B 10 (ii)	Boundary of the safety zone of the mining lease, adjacent to habitation/roads, should be properly fenced by the user agency;	In compliance to this condition SCCL hereby undertakes that the boundary of the safety zone of the mining lease, adjacent to habitation shall be properly fenced. to fence the boundary of the safety zone of the mining lease adjacent to habitation/roads Undertaking to this effect is enclosed as Annexure-XX
B10(iii)	Safety zone shall be maintained as green belt around mining lease and to ensure dense canopy in the area; regeneration shall be taken up in this area by the user agency at project cost	In compliance to this condition SCCL, undertakes to maintain Safety zone as green belt around mining lease to ensure dense canopy in the area. Regeneration shall be taken up in this area by SCCL at project cost under the supervision of the State Forest Department.

	under the supervision of the State Forest Department;	Undertaking to this effect is enclosed as Annexure-XXI
B10(iv)	Afforestation on degraded forest land to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost under the supervision of the State Forest Department. The degraded forest land (DFL) so selected will be informed to the MoEF & CC and the afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department;	In compliance to this condition, SCCL has deposited an amount of Rs. 41,74,225.00 in State CAMPA account towards charges for afforestation in degraded forest land over one and a half times the area under safety zone as per letter number 8640/110/DRP/2021/Dated. 03.11.2021. Degraded forest for this purpose has been identified in Lodhahhari R.F of Kaniha range, Angul Forest Division. (Please refer Sl No. (vi) in the table in the enclosed Annexure-I) Afforestation in the identified degraded forest land will be done as per the approved scheme under the supervision of the State Forest Department. The afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department. Undertaking to this effect is enclosed as Annexure-XXII
B10(v)	The State Government and the user agency shall ensure that safety zone is maintained as per the prescribed norms;	SCCL hereby undertakes to ensure that safety zone will be maintained as per the approved scheme. Undertaking to this effect is enclosed as Annexure-XXIII
B 11	The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;	In compliance to this condition SCCL hereby undertakes to deposit the cost of feeling of trees to the State Forest Dept., as and when the demand is raised by the Forest Department. Undertaking to this effect is enclosed as Annexure-XXIV
B12	State Govt. shall ensure that under no circumstance, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of 2 years to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.	The Forest Department is requested to implement the mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.
B13	State Government shall ensure that process for settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act,	NOC under ROFR Act has been obtained vide letter No. 1661, Dated 13.09.2019. However, SCCL hereby undertakes to ensure that process for settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers

	2006, has been completed in accordance with the relevant guidelines prescribed by this Ministry's letter No. 11-9/1998-FC (Pt.) dated 03.08.2009 read with 05.07.2013;	285 (Recognition of Forest Rights) Act, 2006, if any, will be taken care of in accordance with the relevant guidelines prescribed by the Ministry's letter No. 11-9/1998-FC (Pt.) dated 03.08.2009 (to read with 05.07.2013). Undertaking to this effect is enclosed as Annexure-XXV
B14	At the time of payment of the Net Present Value (NPV) at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;	In compliance to this condition, SCCL hereby undertakes to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India. An undertaking to this effect is enclosed as Annexure-XXVI
B15	Trees should be felled in phased manner as per the requirement in the approved Mining Plan with prior permission of concerned DFO;	SCCL hereby undertakes to take up tree felling in phased manner as per the requirement in the approved Mining Plan with prior permission of concerned DFO. An undertaking to this effect is enclosed as Annexure-XXVII
B16	The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.	SCCL hereby undertakes to explore the possibility of translocation of the maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable that too under strict supervision of the State Forest Department. An undertaking to this effect is enclosed as Annexure-XXVIII
B17	The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report (by 31st March each year) on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concerned Addl. Principle Chief Conservator	In compliance to this condition SCCL hereby undertakes, that mining shall be done in a phased manner after taking due care of reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by SCCL from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry. An undertaking to this effect is enclosed as Annexure-XXIX

	of Forests (Central) may direct that the mining activities shall remain suspended till such time, such reclamation activities area satisfactorily executed.	
B18	The User Agency shall comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them, in a timely manner, to a condition which is fit for growth of fodder, flora, fauna, etc.;	In compliance to this condition, SCCL undertakes to comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them to a condition which is fit for growth of fodder, flora, fauna, etc. in a timely manner. An undertaking to this effect is enclosed as Annexure-XXX
B19	Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;	In compliance to this condition SCCL recognizes that the period of diversion of the said forest land shall be co-terminus with the period of the mining lease granted under the Mines and Minerals (Development & Regulating) Act, 1957 or Rules framed there under.
B20	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;	the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986 has been obtained vide F.No.J-1105/49/2019-IA-II(M) Dated.01.12.2021. Subsequently, IA division of MoEF & CC, GoI issued amendment in certain EC conditions vide File No. IA-J-11015/49/2019-IA-II(M) dated 22.01.2024. Copy of the EC and the EC amendment order is enclosed as Annexure -XXXI & Annexure XXXII.
B21	No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;	SCCL hereby undertakes that no labour camp shall be established on the forest land and shall also provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas. An undertaking to this effect is enclosed as Annexure-XXXIII
B22	The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates;	In compliance to this condition, it is to state that the boundary of the diverted forest land, mining lease and safety zone area, has been demarcated on ground at the project cost. SCCL undertakes to erect required numbers of four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates. An undertaking to this effect is enclosed as Annexure-XXXIV

B23	The layout plan of the mining plan proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal;	In compliance to this condition, SCCL hereby undertakes, that the layout plan of the mining plan/proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal. An undertaking to this effect is enclosed as Annexure-XXXV
B24	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;	In compliance to this condition, SCCL hereby undertakes that the forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government. An undertaking to this effect is enclosed as Annexure-XXXVI
B25	No damage to the flora and fauna of the adjoining area shall be caused;	In compliance to this condition, SCCL hereby undertakes, that no damage shall be caused to the flora and fauna of the adjoining area. An undertaking to this effect is enclosed as Annexure-XXXVII
B26	The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by 31 st March every year regularly;	In compliance to this condition, SCCL undertakes to submit the annual self-compliance report to the State Government, concerned Regional Office and to the Ministry by the end of March every year regularly. An undertaking to this effect is enclosed as Annexure-XXXVIII
B27	Any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife;	In compliance to this condition, SCCL hereby undertakes to comply any other condition that concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife. An undertaking to this effect is enclosed as Annexure-XXXIX
B28	The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;	In compliance to this condition, SCCL hereby undertakes to comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order(s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project. An undertaking to this effect is enclosed as Annexure-XL
B29	Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook	In compliance to this condition SCCL hereby undertakes not to violate any of the conditions mentioned in MoEF& CC File No. 8-01/2020-FC Dt. 28.07.2021 and Forest (Conservation) Act, 1980,

	of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.	as issued by Ministry's letter No. 5-2/2017-FC dated 28.03.2019. An undertaking to this effect is enclosed as Annexure-XLI
Stipulation imposed by State Govt.		
I	They shall publish the entire forest clearance granted in verbatim along with conditions and safeguards imposed by the Central Government in Stage-I/II forest clearance in two widely circulated daily newspapers, one in vernacular language and the order in English language so as to make people aware of the permission granted to the Project for use of forest land for non-forest purposes.	In compliance to this condition, M/s The Singareni Collieries Company Limited has published the entire forest clearance granted in verbatim along with conditions and safeguards imposed by the Central Government in Stage-I/II forest clearance in two widely circulated daily newspapers, one in Samaj Newspaper (Odia newspaper) on 02.11.2022 and the other in The New Indian Express (English newspaper) on 02.11.2022 to make people aware of the permission granted to the Project for use of forest land for non-forest purposes. Paper cutting enclosed as Annexure-XLII .
ii	They shall submit the copies of forest clearance orders granted by the Central Government/State Government to the Heads of local bodies, Panchayats and Municipal bodies along with the relevant offices of the State Government, who in turn, shall display the same for 30 days from date of receipt.	In compliance to this condition, SCCL submitted the copies of forest clearance orders granted by the Central Government/State Government to the Heads of local bodies and Municipal bodies along with the relevant offices of the State Government for displaying the same on the notice board for 30 days from date of receipt. Copy of letter(s) enclosed as Annexure-XLIII .

Six(6) Sets of Stage-II Forest clearance Compliance report is submitted herewith along with the relevant enclosures.

It is requested to kindly initiate necessary action for transfer the diverted forest land in Angul Forest Division to enable SCCL to commence Mining Operations at Naini coal mine at the earliest.

Thanking You,

Yours faithfully,


General Manager,
Naini Area, SCCL

The Singareni Collieries Co. Ltd.
(A Govt. Company)
Naini Area, Angul, Odisha-759122

Encl:

Undertakings and other Relevant enclosures

Copy Submitted;

1. The Principal Chief Conservator of Forests & HOFF, Odisha Forest Dept. for favour of information.
2. The Principal Chief Conservator of Forests & Nodal Officer(FC), Odisha, for favour of information.

3. The Inspector General of Forests (FC), Ministry of Environment, Forests & Climate Change, GoI, New Delhi for favour of Information.
4. The Deputy Director General, Ministry of Environment, Forests & Climate Change, GoI, regional office, Bhubaneswar
5. The Regional Chief Conservator of Forests, Angul Circle, Odisha Forest Department for favour of information.

Yours faithfully,

B. Srinivas

General Manager,

Naini Area, SCCI

The Singareni Collieries Co. Ltd.
(A Govt. Company)
Naini Area, Angul, Odisha-759122

General Manager

The Singareni Collieries Co. Ltd.

(A Govt. Company)

Naini Area, Angul, Odisha-759122

OFFICE OF THE DIVISIONAL FOREST OFFICER: ANGUL DIVISION: ANGULMemo No. 5030 / 65/DRP/2024/Dated. 04-07-2024

To The General Manager Singareni Collieries Co Ltd,
Naini Area, Angul Bikash Nagar, FCI Road Turanga,
Angul At/Po-Dist-Angul, Odisha-Pin-759123

Sub: - Proposal for diversion of 783.275 ha forest land for Naini open cast project (Coal Mine) of M/S the Singareni Collieries Company Ltd consisting of 643.095 ha (Chhendipada-Ankurpal) Reserve Forest and 140.180 ha revenue forest land of Chhendipada Range, Angul District.

: - Handing over Reserve Forest land 643.095 ha.

- Ref:
1. Proposal No. FP/OR/MIN/30980 / 2017.
 2. No. 8-01/2020-FC dt. 28.07.2021 of GoI, MoEF & CC, **(Stage-I)**.
 3. No. 8-01/2020-FC dt. 12.10.2022 of GoI, MoEF & CC, **(Stage-II)**.
 4. Memo No. 19403 F&E dt 31.10.2022 of Spl. Secy. to Govt. FE & CC Deptt.
 5. No. 8-01/2020-FC dt. 10.01.2023 of GoI, MoEF & CC.
 6. No. 8-01/2020-FC dt. 13.03.2023 of GoI, MoEF & CC.
 7. Your Letter No. 388 dated 21.06.2024.

Sir,

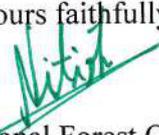
With reference to the above-cited subject, it is to inform that the Government of India, MOEF & CC, vide their letters No. 8-01/2020-FC dated 12.10.2022, No. 8-01/2020-FC dated 10.01.2023, and No. 8-01/2020-FC dated 13.03.2023, has accorded final approval under Section 2 of the Forest (Conservation) Act, 1980, for the non-forestry use of 783.275 ha of forest land. This consists of 643.095 ha of RF in Chhendipada & Kankurpal RF and 140.180 ha of Village Forest Land, in favor of M/S Singareni Collieries Company Ltd. for the Naini Opencast Coal Mining Project in the Angul Forest Division of District Angul (Odisha), subject to the fulfillment of few conditions. Further, the same was forwarded by the OSD-cum-Special Secretary to the Government, Forest Environment & Climate Change Department, Government of Odisha, along with 03 observations made in his letter, vide Memo No. 19403 F&E dated 31.10.2022.

In view of the above, you have requested to hand over the forest land vide your letter No. 388 dated 21.06.2024 for use of non-forestry purposes.

Hence, you are handed over the 643.095 ha of (Chhendipada-Ankurpal) Reserve Forest land for the non-forestry use of the above purpose. This is subject to the fulfillment of the conditions as mentioned in the Stage-I and Stage-II approval orders of MoEF & CC, Govt. of India, and OSD-cum-Special Secretary to the Government, Forest Environment & Climate Change Department, Government of Odisha for information and necessary action.

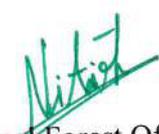
Encl:- As above.

Yours faithfully,


Divisional Forest Officer
Angul Division

Memo No. 5031 /Dt. 04-07-2024

Copy forwarded to the Regional Chief Conservator of Forests, Angul Circle for favour of kind information & necessary action with reference to this memo No. 4847 dt. 01.07.2024.


Divisional Forest Officer
Angul Division.

Memo No. 5032 Dated. 04-07-2024

Copy forwarded to the Principal Chief Conservator of Forest, Forest Division & Nodal Officer, FC Act O/o- the Principal Chief Conservator of Forests, Odisha, Bhubaneswar for favour of information and necessary action with reference to this office memo No. 4848 dt. 01.07.2024.


Divisional Forest Officer
Angul Division.

Memo No. 5033 / Dated. 04-07-2024

Copy forwarded to the Range Officer Chhendipada Range for information and necessary action.


Divisional Forest Officer
Angul Division



OFFICE OF THE TAHSILDAR, CHHENDIPADA



ତହସିଲଦାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଛେଣ୍ଡିପଦା

Letter No. 1953 /Date: 18.7.24

From,

Shri Manas Ray, OAS,
Tahasildar & Executive Magistrate, Chhendipada.

To,

The General Manager,
M/s Singareni Collieries Company Ltd.,
Naini area, Angul Bikash Nagar, FCI Road Turanga, Angul.

Subj: - Proposal for diversion of 783.275ha. forest land for Naini open cast project (coal Mine) of M/s Singareni Collieries Company Ltd consisting of 643.095Ha(Chhendipada-Kankurpal) Reserve forest Land 140.180ha. Revenue Forest land of Chhendipada Range, Angul District.: Handing Over village Forest land 140.180Ha. regarding,

Ref: - 1. Dist. Office Letter No. 915, dt. 11.07.2024 of Collector, Angul
2. Letter No. 4931/65//DRP/2024, dt. 02.07.2024 of DFO, Angul
3. Order No. 19399/FE&CC, Bhubaneswar, dated 31.10.2022 of OSD-cum-Special Secretary to Govt.

Sir,

In reference to the letter and subject cited above, I am to say that Department of Forest, Environment and Climate Change, Govt. Of Odisha has already accorded the "In Final / Stage II" approval under Section-2 of the forest conservation act-1980 for the non-forest use of 783.275ha. of village forest land. This consisting of 643.095 ha of Reserve Forest in Chhendipada and Kankurpal and 140.180ha. of village forest land in favour of M/S Singareni Collieries Company Ltd. Companies for the Naini Open caste Mining Project subject to the fulfillment of few conditions. The User agency has deposited the cost of net present value of the forest land and also deposited all compensatory levis in the CAMPA fund.

Necessary stage-II approval has already been submitted to the Regional Chief Conservator of Forest Angul vide DFO, Angul memo No.-4847/Dated.01.07.2024.

Beside the Revenue Forest land of 140.180Ha under the control of Revenue Deptt. and the detail land schedule/Map thereon has been duly verified and authenticated as per record



OFFICE OF THE TAHSILDAR, CHHENDIPADA



ତହସିଲଦାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଛେଣ୍ଡିପଦା

available in the Tahasil Office as well as these particular revenue forest land has been granted in Final/Stage-II approval of diversion for non-forest activity particularly excavation of Coal by M/S Singareni Collieries Company Ltd.

As per the above observation an area of 140.180Ha.(Revenue Forest land 15.017Ha +DLC 125.163Ha.) of village Bimbadharpur, Dhaurakhaman, Kasidiha, Kudapasi, Tentuloi Gopinathpur and Thalipasi under the jurisdiction this Tahasil is hereby handed over possession to the user agency of the village forest land subject to following term and conditions.

Term & Conditions

1. The Kissam of forest land shall remain unchanged
2. The User Agency shall have only surface right over the land.
3. The land shall be utilized for the purpose for which it is handed over.
4. The User agency shall take all the steps to keep the land free from encroachment and encumbrances.
5. All the terms and conditions imposed by MoEF & CC, GoI while according stage to clearance should to strictly adhered to. The User agency shall report compliance to the conditions stipulated for such diversion to the respective Divisional forest Officer.
6. Execution of the project activities will be subject to availability of all other statutory clearance required under relevant Act/Rules and fulfillment of required procedural formalities.
7. If any violation of any of the conditions shall be dealt as per para 1.21 (iii) of Chapter – 1 of the Handbook of guideline issued under F.C. Act 1980 vide Ministry Letter No. 5-2/2017-FC, dt. 28.03.2019.

Yours faithfully


Tahasildar, Chhendipada

Memo No. 1954/Date: 18-7-24

Copy forwarded to the Collector & District Magistrate, Angul for favour of kind information.


Tahasildar, Chhendipada

OFFICE OF THE DIVISIONAL FOREST OFFICER: ANGUL DIVISION: ANGUL

Letter No. 10199 /Dated. 17.12.2024

To

The Divisional Manager,
OFDC, Ltd, Angul.

Sub: - Permission for felling 21,128 trees (1st phase) over an area of 101.00 ha, out of the total area of 129.473 ha of Reserve Forest land in the Naini coal block, by SCCL in the Chhendipada Range of Angul Division.

Ref: - Your letter No. 2631 dt. 16.12.2024.

Sir,

With reference to the above-cited Letter on the captioned subject, you have requested permission for the felling and removal of 21,128 trees (1st phase) over an area of 101.00 ha, out of the total area of 129.473 ha of Reserve Forest land in the Naini coal block, by SCCL in the Chhendipada Range of Angul Division. The area falls under the Ramachandi and Maa Hingula VSSs, with 10,802 trees in the Ramachandi VSS and 10,326 trees in the Maa Hingula VSS, for a total of 21,128 trees.

Accordingly, you are hereby permitted to fell the 21,128 trees (1st phase) over an area of 101.00 ha, out of the total area of 129.473 ha of Reserve Forest land in the Naini coal block, by SCCL in the Chhendipada Range of Angul Division. Kindly submit the conversion list in triplicate, indicating species-wise abstracts of logs, firewood, poles, etc., duly signed by all concerned parties, to this office for further action. Additionally, you are requested to provide the calculation sheet for the VSS share after the sale of the timber to this office for further action. This permission is granted subject to the fulfillment of the following conditions.

1. The above trees felling exercise will be carried out under strict supervision of Range Officer, Chhendipada Range.
2. The conversion list of felling trees will be submitted to this office through the Range Officer, Chhendipada for passing and issue of T.T Permit under Rules 4 of OTT Rule, 1980.
3. Felling permission is valid for six months only from the date of communication.

This is for information and necessary action.

Encl: - As above.

Yours faithfully


Divisional Forest Officer
Angul Division

Memo No. 10200 /Dated 17.12.2024

Copy forwarded to the Range Officer, Chhendipada Range for information and necessary action. She is requested to supervise the above tree felling exercise and deviation if any noticed action is to be taken accordingly as per Rules under intimation to this office.


Divisional Forest Officer
Angul Division

Memo No. 10201 /Dated 17.12.2024

Copy forwarded to the General Manager, Naini Area, SCCL, for information and necessary action with reference to memo No. 2632 dt. 16.12.2024.


Divisional Forest Officer
Angul Division



THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)

BIKASH NAGAR, FCI ROAD, TURANGA, ANGUL, ODISHA-759123,

NAINI AREA

CIN: U10102TG1920SGC000571

Phone: (06764) 236021

e mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref No. : Naini Area/F-115(21)/FDP/S-II/2024/ 388

Date: 21.06.2024

To,
The Divisional Forest Officer,
Angul Forest Division
Angul, Odisha

Sir,

Sub: Diversion of 783.275 ha of Forrest Land consisting of 643.095 ha of RF and Chhendipada and Kankurpal RF and 140.180ha of village forest land in favour of M/s Singareni Collieries Company Ltd., (SCCL) for Naini Opencast Coal mining project in Angul Forest Division, Angul, Odisha- **Submission of revised report on compliance to stipulations in Stage-II FC approval including modified order issued on 10.01.2023 & 13.03.2023 for transfer forest land to SCCL- Reg**

- Ref: i. Proposal No. FP/OR/MIN/30980/2017
ii. MoEF & CC File No. 8-01/2020-FC Dated 28.07.2021-Stage-I FC
iii. MoEF & CC File No 8-01/2020-FC Dated 12.10.2022- Stage-II FC
iv. MoEF & CC File No 8-01/2020-FC Dated 10.01.2023- 1st Modification Order
v. MoEF & CC File No 8-01/2020-FC Dated 10.01.2023- 2nd Modification Order
vi. Memo No. 1173/5F.FC-17/2024 Dtd 02.04.2024-SMC Approval letter
vii. Memo No. 3285/7WL-FD&WLC-181/2020 Dtd 13.03.2024 WLMP approval Ltr

Reference to the letter cited under (iii) above, MoEF & CC, GoI accorded final approval for diversion of 783.275 ha of forest land consisting of 643.075 ha of RF in Chhendipada & Kankurpal RF and 140 ha of village forest in favour of M/s Singareni Collieries Company Ltd., (SCCL) for Naini Opencast Coal mining project in Angul Forest Division, Angul, Odisha.

Subsequently, vide letter cited at (iv) and (v). MoEF & CC, GoI issued two modification Stage-II orders, amending condition A(1), A(2), A(4), A(5) and A(7) which are specific to condition pertaining to preparation of Wildlife/Elephant Management Plan (WLMP) and Soil Moisture Conservation (SMC) Plan.

Vide letter cited under (vi) and (vii), Competent Authority in the State Forest Dept. has accorded approval for the Wildlife/Elephant Management Plan and the Soil Moisture Conservation



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Plan. Accordingly, upon complying with all the conditions stipulated in the Stage-II approval including two modified orders, the point wise compliance report to all the conditions of the Stage-II approval order is furnished below;

Condition No. of Stage-II	Description	Remarks
A	Conditions which need to be complied prior to handing over of forest land by the State Forest Department	
A3	The KML files of diverted area, the CA areas, the proposed SMC treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details before handing over the forest land to the user agency;	The Wild Life Management Plan has been approved by the PCCF (Wildlife) & Chief Wildlife Warden, Odisha on 13.03.2024 and the Soil Moisture Conservation (SMC) plan has been approved by RCCF, Angul Circle on 02.04.2024. The KML files has been submitted in pen-drive for uploading in e-green portal.
B	Conditions which need to be complied on field after handing over of forest land to the user agency by the State Forest Department	
A-1 (Modified and arrayed under part 'B')	The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be approved by the competent authority and concurred by the concerned IRO of the Ministry within a period of one year from the date of issue of Stage-II approval.	In accordance to the demand raised vide DFO, Angul letter No. 4669/79/DRP/2020 Dated 01.07.2022, SCCL has deposited Rs 20.0 Cr for WLMP and Rs 5.0 Cr for SMC Plan in ad-hoc CAMPA. (Please refer SI No (v) & (ix) in the table in enclosed Annexure-I) The PCCF(WL) & CWLW, Odisha, vide Memo No. 3285/7WL-FD&WLC-181/-2020 Dtd 13.03.2024 approved WLMP and the Dy. IG of Forests, IRO, MoEF & CC, Bhubaneswar, vide letter No. 5-ORA404/2020-BHU Dtd 24.04.2024 concurred the WLMP. (Copy of letters of CWLW is and IRO enclosed as Annexure-II (A) & Annexure-II(B) respectively). Likewise, the RCCF, Angul Circle, vide Memo No. 1173/5F.FC-17/2024 dtd 02.04.2024 accorded approval for the SMC plan and the Dy. IG of Forests, IRO, MoEF & CC, Bhubaneswar, vide letter No. 5-ORA404/2020-BHU Dtd 24.04.2024 concurred the WLMP. (Copy of letters of RCCF, Angul is and IRO enclosed as Annexure-III (A) & Annexure-III(B) respectively). Further, in accordance to the demand raised by the DFO, Angul vide letter No. 4364 dtd 12.06.2024 and letter no 4415 dtd 14.06.2024, SCCL has deposited balance funds in CAMPA as furnished below; (i) Rs 7,56,42,434 towards deficit money for SMC Plan. (ii) Rs 31,39,14,865 towards deficit money for WLMP. The copy of the demand letters of DFO, Angul is enclosed as Annexure-IV(A) & Annexure-IV(B) and collective payment Receipt with UTR no. SBINR52024062130649631 as Annexure-V .

		<p>In addition to the above, SCCL has also deposited funds towards Regional Wildlife Management plan (RWLMP) and Satkosia Tiger Conservation Foundation as furnished below:</p> <p>(a) Rs 7,48,49,518/- deposited in Ad-hoc CAMPA towards RWLMP on 24.11.2021. (PI refer SI No. (v) in the table in enclosed Annexure-I)</p> <p>(b) Rs 2,00,00,000/- deposited in the account of Satkosia Tiger Conservation Foundation, Union Bank Angul. [Payment receipt with UTR No. SBINR52024061829776877 is enclosed as Annexure-IV(C)]</p> <p>As per the demand notices dtd 12.06.2024 and 14.06.2024 of DFO, Angul SCCL hereby undertakes to provide the vehicles in kind for the WLMP and SMC.</p> <p>Further in accordance to the letter no. 4188 dtd 04.06.2024, SCCL also undertakes to bear additional cost of the revised site -specific SMC plan after incorporating the conditions in the said letter.</p> <p>The undertaking to this effect is enclosed as Annexure-VI</p>
<p>A2 (Arrayed under part 'B')</p>	<p>Wildlife/Elephant Management Plan, at project cost, shall be prepared, by the State Government in consultation with national level institute such as Wildlife Institute of India. BNHS or India protection and conservation of wildlife of the area and to mitigate adverse impacts of coal mining on the elephant population, their movements, etc. for entire coal bearing belt encompassing areas of Chhendipada, Kaniha, Jarpada, ranges of Angul Division and Reamal range of Deogarh Division along with adjoining contiguous forest areas. Progress on the preparation of said Management Plan shall be submitted to the Integrated Regional Office of the Ministry on quarterly basis. A copy of approved Plan shall be submitted to the IRO and Ministry along with details of the corresponding funds deposited into the account of CAMPA;</p>	<p>In accordance to the Letter No.10446/CWLW-FDWC-FD-0034-2021 dtd 18.11.2022 of PCCF & CWLW, Odisha, SCCL paid an amount of Rs 1.1098 Cr to Wildlife Institute of India, Dehradun towards charges for preparation of Wildlife / Elephant Management Plan.</p> <p>The Wildlife India Institute of India (WII), Dehradun, in consultation with the PCCF (WL) & CWLW, Odisha prepared the WLMP.</p> <p>PCCF(WL) & CWLW, Odisha vide letter No. 3285/7WL-FD&WL-181/2020 dtd 13.03.2024 approved WLMP and the Dy. IG of Forests, IRO, MoEF & CC, Bhubaneswar , vide letter No. 5-ORA404/2020-BHU Dtd 24.04.2024 has concurred the WLMP. <i>{(Copy of Approval letter is enclosed as Annexure II & II(A))}</i></p> <p>In accordance to the demand raised by the DFO, Angul vide letter no. 4415 dtd 14.06.2024 , SCCL has deposited deficit money of Rs 31,39,14,865/- in Ad-hoc CAMPA account on 19.06.2024. The copy payment Receipt with UTR no. SBINR52024062130649631 as Annexure-V.</p>
<p>A4 (Arrayed under part 'B')</p>	<p>As per the provisions of the the Guidelines dated 07.06.2022, the user agency has deposited 2% of total project cost towards the cost of</p>	<p>In accordance to the demand raised vide DFO, Angul letter No. 4669/79/DRP/2020 Dated 01.07.2022, SCCL has deposited Rs 20.0 Cr for WLMP and Rs 5.0 Cr for SMC Plan in ad-hoc</p>

	implementation of the Wildlife Management Plan and 0.5% of the project cost towards the cost of implementation of Soil and Moisture Conservation Plan. Funds, already deposited by the user agency shall be used for the implementation Wildlife/ Elephant Management Plan and Soil & Moisture Conservation Plan;	299 CAMPA. (Please refer SI No (v) & (ix) in the table in enclosed Annexure-I). Further SCCL has also deposited the balance funds of Rs 31.39 Cr and Rs 7.56 Cr pm 19.06.2024 towards WLMP and SMC respectively. The Forest Department is requested to utilize the money for the implementation Wildlife/ Elephant Management Plan and Soil & Moisture Conservation Plan as per the FC-II condition.
A5 (Modified and arrayed under part 'B')	The provisions to be provided in the WLMP or SMC Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized to the tune of 2% and/or 0.5% of project cost, shall be paid by the user agency, and same shall be deposit in the CAMPA account;	The Wild Life Management Plan has been approved by the PCCF (Wildlife) & Chief Wildlife Warden, Odisha on 13.03.2024 with capital outlay of Rs 51,39,14,865/- and the Soil Moisture Conservation (SMC) plan has been approved by RCCF (Angul) on 02.04.2024 with the capital outlay of Rs 13,01,42,434/- SCCL has deposited Rs 20 Cr (i.e., 2% of the total Project Cost) for WLMP and Rs 5.0 Cr (i.e., 0.5% of the total project cost) for SMC. In accordance to the demand raised by the DFO, Angul vide letters dtd 12.06.2024, SCCL also deposited collective amount of Rs 38,95,57,299/- in CAMPA account towards deficit money for WLMP (Rs 31,39,14,865) and SMC (Rs 7,56,42,434/-). The copy payment Receipt with UTR no. SBINR52024062130649631 as Annexure-V .
A6 (Arrayed under part 'B')	To be read as condition A(1) as amended vide letter dated 10.01.2023	Compliance same as given for condition A(1).
A7 (Modified and arrayed under part 'B')	State Government shall ensure that under no circumstances, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.	The Forest Department is requested to implement the mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes within a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time

B1	Legal status of the diverted forest land shall remain unchanged;	In compliance to this condition SCCL hereby undertakes to maintain the legal status of the diverted forest land as it is. The undertaking to this effect is enclosed as Annexure-VII
B2	Compensatory Afforestation:	
B2(i)	The Compensatory afforestation over degraded forest land, double in extent to the forest land being diverted i.e., 1566.55 ha shall be raised by the State Forest Department at the project cost;	SCCL has deposited an of Rs. 23,83,04,300/- towards CA charges over degraded forest land. (Please refer Sl. No. (iii) in the table in enclosed Annexure-I). The State Forest Dept., is requested to raise compensatory afforestation.
B2(ii)	The compensatory afforestation scheme, as approved, shall be implemented by the State Forest Department. The CA will be maintained for 10 years and the CA scheme may include afforestation of indigenous species with appropriate provision for anticipated cost increase for works scheduled for subsequent years;	SCCL has deposited an of Rs. 23,83,04,300/- towards CA charges over degraded forest land. (Please refer Sl. No. (iii) in the table in enclosed Annexure-I). The State Forest Dept., is requested to raise compensatory afforestation as per the approved CA scheme
B2(iii)	Compensatory afforestation over degraded forest land, double in extent to the forest land being diverted, shall be raised by the State Forest Department at the project cost within three years from the date of grant of Stage - II approval;	SCCL has deposited an amount of Rs. 23,83,04,300/- towards CA charges over degraded forest land. (Please refer Sl. No. (iii) in the table in enclosed Annexure-I). The State Forest Dept., is requested to raise compensatory afforestation within three years from the date of grant of Stage-II approval.
B3	Following non-forest land, after its technical and biological reclamation shall be transferred and mutated in favour of the State Forest Department, Telangana as per undertaking furnished by the user agency:	SCCL has already submitted an undertaking on stamp paper for implementation of the condition. The copy of the undertaking is enclosed as Annexure-VIII .

S. N	Name of the project - NFL identified	District in Telangana State	301 Area (Ha)	Proposed year of mutation
1	Javaharkhani OC-5 (External/Internal dump) of SCCL	Bhadradi-Kothagudem	212.19	2027-28
2	Kakatiyakhani OC Sector-I (External Dump) of SCCL	Jayashankar-Bhupalpali	186.68	2027-28
3.	Ravindrakhani OCP (External Dump) of SCCL	Khammam	265.98	2027-28
4.	Jalagam Vengalla Rao OC O&II Expansion) (External Dump) of SCCL	Khammam	129.78	2027-28
Total			794.63	
B4	Compliance of the condition no. (3) above, shall be intimated by the user agency to the Ministry and its Integrated Regional Office at Vijayawada and in the event of non-compliance, the Stage-II approval shall be revoked by the Central Government;	SCCL has intimated to Ministry and its Integrated Regional Office at Vijayawada vide Lr. No. NainiArea/GMO/FDP/ Stage-2/652 Dated. 07.11.2022. The copy of the letter is enclosed as Annexure-IX .		
B5	The State Government has realized the Net Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC of the Hon'ble Supreme Court of India dated 05.02.2009 through online portal of CAMPA account of the State. NPV, if any, becomes due in future shall be realized in accordance with the relevant guidelines issued by the Ministry;	SCCL has deposited Rs. 73,54,95,225/- towards NVP in State CAMPA account towards NPV. (Please refer SI No. (i) in the table in enclosed Annexure-I). However, in compliance to this condition, SCCL further undertakes to deposit the NPV , if any, becomes due in future Undertaking to this effect is enclosed as Annexure-X		
B6	Compensatory levies, if any, realized in future under the extant project, shall be transferred/ deposited, through e-challan, in the account of CAMPA	SCCL hereby undertakes to deposit the compensatory levies, if any, in future under the extant project into account of State CAMPA through e-portal (https://parivesh.nic.in/).		

	pertaining to the State through e-portal (https://parivesh.nic.inj);	Undertaking to this effect is enclosed as Annexure-XI
B7	Additional Soil and Moisture Conservation (SMC) measures recommended by the State over an area of 913 ha shall be implemented by the State Forest Department from the funds, @ 0.5% of the total project, already deposited by the user agency;	SCCL requests the State Forest Department to implement the SMC measures from the fund of Rs 5.0 Crore (@0.5% of the total project cost) deposited by SCCL on 04.07.2022.
B8	Following activities, as per approved plan / schemes, shall be undertaken in the lease area by the User Agency under the supervision of the State Forest Department:	
B8(i)	Mitigative measures to minimize soil erosion and choking of streams/rivulets shall be implemented within a period of three year with effect from the issue of Stage-II clearance in accordance with the approved Plan in consultation with the State Forest Department;	Detailed scheme with financial out lay of Rs.14,40,66,106.00 has been approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021.Dated 02.11.2021. The same will be implemented by SCCL in consultation with the State Forest Department. Undertaking to this effect is enclosed as Annexure-XII
B8(ii)	Planting of adequate drought hardy plant species and sowing of seeds, in the appropriate area within the mining lease to arrest soil erosion in accordance with the approved scheme;	Detailed scheme with financial out lay of Rs. 4,65,53,563.00 has been prepared and approved by RCCF, Angul Circle vide Memo No. 4 4 2 8 5 F . F C - 4 4 / 2 . Dated 02.11.2021. The same will be implemented as per the approved scheme. Undertaking to this effect is enclosed as Annexure-XIII
B8(iii)	Construction of check dams, retention /toe walls to arrest sliding down of the excavated material along the contour in accordance with the approved scheme;	Detailed scheme with financial out lay of Rs. 4,34,91,712.00 has been prepared and approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. The same will be implemented as per the approved scheme. Undertaking to this effect is enclosed as Annexure-XIV
B8(iv)	Stabilize the overburden dumps by appropriate grading/benching, in accordance with the approved scheme, so as to ensure that angle of repose at any given place is less than 28°.	Detailed scheme with financial outlay of Rs. 1,10,22,131.00 has been prepared and approved by RCCF, Angul Circle vide Memo No.4428/5F.FC-44/2021. Dated. 02.11.2021. The same be implemented by SCCL as per the approved scheme. Undertaking to this effect is enclosed as Annexure-XV
B8(v)	No damage shall be caused to the top-soil and the user agency will follow the top soil management plan.	Detailed scheme with financial outlay of Rs. 3,3610,774.00 has been prepared and approved by RCCF, Angul Circle vide Memo No.4428/5F.FC-44/2021. Dated. 02.11.2021. SCCL shall ensure not to cause damage to the flora and fauna of the adjoining area. Undertaking to this effect is enclosed as Annexure-XVI

B8	User agency either itself or through the State Forest Department shall undertake gap planting and soil and moisture conservation activities to restock and rejuvenate the degraded open forests (having crown density less than 0.40), if any, located in the area within 100 meter from outer perimeter of the mining lease as per plan for plantation and SMC activities submitted along with compliance of Stage-I approval;	303 SCCL has deposited an amount of Rs.7,57,35,000/- in CAMPA for gap plantation in the area equivalent to area of 100 m outer perimeter of the mining lease. The area has been identified elsewhere by the Forest Department where gap plantation will be taken up. Undertaking to this effect is enclosed as Annexure-XVII
B9	The User Agency shall regularly undertake desilting of village tanks and other water bodies, located within five km from the mine lease boundary, as per plan submitted along with the compliance of Stage-I approval, so as to mitigate the impact of project on such tanks/water bodies.	Detailed scheme with financial out lay of Rs. 4,01,50,653.00 has been prepared and approved by RCCF, Angul Circle vide Memo No. 4428 5F.FC-44/2021. Dated.02.11.2021. SCCL shall regularly undertake desilting of village tanks and other water bodies, located within five km from the mine lease boundary, as per approved plan. Undertaking to this effect is enclosed as Annexure-XVIII
B10	Safety Zone Management: Following activities, at project cost, shall be undertaken by the user agency for the management of safety zone as per relevant guidelines issued by the Ministry:	
B 10 (i)	User agency shall ensure demarcation of safety Zone (7.5 meter strip all along the inner boundary of the mining lease area), and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing and deploying adequate number of watchers under the supervision of the State Forest Department;	In compliance to this condition SCCL undertakes to ensure demarcation of safety zone (7.5 meter strip all along the inner boundary of the mining lease area) and its fencing, protection and regeneration by erecting adequate number of 6 feet high RCC boundary pillars inscribed with DGPS coordinates with barbed wire fencing (on both sides) and deploying adequate number of watchers under the supervision of the State Forest Department. Undertaking to this effect is enclosed as Annexure-XIX
B 10 (ii)	Boundary of the safety zone of the mining lease, adjacent to habitation/roads, should be properly fenced by the user agency;	In compliance to this condition SCCL hereby undertakes that the boundary of the safety zone of the mining lease, adjacent to habitation shall be properly fenced. to fence the boundary of the safety zone of the mining lease adjacent to habitation/roads Undertaking to this effect is enclosed as Annexure-XX
B10(iii)	Safety zone shall be maintained as green belt around mining lease and to ensure dense canopy in the area; regeneration shall be taken up in this area by the user agency at project cost	In compliance to this condition SCCL, undertakes to maintain Safety zone as green belt around mining lease to ensure dense canopy in the area. Regeneration shall be taken up in this area by SCCL at project cost under the supervision of the State Forest Department.

	under the supervision of the State Forest Department;	Undertaking to this effect is enclosed as Annexure-XXI
B10(iv)	Afforestation on degraded forest land to be selected elsewhere, measuring one and a half times the area under safety zone, shall also be done at the project cost under the supervision of the State Forest Department. The degraded forest land (DFL) so selected will be informed to the MoEF & CC and the afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department;	In compliance to this condition, SCCL has deposited an amount of Rs. 41,74,225.00 in State CAMPA account towards charges for afforestation in degraded forest land over one and a half times the area under safety zone as per letter number 8640/110/DRP/2021/Dated. 03.11.2021. Degraded forest for this purpose has been identified in Lodhahhari R.F of Kaniha range, Angul Forest Division. (Please refer Sl No. (vi) in the table in the enclosed Annexure-I) Afforestation in the identified degraded forest land will be done as per the approved scheme under the supervision of the State Forest Department. The afforestation will be done within three years from the date of Stage-II clearance and maintained thereafter in accordance with the approved Plan in consultation with the State Forest Department. Undertaking to this effect is enclosed as Annexure-XXII
B10(v)	The State Government and the user agency shall ensure that safety zone is maintained as per the prescribed norms;	SCCL hereby undertakes to ensure that safety zone will be maintained as per the approved scheme. Undertaking to this effect is enclosed as Annexure-XXIII
B 11	The cost of felling of trees shall be deposited by the User Agency with the State Forest Department;	In compliance to this condition SCCL hereby undertakes to deposit the cost of feeling of trees to the State Forest Dept., as and when the demand is raised by the Forest Department. Undertaking to this effect is enclosed as Annexure-XXIV
B12	State Govt. shall ensure that under no circumstance, implementation of such mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of 2 years to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.	The Forest Department is requested to implement the mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.
B13	State Government shall ensure that process for settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act,	NOC under ROFR Act has been obtained vide letter No. 1661, Dated 13.09.2019. However, SCCL hereby undertakes to ensure that process for settlement of rights, in term of the Scheduled Tribes and Traditional Forest Dwellers

	2006, has been completed in accordance with the relevant guidelines prescribed by this Ministry's letter No. 11-9/1998-FC (Pt.) dated 03.08.2009 read with 05.07.2013;	305 (Recognition of Forest Rights) Act, 2006, if any, will be taken care of in accordance with the relevant guidelines prescribed by the Ministry's letter No. 11-9/1998-FC (Pt.) dated 03.08.2009 (to read with 05.07.2013). Undertaking to this effect is enclosed as Annexure-XXV
B14	At the time of payment of the Net Present Value (NPV) at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;	In compliance to this condition, SCCL hereby undertakes to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India. An undertaking to this effect is enclosed as Annexure-XXVI
B15	Trees should be felled in phased manner as per the requirement in the approved Mining Plan with prior permission of concerned DFO;	SCCL hereby undertakes to take up tree felling in phased manner as per the requirement in the approved Mining Plan with prior permission of concerned DFO. An undertaking to this effect is enclosed as Annexure-XXVII
B16	The user agency shall explore the possibility of translocation of maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.	SCCL hereby undertakes to explore the possibility of translocation of the maximum number of trees identified to be felled and shall ensure that any tree felling shall be done only when it is unavoidable that too under strict supervision of the State Forest Department. An undertaking to this effect is enclosed as Annexure-XXVIII
B17	The User Agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by the User Agency from the very first year, and an annual report (by 31st March each year) on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the User Agency, the Nodal Officer or the concerned Addl. Principle Chief Conservator	In compliance to this condition SCCL hereby undertakes, that mining shall be done in a phased manner after taking due care of reclamation of the mined over area. The concurrent reclamation plan as per the approved mining plan shall be executed by SCCL from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, in the concerned State Government and the concerned Regional Office of the Ministry. An undertaking to this effect is enclosed as Annexure-XXIX

	of Forests (Central) may direct that the mining activities shall remain suspended till such time, such reclamation activities area satisfactorily executed.	
B18	The User Agency shall comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them, in a timely manner, to a condition which is fit for growth of fodder, flora, fauna, etc.;	In compliance to this condition, SCCL undertakes to comply with the Hon'ble Supreme Court order on re-grassing, and re-grass the mining area and any other areas which may have been disturbed due to mining to restore them to a condition which is fit for growth of fodder, flora, fauna, etc. in a timely manner. An undertaking to this effect is enclosed as Annexure-XXX
B19	Period of diversion of the said forest land under this approval shall be for a period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development and Regulation) Act, 1957, as amended and the Rules framed there-under;	In compliance to this condition SCCL recognizes that the period of diversion of the said forest land shall be co-terminus with the period of the mining lease granted under the Mines and Minerals (Development & Regulating) Act, 1957 or Rules framed there under.
B20	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;	the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986 has been obtained vide F.No.J-1105/49/2019-IA-II(M) Dated.01.12.2021. Subsequently, IA division of MoEF & CC, GoI issued amendment in certain EC conditions vide File No. IA-J-11015/49/2019-IA-II(M) dated 22.01.2024. Copy of the EC and the EC amendment order is enclosed as Annexure -XXXI & Annexure XXXII.
B21	No labour camp shall be established on the forest land and the User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;	SCCL hereby undertakes that no labour camp shall be established on the forest land and shall also provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas. An undertaking to this effect is enclosed as Annexure-XXXIII
B22	The boundary of the diverted forest land, mining lease and safety zone, as applicable, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates;	In compliance to this condition, it is to state that the boundary of the diverted forest land, mining lease and safety zone area, has been demarcated on ground at the project cost. SCCL undertakes to erect required numbers of four feet high reinforced cement concrete pillars, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates. An undertaking to this effect is enclosed as Annexure-XXXIV

B23	The layout plan of the mining plan proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal;	In compliance to this condition, SCCL hereby undertakes, that the layout plan of the mining plan/proposal shall not be changed without the prior approval of the Central Government and the forest land shall not be used for any purpose other than that specified in the proposal. An undertaking to this effect is enclosed as Annexure-XXXV
B24	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;	In compliance to this condition, SCCL hereby undertakes that the forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government. An undertaking to this effect is enclosed as Annexure-XXXVI
B25	No damage to the flora and fauna of the adjoining area shall be caused;	In compliance to this condition, SCCL hereby undertakes, that no damage shall be caused to the flora and fauna of the adjoining area. An undertaking to this effect is enclosed as Annexure-XXXVII
B26	The User Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government, concerned Regional Office and to this Ministry by 31 st March every year regularly;	In compliance to this condition, SCCL undertakes to submit the annual self-compliance report to the State Government, concerned Regional Office and to the Ministry by the end of March every year regularly. An undertaking to this effect is enclosed as Annexure-XXXVIII
B27	Any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife;	In compliance to this condition, SCCL hereby undertakes to comply any other condition that concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife. An undertaking to this effect is enclosed as Annexure-XXXIX
B28	The user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project;	In compliance to this condition, SCCL hereby undertakes to comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order(s) and NGT Order (s) pertaining to this project, if any, for the time being in force, as applicable to the project. An undertaking to this effect is enclosed as Annexure-XL
B29	Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as prescribed in para 1.21 of Chapter 1 of the Handbook	In compliance to this condition SCCL hereby undertakes not to violate any of the conditions mentioned in MoEF& CC File No. 8-01/2020-FC Dt. 28.07.2021 and Forest (Conservation) Act, 1980,

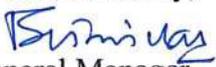
	of comprehensive guidelines of Forest (Conservation) Act, 1980 as issued by this Ministry's letter No. 5-2/2017-FC dated 28.03.2019.	as issued by Ministry's letter No. 5-2/2017-FC dated 28.03.2019. An undertaking to this effect is enclosed as Annexure-XLI
Stipulation imposed by State Govt.		
I	They shall publish the entire forest clearance granted in verbatim along with conditions and safeguards imposed by the Central Government in Stage-I/II forest clearance in two widely circulated daily newspapers, one in vernacular language and the order in English language so as to make people aware of the permission granted to the Project for use of forest land for non-forest purposes.	In compliance to this condition, M/s The Singareni Collieries Company Limited has published the entire forest clearance granted in verbatim along with conditions and safeguards imposed by the Central Government in Stage-I/II forest clearance in two widely circulated daily newspapers, one in Samaj Newspaper (Odia newspaper) on 02.11.2022 and the other in The New Indian Express (English newspaper) on 02.11.2022 to make people aware of the permission granted to the Project for use of forest land for non-forest purposes. Paper cutting enclosed as Annexure-XLII .
ii	They shall submit the copies of forest clearance orders granted by the Central Government/State Government to the Heads of local bodies, Panchayats and Municipal bodies along with the relevant offices of the State Government, who in turn, shall display the same for 30 days from date of receipt.	In compliance to this condition, SCCL submitted the copies of forest clearance orders granted by the Central Government/State Government to the Heads of local bodies and Municipal bodies along with the relevant offices of the State Government for displaying the same on the notice board for 30 days from date of receipt. Copy of letter(s) enclosed as Annexure-XLIII .

Six(6) Sets of Stage-II Forest clearance Compliance report is submitted herewith along with the relevant enclosures.

It is requested to kindly initiate necessary action for transfer the diverted forest land in Angul Forest Division to enable SCCL to commence Mining Operations at Naini coal mine at the earliest.

Thanking You,

Yours faithfully,


General Manager,
Naini Area, SCCL

The Singareni Collieries Co. Ltd.
(A Govt. Company)
Naini Area, Angul, Odisha-759122

Encl:

Undertakings and other Relevant enclosures

Copy Submitted;

1. The Principal Chief Conservator of Forests & HOFF, Odisha Forest Dept. for favour of information.
2. The Principal Chief Conservator of Forests & Nodal Officer(FC), Odisha, for favour of information.

- 309
3. The Inspector General of Forests (FC), Ministry of Environment, Forests & Climate Change, GoI, New Delhi for favour of Information.
 4. The Deputy Director General, Ministry of Environment, Forests & Climate Change, GoI, regional office, Bhubaneswar
 5. The Regional Chief Conservator of Forests, Angul Circle, Odisha Forest Department for favour of information.

Yours faithfully,

B. Srinivas

General Manager,

Naini Area, SCCI

The Singareni Collieries Co. Ltd.

(A Govt. Company)

Naini Area, Angul, Odisha-759122

General Manager

The Singareni Collieries Co. Ltd.

(A Govt. Company)

Naini Area, Angul, Odisha-759122

OFFICE OF THE DIVISIONAL FOREST OFFICER: ANGUL DIVISION: ANGULMemo No. 5030 / 65/DRP/2024/Dated. 04-07-2024

To The General Manager Singareni Collieries Co Ltd,
Naini Area, Angul Bikash Nagar, FCI Road Turanga,
Angul At/Po-Dist-Angul, Odisha-Pin-759123

Sub: - Proposal for diversion of 783.275 ha forest land for Naini open cast project (Coal Mine) of M/S the Singareni Collieries Company Ltd consisting of 643.095 ha (Chhendipada-Ankurpal) Reserve Forest and 140.180 ha revenue forest land of Chhendipada Range, Angul District.

: - Handing over Reserve Forest land 643.095 ha.

- Ref:
1. Proposal No. FP/OR/MIN/30980 / 2017.
 2. No. 8-01/2020-FC dt. 28.07.2021 of GoI, MoEF & CC, **(Stage-I)**.
 3. No. 8-01/2020-FC dt. 12.10.2022 of GoI, MoEF & CC, **(Stage-II)**.
 4. Memo No. 19403 F&E dt 31.10.2022 of Spl. Secy. to Govt. FE & CC Deptt.
 5. No. 8-01/2020-FC dt. 10.01.2023 of GoI, MoEF & CC.
 6. No. 8-01/2020-FC dt. 13.03.2023 of GoI, MoEF & CC.
 7. Your Letter No. 388 dated 21.06.2024.

Sir,

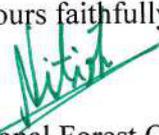
With reference to the above-cited subject, it is to inform that the Government of India, MOEF & CC, vide their letters No. 8-01/2020-FC dated 12.10.2022, No. 8-01/2020-FC dated 10.01.2023, and No. 8-01/2020-FC dated 13.03.2023, has accorded final approval under Section 2 of the Forest (Conservation) Act, 1980, for the non-forestry use of 783.275 ha of forest land. This consists of 643.095 ha of RF in Chhendipada & Kankurpal RF and 140.180 ha of Village Forest Land, in favor of M/S Singareni Collieries Company Ltd. for the Naini Opencast Coal Mining Project in the Angul Forest Division of District Angul (Odisha), subject to the fulfillment of few conditions. Further, the same was forwarded by the OSD-cum-Special Secretary to the Government, Forest Environment & Climate Change Department, Government of Odisha, along with 03 observations made in his letter, vide Memo No. 19403 F&E dated 31.10.2022.

In view of the above, you have requested to hand over the forest land vide your letter No. 388 dated 21.06.2024 for use of non-forestry purposes.

Hence, you are handed over the 643.095 ha of (Chhendipada-Ankurpal) Reserve Forest land for the non-forestry use of the above purpose. This is subject to the fulfillment of the conditions as mentioned in the Stage-I and Stage-II approval orders of MoEF & CC, Govt. of India, and OSD-cum-Special Secretary to the Government, Forest Environment & Climate Change Department, Government of Odisha for information and necessary action.

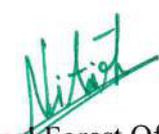
Encl:- As above.

Yours faithfully,


Divisional Forest Officer
Angul Division

Memo No. 5031 /Dt. 04-07-2024

Copy forwarded to the Regional Chief Conservator of Forests, Angul Circle for favour of kind information & necessary action with reference to this memo No. 4847 dt. 01.07.2024.


Divisional Forest Officer
Angul Division.

Memo No. 5032 Dated. 04-07-2024

Copy forwarded to the Principal Chief Conservator of Forest, Forest Division & Nodal Officer, FC Act O/o- the Principal Chief Conservator of Forests, Odisha, Bhubaneswar for favour of information and necessary action with reference to this office memo No. 4848 dt. 01.07.2024.


Divisional Forest Officer
Angul Division.

Memo No. 5033 / Dated. 04-07-2024

Copy forwarded to the Range Officer Chhendipada Range for information and necessary action.


Divisional Forest Officer
Angul Division

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OFFICE OF THE DIVISIONAL FOREST OFFICER: ANGUL DIVISION: ANGUL

Letter No. 10199 /Dated. 17.12.2024

To

The Divisional Manager,
OFDC, Ltd, Angul.

Sub: - Permission for felling 21,128 trees (1st phase) over an area of 101.00 ha, out of the total area of 129.473 ha of Reserve Forest land in the Naini coal block, by SCCL in the Chhendipada Range of Angul Division.

Ref: - Your letter No. 2631 dt. 16.12.2024.

Sir,

With reference to the above-cited Letter on the captioned subject, you have requested permission for the felling and removal of 21,128 trees (1st phase) over an area of 101.00 ha, out of the total area of 129.473 ha of Reserve Forest land in the Naini coal block, by SCCL in the Chhendipada Range of Angul Division. The area falls under the Ramachandi and Maa Hingula VSSs, with 10,802 trees in the Ramachandi VSS and 10,326 trees in the Maa Hingula VSS, for a total of 21,128 trees.

Accordingly, you are hereby permitted to fell the 21,128 trees (1st phase) over an area of 101.00 ha, out of the total area of 129.473 ha of Reserve Forest land in the Naini coal block, by SCCL in the Chhendipada Range of Angul Division. Kindly submit the conversion list in triplicate, indicating species-wise abstracts of logs, firewood, poles, etc., duly signed by all concerned parties, to this office for further action. Additionally, you are requested to provide the calculation sheet for the VSS share after the sale of the timber to this office for further action. This permission is granted subject to the fulfillment of the following conditions.

1. The above trees felling exercise will be carried out under strict supervision of Range Officer, Chhendipada Range.
2. The conversion list of felling trees will be submitted to this office through the Range Officer, Chhendipada for passing and issue of T.T Permit under Rules 4 of OTT Rule, 1980.
3. Felling permission is valid for six months only from the date of communication.

This is for information and necessary action.

Encl: - As above.

Yours faithfully


Divisional Forest Officer
Angul Division

Memo No. 10200 /Dated 17.12.2024

Copy forwarded to the Range Officer, Chhendipada Range for information and necessary action. She is requested to supervise the above tree felling exercise and deviation if any noticed action is to be taken accordingly as per Rules under intimation to this office.


Divisional Forest Officer
Angul Division

Memo No. 10201 /Dated 17.12.2024

Copy forwarded to the General Manager, Naini Area, SCCL, for information and necessary action with reference to memo No. 2632 dt. 16.12.2024.


Divisional Forest Officer
Angul Division

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FORM - II

(for projects other than linear Projects)

GOVERNMENT OF ODISHA

OFFICE OF THE DISTRICT COLLECTOR, ANGUL

No. 166 / Dated 13/9/19

TO WHOMSOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC (pt) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA', for short) on the forest land proposed to be diverted for non-forest purposes, it is certified that, 783.275Ha. of forest land proposed to be diverted in favour of General Manager, the Singareni Colloeries Co. Ltd. for Naini Coal Mine in Angul District falls within jurisdiction of Bimbadharpur, Kasidiha, Kudapasi, Thalipasi, Dhaurakhaman, Tentuloi Gopinathpur village, Chhendipada RF & Kankurpal RF of Chhendipada tehsil.

It is further certified that:

- (a) the complete process for identification and settlement of rights under the FRA has been carried out for the entire 783.275Ha. of forest land proposed for diversion. A copy of records of all consultation and meeting (s) of the Forest Rights Committee(s), Gram Sabha(s), Sub-Division Level Committee(s), and the District Level Committee are enclosed as annexure- I to annexure-V;
- (b) the proposal of such diversion (with full details of the project and its Implications, in vernacular / local language) have been placed before each concerned Gram Sabha Committee of forest-dwellers, who are eligible under the FRA;
- (c) the each of concerned Gram Sabha(s) has certified that all formalities / processes under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measures, if any, having understood the purpose and details of proposed diversion. A copy of certificate issued by the Gram Sabha of _____ village is enclosed as annexure- I to annexure-V;
- (d) the discussion and decisions on such proposals had taken place only when there was a quorum of minimum 50% of the members of Gram Sabha present;
- (e) the diversion of forest land for facilities managed by the Government as required under section 3(2) of the FRA have been completed and the Forest Rights Committees have given their consent to it;
- (f) the rights of Primitive Tribal Groups and Pre-Agricultural Communities, where applicable have been specifically safeguarded as per section 3(1) (e) of the FRA.

Encl.: -As above

(Shri Manoj Kumar Mohanty, OAS-SAG)

COLLECTOR, ANGUL

PROCEEDINGS OF THE DISTRICT LEVEL COMMITTEE MEETING ON SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006 & AMENDMENT RULES, 2012 HELD ON 07.09.2019 AT 11.00AM IN THE OFFICE CHAMBER OF THE COLLECTOR & DISTRICT MAGISTRATE, ANGUL

The meeting was presided over by the Collector & DM, Angul-cum-Chairman, DLC. The list of members present in the meeting is placed at Annexure-A.

At the outset, the Collector welcomed all the members present in the meeting and asked the DWO, Angul to brief the agendas of the meeting. Accordingly, the DWO elaborated and briefed the agendas of the meeting.

Agenda-1 Diversion of Forest land and Issuance of FRA certificate in favour of General Manager, the Singareni Collieries Co. Ltd. (SCCL), Naini Area, Angul.

Discussion was made on Diversion Proposal submitted by the SDLC, Angul vide memo No. 5685/ Dt.05.08.2019 on diversion of forest land for non forest use for Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL) measuring an area of 783.275 Ha. land covering 6 villages & 2 reserve forests of Chhendipada Block.

On verification of the records received from SDLC, Angul, it was ascertained that, the details of project have been placed before the Gram Sabhas in presence of more than 50% members of Karadabahal & Kankurpal village and the implication have been explained in the meeting in local language.

The details of villages wise forest land required for this project are as follows:-

Sl. No.	Name of the Village	Name of the Block	Area to be diverted (In Ha.)	Remarks
1	Bimbadharpur	Chhendipada	51.101	U.I. village
2	Kasidiha	Chhendipada	9.805	U.I. village
3	Kudapasi	Chhendipada	56.744	U.I. village
4	Thalipasi	Chhendipada	4.207	Habitated
5	Dhaura Khaman	Chhendipada	16.8620	U.I. village
6	Tentuloi Gopinathpur	Chhendipada	1.4610	U.I. village
7	Chhendipada R.F	Chhendipada	634.457	
8	Kankurpal RF	Chhendipada	8.638	
	Total		783.275 Ha.	

It revealed from the proceedings of Gram sabha held on 18.01.2019 that, Bimbadharpur, Kasidiha, Kudapasi, Dhaura Khaman, Tentuloi Gopinathpur are Un-inhabitated villages & in respect of Chhendipada R.F, the Gram Sabha at Karadabahal village was held. For Kankurpal R.F, a gram sabha was also held at Brhmanbil village.

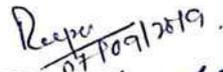
It was observed that, the ST & Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 & Amendment Rules, 2012 have been properly implemented in these villages. No individuals as well as community claims are pending for settlement under FRA. Any interest of PTGs and PACs are not being affected for such diversion of forest land for non-forest purpose i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL)

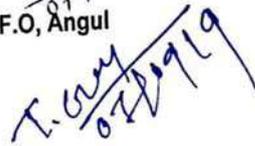
After examining, the committee approved to issue the FRA certificate for considering the version proposal of forest land for non forest use for Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL) measuring an area of 783.275 Ha.

The meeting ended with vote of thanks to the Chair.


D.W.O, Angul

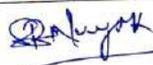
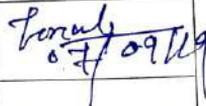

Z. P. Member,
Zone No.4.


D.F.O, Angul


Z. P. Member,
Zone No.8


Collector, Angul

MEMBERS PRESENT IN THE DISTRICT LEVEL COMMITTEE MEETING ON SCHEDULED TRIBES AND
OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006 &
AMENDMENT RULES, 2012 HELD ON 07.09.2019 AT 11.00 AM

Sl No.	Name of the members	Designation	Contact No.	Signature
1.	Sri Manoj Kumar Mohanty, OAS(SAG)	Collector & D.M, Angul		
2	Sri Pradipta Kumar Mishra IFS	1/c DFO Angul	9437030322	
3	Cherukota Manu	DWS Angul	9437323582	
4.	Sukantibala Nayak	Z.P member zone-4	9437585225	
5.	Tivalata Garnaik	Z.P member zone-8	7991011098	

Annexure - IV 96
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Minutes of the SDLC meeting held on 02.08.2019 at 11.00 A.M in the office Chamber of Sub- Collector, Angul on diversion of Forest land for non forest use for i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).

A meeting was held on 02.08.2019 at 11 A.M under the Chairmanship of Sub-Collector, Angul on diversion of forest land for non forest use i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL). All the SDLC members were present in the meeting. The members present in the meeting as per the list attached at Annexure

At the outset, Sub-Collector welcomed the members present in the meeting. The major issues which were discussed in the meeting and certified by the SDLC as follows.

1. As per D.O No.17593/CS/F&E 10F (Cons) 96/2009 (Pt) Dated 24.10.2009 of Chief Secretary & Chief Development Commissioner, Odisha Bhubaneswar, the BDO, Chhendipada has submitted the Grama Sabha Resolution of Village Bimbadharpur, Kasidiha, Kudapasi, Thalipasi, Dhaurakhman, Tentuloi Gopinathpur, Chhendipada Revenue forest and Kankurpal Revenue forest to the SDLC, Angul for diversion of forest land for non forest use i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).

2. The Tahasildar, Chhendipada has submitted the examined and verified land Schedule for diversion of forest land for non forest use received from the user Agency i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).

3. As per the Grama Sabha Resolution and as informed by B.D.O, Chhendipada no primitive inhabitants living in the villages and there is no objection for diversion of forest land. And as per FRA Rule 2006 neither such person has applied nor settled upon that area for individual forest claims to be used for non forest use.

The details of the village wise proposals approved by the Grama Sabha and in the SDLC are as follows:-

5562
14.8.19
S. K. S. 29.8.19

SI No.	Name of the Village	Total forest area to be diverted in Ha.
1	Bimbadharpur	51.101
2	Kasidiha	9.805
3	Kudapasi	56.744
4	Thalipasi	4.207
5	Dhurakhman	16.8620
6	Tentuloi Gopinathpur	1.4610
7	Chhendipada R.F	634.457
8	Kankurpal R.F	8.638
		Total = 783.275 Ha.

After careful scrutiny of the documents, it was approved in the SDLC for diversion of forest land for non forest use i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).The proposal along with the verified land schedule and Grama Sabha resolutions are transferred to the DLC for further course of action.

The meeting ended with vote of thanks to the chair and participants.

(Signature)
21/8/19.
Chairman SDLC &
Sub- Collector, Angul

Memo No. ³¹⁹ 5685 Dt. 05.08.19

Copy submitted to Collector & District Magistrate, Angul for information & necessary action.

cdh
8/8/19

**Chairman SDLC &
Sub- Collector, Angul**

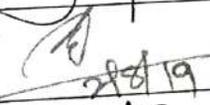
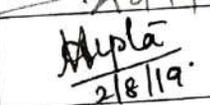
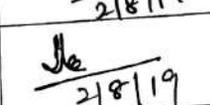
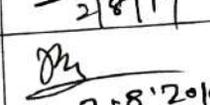
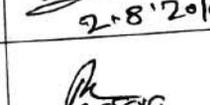
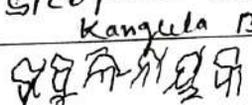
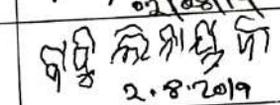
Memo No. 5686 Dt. 05.08.19

Copy forwarded to all participants for information & necessary action

cdh
8/8/19

**Chairman SDLC &
Sub- Collector, Angul**

ANNEXURE - 'A'
ATTENDANCE SHEET OF SDLC MEETING UPON NAINI COAL MINES ALLOTTED TO
ANGARENI COLLIERIES CO. LTD HELD ON DATE 20.08.2019 IN THE OFFICE CHAMBER
OF SUB-COLLECTOR, ANGUL

Name & Designation	Name of the office	Mobile No.	Signature
Sri Basudev Satapathy OAS-1(SB) Sub-collector, Angul	Sub. col Angul	7894787869	 2/8/19
Ramesh Chandra Khuntia OAS-1(SB)	D.D. Chhendipada	9937274001	 2/8/19
Manisha Gupta (ORS) Asst. collector	o/o. - Sub-collector Angul	9337750234	 2/8/19
Basudev Nayak Asst.	o/o D.F.O. Area first division	9437520693	 2/8/19
Dhanamali Kumar 'Vice'	Chhendipada Block	9976130819	 2.8.2019
Bhasat Kumar Tripathy P.S. Chhendipada	Tahasil office, Chhendipada	9725128792	 2/8/19
Abanti Bhoi (P.S. MR) Bhagaberi cu Corp.	G.P. Bhagabeni	6370539590	Abanti Bhoi 02.8.19
Gripati Bhoi P.S. Moha Kangula Bentapum Corp.	Kangula Benta P.S.	9777201340	Gripati Bhoi 02/08/19
 Bagadia P.S.	Panchayat Samiti Member, Bagadia P	"	 2.8.2019
10.			
11.			
12.			
13.			
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15.			
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17.			

ପି.ଏଚ୍.ଏ. ୨୦୧୮
ଆଇ.ଏ.ଏ. ୩୩୫

ପି.ଏଚ୍.ଏ. ୨୦୧୮ ଆଇ.ଏ.ଏ. ୩୩୫ ୩ ଭାଗ ସମ୍ବନ୍ଧ
ଜିଏଲ୍‌ସି କମିଟିର ଉପ ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି ।
ଡିପାର୍ଟମେଣ୍ଟର ସ୍ୱାଧୀନ ସ୍ୱାଧୀନ ପ୍ରଦାନ ଅନୁସାରେ
ଏହି ସମ୍ବନ୍ଧରେ ଅନୁସନ୍ଧାନ କରାଯାଇଛି । ଡିପାର୍ଟମେଣ୍ଟର Main COAL
Mine ସ୍ୱାଧୀନ କମିଟିର ସମ୍ବନ୍ଧରେ ଏହା ସମ୍ବନ୍ଧରେ
ପାଠ୍ୟପୁସ୍ତକର ବିଷୟରେ ଜଣାଇ ଦିଆଯାଇଛି ।
ଆଇ.ଏ.ଏ. କମିଟିର ଜିଏଲ୍‌ସି କମିଟିର କମିଟିର ଉପ
ଆଇ.ଏ.ଏ. କମିଟିର ଅନୁସନ୍ଧାନ କମିଟିର ପାଠ୍ୟପୁସ୍ତକ
କମିଟିର କମିଟିର । ଡିପାର୍ଟମେଣ୍ଟର ଅନୁସନ୍ଧାନ କମିଟିର
କମିଟିର କମିଟିର । ଡିପାର୍ଟମେଣ୍ଟର ଅନୁସନ୍ଧାନ କମିଟିର
କମିଟିର କମିଟିର ।

୧ - ପି.ଏଚ୍.ଏ. ୨୦୧୮ ଆଇ.ଏ.ଏ. ୩୩୫ ୩ ଭାଗ ସମ୍ବନ୍ଧ
ଅନୁସନ୍ଧାନ କମିଟିର ଉପ ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି ।
ଡିପାର୍ଟମେଣ୍ଟର ସ୍ୱାଧୀନ ସ୍ୱାଧୀନ ପ୍ରଦାନ ଅନୁସାରେ
ଏହି ସମ୍ବନ୍ଧରେ ଅନୁସନ୍ଧାନ କରାଯାଇଛି । ଡିପାର୍ଟମେଣ୍ଟର
Main COAL Mine ସ୍ୱାଧୀନ କମିଟିର ସମ୍ବନ୍ଧରେ ଏହା
ସମ୍ବନ୍ଧରେ ପାଠ୍ୟପୁସ୍ତକର ବିଷୟରେ ଜଣାଇ ଦିଆଯାଇଛି ।

୨ - ଡିପାର୍ଟମେଣ୍ଟର ଅନୁସନ୍ଧାନ କମିଟିର ଉପ
ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି । ଡିପାର୍ଟମେଣ୍ଟର
ଅନୁସନ୍ଧାନ କମିଟିର ଉପ ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି ।

୩ - ଡିପାର୍ଟମେଣ୍ଟର ଅନୁସନ୍ଧାନ କମିଟିର ଉପ
ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି ।

୪ - ଡିପାର୍ଟମେଣ୍ଟର ଅନୁସନ୍ଧାନ କମିଟିର ଉପ
ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି । ଡିପାର୍ଟମେଣ୍ଟର
ଅନୁସନ୍ଧାନ କମିଟିର ଉପ ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି ।

୫ - ଡିପାର୍ଟମେଣ୍ଟର ଅନୁସନ୍ଧାନ କମିଟିର ଉପ
ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି । ଡିପାର୍ଟମେଣ୍ଟର
ଅନୁସନ୍ଧାନ କମିଟିର ଉପ ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି ।

୬ - ଡିପାର୍ଟମେଣ୍ଟର ଅନୁସନ୍ଧାନ କମିଟିର ଉପ
ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି । ଡିପାର୍ଟମେଣ୍ଟର
ଅନୁସନ୍ଧାନ କମିଟିର ଉପ ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି ।

୭ - ଡିପାର୍ଟମେଣ୍ଟର ଅନୁସନ୍ଧାନ କମିଟିର ଉପ
ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି । ଡିପାର୍ଟମେଣ୍ଟର
ଅନୁସନ୍ଧାନ କମିଟିର ଉପ ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି ।

୮ - ଡିପାର୍ଟମେଣ୍ଟର ଅନୁସନ୍ଧାନ କମିଟିର ଉପ
ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି । ଡିପାର୍ଟମେଣ୍ଟର
ଅନୁସନ୍ଧାନ କମିଟିର ଉପ ରିପୋର୍ଟ ଅନୁସାରେ ଗଠାଯାଇଛି ।

ପଞ୍ଚମ ଶ୍ଳୋକ ସ୍ମୃତ୍ୟ ଗ୍ରାମଦାୟକ ଓ ସଂସ୍କାରଦାୟକ
ଦେଖାଯାଉ ।

୧୮- ଶ୍ୟାମଳ ଗୁଣ୍ଡାଳୀ ସ୍ତ୍ରୀକାନ୍ତର ସ୍ତ୍ରୀକାନ୍ତର କଲ୍ୟାଣ
ସୁଖକୁ ସମ୍ଭବକରଣକୁ ସୁକ୍ଷ୍ମକରଣକୁ ।

୧୯- ଶ୍ୟାମଳ ନିମିତ୍ତ ସୁକ୍ଷ୍ମକରଣକୁ ।

୨୦- ଶ୍ୟାମଳ ସୁକ୍ଷ୍ମକରଣକୁ ଏଠି ଶ୍ୟାମଳକୁ (କଳ୍ପ) ଏହି) ଶ୍ଳୋକ
ଏହିକରଣକୁ ୧୦" Bone well ୨" Bone well କାନ୍ତରଣ

ଉପସାଧୁ ଜଳସୁଧକୁ ସୁକ୍ଷ୍ମକରଣକୁ (ସାଧନା କରଣକୁ)

୨୧- ଶ୍ୟାମଳ ସାମାନ୍ୟକରଣକୁ ଶ୍ଳୋକକୁ ଏଠି ଶ୍ଳୋକକୁ କାନ୍ତରଣ
କାନ୍ତରଣକୁ । ଅନ୍ୟତମ ୧୦" ଶ୍ୟାମଳ କାନ୍ତରଣ
ଶ୍ୟାମଳ କାନ୍ତରଣକୁ (କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ)

୨୨- ଶ୍ୟାମଳ କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ, ଏଠି କାନ୍ତରଣକୁ
କାନ୍ତରଣକୁ କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ ।

୨୩- ଶ୍ୟାମଳ କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ ସୁକ୍ଷ୍ମକରଣକୁ ଏଠି କାନ୍ତରଣକୁ

୨୪- ଶ୍ୟାମଳ କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ

୨୫- ଶ୍ୟାମଳ କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ

୨୬- ଶ୍ୟାମଳ କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ

୨୭- ଶ୍ୟାମଳ କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ

୨୮- ଶ୍ୟାମଳ କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ

୨୯- ଶ୍ୟାମଳ କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ ଏଠି କାନ୍ତରଣକୁ

୨୦ ଗ୍ରାମରୁ ଥିବା ପ୍ରତ୍ୟେକ ଲିଭାମୁକ୍ତ ମାଝର ବିଭିନ୍ନ
ପୁରୀ, ପାମାମୁ ଜଳ, ଡିଲିଭେରି, ପ୍ରାକୃତିକସ୍ତ୍ରୀକୁ ତ
ଗ୍ରାମରୁ ଜଳରୁ ବ୍ୟବସ୍ଥା ।

୨୧ - ଗ୍ରାମ ୭ ପ୍ରତ୍ୟେକ ମାଲୁକାମୁକ୍ତ ଉପରେ ଶୋଗାଣ କରୁଥିବୁ ।

୨୨ - ପ୍ରାମରୁ ଥିବା ୧୪ ଟାରି ବିକ୍ରିରୁ ୧୫ଟି ଚୋର ଘୋର ସମ୍ପତ୍ତି

୨୩- ଗ୍ରାମରୁ ମାମୁ ଗ୍ରାମ୍ୟ ମହକକୁ କରୁଛନ୍ତି କରୁଥିବୁ ।

୨୪- ଗ୍ରାମରୁ କର ଆୟକୁ ରୁକ୍ଷ କିମ୍ପା କରୁଥିବୁ ।

ସୁଭାଷଚନ୍ଦ୍ର ଗ୍ରାମରୁ ପ୍ରସିଦ୍ଧ ଥିବା ମାମୁ ଗ୍ରାମ୍ୟମାମୁ କରାମୁକ୍ତ ଉପରେ
କାର୍ଯ୍ୟ ପାଇଁ କମିଶନରୀର ମାମୁ ଜଳରୁ କର କର କର ମାମୁକ୍ତ ମାମୁ
କର କର ଆୟକୁ ରୁକ୍ଷ କରୁଥିବୁ । ଉପରେ ଗ୍ରାମରୁ ଗ୍ରାମ୍ୟମାମୁକ୍ତ
କର କର ଆୟକୁ ରୁକ୍ଷ କରୁଥିବୁ । FRA ୨୦୦୨ ଥିବା ଗ୍ରାମରୁ
କର କର ଆୟକୁ ରୁକ୍ଷ କରୁଥିବୁ । ଉପରେ ଗ୍ରାମରୁ ଗ୍ରାମ୍ୟମାମୁକ୍ତ
କର କର ଆୟକୁ ରୁକ୍ଷ କରୁଥିବୁ । ଉପରେ ଗ୍ରାମରୁ ଗ୍ରାମ୍ୟମାମୁକ୍ତ

P କରକରମାମୁ - ୧୫୬୨୨ #

Sudhakar Behera.
Sarpanch 18.1.19
Brahmanbil G.P.

ଶ୍ରୀମତୀ ସୁଶ୍ରୀ ସାହୁ
Bikash Pradhan.
Satyananda Sahoo

Chhendipada
18.01.19
Brahmanbil

18/01/19
Brahmanbil Chhendipada

ଅମଳ ସେନା

ସୁଧା ସେନା

ଉତ୍ତମା ସେନା

ପରିମା ସେନା

ଅମଳ ସେନା

କେଶୁପର ଗଜପା

ଅଗ୍ରଣୀ ସାହୁ

Shama Barua

Bardhan Shahu

ବିନୋଦ ପ୍ରଧାନ

Bela Saloo

Bonamali Pradhan



V ଟିପ ଚିତ୍ର ଗଜନୀ ସାହୁଙ୍କର



Thumb impression of Tanubati Sahu

Tankadhara Barik

୧୨/୫/୧୯୫୯

ଗଜନୀ ସାହୁ

କେଶୁପର

Ninupama Dehuri



T.J. of Sudama Barik

Sudip Barik

T.I of Jomadei Pradhan
Jashjaborada Pradhan

Ramesh Baboo.

ବ ଜଣ ବନ୍ଧୁ ଚତୁରୀ ପ୍ରଧାନ

କାକ୍ଷି ସାହୁ

ବ ଜଣ ବନ୍ଧୁ ବିଶାଳତା ପ୍ରଧାନ

Chandamoni Sahu

T.I. OF Mangulata Majhi

Dhiram Pradhan

Jira Majhi

ସୁକାନ୍ତିନୀ ନାୟକ

Leela Sano

Hinakshi Pradhan

କାକ୍ଷି ସାହୁ

କମଳା ସାହୁ

M. K. Saha

T.I of Pratabananda Barik

ବ ଜଣ ବନ୍ଧୁ କୈଳାଶୀ ସାହୁ

କମଳା ସାହୁ

Maheswar Dehuri

ମହେଶ୍ଵର ଦେହୁରୀ

Sanjay K Sahoo

ସଞ୍ଜୟ କିଶୋର

Bhagirathi Pradhan

ଭଗିରଥୀ ପ୍ରଧାନ

ବିଶ୍ଵେଶ୍ଵରୀ ସତ୍ତ୍ଵେ

Bisweswore Sahoo

ବିଶ୍ଵେଶ୍ଵରୀ ସତ୍ତ୍ଵେ

ଲକ୍ଷ୍ମୀ ନାୟକ

Laxmi Nayak

ଲକ୍ଷ୍ମୀ ନାୟକ

T.I of Pandab Behara

Deeptanayee Sethi

ଦିପ୍ତିକା ସେଥି

Kesuranga Sahoo

T.I of Jurgita Pradhan

ଜିଉର୍ଜିତା ପ୍ରଧାନ

Mamma swam

T.I of Narattan Pradhan

ନାରାଟନ ପ୍ରଧାନ

ନାରାଟନ ପ୍ରଧାନ

Bhikaranda Lalua

ଭିକରାଣ୍ଡା ଲାଲୁଆ

ଜିଉର୍ଜିତା ପ୍ରଧାନ

Dalimbar Nask

ଦାଲିମ୍ବର ନାସକ

ଜଗଦୀଶ୍ଵର ଦାସୀ

Tada Samal

ତାଡା ସାମଲ

Pratap Samal

ପ୍ରତାପ ସାମଲ

T.1 of Kallari Sahu

କଲ୍ଲାରୀ ସାହୁ

କଲ୍ଲାରୀ ସାହୁ ଓ କଲ୍ଲାରୀ ସାହୁ

T.2 of Debaki Sahu

Hemanta Nayak

Akhya Kumar Sahu

ଅକ୍ଷୟ କୁମାର ସାହୁ

ଅକ୍ଷୟ କୁମାର ସାହୁ

ଅକ୍ଷୟ କୁମାର ସାହୁ

Mukesh Sahu

ମୁକେଶ ସାହୁ

4. ସୁଧାଘୋଷା କବିତାଦା କବିତା 331

5. କୋକିଳୀନୀ ଦୀପା ସୁଧାଘୋଷା ପ୍ରାଣାପାୟନଙ୍କୁ ନିର୍ଦ୍ଦେଶ ଦେବାକୁ ସୁଧାଘୋଷାଙ୍କ ପ୍ରଦାନ କରାଯାଇଛି ।

୪. କୋକିଳୀନୀ ସହାୟକ ଭାବରେ ଦାଖଲ କରାଯାଇଥିବା କବିତା ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ସାଧାରଣତଃ ପଢ଼ାଯାଇଥିବା କୋକିଳୀନୀଙ୍କୁ ଦାଖଲ କରାଯାଇଛି ।

5. ଭାବରେ ସୁଧାଘୋଷାଙ୍କୁ ଭାବରେ ଦାଖଲ କରାଯାଇଥିବା କବିତା ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଛି ।

୬. କୋକିଳୀନୀ ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଥିବା କବିତା ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଛି ।

୭. କୋକିଳୀନୀ ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଥିବା କବିତା ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଛି ।

୮. କୋକିଳୀନୀ ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଥିବା କବିତା ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଛି ।

୯. କୋକିଳୀନୀ ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଥିବା କବିତା ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଛି ।

୧୦. କୋକିଳୀନୀ ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଥିବା କବିତା ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଛି ।

୧୧. କୋକିଳୀନୀ ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଥିବା କବିତା ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଛି ।

୧୨. କୋକିଳୀନୀ ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଥିବା କବିତା ସମ୍ପ୍ରଦାନ ପ୍ରାଣାପାୟନଙ୍କୁ ଦାଖଲ କରାଯାଇଛି ।

ଅସ୍ଥାବିଧି ତରଳ ପୂର୍ଣ୍ଣ ପ୍ରକାଶ ଅବସ୍ଥା ନ କରାଯା
ଯାଉ ପ୍ରାଣୀ ପାର୍ଥକ୍ୟ ଚିତ୍ତରେ କି ଦାୟକ କରା ନ ଯାଉ ।

୧୫- ଭାସ୍କର ଚିତ୍ରପୁସ୍ତକା ତରଳ ଚିତ୍ରପୁସ୍ତକା ୫୦ ଟଙ୍କାକୁ ଉଚ୍ଚ
ପୁସ୍ତକତ ସହିତ ତ ଭୂମିମା ଉପରେ ୩୦ ପୁସ୍ତକ ଟଙ୍କା ମିଳି
ରୁହା ତଦନାମ୍ନ ଅପସ୍ତା କରାଯାଉ ।

୧୬- ଗ୍ରାମ୍ୟ ଧନି ପ୍ରାମାଣ୍ୟ ଚଳାଣି କାମ୍ୟ ପ୍ରାମାଣ୍ୟ
ତ ଚଳାଣି ପ୍ରାମାଣ୍ୟ ନ କରାଯା ଥାଉଣୁ କରା ନ ଯାଉ ।

୧୭- ରାମଚନ୍ଦ୍ର ଦାୟକ ଗ୍ରାମ୍ୟ ନ ଉପା ପ୍ରାମାଣ୍ୟ ଚଳାଣି
ଧନି ଧନ ଥାଉଣୁ କରା ନ ଯାଉ ।

ଉପାପାତ୍ୟ ପ୍ରାମାଣ୍ୟ ଅବସ୍ଥାରେ ଧନି
ପ୍ରାମାଣ୍ୟ ଉପା କରାଯା ।

ସମ୍ପାଦକ

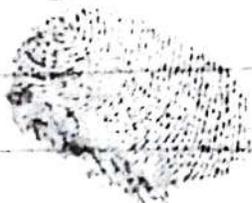
ଉପାପାତ୍ୟ ପ୍ରାମାଣ୍ୟ
ପ୍ରାମାଣ୍ୟ

Kh. Chandra Mohan Singh

- ୧ ପ୍ରମୋଦ ସାହୁ
- ୨ ପ୍ରମୋଦ ସାହୁ
- ୩ ପ୍ରମୋଦ ସାହୁ
- ୪ ପ୍ରମୋଦ ସାହୁ
- ୫ ପ୍ରମୋଦ ସାହୁ
- ୬ ପ୍ରମୋଦ ସାହୁ
- ୭ ପ୍ରମୋଦ ସାହୁ

Signature
18.01.2019
Chhandipada

Signature for
Chhandipada I.
18.01.2019.



T-1 of Kasturi Sahu

କିରଣୀ ସାହୁ



କିରଣୀ ସାହୁ



T-2 of Debakshi Sahu

Hemanta Ranjana Akhaya Kumar Sahu

ହେମନ୍ତ ରଞ୍ଜନ ଆକ୍ଷୟ କୁମାର ସାହୁ



କିରଣୀ ସାହୁ

ହେମନ୍ତ ରଞ୍ଜନ

Mukesh Sahu

ମୁକେଶ ସାହୁ

ଫା.ନଂ.ପ. ୨୦୧୮/୩୩୫୫ - ୧୨ ଭା.

ଅଭ୍ୟାସୀ.ପ.ନଂ.୨.୨୦୧୮ ନମ୍ବର ୧୨ ଭା. ସମସ୍ତଙ୍କ ଦାବିତ. ଚିକିତ୍ସାଦାୟକ
 ପତ୍ର ନମ୍ବର- 2464 ଟା.5-12-2018 ଅନୁସାରେ କରୁଣାଦାୟକ (କୃପାପାଣି) ଗ୍ରାମରେ
 ଏକ ଚିକିତ୍ସା କେନ୍ଦ୍ର ଖୋଲିଥିଲା । ଚିକିତ୍ସା କରୁଣାଦାୟକ ଓ କମିଟିଟି ଗ୍ରାମର ଜନଜନନି
 କମିଟିଟି ସମସ୍ତ ସଭ୍ୟ ଉପସ୍ଥିତ ହୋଇଥିଲେ । ସର୍ତ୍ତାବଳୀ ସ୍ଥାନୀୟ ଧୂଳି ମଙ୍ଗଳ
 ସମ୍ପ୍ରଦାୟର ଅଧିକାରୀଙ୍କ ଦ୍ଵାରା ପଠାଯାଇଥିବା ଡାକ୍ତରୀ ଥିଲା । ଏହି ଚିକିତ୍ସାକେନ୍ଦ୍ର
 ଉପସ୍ଥିତଦାୟକ ପ୍ରକାଶ୍ୟ, ଜଙ୍ଗଲ ସ୍ଵତନ୍ତ୍ର ଅଧିକାରୀଙ୍କ ପ୍ରତିଷ୍ଠା ହୋଇଥିଲା । ଏହି
 ଚିକିତ୍ସାକେନ୍ଦ୍ର ଗ୍ରାମର ସୁଧା ଜନଜନନି ଓ ଜଙ୍ଗଲ ଉପସ୍ଥିତ ସର୍ତ୍ତାବଳୀ ଜଙ୍ଗଲରେ
 ଆବସ୍ଥିତ ସ୍ଥାନରେ Name ଓ Name ଏ ଦ୍ଵାରା ଜଙ୍ଗଲଜନି ଅଧିକାରୀ ଏବଂ
 କେନ୍ଦ୍ର ଜମିର ପାତ୍ରାଧିକାରୀଙ୍କ ଦରଦାମୀ ଏବଂ ଆଧ୍ୟାତ୍ମିକ ଦରଦାମୀମାନଙ୍କ ଦରଦାମୀ କରୁଥିଲେ ।
 ସମ୍ପର୍କରେ ଦରଦାମୀଙ୍କୁ ସମସ୍ତଙ୍କୁ କରୁଣାଦାୟକ ଆବେଦନ କରାଯାଇଥିଲା । ଚିକିତ୍ସାକେନ୍ଦ୍ର
 ଉପସ୍ଥିତ ହୁଏ ଜଙ୍ଗଲଜନି ସଭାସଭ୍ୟା ଏବଂ ଆଧ୍ୟାତ୍ମିକ ଗ୍ରାମର ସମସ୍ତଙ୍କୁ ଜଣାଇଥିଲେ
 ଯେ, ଯେ ଦାମ୍ୟକୁ ସରକାରୀ ଜମି ଚିକିତ୍ସା ଉପସ୍ଥିତ ସୁଧାଙ୍କୁ ମୁକାବିଲ କରାଯାଇ ନ
 ଯେ, ସେ ଦାମ୍ୟକୁ ଗ୍ରାମର ସଭ୍ୟ ଏବଂ ଜଙ୍ଗଲଜନି କମିଟିଟି ଚିକିତ୍ସା ସମସ୍ତଙ୍କୁ ଆଜକାରୀ
 ଚିକିତ୍ସାକେନ୍ଦ୍ର ପ୍ରକାଶ୍ୟ କରୁଥିବା ନାହିଁ ତେଣୁ ଜଣାଇଥିଲେ । ଜମିର ଉପସ୍ଥିତ
 ସୁଧାଙ୍କୁ କରୁଣାଦାୟକ ସରକାରୀ ଏବଂ କରୁଣାଦାୟକ ଅଧିକାରୀଙ୍କୁ ଜଣାଇଥିଲା-
 ଯାହା ଅଧିକାରୀଙ୍କୁ କରୁଥିଲା । ଉକ୍ତ ଗ୍ରାମର ଅଧିକାରୀଙ୍କୁ ସୁଧା ଜଙ୍ଗଲ ଜମିର ସୁଧାଙ୍କୁ
 କରୁଥିଲା । ଉକ୍ତ ଗ୍ରାମର ଅଧିକାରୀଙ୍କୁ କରୁଥିଲା । ଉକ୍ତ ଗ୍ରାମର ଅଧିକାରୀଙ୍କୁ କରୁଥିଲା ।

ପ୍ରାଣପତ୍ର ନମ୍ବର	ଗ୍ରାମର ଅଧିକାରୀଙ୍କ ଦାମ୍ୟ	ଅଧିକାରୀଙ୍କ ଦାମ୍ୟ	ଅ-ପତ୍ର ନମ୍ବର	ଅଧିକାରୀଙ୍କ ଦାମ୍ୟ
୧- କରୁଣାଦାୟକ	51.6472	ଜନସମ୍ପର୍କ	୧- କରୁଣାଦାୟକ	16.8624
୨- କମିଟିଟି	9.8317	"	୨- କରୁଣାଦାୟକ	1.461
୩- କୃପାପାଣି	56.6775	"	୩- ଚିକିତ୍ସାକେନ୍ଦ୍ର	634.4429
୪- ଅଧିକାରୀ	4.192	ଜନସମ୍ପର୍କ	ସର୍ବମୋଟ	775.1143
ଆମ୍ଭଙ୍କୁ 122 3484.ନଂ.୧				

ଏହି ଗ୍ରାମର ଅଧିକାରୀଙ୍କ ଦାମ୍ୟ, ଉପସ୍ଥିତ ଉପସ୍ଥିତ ଗୁଡ଼ିକ ଏବଂ ଏହା
 ଜଙ୍ଗଲଜନି ଉପସ୍ଥିତ ଚିକିତ୍ସା ଏବଂ ଅଧିକାରୀଙ୍କ ଜମିକାର ଏବଂ ପାତ୍ରାଧିକାରୀଙ୍କ ଦରଦାମୀ
 ଜଙ୍ଗଲ ଅଧିକାରୀଙ୍କୁ ମିଳୁଛି ନାହିଁ ୨୦୦୯ ଅନୁସାରେ ଉକ୍ତ ଜମିକାର ଆବେଦନ କରୁ-
 ନାହିଁ କରୁଣାଦାୟକ ପାତ୍ରାଧିକାରୀ । ଆଧିକାରୀଙ୍କୁ କରୁଣାଦାୟକ ପାତ୍ରାଧିକାରୀଙ୍କୁ
 ଅନୁସାରେ ଉପସ୍ଥିତ ଜଙ୍ଗଲଜନି ଉପସ୍ଥିତ ଚିକିତ୍ସା ଏବଂ ଅଧିକାରୀଙ୍କୁ ପ୍ରକାଶ୍ୟ କରୁଣାଦାୟକ
 ନାହିଁ କରୁଣାଦାୟକ ଆବେଦନ କରୁଣାଦାୟକ ନାହିଁ । ଉକ୍ତ ଗ୍ରାମର ଅଧିକାରୀଙ୍କୁ ଜଣାଇ
 କରୁଣାଦାୟକ ସର୍ତ୍ତାବଳୀଙ୍କୁ ଚିକିତ୍ସା ଏବଂ ନାହିଁ ।

[Signature]
 12.12.2019
 Welfare Extension Officer
 G.P.O. GIPADA

Brahmanbila
18.01.2019
3 PM

A meeting of the Forest Land Committee was held on 18.01.2019 at 3 PM. The meeting was held under the chairmanship of the local village president Praful Kumar Sahu. The meeting discussed in detail the acquisition of forest land by Naine Coal Mine and the submission of traditional forest dwellers to that land. The forest land was expanded to convert to non-forest species for mining by the sub-division company. The following proposals were presented in the meeting. The meeting also discussed the Kankurkhal RF.

1. The unemployed youth and women in the panchayat should first be given permanent employment in the said company and other youth and women should be given necessary training.
2. Water facilities should be made as there is a possibility of water level going down in the mine.
3. Two ambulances should be provided.
4. Provide employment on the basis of merit after training qualified students through ITI.
5. Provide financial assistance to qualified students and provide benefits of higher education.
6. Proposal to open primary health centers for good quality health check-ups. Arrangements should be made for health check-ups every three months.
7. Before giving forest land to mining, proper evaluation of public land should be done and made known to the public.
8. If the trees in the forest are used for mining, arrangements should be made to give the value of those trees to the villagers.
9. Before starting mining, greenery should be created around the mine.
10. Development of the vacant land should be made.
11. The largest pond (Kata Bandh) of the village should have Two borewells on both sides. Two borewells scheme to eliminate water scarcity throughout the year (Adarsh Pond)
12. An uninterrupted road extending up to 1 km from the village to the place of the DakeswariPeetha should be constructed (from Baramunda to Dakeswari).
13. Construction of a temple of Maa Dakeswari, construction of a wall, deep tube well and a pleasure garden. Beautification and lighting should be arranged.
14. Construction of an easy gate around the village.
15. Construction of a wall and electrification on all four sides of the village.
16. Construction of a two-storeyed house measuring 3000 square feet for Radhakrishna.
17. Financial assistance for the completion of the Ananta Mahadev Temple located in the east of the village.
18. Renovation of a small pond in the village.
19. Drainage arrangements should be made on both sides of the village road.
20. Provision of playgrounds and sports equipment for the students of the Grama High School.
21. Meeting hall, drinking water, dining hall, bicycle stand and drinking water facilities for every

educational institution in the village.

337

~~113B~~

22. Electricity should be provided to every family in the village.
23. 14 buildings should be constructed in 14 hamlets in the village.
24. All rural roads in the village should be concreted.
25. A guest house should be constructed in the village.

All the villagers present in Brahmanbila village did not raise any objection to the company changing the type of land identified for use for mining purposes, nor is there any person from the tribal and pre-agricultural communities in the said village. As per FRA 2005, no one has applied for the said land or has received a lease. After this the meeting was adjourned

Praful Kumar Sahu
Chairman, Kankurpal

Sarpanch Brahmanibil G.P

Welfare extension officer Chhendipada

RI Brahmanibill

Forester Chhendiapada- I

Signature of the villagers

Kunj Bihari Sahu
Gonchiyabe Sahu
Santha Kumar Dehuri
Development Head
Praful Gochayat
Bhaskar Gochayat
Satyananda Sahu
Thimil Sethi
Supi Sethi
Ranjita Sethi
Balas Behera
Ajit Dehury
Barup
Sarata Sahu
Sudarsan Gochayat
Rabi Gochayat Thumb Impression
Dibakar Behera
Kirtan Setha

Arjuni Pradhan

Bharata Sahu

Rabi Naik Thumb Impression

Panadaba Sahu

Bhagban Sahu

Hadi Bandhu Sahu

Jharadamali Gochauyat(Thumb Impression)

Benudhara Parida

Alekha Sahu

Anima Biswal

Bandhu Sahu

Kailash Pradhan

Babula Sahoo

Banamaliu Pradhan

Pabina Sahu (Thumb Impression)

Jamubabti Sahu (Thumb Impression)

Tankadhara barik

Sita Sahu

Meghi Sahu

Lana Pradhan

Nirupama Dehuri

Sudama Barik (Thumb Impression)

Danup Barik

Jemadei Pradhan (Thumb Impression)

Satyabrata Pradhan

Ranesh Sahoo

Chaturi Dehuri (Thumb Impression)

Jaetri Sahu Thumb Impression)

Chandramani Sahu

Manjulata Majhi (Thumb Impression)

Dhiren Pradhan

Jira Majhi

Sukantini Nayak

Leela Sahoo

Inakshi Pradhan

Kasturi Sahu

Jayanti Rout

Pranabandhu Barik (Thumb Impression)

Baikuntha Paria (Thumb Impression)

Jadumani Sahu

Maheswar Dehuri

Rabindra Dehuri
Sanjaya Ku. Sahoo
Arjun Biswal
Bhagirathi Pradhan
Rojalin Sahu
Pinki Sahu (Thumb Impression)
Bisweswar Sahoo
Gurdeb Biswal
Bikram Gochayat
Laxmi Nayak
Gagan Behera
Pandab behera (Thumb Impression)
Deeptimayee Sethi
Bhaskar Chandra Pradhan
Kukunga Sahoo
Jungili Pradhan (Thumb Impression)
Sarata Sahu (Thumb Impression)
Mamina Swain
Narattam Pradhan (Thumb Impression)
Manoj Ku. Dehury
Sridhar Pani (Thumb Impression)
Bibekananda Sahoo
Batakrushna Sahu
Muktamani Sankhari (Thumb Impression)
Dalimba Naik
Arjun Swain
Gadadhar Dwari
Lata Samal
Ranjan Samal
Pratap Samala
Kastuni Sahoo (Thumb Impression)
Dwibeni Sahu
Malli Sahu (Thumb Impression)
Debake Sahu (Thumb Impression)
Hemanta Nayak
Akshya Kumar Sahu
Ajaya Kumar Sahu
Kathia Sahu (Thumb Impression)
Trinath Naik
Mukesh Sahu
Anita Naik

Date: 18.01.2019 at 11:00 AM Number of papers to be submitted for the meeting - 2464 Dot-05.12.2018 A meeting was held in Thalipsi village. The meeting was chaired by the Chairman of the Forest Land Committee, Khira mohan Sahu. The meeting was chaired by the Block Welfare Extension Officer, Tehsildar, Forest Protection Officer. In this meeting, the forest settlement land of the village is reserved. The acquisition of forest land by Naini Coal Mine and the traditional settlement on that land and the information of any encroachers and other forest dwellers living on that land were discussed in detail. It was also proposed in the meeting that some people who were cultivating and earning a living in that forest land would be given appropriate compensation if mining was done on that land. Before leasing the said forest land to Singreni Coal Mine, the government had made conditions with the villagers. The details of the forest land in the village are given below. In the above proposed area, no Scheduled Tribes and Traditional Forest Dwellers are living in the said forest land or have not applied for forest land or are on lease as per the Forest Dwellers Recognition Rules 2006. Further, no process of extension has been or is required to be made on the proposed forest land as per section 316 of the said rules but there are no persons belonging to the tribal pre-agricultural community in the village.

1. Before giving the forest land for work, proper evaluation of public land should be done and made known to the public.
2. Arrangements should be made for the resettlement of the displaced persons by providing permanent houses.
3. Arrangements should be made for schools, health facilities, construction of roads, drains, lighters, playgrounds, temples, market complexes, water supply systems, new ponds, mining facilities etc. at the place where the displaced persons are resettled.
4. Before going to the forest land, the villagers should be given an appraisal of the land.
5. Arrangements should be made to show the villagers the appropriate price of the trees in the forest for work.
6. A green belt should be created around the mine before starting mining.
7. Qualified students should be trained through ITI and given employment under the merit fund.
8. Financial assistance should be provided to qualified students and arrangements should be made to get higher education.
9. Unemployed youth in the villages and panchayats should first be given permanent employment under the merit fund in the said company and arrangements should be made to provide necessary training to other youth.
10. Rs. 2 crore should be given per acre for the acquired land.
11. Partial land not covered by the land should be acquired in each case.
12. The displaced persons should be given 20 decimals or 5 times the land record.
13. No displaced family should be forcibly relocated until their fair value is established and the place where they are resettled should be well-equipped in advance.
14. The amount received from the displaced and the land should not be submitted to the court without informing the people.

15. Provision should be made to give a monthly allowance of 20 thousand rupees to men and women above 50 years of age and the differently abled people who are losing their land.
16. No mining-related work should be started in the village without informing the village committee and the people who are losing their land.
17. No mining work should be started until the above demands are met.

Then the meeting was adjourned with thanks to the chairman.

Chairman
Khira Mohan Sahu

Forester Chhendipada - I

Signatures of the villagers:

Pramod Sahu
Dhirendra Sahu
Maheswar Sahu
Biju Sahu
Nepal Sahu
Kalia Sahu
Kasturi Sahu (Thumb Impression)
Tribeni Sahu
Malli Sahu (Thumb Impression)
Debaki Sahu (Thumb Impression)
Hemanta Nayak
Akshya Kumar Sahu
Ajaya Kumar Sahu
Kathia Sahu (Thumb Impression)
Trinath Naik
Mukesh Sahu
Anita Naik

On Date: 18.01.2019 at 12 noon. As per the B.D.O Chhendipada's letter number - 2464 dated 5-12-2018, a meeting was held in Kardabahal and (Kudapsi) villages. All the members of the Jungle Jami committee of Kardabahal and Kasidiha villages were present in the meeting. The meeting was conducted by the local Block Welfare Officer. The representative of the Tehsildar, Forest Protection Officer and others were present in this meeting. In this meeting, the forest land in the village and the acquisition of forest land by Naine Coal Mine at the location of the forest land in the reserved forest of the Forest Department and the submission of traditional forest dwellers and other forest dwellers living on that land were discussed in detail. The forest land committee members and other villagers present in the meeting informed that until the government does not properly evaluate the lands, no member of the villagers and the forest land committee will sign today's meeting. He requested the government and Angul Collector to inform him for proper valuation of the land. The details of the forest land in the said villages are given. It is reported that more than 50% people were present in the said meeting.

Description of Village Forest Land:

Sl No.	Name of the Village	Area to be Diverted (in Ha.)	Remark
1.	Bimbadharpur	51.6472	U.I Village
2.	Kasidiha	9.8317	U.I Village
3.	Kudapasi	56.6775	U.I Village
4.	Thalipasi	4.192	Habitated
5.	Dhaura Khamana	16.862	U.I Village
6.	Tentuloi Gopinathpur	1.461	U.I Village
7.	Chhendipada R.F	634.4429	
	Total	775.1143	

It was observed in these villages that no person has applied for the said land or has applied for lease on the proposed plot and area of land as mentioned above. Further, no process of conversion is being carried out or is required to be carried out on the proposed forest land as per clause B(2) of this rule. There are no persons belonging to tribal and pre-agricultural communities in the said villages.

Signature of Welfare Extension Officer

Signature of Villagers:

Sananda Behera
Binod Pradhan
Niranjan Pradhan
Jaya Krishna
Guru Charana Behera
Rahash Pradhan

Rani Dehury
Babaula Sethi
Bichnaada Sahu
Papun Pradhan
Khageswar Gochayat
Bhaba Grahi Gochayat
Bhima Pradhan
Chhaba Gochhayar Thumb Imprision
Babaji Sankhari
Jay Sahu

AGENDA NOTES FOR THE MEETING OF THE SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006 AND AMENDMENT RULES, 2012 TO BE HELD ON 07.09.2019 AT 11.00A.M. IN THE OFFICE CHAMBER OF THE COLLECTOR & DISTRICT MAGISTRATE, ANGUL

Agenda-1 Diversion of Forest land and Issuance of FRA certificate in favour of General Manager, the Singareni Collieries Co. Ltd. (SCCL), Naini Area, Angul.

Discussion may be made on Diversion Proposal submitted by the SDLC, Angul vide memo No. 5685/ Dt.05.08.2019 on diversion of forest land for non forest use for Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL) measuring an area of 783.275Ha. of Forest land covering 8 villages of Chhendipada Block.

It reveals from the Proceedings of SDLC, Angul that, as per guide lines issued by Govt. of India vide No. F.N 11-9 /98-FC(pt) dated 03.08.2009, the Block Development Officer, Chhendipada has submitted the Gram Sabha resolution of different villages for diversion of forest land afor non forest use i.e Naini Coal Mine allotted to Singreni Collieries Co. Ltd.(SCCL).

The details of villages wise forest land required for this project are as follows:-

Sl. No.	Name of the Village	Name of the Block	Area to be diverted (In Ha.)	Remarks
1	Bimbadharpur	Chhendipada	51.101	U.I. village
2	Kasidiha	Chhendipada	9.805	U.I. village
3	Kudapasi	Chhendipada	56.744	U.I. village
4	Thalipasi	Chhendipada	4.207	Habitated
5	Dhaura Khaman	Chhendipada	16.8620	U.I. village
6	Tentuloi Gopinathpur	Chhendipada	1.4610	U.I. village
7	Chhendipada R.F	Chhendipada	634.457	
8	Kankurpal RF	Chhendipada	8.638	
	Total		783.275 Ha.	

The proposals received from the SDLC, Angul may be discussed for approval

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi - 110003.

Dated: 13th January, 2022

To,

The Addl. Chief Secretary (Forests),
Government of Odisha,
Bhubaneswar.

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) - reg.

Sir,

I am directed to refer to the Government of Odisha's letter no. 21909/9F(MG)-380/2019 dated 18.12.2021 on the above subject submitting compliance report of the conditions stipulated in Stage-I approval dated 28.07.2021 and to say that after examination of the compliance report revealed the following:

- i. In compliance of condition no. A (1)(ii) of Stage-I approval, copies of KML files of CA land, diverted forest land, SMC works area, etc need to uploaded on e-green watch portal.
- ii. In compliance to condition no A (5) of Stage-I approval regarding preparation of plan for plantation and SMC works along the outer perimeter of 100 meters from the lease area, the State Government has mentioned that as the lease of the user agency is surrounded by the other lease, implementation of requisite plan is not possible as stipulated however, in lieu of the same an area of 105.9 ha has been technically approved for ANR Plantation. However, it could not be ascertained from the detail whether the area earmarked for ANR is equivalent to the area of 100 meters perimeter along the outer lease boundary.
- iii. A certificate from the competent authority in the State as envisaged in condition no. A(8) of Stage-I approval needs to be submitted.
- iv. In compliance to conditions A(9) of Stage-I approval, the State Government has referred the RWMP, while preparation of Wildlife/Elephant Management Plan is envisaged in the condition. Therefore, copy of approved Plan, as envisaged in the condition, may be submitted by the State duly incorporating the comments of PE Division of the Ministry and informing the status of deposition of cost of its implementation into the account of CAMPA.
- v. Examination of the compliance of FRA, 2006 revealed slight discrepancy in the forest area reported by the District Collector in his certificate dated 13.09.2019 (783.766 ha) and by DLC, SDLC (mentioned area as 783.275 ha). Discrepancy in the total forest area involved in the project vis-à-vis area reported by the District Collector may be rectified and accordingly intimated to the Ministry by the State.

- vi. Examination of degraded forest land proposed for raising afforestation in lieu of 1.5 times safety zone area revealed that out of 14 ha, 12 ha falls under MDF category only 2 ha is under Open forest category. Therefore, the State Government needs to identify suitable site for raising afforestation and detail of the same should be submitted along with soft copies of its Differential GPS maps and KML files.

In view of above, the State Government is requested to furnished information/documents as indicated above for further consideration of the proposal in the Ministry.

Yours faithfully,

Sd/-
(Charan Jeet Singh)
Scientist 'D'

Copy to:

1. The PCCF (HoFF), State Forest Department, Government of Odisha, Bhubaneswar
2. The Regional Officer (Central), Integrated Regional Office of MoEF&CC at Bhubaneswar
3. The Nodal Officer (FCA), O/o PCCF, State Forest Department, Government of Odisha, Bhubaneswar
4. User Agency
5. Monitoring Cell, FC Division, MoEF&CC, New Delhi
6. Guard File



OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS & HoFF, ODISHA
BHUBANESWAR

No. 5077 /9F (MG)-380/2019
Dated, Bhubaneswar, the 17th March, 2022

To

The Assistant Inspector General of Forests (FC Division)
Govt. of India, MoEF& CC
Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi-110003

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada&Kankurupal RF and 140.180 ha of village forest land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha)-Additional information to the observations on Stage- I Compliance-reg

Sir,

In reference to GoI, MoEF& CC, New Delhi letter No.8-01/2020-FC dated 13.01.2022 of Scientist-D, GoI, MoEF& CC (FC Division) New Delhion the above mentioned subject, I am sending herewith the required information/ documents as detailed below:

Condition No i:

In compliance of condition No. A (1)(ii) of Stage-I approval, copies of KML files of CA land, diverted forest land, SMC works area, etc need to uploaded on e- green watch portal.

In compliance to the above, the RCCF Angul Circle has reported that the User Agency has submitted the KML files of the diverted forest land, CA land etc. The above said KML files could not be uploaded in the e-Green Watch Portal as the said provision is only technically available after Stage-II approval. ***The project status report as displayed in the e-Green Watch Portal on this technicality is enclosed herewith.*** However, the KML files of diverted forest area, CA land, SMC works etc is enclosed in the **CD format**. Further, as per decision of Principal Chief Conservator of Forests & HoFF, Odisha, an area equivalent to the diverted forest area i.e., around 913 Ha has been identified in Nunamati Proposed Reserve Forest in Kanloi Beat of Chhendipada Forest Range in consultation with CMPDI & Divisional Forest Officer, Angul for taking up Soil & Moisture Conservation (SMC) works. The User Agency has issued work order No. 7600008978 Dated 14.03.2022 to CMPDI, Ranchi for an amount of Rs 39,51,000/- to take up the survey by LiDAR Technology for preparation of DPR on SMC. CMPDI has informed that it will take 3 months for preparation of DPR on SMC. The copy of CMPDI Order is enclosed as **Annexure-1** & the CMPDI confirmation letter is enclosed as

Annexure-2. In this regard the user agency has submitted an undertaking to pay the amount as and when the demand will be raised by the DFO, Angul Division, which is enclosed as **Annexure-3.**

Condition No ii:

In compliance to condition no A (5) of Stage-I approval regarding preparation of plan for plantation and SMC works along the outer perimeter of 100 meters from the lease area, the State Government has mentioned that as the lease of the user agency is surrounded by the other lease, implementation of requisite plan is not possible as stipulated however, in lieu of the same an area of 105.9 ha has been technically approved for ANR Plantation. However, it could not be ascertained from the detail whether the area earmarked for ANR is equivalent to the area of 100 meters perimeter along the outer lease boundary.

In compliance to the above, the RCCF Angul Circle has reported that the Naini coal block is surrounded by number of other coal blocks. It is not feasible for taking up afforestation and SMC activities within 100 meters of the outer perimeter of the mining lease by overlapping with other mining lease on a coal block. The calculation of 100 mtrs perimeter along the outer lease area boundary works out to be 140 ha. However, while submitting the Stage-I compliance only the perimeter of the forest area within the lease boundary was considered which worked out to be 105.90 ha. Now, the area of 140 ha arrived by considering 100 mtrs perimeter all-around the mining lease area including non-forest land is proposed for SMC work. Accordingly, the plan for plantation including SMC works over an area of 140 ha in Brahmanbill RF has been approved by RCCF, Angul at a financial outlay of Rs.7,57,35,000/- (A copy of approved scheme enclosed). In this regard, the DFO, Angul Division has raised demand on the user agency to deposit the approved amount into CAMPA account vide his memo No. 1657 dt.15.03.2022. The user agency has furnished undertaking to deposit the said amount which is enclosed as **Annexure-4.**

Condition No iii:

A certificate from the competent authority in the State as envisaged in condition no. A (8) of Stage-I approval needs to be submitted.

In compliance to the above, the RCCF Angul Circle has reported that the as per Memo No. 2447/4F-Misc Dt. 16.06.2020 of DFO, Bolangir Division and Memo No. 2939 4F-80/2018 Dt 08.07.2020 of Divisional Forest Officer, Boudh, Forest Division no plantation has been carried out in past in the degraded forest land identified for CA in the respective Forest Divisions. In this regard the copy of the above memo of DFO, Bolangir and Boudh Division is enclosed as **Annexure-5.** Basing on the above letters this office has intimated to Assistant Inspector General of forest (FC), MoEF& CC, Gol, vide letter No. 15534/9F(MG) 380/2019 dated 4th Sept. 2020 that *no plantation has been carried out previously on the land identified*

for CA in Boudh & Bolangir Forest Division, the State Government has also recommended accordingly. In this regard the certificate issued by the concerned DFO is countersigned by the Nodal Officer, FCA for kind reference of GoI, MoEF & CC.

Condition No iv:

In compliance to conditions A (9) of Stage-I approval, the State Government has referred the RWMP, while preparation of Wildlife/Elephant Management Plan is envisaged in the condition. Therefore, copy of approved Plan, as envisaged in the condition, may be submitted by the State duly incorporating the comments of PE Division of the Ministry and informing the status of deposition of cost of its implementation into the account of CAMPA.

In compliance to the above, the RCCF Angul Circle has reported that to prepare the Mitigative Wildlife Conservation Plan, the Principal Chief Conservator of Forests & Chief Wildlife Warden, Odisha, vide reference 8514 /CWLW-FDWC-FD-0034 2021 Dt. 3rd September 2021 (copy enclosed as **Annexure-6**) had requested the Director, Wildlife Institute of India, to offer their consent for preparing this plan and furnish concept note with tentative financial forecast, approximate time required etc to take decision in the matter. In response to his letter the Director, Wildlife Institute of India, vide his reference WII-EIA/Non-Forestry/CK-RF (Coal Mining)/2021-135 Dt. 10th September 2021 (Copy enclosed as **Annexure-7**), has informed that, for preparing this plan a landscape level assessment will be required and duration of the project will be expected to be of approximately 3-4 years or so, so as to cover multiple seasons and the work will involve satellite tracking of elephants in the area to understand their movement ecology. ***In the meanwhile, as requested by the PCCF (WL) & CWLW, Odisha the Bombay Natural History Society (BNHS), Bombay has agreed to take up the study and for preparation of comprehensive WL Management Plan. The consent letter of BNHS is enclosed herewith as Annexure -8.***

The User Agency has requested to accept the undertaking for paying the amount towards implementation the Mitigative Wildlife plan as and when prepared and demand as raised by the DFO, Angul Forest Division.

However, as per the earlier compliance, the Chief Wildlife Warden, Odisha, obtained approval from the State Government for depositing the funds for Regional Wildlife Management Plan as per rate fixed by the Government and to accept an undertaking from the User Agency to bear the differential cost for preparation and implementation of mitigation measures on pro-rata basis. The Government of Odisha, Forest, Environment & Climate Change vide letter number FE-DIV FLD-0026-2021-19295/FE & CC Dt. 02.11.2021 (Copy enclosed as **Annexure-9**) has issued order to accept the undertaking from the User Agency,

and the same was communicated vide Chief Wildlife Warden reference No, 10807/CWLW-FDWC-FD-0034-2021 dt.05.11.2021 (Copy enclosed as **Annexure-10**).

As per the demand notice issued vide letter 8859/110/DRP/2021 Dated 06.11.2021 (Copy enclosed as **Annexure-11**), the User Agency has already deposited Rs.7,48,49,518/- into the account of CAMPA of the State towards Regional Wildlife Management Plan and also submitted an undertaking to bear the differential cost for preparation and implementation of wild life management plan on pro-rata basis as per conditions of wild life management plan. (**Annexure-12**).

Condition No. v:

Examination of the compliance of FRA, 2006 revealed slight discrepancy in the forest area reported by the District Collector in his certificate dated 13.09.2019 (783.766 ha) and by DLC, SDLC (mentioned area as 783.275 ha). Discrepancy in the total forest area involved in the project vis-à-vis are reported by the District Collector may be rectified and accordingly intimated to the Ministry by the State.

In compliance to the above, the RCCF Angul Circle has reported that the area involved of FRA was wrongly mentioned as 783.7666 Ha. The corrected copy of the order of the District Collector, Angul, issued vide reference No 1661 Dt.13.09.2019, *wherein NOC under the FRA is issued for 783.275 Ha*. The same is enclosed herewith along with DLC and SDLC meeting minutes wherein the NOC under FRA has been issued for 783.275 Ha. The Copy of FRA certificate enclosed as **Annexure-13**.

Condition No vi:

Examination of degraded forest land proposed for raising afforestation in lieu of 1.5 times safety zone area revealed that out of 14 Ha, 12 ha falls under MDF category only 2 ha is under Open-forest category. Therefore, the State Government needs to identify suitable site for raising afforestation and detail of the same should be submitted along with soft copies of its Differential GPS maps and KML files.

In compliance to the above, the RCCF Angul Circle has reported in this regard that earlier the scheme was approved for Rs 41,74,225.00 and accordingly the user agency has deposited in CAMPA account towards the cost of afforestation in degraded forest land over 1.5 times of the area of Safety Zone. Now the DFO, Angul has identified another degraded forest land in *Nialu RF in Kaniha Range over 14 Ha*. The said scheme has been approved by RCCF, Angul for Rs. 78,15,000.00 vide memo no. 1120 dt.14.03.2022 (**Approved copy of the scheme is enclosed**). Accordingly the DFO, Angul Division has raised demand on the user agency for depositing the amount. *The user agency has furnished an undertaking to deposit the differential amount of Rs 36,40,775/- which is enclosed as Annexure-14*. The KML file of this alternate forest land is enclosed in from of CD format.

This is for favour of information of GoI, MoEF& CC, New Delhi.

Yours faithfully,

Encl: As above


Chief Conservator of Forests
Forest Diversion & Nodal Officer, F.C. Act

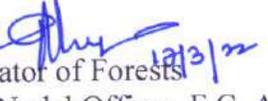
Memo No. 5678 /Dt. 17-03-2022

Copy forwarded to the Additional Chief Secretary to Government in Forest, Environment & Climate Change Department for kind information & necessary action.


Chief Conservator of Forests
Forest Diversion & Nodal Officer, F.C. Act

Memo No. 5679 /Dt. 17-03-2022

Copy forwarded to the Regional Officer (Central), Integrated Regional Office, Government of India, Ministry of Forest, Environment & Climate Change, Bhubaneswar for kind information & necessary action.


Chief Conservator of Forests
Forest Diversion & Nodal Officer, F.C. Act

Memo No. 5680 /Dt. 17-03-2022

Copyforwarded to the Regional Chief Conservator of Forest, Angul Circle for information & necessary action with reference to his office Memo No.1140 dated 15.03.2022.


Chief Conservator of Forests
Forest Diversion & Nodal Officer, F.C. Act

Memo No. 5681 /Dt. 17-03-2022

Copyforwarded to the Divisional Forest Officers, Angul Forest Division for information & necessary action with reference to Memo No.1141 dated 15.03.2022 of RCC, Angul Circle.


Chief Conservator of Forests
Forest Diversion & Nodal Officer, F.C. Act

Memo No. 5682 /Dt. 17-03-2022

Copyforwarded to the General Manager, Singerani Collieries Company Ltd. Naini Area, Angul Bikash Nagar, FCI Road, Turanga, Angul At/Po-/Dist-Angul, Odisha, Pin-759123 for information & necessary action.


Chief Conservator of Forests
Forest Diversion & Nodal Officer, F.C. Act

GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

No.FE-DIV-FLD-0026-2021-1184 /FE&CC Date 20.01.23
 10F (Cons) 123/2019

From

Shri Lingaraj Otta,
 OSD-cum-Special Secretary to Government

To

The Principal Chief Conservator of Forests & HoFF, Odisha,
 Bhubaneswar

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada and Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha)-Modification in the conditions regarding.

Sir,

In continuation to this Department Order No.19399/FE&CC dtd.31.10.2022, I am directed to invite a reference to the subject cited above and to say that with reference to this Department Letter No.FE-DIV-FLD-0026-2021-19519/FE&CC dtd.02.11.2022, the Govt. of India, MoEF & CC, New Delhi have conveyed the amendment in Condition No.A (1), A (5) & A (7) of the Stage-II approval dt.12.10.2022 vide their Letter dtd.10.01.2023.

The copy of the Letter dt. 10.1.2023 of the Govt. of India, MoEF&CC, New Delhi is sent herewith for kind information and necessary action.

Yours faithfully,

ds 20/1/2023

OSD-cum-Special Secretary to Government

Memo No. 1185 /FE&CC,Date 20.01.23

Copy with copy of the enclosure forwarded to the Asst. Inspector General of Forests, Government of India, MoEF&CC (FC Division), Indira Paryavaran Bhawan, Jor Bagh, Aliganj Road, New Delhi, Pin-110003/ Deputy Director General of Forests (Central), MoEF&CC, Government of India, IRO, A/3, Chandrasekharpur, Bhubaneswar for kind information and necessary follow up action in compliance to the order of Hon'ble NGT dtd.07.11.2012 in Appeal No.07/2012 communicated by the MoEF, Government of India vide their letter F. No.7-23/2012- FC dtd.24.07.2013 with reference to this Department Memo No.19401/FE&CC dtd.31.10.2022.

ds 20/1/2023

OSD-cum-Special Secretary to Government

Memo No. 1186 /FE&CC, Date 20.01.23

Copy with copy of enclosure forwarded to the Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Odisha/ Principal Chief Conservator of Forests (FD&NO), FC Act, O/o PCCF & HoFF, Odisha/ Director, Environment-cum-Special Secretary to Government, Forest, Environment & Climate Change Department/ Member Secretary, State Pollution Control Board, Odisha for information and necessary action with reference to this Department Memo No.19402/FE&CC dtd.31.10.2022.

Memo No. 1187 /FE&CC,

OSD-cum-Special Secretary to Government
Date 20.01.23

Copy with copy of enclosure forwarded to the Regional Chief Conservator of Forests, Angul Circle/ Divisional Forest Officer, Angul Forest Division for information and immediate necessary follow up action with reference to this Department Memo No.19403/FE&CC dtd.31.10.2022.

Memo No. 1188 /FE&CC,

OSD-cum-Special Secretary to Government
Date 20.01.23

Copy with copy of enclosure forwarded to Steel & Mines Department/ Director of Mines, Odisha/ Collector, Angul for information and necessary follow up action with reference to this Department Memo No.19404/FE&CC dtd.31.10.2022.

Memo No. 1189 /FE&CC,

OSD-cum-Special Secretary to Government
Date 20.01.23

Copy with copy of enclosure forwarded to the General Manager, M/s Singareni Collieries Company Ltd, Naini Area, Angul, Odisha, Pin-759122 for information and immediate necessary action with reference to this Department Memo No.19406/FE&CC dtd.31.10.2022.

The user agency is asked to take following actions immediately as per orders of Hon'ble National Green Tribunal dtd.07.11.2012 in Appeal No.07/2012 communicated by the MoEF, Government of India vide their letter F. No.7-23/2012-FC dtd.24.07.2013.

- i. ***They shall publish this letter along with the enclosure in two widely circulated daily newspapers, one in vernacular language and the other in English language so as to make people aware about the amendment in conditions conveyed by Govt. of India, MoEF &CC, New Delhi.***
- ii. ***They shall submit the copies of this letter along with the enclosure to the Heads of local bodies, Panchayats and Municipal bodies along with the relevant offices of the State Government, who in turn, shall display the same for 30 days from date of receipt.***
- iii. ***Detailed action taken in this regard shall be intimated to the DFO, Angul Forest Division/ RCCF, Angul Circle/ PCCF & HoFF, Odisha/ Forest, Environment & Climate Change Department for reference.***

Besides the above, the user agency is also asked to deposit Net Present Value of forest land for this project in full, if not deposited yet, at applicable rates. Requisite funds due for deposit by the user

agency on account of this project shall also be deposited under appropriate head.

The user agency shall furnish compliances to the conditions prescribed in the forest/wildlife clearance order to the Divisional Forest Officer, Angul Forest Division in every quarter, for the purpose of monitoring by him.

Memo No. 1190/FE&CC, OSD-cum-Special Secretary to Government
Date 20.01.23

Copy with copy of the enclosure forwarded to the Head, State Portal, I.T. Centre, Odisha Secretariat, Bhubaneswar for information and necessary action. He is requested to upload this order along with its enclosures in the website of Forest, Environment & Climate Change Department **immediately** for information of all concerned. **This is required in compliance to order of Hon'ble National Green Tribunal dtd.07.11.2012 in Appeal No.7/2012. Hence this may be done unflinchingly** with reference to this Department Memo No.19407/FE&CC dtd.31.10.2022.

Memo No. 1191/FE&CC, OSD-cum-Special Secretary to Government
Date 20.01.23

Copy with copy of the enclosure forwarded to the Under Secretary to Government, Office Establishment Section, Forest, Environment & Climate Change Department for information and necessary action with reference to this Department Memo No.19408/FE&CC dtd.31.10.2022

OSD-cum-Special Secretary to Government

71476/FC
13-1-2023

125



Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi - 110003.

Dated: 10th January 2023

To,
The Addl. Chief Secretary (Forests),
Government of Odisha,
Bhubaneswar.

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) - Modification in the conditions regarding .

Sir,

I am directed to refer to the Government of Odisha's letter No. FE-DIV-0026-2021-19519/FE&CC dated 02.11.2022 on the above mentioned subject requesting to amend certain conditions of the Stage-II approval dated 12.10.2022 to allow the State Government to hand over the forest land to the user agency and to say that the matter was considered by the Forest Advisory Committee (FAC) in the meeting held on 07.11.2022. The detailed minutes of the said FAC meeting can be seen at www.parivesh.nic.in.

Based on the recommendation of the FAC and approval of the same by the competent authority of the MoEF&CC, New Delhi, the Central Government hereby conveys the amendment in condition no. A(1), A(5) and A(7) of the Stage-II approval 12.10.2022 as under:

- A(1): The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be approved by the competent authority and concurred by the concerned IRO of the Ministry within a period of one year from the date of issue of Stage-II approval;
- A(5): The provisions to be provided in the WLMP or SMC Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized to the tune of 2% and/or 0.5% of project cost, shall be paid by the user agency, and same shall be deposited in the CAMPA account;

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- c. A (7): State Government shall ensure that under no circumstances, the implementation of mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.

This issue with the approval of Competent Authority of the Ministry.

**Signed by Charan Jeet
Singh**

Date: 10-01-2023 10:39:56

Yours faithfully
Sd/-

(Charan Jeet Singh)
Scientist 'D'

Copy to:

1. The PCCF, All States/ Union Territories Administration.
2. The Regional Officer, All Integrated Regional Office of MoEF&CC
3. The Nodal Officer, O/o the PCCF, All States/ Union Territories Administration.
4. User Agency
5. Monitoring Cell of FC Division, MoEF&CC, New Delhi
6. Guard file



THE NEW SUNDAY EXPRESS

BHUBANESWAR • SUNDAY • JANUARY 22, 2023 • ₹12.00 • PAGES 26 • LATE CITY EDITION



RISHI SUNAK FINED FOR NOT WEARING SEAT BELT

Action was taken based on a video he posted on social media which showed him travelling unbuckled

UNBUCKLED TO FILM VIDEO FOR SOCIAL MEDIA

Lancashire Police issued a fixed penalty of £100 to the Indian-origin British prime minister. In the video, produced for distribution on his social media channels, Sunak can be seen sitting in the rear seat of a moving vehicle, without wearing the seat belt. Sunak apologised for the "brief error of judgement" in removing the seat belt to film the video

NOT THE FIRST TIME HE'S PENALISED

- Downing Street said Sunak will comply with the penalty
- He was previously fined for violating Britain's Covid rules on social distancing, while serving as Chancellor of the Exchequer
- Fixed penalty means Sunak can avoid a court hearing. The maximum penalty that can be imposed by a court is £500

Cyrus

MISTRY'S CRASH LED TO MANDATORY REAR SEAT BELTS IN MAHARASHTRA

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PLUS 12 PAGES
MAGAZINE

YouTube, Twitter axe BBC series after govt's fiat

PARVEZ SULTAN @ New Delhi

The Ministry of Information and Broadcasting has issued directions to block multiple YouTube videos and Twitter posts that shared links to the first part of a BBC documentary, *India: The Modi Question*, on the 2002 Gujarat riots.

Twitter was ordered to block over 50 tweets containing links of those YouTube videos, officials said. The directions came from the Secretary, I&B ministry on Friday, who invoked emergency powers under the IT Rules, 2021. "Both YouTube and Twitter have complied with the directions," sources added.

The ministry of external affairs had a couple of days ago had trashed the docuseries produced by the British Broadcasting Corporation, saying it was a "propaganda piece" that lacked objectivity and reflected its colonial mindset.

While the BBC did not make it available in India, some YouTube channels appear to have uploaded it, sources said.

YouTube has also been instructed to block the video if it is uploaded in future.

Sources said that senior officials of multiple ministries — external affairs, home and I&B — examined the video and found it to be an attempt to cast aspersions on the authority and credibility of the Supreme Court of India.

It sows divisions among various Indian communities and makes unsubstantiated allegations regarding actions of foreign governments in India, sources said.

"The documentary was found to be undermining sovereignty and integrity of India, and having the potential to adversely impact India's friendly relations with foreign States as also public order within the country," said sources.

While the Congress and the Trinamool Congress called it censorship, a group of 302 former judges, ex-bureaucrats and veterans slammed the BBC documentary as a "motivated chargesheet".

Ministry cancels all WFI events as embattled chief Singh opens meet

NAMITA BAJPAI/FIROZ MIRZA @ Lucknow/Chennai

HOURS after embattled Wrestling Federation of India president Brij Bhushan Sharan Singh inaugurated the Senior National Ranking Tournament in Gonda, the sports ministry asked them to stop all activities immediately.

In the eye of the storm after serious allegations, including that of sexual harassment, were levelled against Singh by top wrestlers of the country, he was asked to step aside from the day-to-day functioning of the federation late on Friday night. However, the WFI chief not only inaugurated the three-day tournament as a chief guest but also witnessed the day's action from close quarters at the venue on Saturday. The ministry cracked



the whip and directed WFI to stop all activities until the oversight committee it promised to appoint is in place and takes over the day-to-day functioning of the WFI. "The ongoing ranking competition also stands cancelled," said the ministry's statement. "The WFI is also directed to return entry fee taken from participants..." In another decision, the ministry suspended a key official, the assistant secretary of the WFI, Vinod Tomar, with immediate effect. Late on Friday, sports minister Anurag Thakur had said that a panel

that will be constituted to probe the charges will submit its report within four weeks. Its members were to be announced on Saturday but the cherry-picking has been postponed by a day.

All eyes will be on the emergency executive committee and special general body meeting on Sunday. "Since all members are here, we will discuss the ministry's directive with them and also take legal opinion if need arises before going ahead with the meeting," said V N Prasood, WFI secretary general. "The ranking tournament is cancelled as per directive and fees will be reimbursed." Replying to the ministry's notice on various charges, WFI earlier in the day dismissed all allegations, including sexual harassment and said the protest was motivated and part of a larger plot. **PI3**



Security personnel at the site of the twin blasts in Jammu's Narwal area | PTI

Blasts in Jammu add to worry as Rahul's Yatra to arrive in 2 days

FAYAZ WANI @ Srinagar

AT least nine persons were injured, one of them critically, in twin blasts in the outskirts of Jammu, the winter capital of J&K, where security has been tightened following Rahul Gandhi's Bharat Jodo Yatra and ahead of the Republic Day. The Yatra is scheduled to arrive in Jammu on Monday.

ADG Mukesh Singh said the blasts took place at the Transport Nagar area of Narwal in the morning.

"Around 11 am, a blast took place in a Bolero vehicle. Soon after the blast, security personnel rushed to the area and launched an operation. Just as they went about their job, another blast took place, near the first site," said Singh.

The injured have been shifted to the Government Medical College Hospital in Jammu. The condition of one of them is critical. The police, CRPF and Army personnel along with other officials rushed to the spot and sealed the area.

"Such stardust acts highlight the desperation and cowardice of those responsible. No efforts should be spared to bring the perpetrators to justice," Lt Governor Lieutenant Governor Manoj Sinha said.

EXPRESS DIALOGUES

BBC DOCUMENTARY AN ATTACK ON INDIA, NOT PM MODI, SAYS PRADHAN

SN AGRAGAMI @ Bhubaneswar

SLAMMING the latest BBC documentary on Prime Minister Narendra Modi, Union Education and Skill Development Minister Dharmendra Pradhan termed the production an attack on India.

In a freewheeling chat with the editorial team of The New Indian Express, Odisha, as part of 'Express Dialogues', Pradhan said the fast-paced growth and progress of India under Modi has not gone down well with many sections.

"I feel the documentary is not against Prime Minister Modi. It is against India. A lot of people are unable to digest the fact that India has become fifth largest economy in the world. It is creating a ripple in their mind as to how India, despite several challenges, is managing its economy, keeping inflation in control and maintaining the growth trajectory, which is around seven per



Dharmendra Pradhan speaks during Express Dialogues event in Bhubaneswar | DEBADAATTA MALLICK

cent," he said.

Toeing the government line on the documentary exposing a "biased and blatant colonial mindset", the minister said, "How those who have ruled us for centuries, creating discrimination, can accept India's emergence."

"However, the faith of people is enough for us (When faith is

there. It is sufficient). The entire globe has accepted India's empowerment under the leadership of Prime Minister Narendra Modi," he added.

He also dismissed the ongoing Bharat Jodo Yatra of former Congress president and Wayanad MP Rahul Gandhi saying it was an effort to hold his own base and stay relevant.

"I feel that with all these exercises he may enrich himself with experience. But the kind of behaviour, words and narrative he has developed in this process, I don't see any substantial outcome from his Yatra. It is just a vacuum," he said.

Pradhan said, the people of the country are standing in solidarity with Prime Minister Narendra Modi. His welfare politics, sensitive approach and the way he has envisioned India's progress in the next 25 years is inspiring citizens, especially the youth and women.

On the issues concerning his

education ministry, Pradhan spoke about the NEP implementation and reiterated that corrected history will be taught to students and new books on history and other related subjects will be introduced from the next academic session.

The education minister though clarified that the objective of the government was not to rewrite history, but to expand the canvas. "We don't want to offend anyone or curtail anything. We want to draw a bigger line of history. The unsung heroes of our society have to be brought to the limelight in the 21st century, which is the recommendation of NEP. We want to create global citizens, but at the same time, we cannot forget our glorious past," he asserted.

~ The full interview will be published in *The New Indian Express* on Monday. It can also be accessed at: www.newindianexpress.com

EXPRESS READ



ISF workers, police clash in Kolkata

Indian Secular Front activists clashed with police in central Kolkata on Saturday during a protest against alleged attacks on the front's workers by Trinamool Congress in South 24 Parganas

IAF combat drill along Eastern sector

New Delhi: While the Chinese increased force deployment in the eastern sector of the Line of Actual Control (LAC) continues the Indian Air Force is to undergo a major Air exercise involving its every asset. This exercise, as per sources, will involve activation of all major airbases in the eastern command. The Eastern Air Command will be conducting its annual Command-level exercise during the first week of February 2023. This exercise, named Poorvi Akash, is being conducted after a gap of two years | **P9**

LAL BHADUR SHASTRI INSTITUTE OF MANAGEMENT, DELHI
Approved by AICTE, Ministry of Education, Govt. of India

NOMINATIONS INVITED
for
24th Lal Bahadur Shastri National Award for Excellence: 2023

The Award honours each year a distinguished Indian, residing either in India or abroad, for his/her sustained individual contributions and outstanding achievements of high professional order and excellence in the field of management, public administration, public affairs, education, institution building, art & culture and sports. The Awardee will be selected by a jury comprising of eminent persons. The Award is given every year on October 1, the eve of the birth anniversary of Shri Lal Bahadur Shastri. The honour carries an award of Rs. Five Lakh plus a citation and a plaque and the awardee is designated as Lal Bahadur Shastri fellow.

EARLIER RECIPIENTS OF THE AWARD

Dr Bakul Dholakia	2022	Dr. A. Sivathanu Pillai	2014	Dr. Naresh Trehan	2006
Dr. Randeep Guleria	2021	Dr. R.A. Badwe	2013	late Dr. C.P. Srivastava	2005
Smt. Sudha Murthy	2020	Smt. Tessa Thomas	2012	late Smt. Ela Ramesh Bhatt	2004
Dr. (Smt.) Manju Sharma	2019	late Prof. Yash Pal	2011	Dr. R.A. Mashelkar	2003
Shri Falli S. Nariman	2018	Smt. Aruna Roy	2010	Shri N.R. Narayana Murthy	2002
Shri Bindeshwar Pathak	2017	Shri Sunil Bharti Mittal	2009	Shri Sam Pitroda	2001
Shri Gopal Krishna Gandhi	2016	Dr. E. Sreedharan	2008	late Prof. C.K. Prahalad	2000
Dr. Pranoy Roy	2015	Dr. M.S. Swaminathan	2007		

Nominations may be sent in confidence latest by **March 31, 2023**

Nomination form may be obtained from the Director,
Lal Bahadur Shastri Institute of Management,
Plot No. 11/7, Sector 11, Dwarka, New Delhi-110075 or can be downloaded from website : www.lbsim.ac.in
Fax: 91-11-25307799, Tel.: 011-25307700 (100 Lines), Email: director@lbsim.ac.in
Chairman, LBSIM, Delhi

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- Maturity Age: Minimum Age: 18 years Maximum Age: 50 Years/85 Years (As per Life Cover Chosen)
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IRDAI Regn No.: 512

Har Pal Apke Saath

Cabinet approves enhanced aid for non-govt colleges

Chaired by Naveen, 11 other proposals got the nod 662 category teachers seek similar hike

EXPRESS NEWS SERVICE @Bhubaneswar

THE state cabinet chaired by Chief Minister Naveen Patnaik on Saturday approved 12 proposals including enhancement of grant-in-aid to eligible employees of aided non-government colleges.

This decision will enable the management of eligible aided colleges to pay revised salary as per Odisha Revised Scales of Pay Rules, 2017 (7th pay) to teaching and non-teaching staff with effect from January 1, 2022.

Approximately 15,711 teaching and non-teaching employees will get such benefit and this will bring an additional financial burden of ₹290 crore per annum to the state government, development commissioner Pradeep Jena told mediapersons after the cabinet meeting.

The teaching and non-teaching employees of non-government colleges who are governed under the Odisha (Aided colleges, Aided Junior Colleges and Aided Higher Secondary Schools) Grant-in-Aid order, 2017 have been extended for enhanced grant-in-aid on the basis of Odisha Revised Scale of Pay Rules, 2017 on notional basis with effect from January 1, 2018. Jena said certain categories of employees were dissatisfied with such enhancement and after considering their concern it has been decided for revision of pay on the basis of Odisha Revised Scale of Pay Rules, 2017 with effect from January 1, 2022.

"It is felt imperative to bring a new

15,711 teaching and non-teaching employees will get such benefit and this will bring an additional financial burden of ₹290 crore per annum to the state government

Pradeep Jena, development commissioner

Grant-in-Aid Order namely Odisha (Payment of Grant-in-Aid to the Non-Government Aided Degree Colleges, Aided Junior Colleges and Aided Higher Secondary Schools) Grant-in-Aid Order, 2022. The Odisha (Aided Colleges, Aided Junior Colleges and Aided Higher Secondary Schools) Grant-in-Aid (Amendment) Order, 2022 is decided to be repealed," he said. The cabinet also approved the proposal for allotment of two acre of premium free land in favour of Bagchi-Sri Shankara Cancer Care Centre and Research Institute (BSSCCRI) for construction of rest house for accommodation of cancer patients.

There is a basic necessity for construction of patient stay home/rest house in the close vicinity of main hospital campus at A2 Infolley for cancer patients who cannot afford to stay for a longer period in the hospital for their treatment, Jena said.

The cabinet further approved proposals of the Panchayati Raj and Drinking Water department worth over ₹1,287.85 crore for execution of nine mega piped water supply projects in Jajpur, Nayagarh and Malkangiri districts. On completion, these projects will provide safe drinking water to nearly 7.6 lakh people of the three districts.

662 category teachers seek similar hike

BHUBANESWAR: The 662 category teachers on Saturday strongly opposed the cabinet decision allowing hike of grant-in-aid to eligible employees of aided non-government colleges, including the erstwhile junior colleges, on the basis of Odisha Revised Scale of Pay (ORSP) Rules, 2017 (7th pay) with effect from January 2022.

Though the cabinet approved the Odisha (Payment of Grant-in-Aid to the Non-Government Aided Degree Colleges, Aided Junior Colleges and Aided Higher Secondary Schools) Grant-in-Aid Order, 2022 announcing that the move will benefit 15,711 teachers and employees, while leaving the exchequer with an additional expenditure of ₹290 crore annually, the 662 category teachers alleged that the move will only benefit a section of teachers belonging to 488 category.

Convenor of 662 category colleges association Golak Nayak said the move will allow 488 category teachers to draw ₹10,000 more salary than us in spite of the fact that they have been appointed a year later to us.

He said to oppose such partiality, the 662 category lecturers will attend classes wearing black badge from Monday and submit a memo to the government seeking similar move for them. If our grievance is not heard, mass protest will be staged in the state capital on February 2 and hunger strike from February 3 onwards.

If required we will boycott the upcoming annual Plus II exams, threatened the association members.

Nod for inclusion of 22 communities in OBC list

EXPRESS NEWS SERVICE @Bhubaneswar

THE state cabinet on Saturday approved the proposal of the scheduled tribes and scheduled castes development, minorities and backward classes welfare department for inclusion of 22 communities in the list of other backward classes.

Briefing mediapersons of the cabinet decision, development commissioner Pradeep Jena said the Centre has already notified 22 castes along with their synonyms as OBCs for Odisha. However, they have not been included in the list of the socially and

economically backward classes (SE-BCs) of the state.

"The cabinet has approved the proposed amendment of the Odisha State Commission for Backward Classes (OSBC) Act, 1993 by inserting subsection 3 under section-9, enabling the state government to include such backward classes in the state list of SEBCs, if the said backward classes have been specified in the Central list of OBCs for the state of Odisha," he said.

He said that Article 15(4) of the Constitution enables the state to make any special provisions for the advance-

ment of any socially and educationally backward classes of citizens. Further, Article 46 provides that, the state will promote, with special care, the educational and economic interests of the weaker sections of the people and shall protect them from social injustice and all forms of exploitation.

In view of the social and educational backwardness of these 22 castes/communities along with their synonyms, they are required to be included in the list of SEBCs for extending all social welfare measures and benefits, thereby bringing them to the mainstream of development, he added.

By Speed Post/e-mail

FOREST CLEARANCE FOR NAINI COAL MINE PROJECT OF M/S SINGARENI COLLIERIES COMPANY LTD. AMENDMENT IN CONDITION A-1, A-5 & A-7 OF STAGE-II APPROVAL *****

GOVERNMENT OF ODISHA FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT *****

No.FE-DIV-FLD-0026-2021-1184/FE&CC Date 20.01.2023

10F (Cons) 123/2019

From **Shri Lingaraj Otta, OSD-cum-Special Secretary to Government**

To **The Principal Chief Conservator of Forests & HoFF, Odisha, Bhubaneswar**

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada and Kankurupal RF and 140.180 Ha of Village Forest Land in favour of Mis Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (India)-Modification in the conditions regarding.

Sir,

In continuation to this Department Order No.19399/FE&CC dtd.31.10.2022, I am directed to invite a reference to the subject cited above and to say that with reference to this Department Letter No.FE-DIV-FLD-0026-2021-19519/FE&CC dtd.02.11.2022, the Govt. of India, MoEF & CC, New Delhi have conveyed the amendment in Condition No. A (1), A(5) & A(7) of the Stage-II approval dt.12.10.2022 vide their Letter dtd.10.01.2023.

The copy of the Letter dt. 10.1.2023 of the Govt. of India, MoEF&CC, New Delhi is sent herewith for kind information and necessary action.

Yours faithfully,

Sd/-

OSD-cum-Special Secretary to Government

Memo No.1185/FE&CC, Date. 20.01.2023

Copy with copy of the enclosure forwarded to the Asst. Inspector General of Forests, Government of India, MoEF&CC (FC Division), Indira Paryavaran Bhawan, Jor Bagh, Aliganj Road, New Delhi, Pin-110003/ Deputy Director General of Forests (Central), MoEF&CC, Government of India, IRO, A/3, Chandrasekharpur, Bhubaneswar for kind information and necessary follow up action in compliance to the order of Hon'ble NGT dtd.07.11.2012 in Appeal No.07/2012 communicated by the MoEF, Government of India vide their letter F. No.7-23/2012- FC dtd.24.07.2013 with reference to this Department Memo No.19401/FE&CC dtd.31.10.2022.,

Sd/-

OSD-cum-Special Secretary to Government

Memo No.1186/FE&CC, Date. 20.01.2023

Copy with copy of enclosure forwarded to the Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Odisha/ Principal Chief Conservator of Forests (FD&NO), FC Act, O/o PCCF & HoFF, Odisha/Director, Environment-cum-Special Secretary to Government, Forest, Environment & Climate Change Department/Member Secretary, State Pollution Control Board, Odisha for information and necessary action with reference to this Department Memo No.19402/FE&CC dtd.31.10.2022

Sd/-

OSD-cum-Special Secretary to Government

Memo No.1187/FE&CC, Date. 20.01.2023

Copy with copy of enclosure forwarded to the Regional Chief Conservator of Forests, Angul Circle/Divisional Forest Officer, Angul Forest Division for information and immediate necessary follow up action with reference to this Department Memo No.19403/FE&CC dtd.31.10.2022

Sd/-

OSD-cum-Special Secretary to Government

Memo No.1188/FE&CC, Date. 20.01.2023

Copy with copy of enclosure forwarded to Steel & Mines Department/ Director of Mines, Odisha/ Collector, Angul for information and necessary follow up action with reference to this Department Memo No.19404/FE&CC dtd.31.10.2022.

Sd/-

OSD-cum-Special Secretary to Government

Memo No.1189/FE&CC, Date. 20.01.2023

Copy with copy of enclosure forwarded to the General Manager, M/s Singareni Collieries Company Ltd, Naina Area, Angul, Odisha, Pin-759122 for information and immediate necessary action with reference to this Department Memo No.19406/FE&CC dtd.31.10.2022.

The user agency is asked to take following actions immediately as per orders of Hon'ble National Green Tribunal dtd.07.11.2012 in Appeal No.07/2012 communicated by the MoEF, Government of India vide their letter F. No.7-23/2012- FC dtd. 24.07.2013.

- They shall publish this letter along with the enclosure in two widely circulated daily newspapers, one in vernacular language and the other in English language so as to make people aware about the amendment in conditions conveyed by Govt. of India, MoEF & CC, New Delhi.
- They shall submit the copies of this letter along with the enclosure to the Heads of local bodies, Panchayats and Municipal bodies along with the relevant offices of the State Government, who in turn, shall display the same for 30 days from date of receipt.

iii. Detailed action taken in this regard shall be intimated to the DFO, Angul Forest Division/ RCCF, Angul Circle/ PCCF & HoFF, Odisha/ Forest, Environment & Climate Change Department for reference.

Besides the above, the user agency is also asked to deposit Net Present Value of forest land for this project in full, if not deposited yet, at applicable rates. Requisite funds due for deposit by the user agency on account of this project shall also be deposited under appropriate head.

The user agency shall furnish compliances to the conditions prescribed in the forest/wildlife clearance order to the Divisional Forest Officer, Angul Forest Division in every quarter, for the purpose of monitoring by him.

Sd/-

OSD-cum-Special Secretary to Government

Memo No.1190/FE&CC, Date. 20.01.2023

Copy with copy of the enclosure forwarded to the Head, State Portal, I.T. Centre, Odisha Secretariat, Bhubaneswar for information and necessary action. He is requested to upload this order along with its enclosures in the website of Forest, Environment & Climate Change Department immediately for information of all concerned. This is required in compliance to order of Hon'ble National Green Tribunal dtd.07.11.2012 in Appeal No.7/2012. Hence this may be done unflinchingly with reference to this Department Memo No.19407/FE&CC dtd.31.10.2022.

Sd/-

OSD-cum-Special Secretary to Government

Memo No.1191/FE&CC, Date 20.01.2023

Copy with copy of the enclosure forwarded to the Under Secretary to Government, Office Establishment Section, Forest, Environment & Climate Change Department for information and necessary action with reference to this Department Memo No.19408/FE&CC dtd.31.10.2022

Sd/-

OSD-cum-Special Secretary to Government

8-01/2020-FC

1/37187/2023

Government of India Ministry of Environment, Forest and Climate Change (Forest Conservation Division) *****

Indira Paryavaran Bhawan,

Jorbagh Road, Aliganj, New Delhi - 110003.

Dated: 10th January 2023

To, **The Addl. Chief Secretary (Forests), Government of Odisha, Bhubaneswar.**

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) -Modification in the conditions regarding.

Sir,

I am directed to refer to the Government of Odisha's letter No. FEDIV-0026-2021-19519/FE&CC dated 02.11.2022 on the above mentioned subject requesting to amend certain conditions of the Stage-II approval dated 12.10.2022 to allow the State Government to hand over the forest land to the user agency and to say that the matter was considered by the Forest Advisory Committee (FAC) in the meeting held on 07.11.2022. The detailed minutes of the said FAC meeting can be seen at www.parivesh.nic.in.

Based on the recommendation of the FAC and approval of the same by the competent authority of the MoEF&CC, New Delhi, the Central Government hereby conveys the amendment in condition no. A(1), A(5) and A(7) of the Stage-II approval 12.10.2022 as under:

- A(1): The State Government shall ensure that details of the finalized WLMP, SMC Plan and disposition of monies, payment of deficit amount, etc. shall be approved by the competent authority and concurred by the concerned IRO of the Ministry within a period of one year from the date of issue of Stage-II approval;
- A(5): The provisions to be provided in the WLMP or SMCPlan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized to the tune of 2% and/or 0.5% of project cost, shall be paid by the user agency, and same shall be deposited in the CAMPA account;
- A (7): State Government shall ensure that under no circumstances, the implementation of mitigating measures envisaged in WLMP and SMC or other similar Plans/Schemes should be delayed beyond a period of two years from the date of grant of Stage-II approval to ensure commencement of rejuvenation of ecosystem services lost from the forest area allowed for non-forestry use of forest land at the earliest possible time.

This issue with the approval of Competent Authority of the Ministry.

Signed by Charan Jeet Singh

Date: 10-01-2023 10:39:56

Yours faithfully

Sd/- (Charan Jeet Singh)

Scientist 'D'

Copy to:

- The PCCF, All States/ Union Territories Administration.
- The Regional Officer, All Integrated Regional Office of MoEF&CC
- The Nodal Officer, O/o the PCCF, All States/ Union Territories Administration.
- User Agency
- Monitoring Cell of FC Division, MoEF&CC, New Delhi
- Guard file

NKS activists protest near minister's residence

EXPRESS NEWS SERVICE @Bhubaneswar

THE Navnirman Krushak Sangathan (NKS) activists staged a protest near Minister of State for Home Tusharkanti Behera's residence in the city against the recent arrest of 12 people in Jagatsinghpur district.

Those arrested by Jagatsinghpur district police were part of the

statewide agitation launched by the NKS on Thursday over the various issues of the farmers.

"The NKS activists were stopped while they were going towards Tusharkanti Behera's residence. At least 35 of them were taken into preventive custody and there was no law and order problem in the area," said a police officer.

Farmers in more than 20 districts had staged a demonstration on Thursday against the distress sale of paddy.

Protesters in Khurda, Jajpur, Jagatsinghpur, Bhadrak and Keonjhar and other districts had dumped unsold paddy on the roads in front of the respective collector's office as a mark of protest.

Executive Engineer, Public Works Department,
No.1, Buildings Division, S.J.P. Campus, Bengaluru.
Phone: 080-22255210
Date: 19.01.2023

INVITATION FOR TENDER (IFT)/CALL-2

The Executive Engineer No. 1, Buildings Division, Bengaluru invites tenders from eligible tenderers, for the consultancy works detailed in the Table below. The tenderers have to submit the tender for the work given on the Table through e-Procurement portal of the Gok (viz <http://eproc.karnataka.gov.in>)

Tenders must be submitted online through e-Procurement portal on or before **16:30 hours on 02.02.2023** and the opening of tenders will be as per the e-Procurement portal guidelines. Other details can be seen in the tender documents.

Name of Work: Expression of Interest (EOI) for Selection of Consultant for feasibility study cum Transaction Advisory for Development of Twin Towers in Anand Rao Circle, Bengaluru, Karnataka (KPWD/BLD-EOI-Transaction Advisory-1/Call-2)
Cost of Document (Rs. in lakhs): As per portal.

DIPR/DD-CP4234/MCA/2022-23 Sd/- Executive Engineer

भारत सरकार / Government of India, भारतीय विज्ञान / Department of Space
भारतीय अंतरिक्ष अनुसंधान संगठन Indian Institute of Space Science and Technology
(वि. अ. अधिनियम 1956 के अंतर्गत) के अधीनस्थ विज्ञान संस्थान
(Declared as deemed to be University under Sec 3 of the UGC Act 1956)
संस्थान का पता: Vallabhalla PO, भिरवरपुर / Thiruvananthapuram - 695 547
दूरभाष: Phone: 0471-2568643/603, फैक्स: 0471-2568602 - ईमेल: recruitment@iist.ac.in

संविदा के आधार पर स्थानिक सहायक होटल (पुरुष) प्रबंधक के पद के लिए प्रत्यक्ष साक्षात्कार
Walk-in-interview for the position of Resident Assistant Hostel Manager (Male) on Contract basis
भारतीय अंतरिक्ष विज्ञान एवं प्रौद्योगिकी संस्थान (आईआईएसटी) संविदा के आधार पर स्थानिक सहायक होटल (पुरुष) प्रबंधक की रिक्ति भरने हेतु 30.01.2023 (सोमवार) को सुबह 10:00 बजे, मद्रास, तमिल, तिरुवनंतपुरम में 1000 बजे प्रत्यक्ष साक्षात्कार का आयोजन किया है। विद्वान्पुत्र के नेतृत्व में परीक्षाएं 14 घंटे में सत्रित सत्रों के लिए प्रथम बार आयोजित हैं। Indian Institute of Space Science and Technology (IIST) conducts Walk In Interview on 30.01.2023 (Monday) at 10:00hrs at ISRO Guest House, Marappalam, Pattom PO, Thiruvananthapuram for the position Resident Assistant Hostel Manager (Male) on contract basis. The requirement is for its Vallabhalla campus, Nedumangad, Thiruvananthapuram - 695 547. The requirement is for its Vallabhalla campus, Nedumangad, Thiruvananthapuram and Thodiyoor Grama Panchayath. EMD: Rs. 2,00,000/-; Tender fee: Rs. 11025+1985 (18% GST); Last Date for submitting Tender: 13-02-2023, 02:00pm. Phone: 0474 2745293. Website: www.kwa.kerala.gov.in, www.otenders.kerala.gov.in

KWA-JB-GL-6-1482-2022-23 Superintending Engineer, PH Circle, Kollam

KERALA WATER AUTHORITY E-TENDER NOTICE
Tender No: T No.89 &90/2022-23/SE/Q

JAL JEEVAN MISSION -Phase II - CWSS to Kunmathoor, Poruvazhy, Sooranad North Panchayaths in Kunmathoor Taluk and Thazhava, Thodiyoor, Kulasekharapuram Panchayaths in Karunagappally Taluk-Construction of OHSR sump cum pump house Boosting pump house, supply and erection of pump sets, Supply and Laying clear water transmission main, pumping main etc in Kulasekharapuram and Thodiyoor Grama Panchayath. EMD: Rs. 2,00,000/-; Tender fee: Rs. 11025+1985 (18% GST); Last Date for submitting Tender: 13-02-2023, 02:00pm. Phone: 0474 2745293. Website: www.kwa.kerala.gov.in, www.otenders.kerala.gov.in

KWA-JB-GL-6-1482-2022-23 Superintending Engineer, PH Circle, Kollam

PUNJAB & SIND BANK
(A Government of India Undertaking)
Zonal Office: H. No.: 54-15-4C, 4th Floor, RK Galleria, Ring Road, Srinivasanagar Bank Colony, Near Health University, Vijayawada-520010

E-AUCTION SALE NOTICE

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY
Sale of immovable secured assets under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and rules. Offers are invited in electronic mode through <https://www.bankauctions.com> to be submitted latest by **4.00 P.M on 22.02.2023** for the sale of secured assets mentioned below on "AS IS WHERE IS AND AS IS WHAT IS BASIS" for recovery of the secured debts of Punjab & Sind Bank as follows:

Date and time of inspection of mortgaged properties	Date: 21.02.2023 between 11:00 a.m - 4:00 p.m
Last date & time for submission of EMD and documents	Date: 22.02.2023 up to 4.00 p.m.
Date and time of e-auction/sale	Date: 24.02.2023 between 2:00 p.m. - 4:00 p.m.
Bid Increase Amount	Rs. 10,000/-

DESCRIPTIONS OF THE IMMOVABLE PROPERTIES

ASHOK NAGAR BRANCH / Name & Address of Borrower/Guarantor	Description of Properties (as per available details)	Total Dues / Possession Notice Date	Reserve Price EMD
Borrower: M/s. Siddhi Vinayak Knowledge Enclave, Prop. Shri Swapnabrata Das, S/o: Shri Debabrata Dash, Address-1: CH-62, Cooperative Housing Complex, Behind CS PUR Tel. Exchange, Bhubaneswar, Odisha - 751024, Address-2: Maluaghai, Near Nirmalajhara, Nirmalajhara to NH 16 Road, Khallikote / Guarantor: Mrs. Madhuchanda Panda, W/o: Swapnabrata Das, CH-62, Cooperative Housing Complex, Behind CS PUR Tel. Exchange, Bhubaneswar, Odisha - 751024	1) All that part and parcel of the property situated at Plot No.: 108/1425, Sub Plot No.: 04, Khata No.: 630, Mouza: Kholadwar, PS/ SRO/Tahasil: Jatni, Dist.: Khurda-752050, Standing in the name of Sh. Swapnabrata Dash (Mortgagor), S/o: Sh Debabrata Dash, Bounded by North: Park and Road, East: Road, South: Road, West: Plot No.: 376	₹2,74,61,618.23 as on 31.12.2022 + further interest and expenses thereon till recovery / 16.09.2022	₹57.91 Lacs / ₹5.80 Lacs
No.: 58/15, Mouza: Maluaghai, PS/SRO/Tahasil: Khallikote, Dist.: Ganjam, Standing in the name of Sh. Swapnabrata Dash (Mortgagor), S/o: Sh Debabrata Dash, Bounded by North: Plot No.223 and 224 (All plots of Swapnabrata Das self), East: Road, South: Sarahad Mouza Gadabhadhabana, West: Plot No.: 214, 216-219 & 221 (All plots of Swapnabrata Das self)	2) All that part and parcel of the property situated at Plot No.: 225, 220 and 215, Khata		₹223.00 Lacs / ₹22.30 Lacs

1) The EMD shall be payable through NEFT/RTGS in the following accounts:
Name of the beneficiary: Punjab & Sind Bank For Ashok Nagar Branch, BBSR A/c No.: 03581100001674, Name of the account: Punjab & Sind Bank EMD A/c, IFSC Code: PSIB0000358 Please note that cheques/drafts shall not be accepted as EMD amount. *Note: For property details interested bidders may contact M/s. C1 India Pvt. Ltd., Contact Person: Mr. B.M Gandhi, Mob.: 9700333933.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002
The borrower/guarantor are hereby notified to pay the sum as mentioned above along with up-to-date interest and ancillary expenses before the date of auction, failing which the property will be auctioned/sold and balance due if any will be recovered with interest and cost.

Place: Bhubaneswar, Date: 21.01.2023 Sd/- Authorised Officer, Punjab & Sind Bank, Mob.: 7008719416

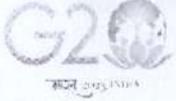


THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571



Phone : (06764) 236021

e-mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/90

Date: 23.01.2023

To,

**The Collector & District Magistrate,
Angul.**

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

- Ref: 1) Order No. FE-DIV-FLD-0026-2021-1184/FE &CC Date 20.01.2023
2) Stage II Order dtd.12th Oct, 2022
3) Stage I Order dtd. 28th July, 2021

Kind attention is invited to the subject under reference.

With reference to the subject cited, it is to inform that MoEF & CC , GoI , New Delhi , has modified certain condition in the Forest Clearance (FC) Stage -II vide letter No. 8-01/2020-FC dtd. 10.01.2023. Further reference to the above The OSD-cum-Special Secretary to Government while forwarding the above order advised the project proponent to publish the modification in two widely circulated daily newspapers and also provide the copies of this letter along with the enclosure to the Heads of local bodies, panchayats and Municipal bodies along with the relevant offices of the State Government to display in the notice board for a period for 30 days from date of receipt.

Therefore, it is requested to acknowledge the copy of the above letter and advise the concerned to display the same in the notice board of the office for 30 days as advised by OSD-cum-Special Secretary to Government.

Thanking you,

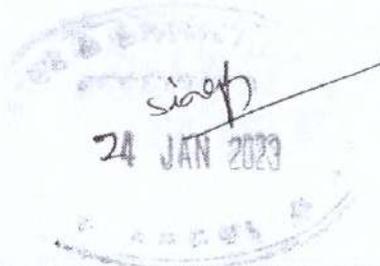
Yours faithfully,

Srinivas

General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.
(A Govt. Company)

Encl: As above



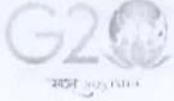


THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571



Phone : (06764) 236021

e-mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/9/

Date: 23.01.2023

To,

**The ADM (Revenue),
Angul.**

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

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Therefore, it is requested to acknowledge the copy of the above letter and advise the concerned to display the same in the notice board of the office for 30 days as advised by OSD-cum-Special Secretary to Government.

Thanking you,

Yours faithfully,

B. Srinivas

General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.
(A Govt. Company)
Naini Area, Angul, Odisha-759122

Encl: As above

Regd off: Kothagudem Collieries (P.O)-507101, Kothagudem, Bhadradi- Kothagudem Dist, Telangana State
www.scclmines.com



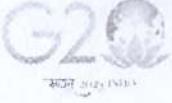


THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571



Phone : (06764) 236021

e-mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/192

Date: 23.01.2023

To,

**The Sub-Collector,
Angul .**

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

- Ref: 1) Order No. FE-DIV-FLD-0026-2021-1184/FE & CC Date 20.01.2023
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3) Stage I Order dtd. 28th July, 2021

Kind attention is invited to the subject under reference.

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Thanking you,

Yours faithfully,

B. Srinivas

General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.
(A Govt. Company)

Encl: As above

Recd
24/01/2023



THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: UI0102TG1920SGC000571



Phone : (06764) 236021

e-mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/194

Date: 23.01.2023

To,

The BDO, Chhendipada

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

- Ref: 1) Order No. FE-DIV-FLD-0026-2021-1184/FE & CC Date 20.01.2023
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Therefore, it is requested to acknowledge the copy of the above letter and advise the concerned to display the same in the notice board of the office for 30 days as advised by OSD-cum-Special Secretary to Government.

Thanking you,

Yours faithfully,

[Signature]

General Manager,
Naini Area-Angul
General Manager
The Singareni Collieries Co. Ltd.
(A Govt. Company)
Naini Area, Angul, Odisha-759122

Encl: As above

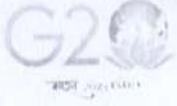


THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571



Phone : (06764) 236021

e-mail: gm_naini@sclmines.com
sclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/95

Date: 23.01.2023

To,

The Zila Parishad Chairman, Angul

Madam,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

Ref: 1) Order No. FE-DIV-FLD-0026-2021-1184/FE &CC Date 20.01.2023
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Therefore, it is requested to acknowledge the copy of the above letter and advise the concerned to display the same in the notice board of the office for 30 days as advised by OSD-cum-Special Secretary to Government.

Thanking you,

Yours faithfully,

B. Prasad

General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.
(A Govt. Company)
Naini Area, Angul, Odisha-759122

Encl: As above

S. Sudhakar Babu
24/1/23

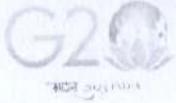


THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571



Phone : (06764) 236021

e-mail: gm_naini@sclmines.com
sclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/77

Date: 23.01.2023

To,

**The Sarpanch,
Chhendipada Gram Panchayat .**

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

Ref: 1) Order No. FE-DIV-FLD-0026-2021-1184/FE &CC Date 20.01.2023
2) Stage II Order dtd.12th Oct, 2022
3) Stage I Order dtd. 28th July, 2021

Kind attention is invited to the subject under reference.

With reference to the subject cited, it is to inform that MoEF & CC , GoI , New Delhi , has modified certain condition in the Forest Clearance (FC) Stage -II vide letter No. 8-01/2020-FC dtd. 10.01.2023. Further reference to the above The OSD-cum-Special Secretary to Government while forwarding the above order advised the project proponent to publish the modification in two widely circulated daily newspapers and also provide the copies of this letter along with the enclosure to the Heads of local bodies, panchayats and Municipal bodies along with the relevant offices of the State Government to display in the notice board for a period for 30 days from date of receipt.

Therefore, it is requested to acknowledge the copy of the above letter and advise the concerned to display the same in the notice board of the office for 30 days as advised by OSD-cum-Special Secretary to Government.

Thanking you,

Yours faithfully,

B. Srinivas

General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.
(A Govt. Company)
Naini Area, Angul, Odisha-759122

Regd off: Kothagudem Collieries (P.O)-507101, Kothagudem, Bhadradi- Kothagudem Dist, Telangana State

www.sclmines.com

Received
25/1/23
EXECUTIVE OFFICER
CHHENDIPADA G.P.
As above



THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)

BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571



Azadi Ka
Amrit Mahotsav



Phone : (06764) 236021

e-mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/98

Date: 23.01.2023

To,

**The Tahasildar,
Chhendipada.**

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

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B. Srinivas

General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.
(A Govt. Company)
Naini Area, Angul, Odisha-759122

Encl: As above

Regd off: Kothagudem Collieries (P.O)-507101, Kothagudem, Bhadradi- Kothagudem Dist, Telangana State
www.scclmines.com

Received
[Signature]
24-01-2023

SRA,
Tahasildar office
Chhendipada



THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571

73
Azadi Ka
Amrit Mahotsav



Phone : (06764) 236021

e-mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref No. : Naini Area/GMO/FDP/2023/ 99

Dt: 23.01.2023

To,
The Regional Officer,
O.S. Pollution Control Board,
Regional Office, Angul,
S-3/3, Industrial Estate, Hakimpada,
Angul-759143, Odisha.

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

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Therefore, it is requested to acknowledge the copy of the above letter and advise the concerned to display the same in the notice board of the office for 30 days as advised by OSD-cum-Special Secretary to Government.

Thanking you,

Yours faithfully,

Srinivas
General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.

Encl: As above



Regd off: Kothagudem Collieries (P.O)-507101, Kothagudem, Bhadradi- Kothagudem Dist, Telangana State
www.scclmines.com

(A Govt. Company)
Naini Area, Angul, Odisha-759123

Welcome : SINGARENI COLLIERIES CO LTD. (10533) [Know More](#)

Md Rihana

You are here: / Reports / Query By Account

e-PayOrder Details**e-PayOrder Details**

e-PayOrder Number CRC4016888

Debit Status Success

06-Sep-2021

ORRISA CAMPA

Ninety Seven Crores Thirty Seven Lakhs Ninety Nine Thousand Five Hundred
and Twenty Five only

97,37,99,525.00

00000052095898948

COMMERCIAL BRANCH, HYDERABAD
GVRSL GANESH
MAKER
"CRC4016888"P.Madhu
Authorizer 1E Naresh
Authoriz

Counterfool Description 22046281

Transaction Type RTGS Funds transfer

GSTIN Number --

Debit Account Details

Account No.	Branch	Amount
00000052095898948	COMMERCIAL BRANCH, HYDERABAD	97,37,99,525.00

Credit Account Details

Beneficiary Name/Account No.	Bank/Branch/IFSCCode	Amount	Credit Status	UTR No.
ORRISA CAMPA/150825830980795	NEW DELHI LODHI COMPLEX/NEW DELHI LODHI COMPLEX/UBIN0903710	97,37,99,525.00	Success	SBINR12021090640778836

(for projects other than linear Projects)

GOVERNMENT OF ODISHA

OFFICE OF THE DISTRICT COLLECTOR, ANGUL

No. 164 / Dated 13/9/19

TO WHOMSOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC (pt) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA', for short) on the forest land proposed to be diverted for non-forest purposes, it is certified that, 783.275Ha. of forest land proposed to be diverted in favour of General Manager, the Singareni Colloeries Co. Ltd. for Naini Coal Mine in Angul District falls within jurisdiction of Bimbadharpur, Kasidiha, Kudapasi, Thalipasi, Dhaurakhaman, Tentuloi Gopinathpur village, Chhendipada RF & Kankurpal RF of Chhendipada tehsil.

It is further certified that:

- (a) the complete process for identification and settlement of rights under the FRA has been carried out for the entire 783.275Ha. of forest land proposed for diversion. A copy of records of all consultation and meeting (s) of the Forest Rights Committee(s), Gram Sabha(s), Sub-Division Level Committee(s), and the District Level Committee are enclosed as annexure- I to annexure-V;
- (b) the proposal of such diversion (with full details of the project and its Implications, in vernacular / local language) have been placed before each concerned Gram Sabha Committee of forest-dwellers, who are eligible under the FRA;
- (c) the each of concerned Gram Sabha(s) has certified that all formalities / processes under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measures, if any, having understood the purpose and details of proposed diversion. A copy of certificate issued by the Gram Sabha of _____ village is enclosed as annexure- I to annexure-V;
- (d) the discussion and decisions on such proposals had taken place only when there was a quorum of minimum 50% of the members of Gram Sabha present;
- (e) the diversion of forest land for facilities managed by the Government as required under section 3(2) of the FRA have been completed and the Forest Rights Committees have given their consent to it;
- (f) the rights of Primitive Tribal Groups and Pre-Agricultural Communities, where applicable have been specifically safeguarded as per section 3(1) (e) of the FRA.

Encl.: -As above

(Shri Manoj Kumar Mohanty, OAS-SAG)

COLLECTOR, ANGUL

Annexure - V

140

PROCEEDINGS OF THE DISTRICT LEVEL COMMITTEE MEETING ON SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006 & AMENDMENT RULES, 2012 HELD ON 07.09.2019 AT 11.00AM IN THE OFFICE CHAMBER OF THE COLLECTOR & DISTRICT MAGISTRATE, ANGUL

The meeting was presided over by the Collector & DM, Angul-cum-Chairman, DLC. The list of members present in the meeting is placed at Annexure-A.

At the outset, the Collector welcomed all the members present in the meeting and asked the DWO, Angul to brief the agendas of the meeting. Accordingly, the DWO elaborated and briefed the agendas of the meeting.

Agenda-1 Diversion of Forest land and Issuance of FRA certificate in favour of General Manager, the Singareni Collieries Co. Ltd. (SCCL), Naini Area, Angul.

Discussion was made on Diversion Proposal submitted by the SDLC, Angul vide memo No. 5685/ Dt.05.08.2019 on diversion of forest land for non forest use for Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL) measuring an area of 783.275 Ha. land covering 6 villages & 2 reserve forests of Chhendipada Block.

On verification of the records received from SDLC, Angul, it was ascertained that, the details of project have been placed before the Gram Sabhas in presence of more than 50% members of Karadabahal & Kankurpal village and the implication have been explained in the meeting in local language.

The details of villages wise forest land required for this project are as follows:-

Sl. No.	Name of the Village	Name of the Block	Area to be diverted (In Ha.)	Remarks
1	Bimbadharpur	Chhendipada	51.101	U.I. village
2	Kasidiha	Chhendipada	9.805	U.I. village
3	Kudapasi	Chhendipada	56.744	U.I. village
4	Thalipasi	Chhendipada	4.207	Habitated
5	Dhaura Khaman	Chhendipada	16.8620	U.I. village
6	Tentuloi Gopinathpur	Chhendipada	1.4610	U.I. village
7	Chhendipada R.F	Chhendipada	634.457	
8	Kankurpal RF	Chhendipada	8.638	
	Total		783.275 Ha.	

It revealed from the proceedings of Gram sabha held on 18.01.2019 that, Bimbadharpur, Kasidiha, Kudapasi, Dhaura Khaman, Tentuloi Gopinathpur are Un-inhabited villages & in respect of Chhendipada R.F, the Gram Sabha at Karadabahal village was held. For Kankurpal R.F, a gram sabha was also held at Brhmanbil village.

It was observed that, the ST & Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 & Amendment Rules, 2012 have been properly implemented in these villages. No individuals as well as community claims are pending for settlement under FRA. Any interest of PTGs and PACs are not being affected for such diversion of forest land for non-forest purpose i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL)

-Contd.....2/-

After examining, the committee approved to issue the FRA certificate for considering the version proposal of forest land for non forest use for Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL) measuring an area of 783.275 Ha.

The meeting ended with vote of thanks to the Chair.

[Signature]
D.W.O, Angul

[Signature]
Z. P. Member,
Zone No.4.

[Signature]
D.F.O, Angul

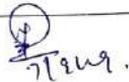
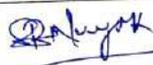
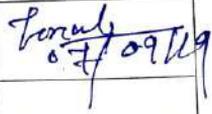
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Z. P. Member,
Zone No.8

[Signature]
Collector, Angul

372

MEMBERS PRESENT IN THE DISTRICT LEVEL COMMITTEE MEETING ON SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006 & AMENDMENT RULES, 2012 HELD ON 07.09.2019 AT 11.00 AM

142

Sl No.	Name of the members	Designation	Contact No.	Signature
1.	Sri Manoj Kumar Mohanty, OAS(SAG)	Collector & D.M, Angul		
2	Sri Pradipta Kumar Mishra IPS	1/2 DFO Angul	9437030322	
3	Cherukota Manu	DWS Angul	9437323582	
4.	Sukantibala Nayak	Z.P member zone-4	9437585225	
5.	Tivalata Garnaik	Z.P member zone-8	7991011098	

Minutes of the SDLC meeting held on 02.08.2019 at 11.00 A.M in the office Chamber of Sub- Collector, Angul on diversion of Forest land for non forest use for i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).

A meeting was held on 02.08.2019 at 11 A.M under the Chairmanship of Sub-Collector, Angul on diversion of forest land for non forest use i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL). All the SDLC members were present in the meeting. The members present in the meeting as per the list attached at Annexure

At the outset, Sub-Collector welcomed the members present in the meeting. The major issues which were discussed in the meeting and certified by the SDLC as follows.

1. As per D.O No.17593/CS/F&E 10F (Cons) 96/2009 (Pt) Dated 24.10.2009 of Chief Secretary & Chief Development Commissioner, Odisha Bhubaneswar, the BDO, Chhendipada has submitted the Grama Sabha Resolution of Village Bimbadharpur, Kasidiha, Kudapasi, Thalipasi, Dhaurakhman, Tentuloi Gopinathpur, Chhendipada Revenue forest and Kankurpal Revenue forest to the SDLC, Angul for diversion of forest land for non forest use i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).

2. The Tahasildar, Chhendipada has submitted the examined and verified land Schedule for diversion of forest land for non forest use received from the user Agency i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).

3. As per the Grama Sabha Resolution and as informed by B.D.O, Chhendipada no primitive inhabitants living in the villages and there is no objection for diversion of forest land. And as per FRA Rule 2006 neither such person has applied nor settled upon that area for individual forest claims to be used for non forest use.

The details of the village wise proposals approved by the Grama Sabha and in the SDLC are as follows:-

SI No.	Name of the Village	Total forest area to be diverted in Ha.
1	Bimbadharpur	51.101
2	Kasidiha	9.805
3	Kudapasi	56.744
4	Thalipasi	4.207
5	Dhurakhman	16.8620
6	Tentuloi Gopinathpur	1.4610
7	Chhendipada R.F	634.457
8	Kankurpal R.F	8.638
		Total = 783.275 Ha.

After careful scrutiny of the documents, it was approved in the SDLC for diversion of forest land for non forest use i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).The proposal along with the verified land schedule and Grama Sabha resolutions are transferred to the DLC for further course of action.

The meeting ended with vote of thanks to the chair and participants.

(Signature)
**Chairman SDLC &
 Sub- Collector, Angul**

RECEIVED
 06 AUG 2019
 COLLECTOR
 ANGUL

DWD
 Rev
 Jay

5562
 14.8.19
 S. S. S.

125
 16/8/19

Memo No. ³⁷⁴ 5685 Dt. 05.08.19

Copy submitted to Collector & District Magistrate, Angul for information & necessary action.

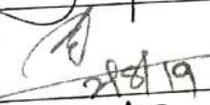
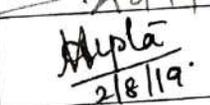
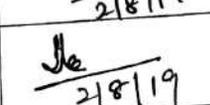
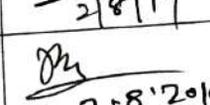
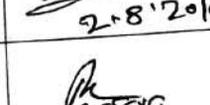
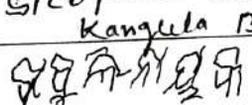
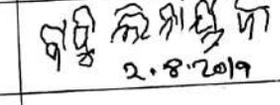
cdh 8/8/19
**Chairman SDLC &
Sub- Collector, Angul**

Memo No. 5686 Dt. 05.08.19

Copy forwarded to all participants for information & necessary action

cdh 8/8/19
**Chairman SDLC &
Sub- Collector, Angul**

ANNEXURE - 'A'
ATTENDANCE SHEET OF SDLC MEETING UPON NAINI COAL MINES ALLOTTED TO
ANGARENI COLLIERIES CO. LTD HELD ON DATE 27.08.2019 IN THE OFFICE CHAMBER
OF SUB-COLLECTOR, ANGUL

Name & Designation	Name of the office	Mobile No.	Signature
Sri Basudev Satapathy OAS-1(SB) Sub-collector, Angul	Sub. col Angul	7894787869	 28/8/19
Ramesh Chandra Khuntia OAS-1(SB)	D.D.O Chhendipada	9937274001	 28/8/19
Manisha Gupta (ORS) Asst. collector	o/o. - Sub-collector Angul	9337750234	 28/8/19
Basudev Nayak Asst.	o/o D.F.O Amal first division	9437520693	 28/8/19
Dhanamali Kumar 'Vice'	Chhendipada Block	9976130819	 28/8/2019
Bhasat Kumar Tripathy P.S. Chhendipada	Tahasil office, Chhendipada	9725128792	 28/8/19
Abanti Bhoi (P.S. MR Bhagaberi) Cmp.	G.P. Bhagaberi	6370539590	Abanti Bhoi 02.8.19
Gripati Bhoi P.S. Moha Kangula Bentapuri Cmp.	Kangula Benta P.S.	9777201340	Gripati Bhoi 02/08/19
 G.P. Bhoi P.S.	Panchayat Samiti Member, Bagaalia P	"	 2.8.2019
10.			
11.			
12.			
13.			
14.			
15.			
16.			
17.			

ପଞ୍ଚମ ଶ୍ଳୋକ ସ୍ମୃତି ଗ୍ରାମଦାୟକ କ୍ଷୁଦ୍ର ସମାଜିକାଦାନୀ
ଦେଖାଯାଏ ।

୧୮- ଉପର ଶ୍ଳୋକର ସ୍ମୃତିକାଳୀନ ସମାଜିକାଦାନୀ କଳ୍ପନା
ସ୍ମୃତିକାଳୀନ ସମାଜିକାଦାନୀ କଳ୍ପନା ।

୧୯- ଶୋଭା ଦର୍ଶନ ସ୍ମୃତିକାଳୀନ ସମାଜିକାଦାନୀ

୨୦- ଶୋଭା ସ୍ମୃତିକାଳୀନ ସମାଜିକାଦାନୀ (କଳ୍ପନା) ଉପର
ସମାଜିକାଦାନୀ ୧୦" Bone well ୨" Bone well କାଳୀନ

ଉପର ଶ୍ଳୋକର ସମାଜିକାଦାନୀ କଳ୍ପନା

୨୧- ଶୋଭା ସମାଜିକାଦାନୀ କଳ୍ପନା ଶୋଭା ସମାଜିକାଦାନୀ
ସମାଜିକାଦାନୀ କଳ୍ପନା ସମାଜିକାଦାନୀ କଳ୍ପନା
ସମାଜିକାଦାନୀ କଳ୍ପନା (କଳ୍ପନା ଶୋଭା ସମାଜିକାଦାନୀ)

୨୨- ଶୋଭା ସମାଜିକାଦାନୀ କଳ୍ପନା ଶୋଭା ସମାଜିକାଦାନୀ
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୨୪- ଶୋଭା ସମାଜିକାଦାନୀ କଳ୍ପନା ଶୋଭା ସମାଜିକାଦାନୀ
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ଅମଳ ସେନା

ସୁଧା ସେନା

ଉତ୍ତମା ସେନା

ନିର୍ମାଳା ସେନା

ଅକ୍ଷୟ ସେନା

ଅମଳ ସେନା

ସୁଧା ସେନା

ଉତ୍ତମା ସେନା

ଅମଳ ସେନା

କେଶୁପର ଗଜପତି

ଅଗ୍ରଣୟ ସାହିତ୍ୟ

Shama Barua

Gardhu Shahu

ବିନୋଦ ପ୍ରଧାନ

Bela Saloo

Bonamali Pradhan



V ଟିପ ଚିତ୍ର ଗଜନୀ ସାହୁଙ୍କର



Thumb impression of Tanubati Sahu

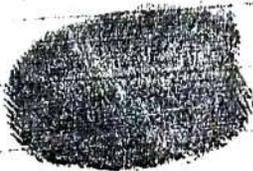
Tankadhara Barik

କେଶୁପ ଗଜପତି

ବିନୋଦ ପ୍ରଧାନ

ଅଗ୍ରଣୟ ସାହିତ୍ୟ

Ninupama Dehuri



T.J. of Sudama Barik

Sudip Barik

T.I of Jomadei Pradhan
Jashjaborada Pradhan

Ramesh Baboo.

ବ ଜିଲ ବନ୍ଦ ଚତୁରା ପ୍ରଧାନ

କାକଡ଼ା ସାହୁ

ବ ଜିଲ ବନ୍ଦ ବିଶାଳତା ପ୍ରଧାନ

Chandamoni Sahu

T.I. OF Mangulata Naghi

Dhiren Pradhan

Jirra Moushi

ସୁକାନ୍ତିନୀ ନାୟକ

Leela Sano

Hinakshi Pradhan

କାକଡ଼ା ସାହୁ

କାକଡ଼ା ସାହୁ

[Handwritten signature]

T.I of Pratabananda Barik

ବ ଜିଲ ବନ୍ଦ କେଳୁଚରଣ ମହାପାତ୍ର

ଉତ୍କଳୀ ସାହୁ

Maheswar Dehuri

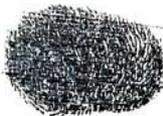
ମହେଶ୍ଵର ଦେହୁରୀ

Sanjay K Sahoo

ସଞ୍ଜୟ କିଶୋର

Bhagirathi Pradhan

ଭଗିରଥୀ ପ୍ରଧାନ



Bisweswar Sahoo

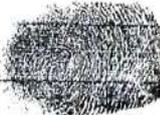
ବିଷ୍ଠେଶ୍ଵର ସାହୁ

Laxmi Nayak

ଲକ୍ଷ୍ମୀ ନାୟକ

Laxmi Nayak

ଲକ୍ଷ୍ମୀ ନାୟକ



T.I of Pandab Behara

DEEPTI MAJEE SETHI

ଦୀପ୍ତି ମଞ୍ଜେଇ

Kaekunga Sahoo

T.I of Jurgita Pradhan

ଜିଉ ଜିଉ ଜିଉ ଜି ଜିଉ ଆଉ

Mamma swam

T.I of Narattan Pradhan

Mony Ku. Dehury

କିଉ ଜିଉ ଜିଉ ଜିଉ ଜିଉ

Behakaranda Lalua

କିଉ ଜିଉ ଆଉ

ଜିଉ ଜିଉ ଜିଉ ଜିଉ ଜିଉ ଜିଉ ଜିଉ

Dalimbe Nank

Anjun Dewari

ଜିଉ ଜିଉ ଜିଉ

Tada Samal

Rajani Samal

Pratap Samal

T.1 of Kallari Sahu

କଲ୍ଲାରୀ ସାହୁ

କଲ୍ଲାରୀ ସାହୁ ଓ କଲ୍ଲାରୀ ସାହୁ

T.2 of Debaki Sahu

Hemanta Nayak

Akhya Kumar Sahu

ଅକ୍ଷୟ କୁମାର ସାହୁ

ଅକ୍ଷୟ କୁମାର ସାହୁ

ଅକ୍ଷୟ କୁମାର ସାହୁ

Makesh Sahu

ମକେଶ ସାହୁ

4. ସୁଧାଘୋଷା କବିତାଦା କବିତା 386

କାବ୍ୟରାଜ୍ୟ ଦୀପା ସୁଧାଘୋଷା ପ୍ରାଣାଦେଶ୍ୟକ୍ତ ନିର୍ଦ୍ଦେଶ ଦିଅନ୍ତୁ ।
ସୁଧାଘୋଷା ପ୍ରକାଶ କରାଯାଉ ।

୪. କବ୍ୟରାଜ୍ୟ ସଦା ଶକ୍ତିଶାଳୀ ଭାବିତାଦାଦା ଭାବେ କବିତା
ଶକ୍ତିର ସୁଧାଘୋଷା ସୁଧାଘୋଷା ପ୍ରାଣାଦେଶ୍ୟକ୍ତ ସାଧାରଣରେ ଭାବିତାଦାଦା
୫. ଭାବିତା ସୁଧାଘୋଷା ଭାବିତାଦା ପାଠକୁ କରୁଥିବା ସୁଧାଘୋଷା
ସୁଧାଘୋଷା ପ୍ରକାଶ କରାଯାଉ ।

୬. କବ୍ୟରାଜ୍ୟର ସୁଧାଘୋଷା ପ୍ରାଣାଦେଶ୍ୟକ୍ତ ନିର୍ଦ୍ଦେଶ ଦିଅନ୍ତୁ ।
କବ୍ୟରାଜ୍ୟ ଭାବିତା କବିତା ପ୍ରକାଶ କରାଯାଉ ।

୭. କବ୍ୟରାଜ୍ୟର ସୁଧାଘୋଷା ପ୍ରାଣାଦେଶ୍ୟକ୍ତ ନିର୍ଦ୍ଦେଶ ଦିଅନ୍ତୁ ।
ଭାବିତା ଦାଦାଦାଦା ସୁଧାଘୋଷା କରାଯାଉ ।

୮. ପ୍ରାଣାଦେଶ୍ୟ ସାଧାରଣରେ ସୁଧାଘୋଷା ପ୍ରକାଶ କରାଯାଉ ।
କବ୍ୟରାଜ୍ୟର ସୁଧାଘୋଷା ପ୍ରାଣାଦେଶ୍ୟକ୍ତ ନିର୍ଦ୍ଦେଶ ଦିଅନ୍ତୁ ।
କବ୍ୟରାଜ୍ୟର ସୁଧାଘୋଷା ପ୍ରାଣାଦେଶ୍ୟକ୍ତ ନିର୍ଦ୍ଦେଶ ଦିଅନ୍ତୁ ।

୯. ସୁଧାଘୋଷା କବିତାଦା କବିତା ପ୍ରକାଶ କରାଯାଉ ।
କବ୍ୟରାଜ୍ୟ ପ୍ରକାଶ କରାଯାଉ ।

୧୦. ସୁଧାଘୋଷା କବିତାଦା କବିତା ପ୍ରକାଶ କରାଯାଉ ।
କବ୍ୟରାଜ୍ୟ ପ୍ରକାଶ କରାଯାଉ ।

୧୧. ସୁଧାଘୋଷା କବିତାଦା କବିତା ପ୍ରକାଶ କରାଯାଉ ।
କବ୍ୟରାଜ୍ୟ ପ୍ରକାଶ କରାଯାଉ ।

୧୨. ସୁଧାଘୋଷା କବିତାଦା କବିତା ପ୍ରକାଶ କରାଯାଉ ।
କବ୍ୟରାଜ୍ୟ ପ୍ରକାଶ କରାଯାଉ ।

ଅସ୍ଥାବିଧି ତରଳ ପୂର୍ଣ୍ଣ ପ୍ରକାରେ ଅବସର ନ କରାଯା
ଯାଉ ପ୍ରାଣୀ ପାର୍ଥକ୍ୟ ଚିକିତ୍ସା କି ଦାଖଲ କରା ନ ଯାଉ ।

୧୫- ଡାକ୍ତର ଚିକିତ୍ସା ତରଳ ହିସାବରେ ୫୦ ଟଙ୍କା ପୁରୁ
ପୁରୁଷତ ସହିତ ଓ ଭୂମିମା ଉପରେ ୩୦ ପୁରୁଷ ଟଙ୍କା ମିଳି
କିଛି ତଦନୁସାରେ ଅପସ୍ତା କରାଯାଉ ।

୧୬- ଗ୍ରାମୀଣ ଏକ ପ୍ରାକୃତିକ ଚିକିତ୍ସା କାମ୍ୟ ପ୍ରାକୃତିକ
ତ ଚିକିତ୍ସା ପ୍ରକାରେ ନ କରାଯା ଥାଉଣୁ କରା ନ ଯାଉ ।

୧୭- ରୋଗଗ୍ରସ୍ତ ଦାକ୍ଷିଣ୍ୟ ପ୍ରଦାନ ନ କରା ଯାଏନି କିଛି
ଏକ କାମ ଥାଉଣୁ କରା ନ ଯାଉ ।

ଉପାସର ସମ୍ପୂର୍ଣ୍ଣ ଅଭ୍ୟାସ ନକରି
ସମ୍ପୂର୍ଣ୍ଣ ରୁକ୍ଷ କରାଯାଉ ।

ସମ୍ପୂର୍ଣ୍ଣ

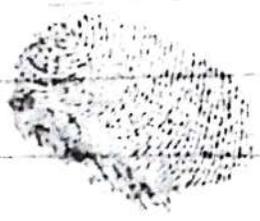
ଉପାସର ପ୍ରାକୃତିକ ଚିକିତ୍ସା
ସମ୍ପୂର୍ଣ୍ଣ

Kh. Chandra Mohan Singh

- ୧ ପ୍ରମୋଦ ସାହୁ
- ୨ ଦୁର୍ଲଭ ସାହୁ
- ୩ ପ୍ରମୋଦ ସାହୁ
- ୪ ବିନୟ ସାହୁ
- ୫ ଜେ. ପାଲ ସାହୁ
- ୬ କାନ୍ତଳା ସାହୁ
- ୭ ମୁକ୍ତେଶ୍ଵର ସାହୁ

M.S.
16.6.60
18.1.2019
Chhandipada

Signature for
Chhandipada I.
18.01.2019.



T-1 of Kasturi Sahu

କିରଣୀ ସାହୁ



କିରଣୀ ସାହୁ



T-2 of Debajee Sahu

Hemanta Ranjana Akhaya Kumar Sahu

ହେମନ୍ତ ରଞ୍ଜନ ଆକ୍ଷୟ କୁମାର ସାହୁ



କିରଣୀ ସାହୁ

ହେମନ୍ତ ରଞ୍ଜନ

Mukesh Sahu

ମୁକେଶ ସାହୁ

ଜୟା କୋଷ୍ଠରୀ
ବିନୟ ପ୍ରଧାନ

ନିଉଜିରୀ ପ୍ରଧାନ

Jaya Koshthari Pradhan

ବିନୟ ବି ପ୍ରଧାନ
Rabash Pradhan

ବିନୟ ବି ପ୍ରଧାନ
ବିନୟ ବି ପ୍ରଧାନ
Bi Chandra Sahu

Papuan Pradhan,

ସୁଧା ବି ପ୍ରଧାନ

ବିନୟ ବି ପ୍ରଧାନ

ବିନୟ ବି ପ୍ରଧାନ

Chhala Gochhayat

ବିନୟ ବି ପ୍ରଧାନ

ବିନୟ ବି ପ୍ରଧାନ

English Translation of Annexure- R6/IX (FRA Certificate)**Brahmanbila****18.01.2019****3 PM**

A meeting of the Forest Land Committee was held on 18.01.2019 at 3 PM. The meeting was held under the chairmanship of the local village president Praful Kumar Sahu. The meeting discussed in detail the acquisition of forest land by Naine Coal Mine and the submission of traditional forest dwellers to that land. The forest land was expanded to convert to non-forest species for mining by the sub-division company. The following proposals were presented in the meeting. The meeting also discussed the Kankurkhal RF.

1. The unemployed youth and women in the panchayat should first be given permanent employment in the said company and other youth and women should be given necessary training.
2. Water facilities should be made as there is a possibility of water level going down in the mine.
3. Two ambulances should be provided.
4. Provide employment on the basis of merit after training qualified students through ITI.
5. Provide financial assistance to qualified students and provide benefits of higher education.
6. Proposal to open primary health centers for good quality health check-ups. Arrangements should be made for health check-ups every three months.
7. Before giving forest land to mining, proper evaluation of public land should be done and made known to the public.
8. If the trees in the forest are used for mining, arrangements should be made to give the value of those trees to the villagers.
9. Before starting mining, greenery should be created around the mine.
10. Development of the vacant land should be made.
11. The largest pond (Kata Bandh) of the village should have Two borewells on both sides. Two borewells scheme to eliminate water scarcity throughout the year (Adarsh Pond)
12. An uninterrupted road extending up to 1 km from the village to the place of the DakeswariPeetha should be constructed (from Baramunda to Dakeswari).
13. Construction of a temple of Maa Dakeswari, construction of a wall, deep tube well and a pleasure garden. Beautification and lighting should be arranged.
14. Construction of an easy gate around the village.
15. Construction of a wall and electrification on all four sides of the village.
16. Construction of a two-storeyed house measuring 3000 square feet for Radhakrishna.
17. Financial assistance for the completion of the Ananta Mahadev Temple located in the east of the village.
18. Renovation of a small pond in the village.
19. Drainage arrangements should be made on both sides of the village road.
20. Provision of playgrounds and sports equipment for the students of the Grama High School.
21. Meeting hall, drinking water, dining hall, bicycle stand and drinking water facilities for every

educational institution in the village. 392

22. Electricity should be provided to every family in the village.
23. 14 buildings should be constructed in 14 hamlets in the village.
24. All rural roads in the village should be concreted.
25. A guest house should be constructed in the village.

All the villagers present in Brahmanbila village did not raise any objection to the company changing the type of land identified for use for mining purposes, nor is there any person from the tribal and pre-agricultural communities in the said village. As per FRA 2005, no one has applied for the said land or has received a lease. After this the meeting was adjourned

Praful Kumar Sahu
Chairman, Kankurpal

Sarpanch Brahmanibil G.P

Welfare extension officer Chhendipada

RI Brahmanibill

Forester Chhendiapada- I

Signature of the villagers

Kunj Bihari Sahu
Gonchiyabe Sahu
Santha Kumar Dehuri
Development Head
Praful Gochayat
Bhaskar Gochayat
Satyananda Sahu
Thimil Sethi
Supi Sethi
Ranjita Sethi
Balas Behera
Ajit Dehury
Barup
Sarata Sahu
Sudarsan Gochayat
Rabi Gochayat Thumb Impression
Dibakar Behera
Kirtan Setha

Sambaruni Sethi Thumb Impression
Arjuni Pradhan
Bharata Sahu
Rabi Naik Thumb Impression
Panadaba Sahu
Bhagban Sahu
Hadi Bandhu Sahu
Jharadamali Gochauyat(Thumb Impression)
Benudhara Parida
Alekhya Sahu
Anima Biswal
Bandhu Sahu
Kailash Pradhan
Babula Sahoo
Banamaliu Pradhan
Pabina Sahu (Thumb Impression)
Jamubabti Sahu (Thumb Impression)
Tankadhara barik
Sita Sahu
Meghi Sahu
Lana Pradhan
Nirupama Dehuri
Sudama Barik (Thumb Impression)
Danup Barik
Jemadei Pradhan (Thumb Impression)
Satyabrata Pradhan
Ranesh Sahoo
Chaturi Dehuri (Thumb Impression)
Jaetri Sahu Thumb Impression)
Chandramani Sahu
Manjulata Majhi (Thumb Impression)
Dhiren Pradhan
Jira Majhi
Sukantini Nayak
Leela Sahoo
Inakshi Pradhan
Kasturi Sahu
Jayanti Rout
Pranabandhu Barik (Thumb Impression)
Baikuntha Paria (Thumb Impression)
Jadumani Sahu
Maheswar Dehuri

Rabindra Dehuri
Sanjaya Ku. Sahoo
Arjun Biswal
Bhagirathi Pradhan
Rojalin Sahu
Pinki Sahu (Thumb Impression)
Bisweswar Sahoo
Gurdeb Biswal
Bikram Gochayat
Laxmi Nayak
Gagan Behera
Pandab behera (Thumb Impression)
Deeptimayee Sethi
Bhaskar Chandra Pradhan
Kukunga Sahoo
Jungili Pradhan (Thumb Impression)
Sarata Sahu (Thumb Impression)
Mamina Swain
Narattam Pradhan (Thumb Impression)
Manoj Ku. Dehury
Sridhar Pani (Thumb Impression)
Bibekananda Sahoo
Batakrushna Sahu
Muktamani Sankhari (Thumb Impression)
Dalimba Naik
Arjun Swain
Gadadhar Dwari
Lata Samal
Ranjan Samal
Pratap Samala
Kastuni Sahoo (Thumb Impression)
Dwibeni Sahu
Malli Sahu (Thumb Impression)
Debake Sahu (Thumb Impression)
Hemanta Nayak
Akshya Kumar Sahu
Ajaya Kumar Sahu
Kathia Sahu (Thumb Impression)
Trinath Naik
Mukesh Sahu
Anita Naik

Date: 18.01.2019 at 11:00 AM Number of papers to be submitted for the meeting - 2464 Dot-05.12.2018 A meeting was held in Thalipsi village. The meeting was chaired by the Chairman of the Forest Land Committee, Khira mohan Sahu. The meeting was chaired by the Block Welfare Extension Officer, Tehsildar, Forest Protection Officer. In this meeting, the forest settlement land of the village is reserved. The acquisition of forest land by Naini Coal Mine and the traditional settlement on that land and the information of any encroachers and other forest dwellers living on that land were discussed in detail. It was also proposed in the meeting that some people who were cultivating and earning a living in that forest land would be given appropriate compensation if mining was done on that land. Before leasing the said forest land to Singreni Coal Mine, the government had made conditions with the villagers. The details of the forest land in the village are given below. In the above proposed area, no Scheduled Tribes and Traditional Forest Dwellers are living in the said forest land or have not applied for forest land or are on lease as per the Forest Dwellers Recognition Rules 2006. Further, no process of extension has been or is required to be made on the proposed forest land as per section 316 of the said rules but there are no persons belonging to the tribal pre-agricultural community in the village.

1. Before giving the forest land for work, proper evaluation of public land should be done and made known to the public.
2. Arrangements should be made for the resettlement of the displaced persons by providing permanent houses.
3. Arrangements should be made for schools, health facilities, construction of roads, drains, lighters, playgrounds, temples, market complexes, water supply systems, new ponds, mining facilities etc. at the place where the displaced persons are resettled.
4. Before going to the forest land, the villagers should be given an appraisal of the land.
5. Arrangements should be made to show the villagers the appropriate price of the trees in the forest for work.
6. A green belt should be created around the mine before starting mining.
7. Qualified students should be trained through ITI and given employment under the merit fund.
8. Financial assistance should be provided to qualified students and arrangements should be made to get higher education.
9. Unemployed youth in the villages and panchayats should first be given permanent employment under the merit fund in the said company and arrangements should be made to provide necessary training to other youth.
10. Rs. 2 crore should be given per acre for the acquired land.
11. Partial land not covered by the land should be acquired in each case.
12. The displaced persons should be given 20 decimals or 5 times the land record.
13. No displaced family should be forcibly relocated until their fair value is established and the place where they are resettled should be well-equipped in advance.
14. The amount received from the displaced and the land should not be submitted to the court without informing the people.

- 396
15. Provision should be made to give a monthly allowance of 20 thousand rupees to men and women above 50 years of age and the differently abled people who are losing their land.
 16. No mining-related work should be started in the village without informing the village committee and the people who are losing their land.
 17. No mining work should be started until the above demands are met.

Then the meeting was adjourned with thanks to the chairman.

Chairman
Khira Mohan Sahu

Forester Chhendipada - I

Signatures of the villagers:

Pramod Sahu
Dhirendra Sahu
Maheswar Sahu
Biju Sahu
Nepal Sahu
Kalia Sahu
Kasturi Sahu (Thumb Impression)
Tribeni Sahu
Malli Sahu (Thumb Impression)
Debaki Sahu (Thumb Impression)
Hemanta Nayak
Akshya Kumar Sahu
Ajaya Kumar Sahu
Kathia Sahu (Thumb Impression)
Trinath Naik
Mukesh Sahu
Anita Naik

On Date: 18.01.2019 at 12 noon. As per the B.D.O Chhendipada's letter number - 2464 dated 5-12-2018, a meeting was held in Kardabahal and (Kudapsi) villages. All the members of the Jungle Jami committee of Kardabahal and Kasidih villages were present in the meeting. The meeting was conducted by the local Block Welfare Officer. The representative of the Tehsildar, Forest Protection Officer and others were present in this meeting. In this meeting, the forest land in the village and the acquisition of forest land by Naine Coal Mine at the location of the forest land in the reserved forest of the Forest Department and the submission of traditional forest dwellers and other forest dwellers living on that land were discussed in detail. The forest land committee members and other villagers present in the meeting informed that until the government does not properly evaluate the lands, no member of the villagers and the forest land committee will sign today's meeting. He requested the government and Angul Collector to inform him for proper valuation of the land. The details of the forest land in the said villages are given. It is reported that more than 50% people were present in the said meeting.

Description of Village Forest Land:

Sl No.	Name of the Village	Area to be Diverted (in Ha.)	Remark
1.	Bimbadharpur	51.6472	U.I Village
2.	Kasidiha	9.8317	U.I Village
3.	Kudapasi	56.6775	U.I Village
4.	Thalipasi	4.192	Habitated
5.	Dhaura Khamana	16.862	U.I Village
6.	Tentuloi Gopinathpur	1.461	U.I Village
7.	Chhendipada R.F	634.4429	
	Total	775.1143	

It was observed in these villages that no person has applied for the said land or has applied for lease on the proposed plot and area of land as mentioned above. Further, no process of conversion is being carried out or is required to be carried out on the proposed forest land as per clause B(2) of this rule. There are no persons belonging to tribal and pre-agricultural communities in the said villages.

Signature of Welfare Extension Officer

Signature of Villagers:

Sananda Behera
Binod Pradhan
Niranjan Pradhan
Jaya Krishna
Guru Charana Behera
Rahash Pradhan

Rani Dehury
Babaula Sethi
Bichnaada Sahu
Papun Pradhan
Khageswar Gochayat
Bhaba Grahi Gochayat
Bhima Pradhan
Chhaba Gochhayar Thumb Imprision
Babaji Sankhari
Jay Sahu

AGENDA NOTES FOR THE MEETING OF THE SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006 AND AMENDMENT RULES, 2012 TO BE HELD ON 07.09.2019 AT 11.00A.M. IN THE OFFICE CHAMBER OF THE COLLECTOR & DISTRICT MAGISTRATE, ANGUL

Agenda-1 Diversion of Forest land and Issuance of FRA certificate in favour of General Manager, the Singareni Collieries Co. Ltd. (SCCL), Naini Area, Angul.

Discussion may be made on Diversion Proposal submitted by the SDLC, Angul vide memo No. 5685/ Dt.05.08.2019 on diversion of forest land for non forest use for Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL) measuring an area of 783.275Ha. of Forest land covering 8 villages of Chhendipada Block.

It reveals from the Proceedings of SDLC, Angul that, as per guide lines issued by Govt. of India vide No. F.N 11-9 /98-FC(pt) dated 03.08.2009, the Block Development Officer, Chhendipada has submitted the Gram Sabha resolution of different villages for diversion of forest land afor non forest use i.e Naini Coal Mine allotted to Singreni Collieries Co. Ltd.(SCCL).

The details of villages wise forest land required for this project are as follows:-

Sl. No.	Name of the Village	Name of the Block	Area to be diverted (In Ha.)	Remarks
1	Bimbadharpur	Chhendipada	51.101	U.I. village
2	Kasidiha	Chhendipada	9.805	U.I. village
3	Kudapasi	Chhendipada	56.744	U.I. village
4	Thalipasi	Chhendipada	4.207	Habitated
5	Dhaura Khaman	Chhendipada	16.8620	U.I. village
6	Tentuloi Gopinathpur	Chhendipada	1.4610	U.I. village
7	Chhendipada R.F	Chhendipada	634.457	
8	Kankurpal RF	Chhendipada	8.638	
	Total		783.275 Ha.	

The proposals received from the SDLC, Angul may be discussed for approval



PANCHAYATI
RAJ
&
DRINKING
WATER
DEPT.



—ପଞ୍ଚାୟତ ସମିତି କାର୍ଯ୍ୟାଳୟ, ଚେନ୍ଦିପଦା—
PANCHAYAT SAMITI OFFICE, CHHENDIPADA
At/Pa-Chhendipada, Dist-Angul, PIN-759124. Off Mail Id ori-chhendipada@nic.in

Letter No:- ୩୫୫ Date:- 06-09-2024

To

The District Welfare Officer,
Angul

Sub:- Confirmation regarding Forest Right Claims for diversion of forest land.

Ref:- (1) Letter No. 1601/ 24.07.2024 of the DWO, Angul.

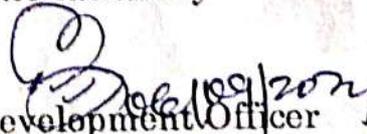
(2) Letter No. 2387/0209.2024 of the Tahasildar, Chhendipada

Sir,

With reference to the letters on the subject cited above, I am to inform you that, there is no claim received on IFR/CFRR and CR from the village of Bimbadharpur, Dhaurakhaman, Kasidiha, Kudapasi, Thalipasi, Tentuloigopinathpur & Chhendipada which is acquired by Sibgareni Collieries Co.Ltd. (SCCL) till date.

This is for information and necessary action.

Yours faithfully


Block Development Officer
Chhendipada



OFFICE OF THE TAHASILDAR, CHHENDIPADA

ଓଡ଼ିଶା ସରକାରଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଛେଣ୍ଡିପଦା

Telephone: 06761 252322 Website: www.angul.nic.in -mail: tah.chhendipada@nic.in

Letter No. 2387 / File No. _____ Date: 2/9/24

To

The Block Development Officer,
Chhendipada.

Sub: Confirmation regarding Forest Rights claims for diversion of Forest Land.

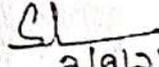
Ref: Letter No.3282/Date.31.08.2024 of BDO, Chhendipada.

Sir,

With reference to the letter on the subject cited above, I am to say that there is no claim received about IFR, CR & CFRR from the villages of Bimbadharpur, Dhaurakhaman, Kasidiha, Kudapasi, Thalipasi, Tentuloi Gopinathpur & Chhendipada which is acquired by Sibgareni Collieries Co. Ltd.(SCCL).

This is for information and necessary action.

Yours faithfully,


2/9/24
Tahasildar, Chhendipada,
Chhendipada



COLLECTORATE, ANGUL || ଜିଲ୍ଲାପାଳଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଅନୁଗୋଳ

DISTRICT ST & SC DEVELOPMENT SECTION

ଅନୁସୂଚିତଜନଜାତି ଏବଂ ଅନୁସୂଚିତଜାତି ଉନ୍ନୟନଭବିଭାଗ

E-mail: angdwo@gmail.com



Letter No: 1601 / Date : 24-07-2024

To,

The B.D.O,
Chhendipada

Sub: Confirmation regarding Forest Rights claims for diversion of forest land

Sir,

I am to say that, The Sibgareni Collieries Co. Ltd. (SCCL) was issued with forest clearance following due procedure as per FRA Act 2006,

However, Collector, Angul has instructed to submit information regarding

1. If any titles have been issued within the area of forest land diverted in favour of Sibgareni Collieries Co. Ltd. (SCCL).
2. Secondly if any claims (individual or community) is still pending for disposal in the above referred area.

You are requested to submit the information within 7days for kind perusal of Collector, Angul. The land schedule of the forest land diverted in favour of The Sibgareni Collieries Co. Ltd. (SCCL) is enclosed herewith.

Yours faithfully


24.7.24
District Welfare Officer,
Angul

Memo No. 1602, Date 24-07-2024

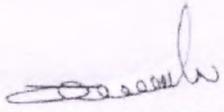
Copy Submitted to the Tahasilar, Chhendipada for kind information.


24.7.24
District Welfare Officer
Angul

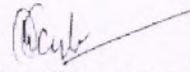
Sr. PO


ABSTRACT OF THE LAND SCHEDULE OF REVENUE FOREST & DLC FOREST OF EACH VILLAGE OF NAINI COAL PROJECT

Sl. No.	Village Name, R.F & P.R.F Name	Forest land (in ha.)					Non-forest (in ha.)		Total non- forest (8+9)	Total land (in ha.) (7+10)
		RF	PRF	Rev. Forest	DLC	Total Forest (3+4+5+6)	Govt. land	Private land		
1	2	3	4	5	6	7	8	9	10	11
1	Bimbadharpur	0	0	1.734	49.367	51.101	8.873	35.724	44.597	95.698
2	Dhaurakhaman	0	0	1.774	15.088	16.862	2.652	12.099	14.751	31.613
3	kasidiha	0	0	0	09.805	09.805	0.750	00.961	01.711	11.516
4	Kudapasi	0	0	8.591	48.153	56.744	1.716	42.488	44.204	100.948
5	Thalipasi	0	0	1.457	02.750	04.207	3.052	20.555	23.607	27.814
6	Tentulogopinathpur	0	0	1.461	0	01.461	0.654	0	00.654	02.115
7	Chhendipada & Kankurpal RF	643.095	0	0	0	643.095	0	0	0	643.095
Total		643.095	0	15.017	125.163	783.275	17.697	111.827	129.524	912.799


General Manager
The Singareni Collieries Co. Ltd.
(A. Govt. Company)
Naini Area, Angul, Odisha-759122


Tahasildar
Chhendipada


Forest Range Officer
Chhendipada Range

Details of deposits:-

Sl. No.	Type of deposit {NPV/CA/IWMP/Others (Specify) }	Whether by RTGS/DD/NEFT (Specify)	UTR/ DD No.	Amount deposited (Rs.)	Date of deposit	Name of Bank from which amount transferred to account of CAF	Bank Account of CAF managed by CAMPA in which fund deposited
i)	Net Present Value	RTGS	SBINR12021090640778836	735495225	Dt. 06.09.2021	Union Bank, Lodi Road, New Delhi	
ii)	Interest on belated payment of NPV	0	0	0	0	0	
iii)	Compensatory Afforestation Scheme	RTGS	SBINR12021090640778836	238304300	Dt. 06.09.2021	Union Bank, Lodi Road, New Delhi	
iv)	Site Specific Wildlife Conservation Plan	0	0	0	0	0	
v)	Regional Wildlife Management Plan	RTGS	SBINR12021112453399299	74849518	Dt.24.11.2021	Union Bank, Lodi Road, New Delhi	
	Wildlife Management Plan	RTGS	SBINR12022070492525950	200000000	Dt. 04.07.2022	Union Bank, Lodi Road, New Delhi	
vi)	1.5 times Safety Zone	RTGS	SBINR52021110850678029	4174225	Dt. 08.11.2021	Union Bank, Lodi Road, New Delhi	
vii)		RTGS	UTR No.150825830980176	3640775	Dt. 22.03.2022	Union Bank, Lodi Road, New Delhi	
viii)		RTGS		75735000			
ix)	SMC Plan	RTGS	SBINR12022070492525950	50000000	Dt. 04.07.2022	Union Bank, Lodi Road, New Delhi	
TOTAL				1382199043			


 Divisional Forest Officer
 Angul Forest Division

Date	(Value Date)	Narration	Debit
21-	Jun- 2024	CHQ TRANSFER RTGS UTR NO: SBINR52024062130649631 177528 ORRISA CAMPA	38,95,57,299.00
(21-	Jun- 2024)		

Date	(Value Date)	Narration	Debit
18-	Jun- 2024	CHQ TRANSFER RTGS UTR NO: SBINR52024061829776877 177527 SATKOSIA TIGER CONSERVATION FOUNDAT	2,00,00,000.00

407
FORM - II

169

(for projects other than linear Projects)

GOVERNMENT OF ODISHA

OFFICE OF THE DISTRICT COLLECTOR, ANGUL

No. 164 / Dated 13/9/19

TO WHOMSOEVER IT MAY CONCERN

In compliance of the Ministry of Environment and Forests (MoEF), Government of India's letter No. 11-9/98-FC (pt) dated 3rd August 2009 wherein the MoEF issued guidelines on submission of evidences for having initiated and completed the process of settlement of rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 ('FRA', for short) on the forest land proposed to be diverted for non-forest purposes, it is certified that, 783.275Ha. of forest land proposed to be diverted in favour of General Manager, the Singareni Colloeries Co. Ltd. for Naini Coal Mine in Angul District falls within jurisdiction of Bimbadharpur, Kasidiha, Kudapasi, Thalipasi, Dhaurakhaman, Tentuloi Gopinathpur village, Chhendipada RF & Kankurpal RF of Chhendipada tehsil.

It is further certified that:

- (a) the complete process for identification and settlement of rights under the FRA has been carried out for the entire 783.275Ha. of forest land proposed for diversion. A copy of records of all consultation and meeting (s) of the Forest Rights Committee(s), Gram Sabha(s), Sub-Division Level Committee(s), and the District Level Committee are enclosed as annexure- I to annexure-V;
- (b) the proposal of such diversion (with full details of the project and its Implications, in vernacular / local language) have been placed before each concerned Gram Sabha Committee of forest-dwellers, who are eligible under the FRA;
- (c) the each of concerned Gram Sabha(s) has certified that all formalities / processes under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measures, if any, having understood the purpose and details of proposed diversion. A copy of certificate issued by the Gram Sabha of _____ village is enclosed as annexure- I to annexure-V;
- (d) the discussion and decisions on such proposals had taken place only when there was a quorum of minimum 50% of the members of Gram Sabha present;
- (e) the diversion of forest land for facilities managed by the Government as required under section 3(2) of the FRA have been completed and the Forest Rights Committees have given their consent to it;
- (f) the rights of Primitive Tribal Groups and Pre-Agricultural Communities, where applicable have been specifically safeguarded as per section 3(1) (e) of the FRA.

Encl.: -As above

(Shri Manoj Kumar Mohanty, OAS-SAG)

COLLECTOR, ANGUL

The meeting was presided over by the Collector & DM, Angul-cum-Chairman, DLC. The list of members present in the meeting is placed at Annexure-A.

At the outset, the Collector welcomed all the members present in the meeting and asked the DWO, Angul to brief the agendas of the meeting. Accordingly, the DWO elaborated and briefed the agendas of the meeting.

Agenda-1 Diversion of Forest land and Issuance of FRA certificate in favour of General Manager, the Singareni Collieries Co. Ltd. (SCCL), Naini Area, Angul.

Discussion was made on Diversion Proposal submitted by the SDLC, Angul vide memo No. 5685/ Dt.05.08.2019 on diversion of forest land for non forest use for Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL) measuring an area of 783.275 Ha. land covering 6 villages & 2 reserve forests of Chhendipada Block.

On verification of the records received from SDLC, Angul, it was ascertained that, the details of project have been placed before the Gram Sabhas in presence of more than 50% members of Karadabahal & Kankurpal village and the implication have been explained in the meeting in local language.

The details of villages wise forest land required for this project are as follows:-

Sl. No.	Name of the Village	Name of the Block	Area to be diverted (In Ha.)	Remarks
1	Bimbadharpur	Chhendipada	51.101	U.I. village
2	Kasidiha	Chhendipada	9.805	U.I. village
3	Kudapasi	Chhendipada	56.744	U.I. village
4	Thalipasi	Chhendipada	4.207	Habitated
5	Dhaura Khaman	Chhendipada	16.8620	U.I. village
6	Tentuloi Gopinathpur	Chhendipada	1.4610	U.I. village
7	Chhendipada R.F	Chhendipada	634.457	
8	Kankurpal RF	Chhendipada	8.638	
	Total		783.275 Ha.	

It revealed from the proceedings of Gram sabha held on 18.01.2019 that, Bimbadharpur, Kasidiha, Kudapasi, Dhaura Khaman, Tentuloi Gopinathpur are Un-inhabited villages & in respect of Chhendipada R.F, the Gram Sabha at Karadabahal village was held. For Kankurpal R.F, a gram sabha was also held at Brhmanbil village.

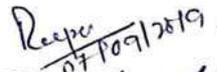
It was observed that, the ST & Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 & Amendment Rules, 2012 have been properly implemented in these villages. No individuals as well as community claims are pending for settlement under FRA. Any interest of PTGs and PACs are not being affected for such diversion of forest land for non-forest purpose i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL)

After examining, the committee approved to issue the FRA certificate for considering the version proposal of forest land for non forest use for Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL) measuring an area of 783.275 Ha.

The meeting ended with vote of thanks to the Chair.


D.W.O, Angul

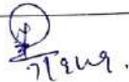
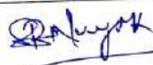
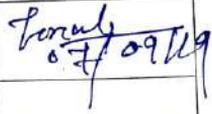

Z. P. Member,
Zone No.4.


D.F.O, Angul


Z. P. Member,
Zone No.8


Collector, Angul

MEMBERS PRESENT IN THE DISTRICT LEVEL COMMITTEE MEETING ON SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006 & AMENDMENT RULES, 2012 HELD ON 07.09.2019 AT 11.00 AM

Sl No.	Name of the members	Designation	Contact No.	Signature
1.	Sri Manoj Kumar Mohanty, OAS(SAG)	Collector & D.M, Angul		
2	Sri Pradipta Kumar Mishra IPS	1/c DFO Angul	9437030322	
3	Cherukota Manu	DWS Angul	9437323582	
4.	Sukantibala Nayak	Z.P member zone-4	9437585225	
5.	Tivalata Garnaik	Z.P member zone-8	7991011098	

Minutes of the SDLC meeting held on 02.08.2019 at 11.00 A.M in the office Chamber of Sub- Collector, Angul on diversion of Forest land for non forest use for i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).



1259
16/8/19

A meeting was held on 02.08.2019 at 11 A.M under the Chairmanship of Sub-Collector, Angul on diversion of forest land for non forest use i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL). All the SDLC members were present in the meeting. The members present in the meeting as per the list attached at Annexure

At the outset, Sub-Collector welcomed the members present in the meeting. The major issues which were discussed in the meeting and certified by the SDLC as follows.

1. As per D.O No.17593/CS/F&E 10F (Cons) 96/2009 (Pt) Dated 24.10.2009 of Chief Secretary & Chief Development Commissioner, Odisha Bhubaneswar, the BDO, Chhendipada has submitted the Grama Sabha Resolution of Village Bimbadharpur, Kasidiha, Kudapasi, Thalipasi, Dhaurakhman, Tentuloi Gopinathpur, Chhendipada Revenue forest and Kankurpal Revenue forest to the SDLC, Angul for diversion of forest land for non forest use i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).

DWD

Rev

log

2. The Tahasildar, Chhendipada has submitted the examined and verified land Schedule for diversion of forest land for non forest use received from the user Agency i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).

3. As per the Grama Sabha Resolution and as informed by B.D.O, Chhendipada no primitive inhabitants living in the villages and there is no objection for diversion of forest land. And as per FRA Rule 2006 neither such person has applied nor settled upon that area for individual forest claims to be used for non forest use.

The details of the village wise proposals approved by the Grama Sabha and in the SDLC are as follows:-

5562

14.8.19

Sd/-
29.8.19

SI No.	Name of the Village	Total forest area to be diverted in Ha.
1	Bimbadharpur	51.101
2	Kasidiha	9.805
3	Kudapasi	56.744
4	Thalipasi	4.207
5	Dhurakhman	16.8620
6	Tentuloi Gopinathpur	1.4610
7	Chhendipada R.F	634.457
8	Kankurpal R.F	8.638
		Total = 783.275 Ha.

After careful scrutiny of the documents, it was approved in the SDLC for diversion of forest land for non forest use i.e Naini Coal Mine allotted to Singareni Collieries Co. Ltd.(SCCL).The proposal along with the verified land schedule and Grama Sabha resolutions are transferred to the DLC for further course of action.

The meeting ended with vote of thanks to the chair and participants.

21/8/19

Chairman SDLC & Sub- Collector, Angul

Memo No. ⁴¹² 5685 Dt. 05.08.19

Copy submitted to Collector & District Magistrate, Angul for information & necessary action.

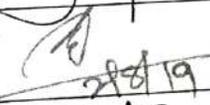
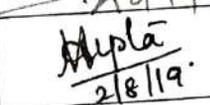
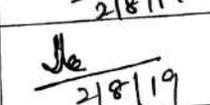
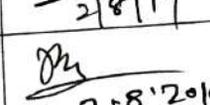
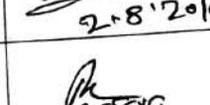
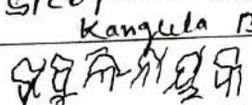
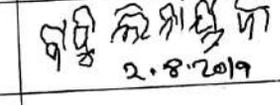
cdh 8/8/19
**Chairman SDLC &
Sub- Collector, Angul**

Memo No. 5686 Dt. 05.08.19

Copy forwarded to all participants for information & necessary action

cdh 8/8/19
**Chairman SDLC &
Sub- Collector, Angul**

ANNEXURE - 'A'
ATTENDANCE SHEET OF SDLC MEETING UPON NAINI COAL MINES ALLOTTED TO
ANGARENI COLLIERIES CO. LTD HELD ON DATE 02.08.2019 IN THE OFFICE CHAMBER
OF SUB-COLLECTOR, ANGUL

Name & Designation	Name of the office	Mobile No.	Signature
Sri Basudev Satapathy OAS-1(SB) Sub-collector, Angul	Sub. col Angul	7894787869	 2/8/19
Ramesh Chandra Khuntia OAS-1(SB)	D.D. Chhendipada	9937274001	 2/8/19
Manisha Gupta (ORS) Asst. collector	o/o. - Sub-collector Angul	9337750234	 2/8/19
Basudev Nayak Asst.	o/o D.F.O. Area first division	9437520693	 2/8/19
Dhanamali Kumar 'Vice'	Chhendipada Block	9976130819	 2.8.2019
Bhasat Kumar Tripathy P.S. Chhendipada	Tahasil office, Chhendipada	9725128792	 2/8/19
Abanti Bhoi (P.S. MR Bhagaberi) Cmp.	G.P. Bhagaberi	6370539590	Abanti Bhoi 02.8.19
Gripati Bhoi P.S. Moha Kangula Bentapuri Cmp.	Kangula Benta P.S.	9777201340	Gripati Bhoi 02/08/19
 Bagadia P.S.	Panchayat Samiti Member, Bagadia	"	 2.8.2019
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17.			

ପଞ୍ଚମ ଶ୍ଳୋକ ସ୍ୱଳ୍ପ ଗ୍ରାମଦାମ୍ଭ୍ୟଃ କ୍ଷୁ ସଂଧ୍ୟାମିତ୍ୟାଦାଂ
ଭ୍ୟାନ୍ତୁ କରୁଣାତ୍ ।

୧୮- ଉପର ଗୁଣାଗାଳୀ ସ୍ତ୍ରୀକାନ୍ତ୍ୟୁ ପ୍ୟାତ୍ମୁ କରୁଣା
ସୁରୁତ୍ତ ମହୁଜକଳନ୍ତୁ ସୁକ୍ତକରୁଣାତ୍ ।

୧୯- ଚୋରଣ ନମିତ୍ତୁ ସୁକ୍ତକରୁଣାତ୍ ।

୨୦- ଗ୍ରାମ୍ୟ ସୁକ୍ତକରୁଣାତ୍ ଯତ୍ ଚୋରାଣ୍ୟତ୍ (କରୁଣା) ଯତ୍ (କରୁଣା) ଗୁଣା
କରୁଣାତ୍ । Bone well କରୁଣାତ୍

ଉପର ଗୁଣାଗାଳୀ ସୁକ୍ତକରୁଣାତ୍ ସଂଧ୍ୟାମିତ୍ୟାଦାଂ

୨୧- ଗ୍ରାମ୍ୟ ଆଗାଧ୍ୟାୟକରୁଣାତ୍ ଗ୍ରାମ୍ୟ ଗୁଣାଗାଳୀ
ସୁକ୍ତକରୁଣାତ୍ । ଅଧ୍ୟାୟ ୧ ଯତ୍ ଚୋରାଣ୍ୟତ୍ ଗୁଣା
କରୁଣାତ୍ (କରୁଣା ଗାଳୁ ଗୁଣାଗାଳୀ)

୨୨- ଗ୍ରାମ୍ୟ ଗୁଣାଗାଳୀ ସୁକ୍ତକରୁଣାତ୍ ଗୁଣାଗାଳୀ
ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ
ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ

୨୩- ଗ୍ରାମ୍ୟ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ
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୨୪- ଗ୍ରାମ୍ୟ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ
ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ

୨୫- ଗ୍ରାମ୍ୟ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ
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୨୬- ଗ୍ରାମ୍ୟ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ
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୨୭- ଗ୍ରାମ୍ୟ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ
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୨୯- ଗ୍ରାମ୍ୟ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ
ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ ଗୁଣାଗାଳୀ

୨୦ ଗ୍ରାମରୁ ଥିବା ପ୍ରତ୍ୟେକ ଲିଭାମୁକ୍ତ ମାନ୍ଦବର ସିମିଆ
ପୁରୀ, ପାମାମୁ ଜଳ, ଡିଲିଭେରି, ପ୍ରାକୃତକରୁଆକୁ ତ
ଗ୍ରାମରୁ ଜଳରୁ ଦେଖା

୨୧ ଗ୍ରାମ ୭ ପ୍ରତ୍ୟେକ ମାନ୍ଦବରୁ ଉତ୍ପାଦ ଶୋଗାଣ କରୁଥିବୁ ।

୨୨ ଗ୍ରାମରୁ ଥିବା ୧୪ ଗାଈ ବିକ୍ରିରୁ ୧୫ଟି ଚୋର ଘୋରୁ ସମ୍ପାଦନ

୨୩ ଗ୍ରାମରୁ ମାମୁ ଗ୍ରାମ୍ୟ ମହଲକୁ କରକ୍ଷେତ୍ର କରୁଥିବୁ ।

୨୪ ଗ୍ରାମରୁ କର ଆୟକୁ ରୁକ୍ଷ କମିଶନ କରୁଥିବୁ ।

ସୁଭାଷଚନ୍ଦ୍ର ଗ୍ରାମରୁ ପ୍ରସିଦ୍ଧ ଥିବା ମାମୁ ଗ୍ରାମ୍ୟମାମୁ କରାମୁକ୍ତ ଉପାଦାନ

କାର୍ଯ୍ୟ ପାଇଁ କମିଶନରୁ ମାମୁ ଜଳରୁ କମିଶନ କରୁଥିବୁ ମାମୁ

କମିଶନ ଆୟକୁ ବିକ୍ରିରୁ ଉତ୍ପାଦ ଥିବୁ । ଉତ୍ପାଦ ଗ୍ରାମରୁ ଉତ୍ପାଦ କରୁଥିବୁ

ଫ୍ରାକ୍ଟୁର ଉତ୍ପାଦ ଉତ୍ପାଦରୁ କମିଶନ କରୁଥିବୁ । FRA ୨୦୦୨ ଉତ୍ପାଦରୁ

ଫ୍ରାକ୍ଟୁର କମି ଉତ୍ପାଦ କରୁଥିବୁ । ଉତ୍ପାଦ ଗ୍ରାମରୁ ଉତ୍ପାଦ କରୁଥିବୁ

ଉତ୍ପାଦରୁ ଉତ୍ପାଦ ମାମୁ କରୁଥିବୁ । ଉତ୍ପାଦ ଗ୍ରାମରୁ ଉତ୍ପାଦ କରୁଥିବୁ

୧୫୫୨୨୩୩ - ୧୫୫୨୨୩୩

ଶ୍ରୀମତୀ ସୁମିତ୍ରା ଦେବୀ

Sudhakar Behera.
Sarpanch 18.1.19
Brahmanbil G.P.

Chhendipada
18.01.19
Brahmanbil

18/01/19
Brahmanbil Chhendipada

ଅମଳ ସେନା

ସୁଧା ସେନା

ଉତ୍ତମା ସେନା

ନିର୍ମାଣ ସେନା

ଅମଳ ସେନା

କେଶୁପର ଗଜପତି

ଅଗ୍ରଭୈରାବୀ ସାହିବ

Shriya Barua

Bandhu Shahu

ବିନୋଦ ପ୍ରଧାନ

Bela Saloo

Bonamali Pradhan



V ଟିପ ଚିତ୍ର ଗଜନା ସାହୁଙ୍କର



Thumb impression of Tanubati Sahu

Tankadhara Barik

୧୨/୫/୧୯୮୫

ଗଜନା ସାହିବ

କେଶୁପର ଗଜପତି

Nirupama Dehuri



T.J. of Sudama Barik

Sudip Barik

T.I of Jomalei Pradhan
Jashjashbada Pradhan

Kamesh Baboo.

ବ ଜିଲ ବନ୍ଧୁ ଚନ୍ଦ୍ରଶ୍ୟାମ ପ୍ରଧାନ

କାକ୍ଷି ସାହୁ

ବ ଜିଲ ବନ୍ଧୁ ବିଶ୍ଵାମତୀ ପ୍ରଧାନ

Chandamoni Sahu

T.I. OF Mangulata Naghi

Dhiram Pradhan

Jira Moushi

ସୁକାନ୍ତନା ନାୟକ

Leela Sano

Hinakshi Pradhan

କାକ୍ଷି ସାହୁ

କାକ୍ଷି ସାହୁ

[Handwritten signature]

T.I of Pratabbada Barik

ବ ଜିଲ ବନ୍ଧୁ କେଶବ ନାୟକ

କାକ୍ଷି ସାହୁ

Maheswar Dehuri

ମହେଶ୍ଵର ଦେହୁରୀ

Sanjay K Sahoo

ସଞ୍ଜୟ କିଶୋର

Bhagirathi Pradhan

ଭଗିରଥୀ ପ୍ରଧାନ



Bisweswar Sahoo

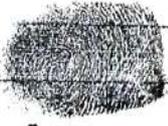
ବିଷ୍ଠେଶ୍ଵର ସାହୁ

Laxmi Nayak

ଲକ୍ଷ୍ମୀ ନାୟକ

Laxmi Nayak

ଲକ୍ଷ୍ମୀ ନାୟକ



T.I of Pandab Behara

Deepti Ranjan Saha

ଦିପ୍ତି ରଞ୍ଜନ ସାହା

Kesunga Sahoo

T.I of Jurgita Pradhan

ଜିଉ ଜିଉ ଜିଉ ଜିଉ ଜିଉ

Mamma swam

T.I of Narattan pradhan

Mamoy Ku. Dehury

ଜିଉ ଜିଉ ଜିଉ ଜିଉ ଜିଉ

Bhikaranda Lalua

ଜିଉ ଜିଉ ଜିଉ

ଜିଉ ଜିଉ ଜିଉ ଜିଉ ଜିଉ ଜିଉ ଜିଉ

Dalimbar Nank

Anjun Dewari

ଜିଉ ଜିଉ ଜିଉ

Tada Samal

Rajani samal

Pratap Samal

T.1 of Kallari Sahu

କଲ୍ଲାରୀ ସାହୁ

ପଠି ଚିଠି ଚିଠି ଚିଠି ଚିଠି ଚିଠି

T.2 of Debaki Sahu

Hemanta Nayak

Akhya Kumar Sahu

ଅକ୍ଷୟ କୁମାର ସାହୁ

ଏହି ଚିଠି କାଠି ସାହୁ

ସାହୁ ଚିଠି

Makesh Sahu

ମାକେଶ ସାହୁ

424

- 1. ...
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ଅସ୍ଥାବିଧି ଭଙ୍ଗନ ପୂର୍ଣ୍ଣ ପ୍ରାୟଶ୍ଚିତ୍ତ ଅବସ୍ଥା ନ କରାଯା
ଯାଉ ପ୍ରାୟ ପାର୍ଥକ୍ୟ ରଖିବାକୁ କା ଦାୟକ କରା ନ ଯାଉ ।

୧୫- ଭାସ୍କର ଚନ୍ଦ୍ରପୁରୀ ଭଙ୍ଗନ ହୁଏତପାଇଁ ୫୦ ଟଙ୍କା ପୁରୀ
ପୁସ୍ତକ ସମିତି ଓ ଭୂମିମାଲ୍ୟ ଲେଖକଙ୍କୁ ୩୦ ପୁସ୍ତକ ଟଙ୍କା ମିଳି
ବୁଝା ଚନ୍ଦ୍ରପୁରୀ ଅପସ୍ତା କରାଯାଉ ।

୧୬- ଗ୍ରାମର ଧନି ପ୍ରାୟଶ୍ଚିତ୍ତ କମିଶନି କାର୍ଯ୍ୟ ପ୍ରାୟଶ୍ଚିତ୍ତ
କି ଜମିପୁରୀ ପ୍ରଜାଳି ନ ଜଣାଇ ଥାଉନୁ କରା ନ ଯାଉ ।

୧୭- ରାମଚନ୍ଦ୍ର ଦାସଙ୍କୁ ପୁରୀ ନ ଯାଇ ପାରିବାକୁ ଅନୁମତି
ଧନି ଭାଗ ଥାଉନୁ କରା ନ ଯାଉ ।

ଉପରୋକ୍ତ ପ୍ରାୟଶ୍ଚିତ୍ତ ଅବସ୍ଥା ରଖି
ପ୍ରାୟଶ୍ଚିତ୍ତ କରାଯାଉ ।

ସମ୍ପାଦକ

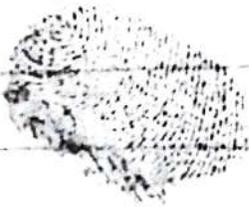
ଉପାଧ୍ୟକ୍ଷ ଗ୍ରାମଜାମିନିଆଳୟ
ପ୍ରାୟଶ୍ଚିତ୍ତ

Kh. Chandra Mohan Singh

- ୧ ପ୍ରମୋଦ ସାହୁ
- ୨ ଦୁର୍ଲଭ ସାହୁ
- ୩ ରାମଚନ୍ଦ୍ର ସାହୁ
- ୪ ବିନୟ ସାହୁ
- ୫ ଜଗଦୀଶ ସାହୁ
- ୬ କାନ୍ତଳା ସାହୁ
- ୭ ମଧୁସୂଦନ ମହାପାତ୍ର

Signature
16.06.18
18.01.2019
Chhandipada

Signature for
Chhandipada I.
18.01.2019.



T-1 of Kasturi Sahu

କିରଣୀ ସାହୁ



କିରଣୀ ସାହୁ



T-2 of Debajee Sahu

Hemanta Ranjana Akhaya Kumar Sahu

ହେମନ୍ତ ରଞ୍ଜନ ଆକ୍ଷୟ କୁମାର ସାହୁ



କିରଣୀ ସାହୁ

ହେମନ୍ତ ରଞ୍ଜନ

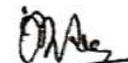
Mukesh Sahu

ମୁକେଶ ସାହୁ

ଅଭ୍ୟାସୀ. ପ.ନଂ. ୨.୨୦୧୯ ନମ୍ବର ୧୨ ଭା. ସମସ୍ତଙ୍କୁ ବିଷୟରେ ଚିତ୍ତାବେଶ କରିବାକୁ ଏହି ପତ୍ରଟି ପଠାଯାଉଛି । ୨୫.୧୨.୨୦୧୮ ଅନୁସାରେ କରୁଣାଦାୟକ (କୃପାପାଣି) ଗ୍ରାମରେ ଏକ ଚିକିତ୍ସା କେନ୍ଦ୍ର ଖୋଲିବାକୁ ଉଦ୍ଦେଶ୍ୟରେ ଗ୍ରାମର ଜନଜନନି କଲିକତା ସମସ୍ତ ସଭା ସମ୍ମତି ପ୍ରକାଶ କରାଯାଇଛି । ସର୍ବଜନୀନ ସ୍ୱାର୍ଥରେ ଉକ୍ତ କେନ୍ଦ୍ରର ସମସ୍ତ ସୁବିଧା ଅଧିକାରୀଙ୍କ ଦ୍ୱାରା ସମ୍ପୂର୍ଣ୍ଣ ଭାବେ ଥିଲା । ଏହି ଚିକିତ୍ସା କେନ୍ଦ୍ରର ସୁବିଧାଗୁଡ଼ିକ ପ୍ରକାଶ, ଜଙ୍ଗଲ ସ୍ୱତନ୍ତ୍ର ଅଧିକାରୀଙ୍କ ପ୍ରକୃତ ହସ୍ତକ୍ଷେପ ଥିଲେ । ଏହି ଚିକିତ୍ସା ଗ୍ରାମର ସୁଖା ଜନଜନନି ଓ ଜଙ୍ଗଲ ସଂରକ୍ଷଣ ସଂଗଠନ ଜଙ୍ଗଲର ଆବିଷ୍କୃତ ସ୍ଥଳରେ ନାହିଁ ତେଣୁ ଏହି କେନ୍ଦ୍ରର ଅଧିକାରୀଙ୍କୁ ଏକ ସମ୍ମାନଦାନ ଦେବାକୁ ପଡ଼ିବାରୁ ଏକ ଆବେଦନ ଗଠନ କରିବାକୁ କେନ୍ଦ୍ରର ଅଧିକାରୀଙ୍କୁ ଅନୁରୋଧ କରାଯାଇଛି । ଉକ୍ତ ଆବେଦନ ଗ୍ରାମର ଅଧିକାରୀଙ୍କୁ ଏକ ସମ୍ମାନଦାନ ଦେବାକୁ ପଡ଼ିବାରୁ ଏକ ଆବେଦନ ଗଠନ କରିବାକୁ କେନ୍ଦ୍ରର ଅଧିକାରୀଙ୍କୁ ଅନୁରୋଧ କରାଯାଇଛି । ଉକ୍ତ ଆବେଦନ ଗ୍ରାମର ଅଧିକାରୀଙ୍କୁ ଏକ ସମ୍ମାନଦାନ ଦେବାକୁ ପଡ଼ିବାରୁ ଏକ ଆବେଦନ ଗଠନ କରିବାକୁ କେନ୍ଦ୍ରର ଅଧିକାରୀଙ୍କୁ ଅନୁରୋଧ କରାଯାଇଛି ।

ପ୍ରାଣସ୍ତୁତି	କରୁଣାଦାୟକ	କେନ୍ଦ୍ରର ଅଧିକାରୀଙ୍କୁ	ଅ-ପ୍ରାଣସ୍ତୁତି
୧- କରୁଣାଦାୟକ	51.6472	ଜନସମ୍ମାନ	16.8624
୨- କଲିକତା	9.8317	"	1.461
୩- କୃପାପାଣି	56.6775	"	634.4429
୪- ଅଧିକାରୀ	4.192	ଜନସମ୍ମାନ	775.1143
ଆମେ: 122 3484.ନ.୧			

ଏହି ଗ୍ରାମରେ ଉକ୍ତ କେନ୍ଦ୍ରର ଉଦ୍ଦେଶ୍ୟରେ ଏକ ଆବେଦନ ଗଠନ କରିବାକୁ କେନ୍ଦ୍ରର ଅଧିକାରୀଙ୍କୁ ଅନୁରୋଧ କରାଯାଇଛି । ଉକ୍ତ ଆବେଦନ ଗ୍ରାମର ଅଧିକାରୀଙ୍କୁ ଏକ ସମ୍ମାନଦାନ ଦେବାକୁ ପଡ଼ିବାରୁ ଏକ ଆବେଦନ ଗଠନ କରିବାକୁ କେନ୍ଦ୍ରର ଅଧିକାରୀଙ୍କୁ ଅନୁରୋଧ କରାଯାଇଛି । ଉକ୍ତ ଆବେଦନ ଗ୍ରାମର ଅଧିକାରୀଙ୍କୁ ଏକ ସମ୍ମାନଦାନ ଦେବାକୁ ପଡ଼ିବାରୁ ଏକ ଆବେଦନ ଗଠନ କରିବାକୁ କେନ୍ଦ୍ରର ଅଧିକାରୀଙ୍କୁ ଅନୁରୋଧ କରାଯାଇଛି ।


 ୩.୧୦.୨୦
 ୧୫.୧୧.୨୦୧୯
 Welfare Extension Officer
 Gbda, Gopada

ସମସ୍ତ ଶେଷ
ସମସ୍ତ ସମାପ୍ତ

ନିଉଜିଲ୍ୟାଣ୍ଡ ପ୍ରଦେଶ

Jaya Krishna Prasad

ଝୁଲାଇ ଚାଲି ଚାଲି
Rohash Prasad

ଚାଲି ଚାଲି
ଚାଲି ଚାଲି ଚାଲି
Bi Chhader Sabu

Papua Pradhana

ସାଧୁ ସାଧୁ ଚାଲି ଚାଲି
ଚାଲି ଚାଲି ଚାଲି
ଚାଲି ଚାଲି

Chhader Chhader

ଚାଲି ଚାଲି
ଚାଲି ଚାଲି

English Translation of Annexure- R6/IX (FRA Certificate)

Brahmanbila

18.01.2019

3 PM

A meeting of the Forest Land Committee was held on 18.01.2019 at 3 PM. The meeting was held under the chairmanship of the local village president Praful Kumar Sahu. The meeting discussed in detail the acquisition of forest land by Naine Coal Mine and the submission of traditional forest dwellers to that land. The forest land was expanded to convert to non-forest species for mining by the sub-division company. The following proposals were presented in the meeting. The meeting also discussed the Kankurkhal RF.

1. The unemployed youth and women in the panchayat should first be given permanent employment in the said company and other youth and women should be given necessary training.
2. Water facilities should be made as there is a possibility of water level going down in the mine.
3. Two ambulances should be provided.
4. Provide employment on the basis of merit after training qualified students through ITI.
5. Provide financial assistance to qualified students and provide benefits of higher education.
6. Proposal to open primary health centers for good quality health check-ups. Arrangements should be made for health check-ups every three months.
7. Before giving forest land to mining, proper evaluation of public land should be done and made known to the public.
8. If the trees in the forest are used for mining, arrangements should be made to give the value of those trees to the villagers.
9. Before starting mining, greenery should be created around the mine.
10. Development of the vacant land should be made.
11. The largest pond (Kata Bandh) of the village should have Two borewells on both sides. Two borewells scheme to eliminate water scarcity throughout the year (Adarsh Pond)
12. An uninterrupted road extending up to 1 km from the village to the place of the DakeswariPeetha should be constructed (from Baramunda to Dakeswari).
13. Construction of a temple of Maa Dakeswari, construction of a wall, deep tube well and a pleasure garden. Beautification and lighting should be arranged.
14. Construction of an easy gate around the village.
15. Construction of a wall and electrification on all four sides of the village.
16. Construction of a two-storeyed house measuring 3000 square feet for Radhakrishna.
17. Financial assistance for the completion of the Ananta Mahadev Temple located in the east of the village.
18. Renovation of a small pond in the village.
19. Drainage arrangements should be made on both sides of the village road.
20. Provision of playgrounds and sports equipment for the students of the Grama High School.
21. Meeting hall, drinking water, dining hall, bicycle stand and drinking water facilities for every

educational institution in the village.

430

190B

22. Electricity should be provided to every family in the village.
23. 14 buildings should be constructed in 14 hamlets in the village.
24. All rural roads in the village should be concreted.
25. A guest house should be constructed in the village.

All the villagers present in Brahmanbila village did not raise any objection to the company changing the type of land identified for use for mining purposes, nor is there any person from the tribal and pre-agricultural communities in the said village. As per FRA 2005, no one has applied for the said land or has received a lease. After this the meeting was adjourned

Praful Kumar Sahu
Chairman, Kankurpal

Sarpanch Brahmanibil G.P

Welfare extension officer Chhendipada

RI Brahmanibill

Forester Chhendiapada- I

Signature of the villagers

Kunj Bihari Sahu
Gonchiyabe Sahu
Santha Kumar Dehuri
Development Head
Praful Gochayat
Bhaskar Gochayat
Satyananda Sahu
Thimil Sethi
Supi Sethi
Ranjita Sethi
Balas Behera
Ajit Dehury
Barup
Sarata Sahu
Sudarsan Gochayat
Rabi Gochayat Thumb Impression
Dibakar Behera
Kirtan Setha

Sambaruni Sethi Thumb Impression
Arjuni Pradhan
Bharata Sahu
Rabi Naik Thumb Impression
Panadaba Sahu
Bhagban Sahu
Hadi Bandhu Sahu
Jharadamali Gochauyat(Thumb Impression)
Benudhara Parida
Alekha Sahu
Anima Biswal
Bandhu Sahu
Kailash Pradhan
Babula Sahoo
Banamaliu Pradhan
Pabina Sahu (Thumb Impression)
Jamubabti Sahu (Thumb Impression)
Tankadhara barik
Sita Sahu
Meghi Sahu
Lana Pradhan
Nirupama Dehuri
Sudama Barik (Thumb Impression)
Danup Barik
Jemadei Pradhan (Thumb Impression)
Satyabrata Pradhan
Ranesh Sahoo
Chaturi Dehuri (Thumb Impression)
Jaetri Sahu Thumb Impression)
Chandramani Sahu
Manjulata Majhi (Thumb Impression)
Dhiren Pradhan
Jira Majhi
Sukantini Nayak
Leela Sahoo
Inakshi Pradhan
Kasturi Sahu
Jayanti Rout
Pranabandhu Barik (Thumb Impression)
Baikuntha Paria (Thumb Impression)
Jadumani Sahu
Maheswar Dehuri

Rabindra Dehuri
Sanjaya Ku. Sahoo
Arjun Biswal
Bhagirathi Pradhan
Rojalin Sahu
Pinki Sahu (Thumb Impression)
Bisweswar Sahoo
Gurdeb Biswal
Bikram Gochayat
Laxmi Nayak
Gagan Behera
Pandab behera (Thumb Impression)
Deeptimayee Sethi
Bhaskar Chandra Pradhan
Kukunga Sahoo
Jungili Pradhan (Thumb Impression)
Sarata Sahu (Thumb Impression)
Mamina Swain
Narattam Pradhan (Thumb Impression)
Manoj Ku. Dehury
Sridhar Pani (Thumb Impression)
Bibekananda Sahoo
Batakrushna Sahu
Muktamani Sankhari (Thumb Impression)
Dalimba Naik
Arjun Swain
Gadadhar Dwari
Lata Samal
Ranjan Samal
Pratap Samala
Kastuni Sahoo (Thumb Impression)
Dwibeni Sahu
Malli Sahu (Thumb Impression)
Debake Sahu (Thumb Impression)
Hemanta Nayak
Akshya Kumar Sahu
Ajaya Kumar Sahu
Kathia Sahu (Thumb Impression)
Trinath Naik
Mukesh Sahu
Anita Naik

Date: 18.01.2019 at 11:00 AM Number of papers to be submitted for the meeting - 2464 Dot-05.12.2018 A meeting was held in Thalipsi village. The meeting was chaired by the Chairman of the Forest Land Committee, Khira mohan Sahu. The meeting was chaired by the Block Welfare Extension Officer, Tehsildar, Forest Protection Officer. In this meeting, the forest settlement land of the village is reserved. The acquisition of forest land by Naini Coal Mine and the traditional settlement on that land and the information of any encroachers and other forest dwellers living on that land were discussed in detail. It was also proposed in the meeting that some people who were cultivating and earning a living in that forest land would be given appropriate compensation if mining was done on that land. Before leasing the said forest land to Singreni Coal Mine, the government had made conditions with the villagers. The details of the forest land in the village are given below. In the above proposed area, no Scheduled Tribes and Traditional Forest Dwellers are living in the said forest land or have not applied for forest land or are on lease as per the Forest Dwellers Recognition Rules 2006. Further, no process of extension has been or is required to be made on the proposed forest land as per section 316 of the said rules but there are no persons belonging to the tribal pre-agricultural community in the village.

1. Before giving the forest land for work, proper evaluation of public land should be done and made known to the public.
2. Arrangements should be made for the resettlement of the displaced persons by providing permanent houses.
3. Arrangements should be made for schools, health facilities, construction of roads, drains, lighters, playgrounds, temples, market complexes, water supply systems, new ponds, mining facilities etc. at the place where the displaced persons are resettled.
4. Before going to the forest land, the villagers should be given an appraisal of the land.
5. Arrangements should be made to show the villagers the appropriate price of the trees in the forest for work.
6. A green belt should be created around the mine before starting mining.
7. Qualified students should be trained through ITI and given employment under the merit fund.
8. Financial assistance should be provided to qualified students and arrangements should be made to get higher education.
9. Unemployed youth in the villages and panchayats should first be given permanent employment under the merit fund in the said company and arrangements should be made to provide necessary training to other youth.
10. Rs. 2 crore should be given per acre for the acquired land.
11. Partial land not covered by the land should be acquired in each case.
12. The displaced persons should be given 20 decimals or 5 times the land record.
13. No displaced family should be forcibly relocated until their fair value is established and the place where they are resettled should be well-equipped in advance.
14. The amount received from the displaced and the land should not be submitted to the court without informing the people.

15. Provision should be made to give a monthly allowance of 20 thousand rupees to men and women above 50 years of age and the differently abled people who are losing their land.
16. No mining-related work should be started in the village without informing the village committee and the people who are losing their land.
17. No mining work should be started until the above demands are met.

Then the meeting was adjourned with thanks to the chairman.

Chairman
Khira Mohan Sahu

Forester Chhendipada - I

Signatures of the villagers:

Pramod Sahu
Dhirendra Sahu
Maheswar Sahu
Biju Sahu
Nepal Sahu
Kalia Sahu
Kasturi Sahu (Thumb Impression)
Tribeni Sahu
Malli Sahu (Thumb Impression)
Debaki Sahu (Thumb Impression)
Hemanta Nayak
Akshya Kumar Sahu
Ajaya Kumar Sahu
Kathia Sahu (Thumb Impression)
Trinath Naik
Mukesh Sahu
Anita Naik

On Date: 18.01.2019 at 12 noon. As per the B.D.O Chhendipada's letter number - 2464 dated 5-12-2018, a meeting was held in Kardabahal and (Kudapsi) villages. All the members of the Jungle Jami committee of Kardabahal and Kasidih villages were present in the meeting. The meeting was conducted by the local Block Welfare Officer. The representative of the Tehsildar, Forest Protection Officer and others were present in this meeting. In this meeting, the forest land in the village and the acquisition of forest land by Naine Coal Mine at the location of the forest land in the reserved forest of the Forest Department and the submission of traditional forest dwellers and other forest dwellers living on that land were discussed in detail. The forest land committee members and other villagers present in the meeting informed that until the government does not properly evaluate the lands, no member of the villagers and the forest land committee will sign today's meeting. He requested the government and Angul Collector to inform him for proper valuation of the land. The details of the forest land in the said villages are given. It is reported that more than 50% people were present in the said meeting.

Description of Village Forest Land:

Sl No.	Name of the Village	Area to be Diverted (in Ha.)	Remark
1.	Bimbadharpur	51.6472	U.I Village
2.	Kasidiha	9.8317	U.I Village
3.	Kudapasi	56.6775	U.I Village
4.	Thalipasi	4.192	Habitated
5.	Dhaura Khamana	16.862	U.I Village
6.	Tentuloi Gopinathpur	1.461	U.I Village
7.	Chhendipada R.F	634.4429	
	Total	775.1143	

It was observed in these villages that no person has applied for the said land or has applied for lease on the proposed plot and area of land as mentioned above. Further, no process of conversion is being carried out or is required to be carried out on the proposed forest land as per clause B(2) of this rule. There are no persons belonging to tribal and pre-agricultural communities in the said villages.

Signature of Welfare Extension Officer

Signature of Villagers:

Sananda Behera

Binod Pradhan

Niranjan Pradhan

Jaya Krishna

Guru Charana Behera

Rahash Pradhan

Rani Dehury
Babaula Sethi
Bichnaada Sahu
Papun Pradhan
Khageswar Gochayat
Bhaba Grahi Gochayat
Bhima Pradhan
Chhaba Gochhayar Thumb Imprision
Babaji Sankhari
Jay Sahu

AGENDA NOTES FOR THE MEETING OF THE SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006 AND AMENDMENT RULES, 2012 TO BE HELD ON 07.09.2019 AT 11.00A.M. IN THE OFFICE CHAMBER OF THE COLLECTOR & DISTRICT MAGISTRATE, ANGUL

Agenda-1 Diversion of Forest land and Issuance of FRA certificate in favour of General Manager, the Singareni Collieries Co. Ltd. (SCCL), Naini Area, Angul.

Discussion may be made on Diversion Proposal submitted by the SDLC, Angul vide memo No. 5685/ Dt.05.08.2019 on diversion of forest land for non forest use for Naini Coal Mine allotted to Singareni Collieries Co. Ltd. (SCCL) measuring an area of 783.275Ha. of Forest land covering 8 villages of Chhendipada Block.

It reveals from the Proceedings of SDLC, Angul that, as per guide lines issued by Govt. of India vide No. F.N 11-9 /98-FC(pt) dated 03.08.2009, the Block Development Officer, Chhendipada has submitted the Gram Sabha resolution of different villages for diversion of forest land afor non forest use i.e Naini Coal Mine allotted to Singreni Collieries Co. Ltd.(SCCL).

The details of villages wise forest land required for this project are as follows:-

Sl. No.	Name of the Village	Name of the Block	Area to be diverted (In Ha.)	Remarks
1	Bimbadharpur	Chhendipada	51.101	U.I. village
2	Kasidiha	Chhendipada	9.805	U.I. village
3	Kudapasi	Chhendipada	56.744	U.I. village
4	Thalipasi	Chhendipada	4.207	Habitated
5	Dhaura Khaman	Chhendipada	16.8620	U.I. village
6	Tentuloi Gopinathpur	Chhendipada	1.4610	U.I. village
7	Chhendipada R.F	Chhendipada	634.457	
8	Kankurpal RF	Chhendipada	8.638	
	Total		783.275 Ha.	

The proposals received from the SDLC, Angul may be discussed for approval



OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS & HoFF, ODISHA
BHUBANESWAR

No. 5077 /9F (MG)-380/2019
Dated, Bhubaneswar, the 17th March, 2022

To

The Assistant Inspector General of Forests (FC Division)
Govt. of India, MoEF& CC
Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj
New Delhi-110003

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada&Kankurupal RF and 140.180 ha of village forest land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha)-Additional information to the observations on Stage- I Compliance-reg

Sir,

In reference to GoI, MoEF& CC, New Delhi letter No.8-01/2020-FC dated 13.01.2022 of Scientist-D, GoI, MoEF& CC (FC Division) New Delhion the above mentioned subject, I am sending herewith the required information/ documents as detailed below:

Condition No i:

In compliance of condition No. A (1)(ii) of Stage-I approval, copies of KML files of CA land, diverted forest land, SMC works area, etc need to uploaded on e- green watch portal.

In compliance to the above, the RCCF Angul Circle has reported that the User Agency has submitted the KML files of the diverted forest land, CA land etc. The above said KML files could not be uploaded in the e-Green Watch Portal as the said provision is only technically available after Stage-II approval. ***The project status report as displayed in the e-Green Watch Portal on this technicality is enclosed herewith.*** However, the KML files of diverted forest area, CA land, SMC works etc is enclosed in the **CD format**. Further, as per decision of Principal Chief Conservator of Forests & HoFF, Odisha, an area equivalent to the diverted forest area i.e., around 913 Ha has been identified in Nunamati Proposed Reserve Forest in Kanloi Beat of Chhendipada Forest Range in consultation with CMPDI & Divisional Forest Officer, Angul for taking up Soil & Moisture Conservation (SMC) works. The User Agency has issued work order No. 7600008978 Dated 14.03.2022 to CMPDI, Ranchi for an amount of Rs 39,51,000/- to take up the survey by LiDAR Technology for preparation of DPR on SMC. CMPDI has informed that it will take 3 months for preparation of DPR on SMC. The copy of CMPDI Order is enclosed as **Annexure-1** & the CMPDI confirmation letter is enclosed as

Annexure-2. In this regard the user agency has submitted an undertaking to pay the amount as and when the demand will be raised by the DFO, Angul Division, which is enclosed as **Annexure-3.**

Condition No ii:

In compliance to condition no A (5) of Stage-I approval regarding preparation of plan for plantation and SMC works along the outer perimeter of 100 meters from the lease area, the State Government has mentioned that as the lease of the user agency is surrounded by the other lease, implementation of requisite plan is not possible as stipulated however, in lieu of the same an area of 105.9 ha has been technically approved for ANR Plantation. However, it could not be ascertained from the detail whether the area earmarked for ANR is equivalent to the area of 100 meters perimeter along the outer lease boundary.

In compliance to the above, the RCCF Angul Circle has reported that the Naini coal block is surrounded by number of other coal blocks. It is not feasible for taking up afforestation and SMC activities within 100 meters of the outer perimeter of the mining lease by overlapping with other mining lease on a coal block. The calculation of 100 mtrs perimeter along the outer lease area boundary works out to be 140 ha. However, while submitting the Stage-I compliance only the perimeter of the forest area within the lease boundary was considered which worked out to be 105.90 ha. Now, the area of 140 ha arrived by considering 100 mtrs perimeter all-around the mining lease area including non-forest land is proposed for SMC work. Accordingly, the plan for plantation including SMC works over an area of 140 ha in Brahmanbill RF has been approved by RCCF, Angul at a financial outlay of Rs.7,57,35,000/- (A copy of approved scheme enclosed). In this regard, the DFO, Angul Division has raised demand on the user agency to deposit the approved amount into CAMPA account vide his memo No. 1657 dt.15.03.2022. The user agency has furnished undertaking to deposit the said amount which is enclosed as **Annexure-4.**

Condition No iii:

A certificate from the competent authority in the State as envisaged in condition no. A (8) of Stage-I approval needs to be submitted.

In compliance to the above, the RCCF Angul Circle has reported that the as per Memo No. 2447/4F-Misc Dt. 16.06.2020 of DFO, Bolangir Division and Memo No. 2939 4F-80/2018 Dt 08.07.2020 of Divisional Forest Officer, Boudh, Forest Division no plantation has been carried out in past in the degraded forest land identified for CA in the respective Forest Divisions. In this regard the copy of the above memo of DFO, Bolangir and Boudh Division is enclosed as **Annexure-5.** Basing on the above letters this office has intimated to Assistant Inspector General of forest (FC), MoEF& CC, Gol, vide letter No. 15534/9F(MG) 380/2019 dated 4th Sept. 2020 that *no plantation has been carried out previously on the land identified*

for CA in Boudh & Bolangir Forest Division, the State Government has also recommended accordingly. In this regard the certificate issued by the concerned DFO is countersigned by the Nodal Officer, FCA for kind reference of GoI, MoEF & CC.

Condition No iv:

In compliance to conditions A (9) of Stage-I approval, the State Government has referred the RWMP, while preparation of Wildlife/Elephant Management Plan is envisaged in the condition. Therefore, copy of approved Plan, as envisaged in the condition, may be submitted by the State duly incorporating the comments of PE Division of the Ministry and informing the status of deposition of cost of its implementation into the account of CAMPA.

In compliance to the above, the RCCF Angul Circle has reported that to prepare the Mitigative Wildlife Conservation Plan, the Principal Chief Conservator of Forests & Chief Wildlife Warden, Odisha, vide reference 8514 /CWLW-FDWC-FD-0034 2021 Dt. 3rd September 2021 (copy enclosed as **Annexure-6**) had requested the Director, Wildlife Institute of India, to offer their consent for preparing this plan and furnish concept note with tentative financial forecast, approximate time required etc to take decision in the matter. In response to his letter the Director, Wildlife Institute of India, vide his reference WII-EIA/Non-Forestry/CK-RF (Coal Mining)/2021-135 Dt. 10th September 2021 (Copy enclosed as **Annexure-7**), has informed that, for preparing this plan a landscape level assessment will be required and duration of the project will be expected to be of approximately 3-4 years or so, so as to cover multiple seasons and the work will involve satellite tracking of elephants in the area to understand their movement ecology. ***In the meanwhile, as requested by the PCCF (WL) & CWLW, Odisha the Bombay Natural History Society (BNHS), Bombay has agreed to take up the study and for preparation of comprehensive WL Management Plan. The consent letter of BNHS is enclosed herewith as Annexure -8.***

The User Agency has requested to accept the undertaking for paying the amount towards implementation the Mitigative Wildlife plan as and when prepared and demand as raised by the DFO, Angul Forest Division.

However, as per the earlier compliance, the Chief Wildlife Warden, Odisha, obtained approval from the State Government for depositing the funds for Regional Wildlife Management Plan as per rate fixed by the Government and to accept an undertaking from the User Agency to bear the differential cost for preparation and implementation of mitigation measures on pro-rata basis. The Government of Odisha, Forest, Environment & Climate Change vide letter number FE-DIV FLD-0026-2021-19295/FE & CC Dt. 02.11.2021 (Copy enclosed as **Annexure-9**) has issued order to accept the undertaking from the User Agency,

and the same was communicated vide Chief Wildlife Warden reference No, 10807/CWLW-FDWC-FD-0034-2021 dt.05.11.2021 (Copy enclosed as **Annexure-10**).

As per the demand notice issued vide letter 8859/110/DRP/2021 Dated 06.11.2021 (Copy enclosed as **Annexure-11**), the User Agency has already deposited Rs.7,48,49,518/- into the account of CAMPA of the State towards Regional Wildlife Management Plan and also submitted an undertaking to bear the differential cost for preparation and implementation of wild life management plan on pro-rata basis as per conditions of wild life management plan. (**Annexure-12**).

Condition No. v:

Examination of the compliance of FRA, 2006 revealed slight discrepancy in the forest area reported by the District Collector in his certificate dated 13.09.2019 (783.766 ha) and by DLC, SDLC (mentioned area as 783.275 ha). Discrepancy in the total forest area involved in the project vis-à-vis are reported by the District Collector may be rectified and accordingly intimated to the Ministry by the State.

In compliance to the above, the RCCF Angul Circle has reported that the area involved of FRA was wrongly mentioned as 783.7666 Ha. The corrected copy of the order of the District Collector, Angul, issued vide reference No 1661 Dt.13.09.2019, *wherein NOC under the FRA is issued for 783.275 Ha*. The same is enclosed herewith along with DLC and SDLC meeting minutes wherein the NOC under FRA has been issued for 783.275 Ha. The Copy of FRA certificate enclosed as **Annexure-13**.

Condition No vi:

Examination of degraded forest land proposed for raising afforestation in lieu of 1.5 times safety zone area revealed that out of 14 Ha, 12 ha falls under MDF category only 2 ha is under Open-forest category. Therefore, the State Government needs to identify suitable site for raising afforestation and detail of the same should be submitted along with soft copies of its Differential GPS maps and KML files.

In compliance to the above, the RCCF Angul Circle has reported in this regard that earlier the scheme was approved for Rs 41,74,225.00 and accordingly the user agency has deposited in CAMPA account towards the cost of afforestation in degraded forest land over 1.5 times of the area of Safety Zone. Now the DFO, Angul has identified another degraded forest land in *Nialu RF in Kaniha Range over 14 Ha*. The said scheme has been approved by RCCF, Angul for Rs. 78,15,000.00 vide memo no. 1120 dt.14.03.2022 (**Approved copy of the scheme is enclosed**). Accordingly the DFO, Angul Division has raised demand on the user agency for depositing the amount. *The user agency has furnished an undertaking to deposit the differential amount of Rs 36,40,775/- which is enclosed as Annexure-14*. The KML file of this alternate forest land is enclosed in from of CD format.

This is for favour of information of GoI, MoEF& CC, New Delhi.

Yours faithfully,

Encl: As above


Chief Conservator of Forests
Forest Diversion & Nodal Officer, F.C. Act

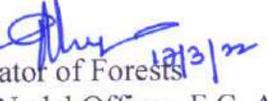
Memo No. 5678 /Dt. 17-03-2022

Copy forwarded to the Additional Chief Secretary to Government in Forest, Environment & Climate Change Department for kind information & necessary action.


Chief Conservator of Forests
Forest Diversion & Nodal Officer, F.C. Act

Memo No. 5679 /Dt. 17-03-2022

Copy forwarded to the Regional Officer (Central), Integrated Regional Office, Government of India, Ministry of Forest, Environment & Climate Change, Bhubaneswar for kind information & necessary action.


Chief Conservator of Forests
Forest Diversion & Nodal Officer, F.C. Act

Memo No. 5680 /Dt. 17-03-2022

Copyforwarded to the Regional Chief Conservator of Forest, Angul Circle for information & necessary action with reference to his office Memo No.1140 dated 15.03.2022.


Chief Conservator of Forests
Forest Diversion & Nodal Officer, F.C. Act

Memo No. 5681 /Dt. 17-03-2022

Copyforwarded to the Divisional Forest Officers, Angul Forest Division for information & necessary action with reference to Memo No.1141 dated 15.03.2022 of RCC, Angul Circle.


Chief Conservator of Forests
Forest Diversion & Nodal Officer, F.C. Act

Memo No. 5682 /Dt. 17-03-2022

Copyforwarded to the General Manager, Singerani Collieries Company Ltd. Naini Area, Angul Bikash Nagar, FCI Road, Turanga, Angul At/Po-/Dist-Angul, Odisha, Pin-759123 for information & necessary action.


Chief Conservator of Forests
Forest Diversion & Nodal Officer, F.C. Act



THE NEW INDIAN EXPRESS

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COLOUR TOUCH

An artisan paints a Ganesha idol at State Level Handicraft Exhibition in Bhubaneswar on Wednesday | SHAMIM QURESHY



नरेन्द्र मोदी
प्रधानमंत्री



शिवराज सिंह चौहान
मुख्यमंत्री, मध्यप्रदेश

**3 साल बढ़े हैं
सबसे आगे खड़े हैं**
देख रहा है सारा देश-सबसे आगे मध्यप्रदेश

उपलब्धियां तीन वर्ष की



लाड़ली बहना योजना

23 से 60 वर्ष की महिलाओं को प्रतिमाह ₹ 1,000 की आर्थिक सुरक्षा



मुख्यमंत्री कौशल अप्रेंटिसशिप योजना

1 लाख युवाओं को प्रशिक्षण के साथ ₹ 1 लाख तक का स्टैडपेंड



लाड़ली लक्ष्मी योजना 2.0

44.50 लाख से अधिक लाड़ली बेटियाँ हुईं लाभान्वित



मुख्यमंत्री इंटरनीशिप योजना

4,600 से अधिक युवाओं को दी गईं पेड इंटरनीशिप



उद्योग-व्यापार की उन्नति

ग्लोबल इन्वेस्टर्स समिट से ₹ 15,42,514 करोड़ के निवेश प्रस्ताव, औसत प्रति व्यक्ति आय 2003 में ₹ 11,718 से बढ़कर अब ₹ 1,40,583 हुई



बढ़ती विकास दर

16.43% की औसतन आर्थिक विकास दर के साथ समृद्ध राज्यों में शामिल



सशक्त अन्नदाता

मध्यप्रदेश गेहूँ निर्यात में नंबर 1, कृषि विकास दर 2022 में 18.89%



सुराज कॉलोनियां

भू-माफियाओं से मुक्त कराई गई 23 हजार एकड़ भूमि पर बनेंगे गरीबों के लिए आवास



सीएम राइज़ स्कूल

₹ 6,300 करोड़ से बन रहे 9,000 आधुनिक सुविधाओं से परिपूर्ण विद्यालय



सांस्कृतिक गौरव की पुनर्स्थापना

उज्जैन में श्री महाकाल महालोक का लोकार्पण, ₹ 2200 करोड़ की लागत से ओंकारेश्वर में 'एकात्म धाम' की स्थापना, ओरछा में राम राजा लोक, चित्रकूट में दिव्य वनवासी रामलोक और सलकनपुर में श्री-देवी महालोक मंदिर प्रस्तावित

100 pc railway network in Odisha electrified: Officials

EXPRESS NEWS SERVICE @ Bhubaneswar

THE Indian Railways has completed electrification of the existing broad gauge network of Odisha that plays an important role in transportation of minerals, agricultural products and other goods from the state to other parts of the country.

Railways sources said the existing broad gauge network of 2,822 km has been 100 per cent electrified, resulting in savings on account of reduced line haul cost (around 2.5 times lower) and heavier haulage capacity.

The state is served by three zonal railways - East Coast Railway (ECOR), South Eastern Railway (SER) and South East Central Railway (SECR). A majority of the railway network falls under the jurisdiction of ECoR, which is one of the six fully electrified railway zones of the country.

Odisha is the third state with its entire broad gauge railway network electrified after Uttar Pradesh and Chhattisgarh. Full electrification of

tracks will facilitate elimination of diesel traction and significantly reduce carbon footprint and environmental pollution. As per an estimate, carbon footprint of 3.8 lakh tonne will be reduced and over ₹1,200 crore saved every year due to electrification of the entire network.

The pace of railway electrification has increased by nine times since 2014. Describing the history of electrification in the state, a railway official said though the ECoR line was integrated with the commissioned Howrah-Chennai electrified trunk route in 2005, there was a missing link between Kharagpur and Visakhapatnam stations. All trains from Howrah towards Chennai had to undergo a locomotive change from electric to diesel at Kharagpur and vice versa at Visakhapatnam in order to pass

through Odisha.

"The frequent loco change on a trunk route became a time-consuming and inconvenient process. With electrification along the 765 km Kharagpur-Visakhapatnam stretch, trains sped up and the need for double headed diesels for high speed express trains was eliminated," he recalled.

Later, the line branching off Khurda road towards Puri was also electrified and gradually the Cuttack-Angul line, Cuttack-Paradip line and branch line from Jakhapura towards Barbil got electrified. Electrification of the entire railway network in the state will lead to increased sectional capacity, reduced operating and maintenance cost of electric loco, energy efficiency and eco-friendly mode of transportation with reduced dependence on imported crude oil saving foreign exchange.



CULTURAL EXCHANGE PROGRAMME BY BIITM

EXPRESS NEWS SERVICE @ Bhubaneswar

THE NSS wing of BIITM in collaboration with Annasaheb Magar College affiliated to Savitribai Phule Pune University organised a cultural exchange programme recently to share values and promote cultural diversity of the country.

The event 'Maharashtra-Odisha Youth Cultural Exchange Programme' was inaugurated by BIITM principal Prof Mihir Ranjan Nayak, advisor (academics) Prof Pratap Rudra Pattanayak and district coordinator Savita Kulkarni, director NSS, SPPU Prabhakar Desai, Annasaheb Magar College principal Nitin Ghorpade.

"Exchanging values and sharing culture of diversified India was

the sole objective of the programme," said Prof Nayak. He said the combined efforts aims at leveraging the interest amongst students and to propagate their thoughts towards various adorning culture, customs, heritage and civilisation. Two sessions were conducted during the programme. Students of BIITM, Annasaheb Magar College and BIITM S, , mchool of Hotel Management took part in the cultural exchange programme with enthusiasm.

Associate professor K Chandrasekar, BIITM School of Hotel Management vice principal Chinmay Ranjan Mohanty, Annasaheb Magar College lecturer Abinash Rathod, and academic coordinator of BIITM School of Hotel Management Ankita Nayak were present.



Man kills wife, spends two days with her body before ending life

FROM P3...

Police said prima facie, it appears Reshma was smothered to death by her husband with a pillow.

Finding no way to hide his crime or out of guilt, Hemanta might have hanged himself from the ceiling of the room. Family members said there was no marital conflict between the couple and they were on good terms. "We have no idea why Hemanta killed his wife and took the extreme step," they added. Talsara IIC Shradhanjali Subudhi said Hemanta reportedly suspected his wife's character. He may have killed Reshma on suspicion of infidelity before hanging himself. Police seized both the bodies and sent those to hospital for autopsy. A case has been registered and further investigation is underway, the IIC added.

EXPRESS READ

Lone Bengal Congress MLA takes oath

Kolkata: Bayron Biswas, the lone Congress MLA of the West Bengal Assembly took oath as a member of the House on Wednesday, 20 days after he won a by-election. Speaker Biman Banerjee administered oath to Biswas who said he would strive to fight for the people's issues on the floor of the House. The Congress which drew a blank in the 2021 Assembly election in the state secured a seat as Biswas wrested the minority-dominated Sagardighi constituency from ruling TMC in a bypoll held last month. Speaking on the delay in the oath-taking ceremony, Biswas said had he been a TMC legislator, his oath-taking ceremony would have been completed within a week. PTI

Shahi Exports and KMIT collaborate to support women

EXPRESS NEWS SERVICE @ Bhubaneswar

THE Shahi Exports on Wednesday joined hands with the Know Me India Trust (KMIT) to support vulnerable and at-risk women in India against poverty and human trafficking.

Through partnership, the organisations will implement 'Project Swabhimaan' to provide life skills training, sector-specific technical training, and job opportunities or support in opening a small business to women from vulnerable social and economic communities,

particularly those at risk of human trafficking and exploitation.

Initially, the partnership will create a sustainable and direct employment opportunity for the disadvantaged and at-risk women in Jharsuguda districts.

The pilot programme launched in the state intends to train, educate, and prepare women from disadvantaged communities. Upon completion of the training, the participants will be offered job opportunities at Shahi, said officials of the leading manufacturer and exporter.

SOUTHERN RAILWAY
(CONSTRUCTION ORGANISATION)
CORRIGENDUM No.1 :
Tender Notice No :
OHE/CN/DyCEE/22-23/06/181
dated 10-3-2023
Name of the Work : Power supply augmentation works at Acharakpakkam feeding post and other OHE works in the section between Tambaram and Chengalpattu in Chennai division of Southern Railway.
Corrigendum no.1 : Tender document clause no. 1.2.27 modified and modified document uploaded in website.
For more details visit www.ireps.gov.in
Dy. Chief Electrical Engineer/OHE Electrical Construction/Chennai-8
For and on behalf of President of India
Follow us on : twitter.com/GMSRailway

भारत सरकार - अंतरिक्ष विभाग / GOVERNMENT OF INDIA - DEPARTMENT OF SPACE
निर्माण एवं अनुसंधान समूह, एसडीएससी-शार / CONSTRUCTION AND MAINTENANCE GROUP, SDSC-SHAR
श्रीहरिकोटा, आंध्र. / SRIRHARIKOTA - 524124

संक्षिप्त ई-निविदा सूचना / Brief E-TENDER NOTICE

सं.शार-सीएमजी सिविल-अनुसंधान-ई-जन निविदा / No.SHAR:CMGCIVIL-MAINT-E-PT-23/22-23 तिथि/Date. 21.03.2023

भारत के राष्ट्रपति की ओर से "एसएमपीसी इकाई-1 में सिविल कार्यो के लिए सावधि संविदा" (टीसी-22-113, अनुमानित लागत ₹ 75.00 लाख), "एसएमपीसी इकाई-2 में सिविल कार्यो के लिए सावधि संविदा" (टीसी-22-114, अनुमानित लागत ₹ 75.00 लाख), "एसएमपीसी एवं ईटीएफ क्षेत्रों में सिविल कार्यो के लिए सावधि संविदा" (टीसी-22-115, अनुमानित लागत ₹ 75.00 लाख) "एसएमपीसी, इकाई-1 के मकान सं. 145 एवं 128 की रंगई-पुताई" (टीसी-22-117, अनुमानित लागत ₹ 30.93 लाख), "फेज-1 क्षेत्र में 13 नवार्टों की रंगई-पुताई" (टीसी-22-117, अनुमानित लागत ₹ 6.39 लाख), "एसएमपीसी एवं ईटीएफ में आरसीसी पेडस्टल का निर्माण" (टीसी-22-118, अनुमानित लागत ₹ 16.09 लाख) हेतु मद्दद दर ई-निविदाएं आमंत्रित की जाती है। निविदा दस्तावेजों को 10.04.2023 को 14:30 बजे तक डाउनलोड किया जा सकता है। इच्छुक निविदाकार विस्तृत सूचना के लिए हमारी वेबसाइट www.isro.gov.in या www.tenderwizard.com/ISRO देखें।

On behalf of President of India, Item Rate tenders are invited through e-tendering for "Term Contract for Civil works @ SMP Unit-1" (TC-22-113, Est. cost ₹ 75.00 Lakhs); "Term Contract for Civil works @ SMP Unit-2" (TC-22-114, Est. cost ₹ 75.00 Lakhs); "Term Contract for Civil works @ SMP&ET areas" (TC-22-115, Est. cost ₹ 75.00 Lakhs); "Painting works of bldg No. 145 & 128, SMP Unit-01" (TC-22-117, Est. cost ₹ 30.93 Lakhs); "Painting of 13 nos qtrs @ PHC-1 area" (TC-22-117, Est. cost ₹ 6.39 Lakhs); "Construction of RCC pedestals @ SMP&ET" (TC-22-118, Est. cost ₹ 16.09 Lakhs); Tender documents can be downloaded up to 10.04.2023, 14:30 hrs. Interested tenders may visit www.isro.gov.in or www.tenderwizard.com/ISRO for details.

हस्ताक्षरित-समूह प्रधान, सीएमजी / एसडीएससी शार / Sd/- GROUP HEAD, CMG / SDSC SHAR

FOREST CLEARANCE FOR NAINI COAL MINE PROJECT OF M/S SINGARENI COLLIERIES COMPANY LTD

SECOND AMENDMENT IN CONDITIONS A-1, A-5, A-6 & A-7 OF STAGE-II FOREST CLEARANCE APPROVAL

By Speed Post/e-mail

GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

No. FE-DIV-FLD-0026-2021- 5213 /FE&CC Date 20.03.23
10F (Cons) 123/2019

From

Sri Lingaraj Otta,
OSD-cum-Special Secretary to Government

To

The Principal Chief Conservator of Forests & HoFF, Odisha,
Bhubaneswar

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada and Kankurupal RE and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) (Shifting of conditions from Category A to B)-regg

Sir

In continuation to this Department Order No.19399/FE&CC dtd.31.10.2022 and subsequent Letter No.1184/FE&CC dtd.20.01.2023. I am directed to invite a reference to the subject cited above and to say that, the Govt. of India, MoEF & CC, New Delhi vide Letter No.8-01/2020-FC dtd.13.03.2023 have conveyed its decision that the condition nos. A (1), A (5) & A (7) as amended vide Letter dtd.10.01.2023 along with the conditions nos. A (2) & A (4) which also pertain to submission and implementation of approved Wildlife Management Plan shall be considered as arrayed under part 'B' of the conditions of the Stage-II approval dtd.12.10.2022 instead of part 'A'. In the Letter dtd.13.03.2023 of Govt. of India, MoEF&CC, New Delhi has further intimated that the condition no. A (6) shall be read as condition no. A (1) as amended vide Letter dtd.10.01.2023 under part '13. of tree aforementioned Stage-II approval.

The copy of the Letter No.8-01/2020-FC dtd.13.03.2023 of the Govt. of India, MoEF&CC, New Delhi is sent herewith for kind information and necessary action.

Yours faithfully,

Sd/-

OSD-cum-Special Secretary to Government

Memo No.5214 / FE&CC Date 20.03.23

Copy with copy of the Annexure forwarded to the Asst. Inspector General of Forests, Government of India, MoEF&CC (FC Division), Indira Paryavaran Bhawan, Jor Bagh, Aliganj Road, New Delhi, Pin-110003/ Deputy Director General of Forests (Central), MoEF&CC, Government of India, IRO, A/3, Chandrasekharpur, Bhubaneswar for kind information and necessary follow up action in compliance to the order of Hon'ble NGT dtd.07.11.2012 in Appeal No.07/2012 communicated by the MoEF, Government of India vide their letter F. No.7-23/2012-FC dtd.24.07.2013 with reference to this Department Memo No.19401/FE&CC dtd.31.10.2022 & Memo No.1185/FE&CC dtd.20.01.2023.

Sd/-

OSD-cum-Special Secretary to Government

Memo No.5215 / FE&CC Date 20.03.23

Copy with copy of enclosure forwarded to the Principal Chief Conservator of Forests (Wildlife) & Chief Wildlife Warden, Odisha/ Principal Chief Conservator of Forests (FD&NO), FC Act, O/o PCCF & HoFF, Odisha/ Director, Environment-cum-Special Secretary to Government, Forest, Environment & Climate Change Department/ Member Secretary, State Pollution Control Board, Odisha for information and necessary action with reference to this Department Memo No.19402/FE&CC dtd.31.10.2022 & Memo No.1186/FE&CC dtd.20.01.2023.

Sd/-

OSD-cum-Special Secretary to Government

Memo No.5216 / FE&CC Date 20.03.23

Copy with copy of enclosure forwarded to the Regional Chief Conservator of Forests, Angul Circle/ Divisional Forest Officer, Angul Forest Division for information and immediate necessary follow up action, with reference to this Department Memo No.19403/FE&CC dtd.31.10.2022 & Memo No.1187/FE&CC dtd.20.01.2023.

Sd/-

OSD-cum-Special Secretary to Government

Memo No.5217 / FE&CC Date 20.03.23

Copy with copy of enclosure forwarded to Steel & Mines Department/ Director of Mines, Odisha/ Collector, Angul for information and necessary follow up action with reference to this Department Memo No.19404/FE&CC dtd.31.10.2022 & Memo No.1188/FE&CC dtd.20.01.2023.

Sd/-

OSD-cum-Special Secretary to Government

Memo No.5218 / FE&CC Date 20.03.23

Copy with copy of enclosure forwarded to the General Manager, M/s Singareni Collieries Company Ltd, Naini Area, Angul, Odisha, Pin-759122 for information and immediate necessary action with reference to this Department Memo No.19406/FE&CC dtd.31.10.2022 & Memo No.1189/FE&CC dtd.20.01.2023

The user agency is asked to take following actions immediately as per orders of Hon'ble National Green Tribunal dtd.07.11.2012 in Appeal No.07/2012 communicated by the MoEF, Government of India vide their letter F. No.7-23/2012-FC dtd.24.07.2013.

i. They shall publish this letter along with the enclosure in two widely circulated daily newspapers, one in vernacular language and the other in English language so as to make people aware about the amendment in conditions conveyed by Govt. of India, MoEF & CC, New Delhi.

ii. They shall submit the copies of this letter along with the enclosure to the Heads of local bodies, Panchayats and Municipal bodies along with the relevant offices of the State Government, who in turn, shall display the same for 30 days from date of receipt.

iii. Detailed action taken in this regard shall be intimated to the DFO, Angul Forest Division/ RCCF, Angul Circle/ PCCF & HoFF, Odisha/ Forest, Environment & Climate Change Department for reference.

Besides the above, the user agency is also asked to deposit Net Present Value of forest land for this project in full, if not deposited yet, at applicable rates. Requisite funds due for deposit by the user agency on account of this project shall also be deposited under appropriate head.

The user agency shall furnish compliances to the conditions prescribed in the forest/wildlife clearance order to the Divisional Forest Officer, Angul Forest Division in every quarter, for the purpose of monitoring by him.

Sd/-

OSD-cum-Special Secretary to Government

Memo No.5219 / FE&CC Date 20.03.23

Copy with copy of the Annexure forwarded to the Head, State Portal, I.T. Centre, Odisha Secretariat, Bhubaneswar for information and necessary action. He is requested to upload this order along with its enclosures in the website of Forest, Environment & Climate Change Department immediately for information of all concerned. This is required in compliance to order of Hon'ble National Green Tribunal dtd.07.11.2012 in Appeal No.7/2012. Hence this may be done unfaithfully with reference to this Department Memo No.19407/FE&CC dtd.31.10.2022 & Memo No.1190/FE&CC dtd.20.01.2023.

Sd/-

OSD-cum-Special Secretary to Government

Memo No.5220 / FE&CC Date 20.03.23

Copy with copy of the Annexure forwarded to the Under Secretary to Government, Office Establishment Section, Forest, Environment & Climate Change Department for information and necessary action with reference to this Department Memo No.19408/FE&CC dtd.31.10.2022 & Memo No.1191/FE&CC dtd.20.01.2023.

Sd/-

OSD-cum-Special Secretary to Government

8-01/2020-FC

Government of India

Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi - 110003
Dated: 13th March, 2023

To

The Addl. Chief Secretary (Forests),
Government of Odisha,
Bhubaneswar.

Sub: Proposal for non-forestry use of 783.275 ha of forest land consisting of 643.095 ha of RF in Chhendipada & Kankurupal RF and 140.180 ha of Village Forest Land in favour of M/s Singareni Collieries Company Ltd for Naini Opencast Coal Mining Project in Angul Forest Division of District Angul (Odisha) (Shifting of conditions from Category A to B) - reg.

Madam/Sir,

I am directed to refer to this Ministry's letter dated 12.10.2022 conveying the Stage-II approval in case of subject cited proposal and letter dated 10.01.2023 vide which modification in condition no. A(1), A(5) and A(7) of aforementioned Stage-II approval was conveyed to the State Government.

In this regard, a request has been received from the User Agency intimating that the condition nos. A(1), A(5) and A(7), are required to be complied after handing over of the forest land to the user agency, however the said conditions are mentioned under the heading A of the Stage-II approval which reads as under:

"Conditions which need to be complied prior to handing over of forest land by the State Forest Department".

Further it has been observed that the Condition no. A(1) and A(6) as given in the Stage-II approval dated 12.10.2022 are same. The condition no. A(1) was modified vide letter dated 10.01.2023, however the condition A(6) remained as such.

Keeping above in view the matter has been examined in the Ministry and it has been decided that the condition nos. A(1), A(5) and A(7), as amended vide letter dated 10.01.2023 along with the Condition nos A(2) and A(4) which also pertain to submission and implementation of approved Wildlife Management Plan shall be considered as arrayed under part 'B' of the conditions of Stage-II approval dated 12.10.2022 instead of part 'A'. Further, the condition no. A(6) shall be read as condition no. A(1) as amended vide letter dated 10.01.2023 under part B of the aforementioned stage-II approval.

Signed by Sunet Bhardwaj

Date: 13-03-2023

Reason: Approved

Yours faithfully

Sd- (Sunet Bhardwaj)

Assistant Inspector General of Forests

8-01/2020-FC

1/39566/2023

Copy to:

1. PCCF (HoFF), Government of Odisha, Bhubaneswar.
2. Regional Officer, Integrated Regional Office of MoEF&CC at Bhubaneswar.
3. APCCF cum Nodal Officer, Government of Odisha, Bhubaneswar.
4. User Agency.
5. Monitoring Cell of FC Division, MoEF&CC, New Delhi.
6. Guard file.

यूनियन बैंक Union Bank of India
Regional Office : Sambalpur
1st Floor, Balaji Midtown, Budharaja,
Sambalpur- 768004, Dist.: Sambalpur, Odisha

E-AUCTION SALE NOTICE

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Union Bank of India (Secured Creditor) will be sold on "As is Where is", "As is what is" and "Whatever there is" basis for recovery of outstanding dues to the Union Bank of India from the Borrowers and Guarantors mentioned below. The reserve price and the earnest money deposit is stated in the column respectively.

Date & Time of Auction: 26.04.2023 between 10.00 A.M. to 2.00 P.M. (with 10 min unlimited auto extensions)

Sl. No.	BRANCH / Name & Address of Borrowers/Co-Aplicants/Guarantors	Description of Properties to be Auctioned	Total Dues (in ₹)	Reserve Price/ EMD / Bid increment
1.	BARGARH-2 BRANCH/ Borrowers/Co-Aplicants/Guarantors: 1) Mr. N. Prasad Rao (M/s. Indravati Motors), S/o- N Appa Rao, 2) Mrs. N. Manga Devi (M/s. Indravati Motors), W/o: Mr. N. Prasad Rao, Both are at Ward No.: 16, Brahmachari, P.O.: Bargarh, District: Bargarh.	All that piece and parcel of Land and Building at Plot No.: 933/1864 [Previous No.: 929, 930(P) and 931(P)], Khata No.: 393/189[Previous No.: 180], Area : Ac. 0.0825 dec, KISSAM: Gharabari, Mouza: Brahmachari, Tahasil: Bargarh, PS: Sambalpur No.: 34, District : Bargarh in the name of Shri NUNNA Prasad Rao , Bounded by North: Property of Sushil Dash, South: Road, East: Road, West: Property of V Prasad Rao.	₹1,36,24,701.71 as on 01.02.2023 with further interest, cost & expenses	₹1,28,23,000/- / ₹12,82,500/- / ₹10,000/-
2.	ROURKELA-3 BRANCH/ Borrowers/Co-Aplicants/Guarantors: 1) Mr. Anthoni Anil Francis (Applicant), Quarter No.: A/433, Plot No-153(P) RTU-27, Koel Nagar, Rourkela, Dist.: Sundergarh, PIN-769014, 2) Mr. Carmel Francis (Co-Aplicant), A/433, Plot No.:153(P), Koel Nagar, Rourkela, Dist.: Sundergarh, PIN - 769014, 3. Mr. Radix Francis (Co-Aplicant), A/433, Plot No.: 153(P), Koel Nagar, Rourkela, Dist.: Sundergarh, PIN - 769014	All that piece and parcel of Land & Building situated at Jhirpani, Rourkela Town Unit No.: 27, Revenue Khata No.: 172, Plot No.: 153(P), Area: Ac.0.035res (1506.40 Sq Feet), Gharabari-1 (Residential), House No.: A/433, Tahasil: Panposh, Rourkela in the name of Anthony Anil Francis, Carmel Francis and Radix Francis , Bounded by East: Plot No.: 153(P), West: Plot No.: 153(P), North: Plot No.: 153(P) and South: Plot No.: 153(P).	₹9,24,484.01 as on 22.08.2022 with further interest, cost & expenses	₹79,98,000/- / ₹7,99,800/- / ₹10,000/-

Date and Time of Inspection of Property for Intending Purchasers : upto 25.04.2023 during Banking Hours

Details of encumbrances if any : NIL

For registration and login and bidding rules visit
<https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp>, www.unionbankofindia.co.in

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF STATUTORY INTEREST (ENFORCEMENT) RULES, 2002
This may also be treated as notice under Rule 8(6) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-Auction Sale on the above mentioned date. For any query please contact:
Bipin Kishore Ekka (Chief Manager) : Mob.: 7044991203

Place: Sambalpur
Date: 22.03.2023

Sd/- Authorized Officer
Union Bank of India



ମହିଳା ଓ ଶିଶୁ ବିକାଶ ବିଭାଗକୁ ୩୬୭୦ କୋଟି

ଭୁବନେଶ୍ୱର, ୨୨ମାର୍ଚ୍ଚ (ମ.ପ୍ର): ରାଜ୍ୟରେ ମାତୃ ଓ ଶିଶୁ ମୃତ୍ୟୁହାର କମିବା ଉଦ୍ଦେଶ୍ୟରେ ମାତୃ ଶ୍ରେଣୀରେ ପ୍ରାୟ ୨୦୨୩-୨୪ ବର୍ଷ ପାଇଁ ବିଭାଗର ମୋଟ ବ୍ୟୟ ୩୬୭୦ କୋଟି ଟଙ୍କା ରହିଛି।

ସାମାଜିକ ସମ୍ବଳନରେ ମହିଳା ଓ ଶିଶୁ ବିକାଶ ବ୍ୟୟକୁ ସମ୍ବଳନରେ ମାତୃ ଶ୍ରେଣୀରେ ପ୍ରାୟ ୨୦୨୩-୨୪ ବର୍ଷ ପାଇଁ ବିଭାଗର ମୋଟ ବ୍ୟୟ ୩୬୭୦ କୋଟି ଟଙ୍କା ରହିଛି।

ବୟସ ବିଶେଷରେ ମହିଳା, ଗର୍ଭବତୀ ଏବଂ ଶ୍ରେଣୀରେ ମହିଳା ବିଭାଗର ମୋଟ ବ୍ୟୟ ୩୬୭୦ କୋଟି ଟଙ୍କା ରହିଛି।

- ଶିଶୁ ମୃତ୍ୟୁହାର ହ୍ରାସରେ ପ୍ରଥମ
ମାତୃ ମୃତ୍ୟୁହାର କମିବାରେ ଦ୍ୱିତୀୟ
ଆଶାବାଦରେ ୪୬.୭୦୪ ଶିଶୁ ସାମିଲ



ଆକଳନ ୩୬୭୦ କୋଟି ଟଙ୍କା ରହିଛି। ପୂର୍ବବର୍ଷ ଏହାର ପରିମାଣ ୩୫୬୬ କୋଟି ଟଙ୍କା ଥିଲା।

ବୟସ ବିଶେଷରେ ମହିଳା, ଗର୍ଭବତୀ ଏବଂ ଶ୍ରେଣୀରେ ମହିଳା ବିଭାଗର ମୋଟ ବ୍ୟୟ ୩୬୭୦ କୋଟି ଟଙ୍କା ରହିଛି।

ଜିଲ୍ଲା ଶିଶୁ ସୁରକ୍ଷା ଯୁକ୍ତି, କେନ୍ଦ୍ରରେ

ସଂଖ୍ୟା : ୧୬୦ ତାରିଖ : ୨୨.୦୨.୨୩
g-122 : ଏତଦ୍ୱାରା ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଛି ଯେ ଉତ୍କଳ ବିଭାଗର କରାଯାଇଥିବା ନିମ୍ନଲିଖିତ ଶିଶୁମାନଙ୍କୁ କେନ୍ଦ୍ରରେ ଶିଶୁ ମଙ୍ଗଳ ସମିତିଟି ନିର୍ଦ୍ଦେଶନା ଦେଇ ଆତ୍ମସମାପ୍ତ କେନ୍ଦ୍ର, ଯୁକ୍ତିପୁରା ଶିଶୁମାନଙ୍କୁ ଆନୁଷ୍ଠାନିକ ଭାବରେ ଉପସ୍ଥାପନ କରାଯାଇଅଛି।

Table with columns for Name, Age, Gender, and Photo. Lists names of children and their details.

Table with columns for Name, Age, Gender, and Photo. Lists names of children and their details.

ମନରେଗା: ୫ ବର୍ଷରେ ଜବକାର୍ଡିଆରାକୁ ମିଳିଛି ୬୯୨୪.୨୮ ଲକ୍ଷ ଦିନର କାମ

ଭୁବନେଶ୍ୱର, ୨୨ମାର୍ଚ୍ଚ (ମ.ପ୍ର): ରାଜ୍ୟରେ ଗତ ୫ ବର୍ଷରେ ମନରେଗା ଯୋଜନାରେ ମୋଟ ୯୮୯୨୮୨୮୬ ୬୫ ଲକ୍ଷ ଦିନର କାମ ପ୍ରଦାନ ହୋଇଛି।

ବୀରେନ୍ଦ୍ର ଲାଜ୍ଜାଙ୍କ ନାଁରେ ହତ୍ୟା ଅଭିଯୋଗ; ହାଇକୋର୍ଟଙ୍କ ଦ୍ୱାରସ୍ଥ ହେଲେ ଆନନ୍ଦ ଟେପୋଙ୍କ ବାପା

କଟକ, ୨୨ମାର୍ଚ୍ଚ (ବୁଧବେ): ଅନ୍ଧକାରୀ ହକି ଚାରକା ବୀରେନ୍ଦ୍ର ଲାଜ୍ଜାଙ୍କ ନାଁରେ ହତ୍ୟା ଅଭିଯୋଗ ନେଇ ପୁଲିସ୍ ଉଚ୍ଚନ୍ୟାୟକରଙ୍କ ଦ୍ୱାରସ୍ଥ ହୋଇଛନ୍ତି ଆନନ୍ଦ ଟେପୋଙ୍କ ବାପା।

FOREST CLEARANCE FOR NAINI COAL MINE PROJECT OF M/S SINGARENI COLLIERIES COMPANY LTD. SECOND AMENDMENT IN CONDITIONS A-1, A-5, A-6 & A-7 OF STAGE-II FOREST CLEARANCE APPROVAL. Includes government letter details and signatures.

~~200~~

THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571



Phone : (06764) 236021

e-mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/90

Date: 23.01.2023

To,

**The Collector & District Magistrate,
Angul.**

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

- Ref: 1) Order No. FE-DIV-FLD-0026-2021-1184/FE &CC Date 20.01.2023
2) Stage II Order dtd.12th Oct, 2022
3) Stage I Order dtd. 28th July, 2021

Kind attention is invited to the subject under reference.

With reference to the subject cited, it is to inform that MoEF & CC , GoI , New Delhi , has modified certain condition in the Forest Clearance (FC) Stage -II vide letter No. 8-01/2020-FC dtd. 10.01.2023. Further reference to the above The OSD-cum-Special Secretary to Government while forwarding the above order advised the project proponent to publish the modification in two widely circulated daily newspapers and also provide the copies of this letter along with the enclosure to the Heads of local bodies, panchayats and Municipal bodies along with the relevant offices of the State Government to display in the notice board for a period for 30 days from date of receipt.

Therefore, it is requested to acknowledge the copy of the above letter and advise the concerned to display the same in the notice board of the office for 30 days as advised by OSD-cum-Special Secretary to Government.

Thanking you,

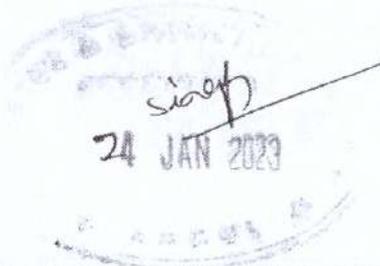
Yours faithfully,

Srinivas

General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.
(A Govt. Company)

Encl: As above





THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA



NAINI AREA

CIN: U10102TG1920SGC000571

Phone : (06764) 236021

e-mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/9/

Date: 23.01.2023

To,

**The ADM (Revenue),
Angul.**

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

Ref: 1) Order No. FE-DIV-FLD-0026-2021-1184/FE &CC Date 20.01.2023
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Therefore, it is requested to acknowledge the copy of the above letter and advise the concerned to display the same in the notice board of the office for 30 days as advised by OSD-cum-Special Secretary to Government.

Thanking you,

Yours faithfully,

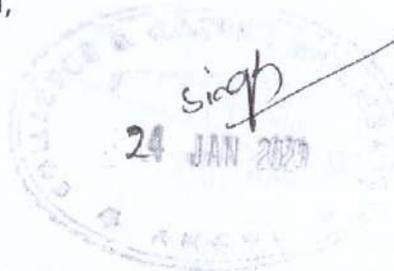
B. Srinivas

General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.
(A Govt. Company)
Naini Area, Angul, Odisha-759122

Encl: As above

Regd off: Kothagudem Collieries (P.O)-507101, Kothagudem, Bhadradi- Kothagudem Dist, Telangana State
www.scclmines.com



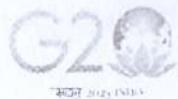


THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571



Phone : (06764) 236021

e-mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/192

Date: 23.01.2023

To,

**The Sub-Collector,
Angul .**

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

- Ref: 1) Order No. FE-DIV-FLD-0026-2021-1184/FE & CC Date 20.01.2023
2) Stage II Order dtd. 12th Oct, 2022
3) Stage I Order dtd. 28th July, 2021

Kind attention is invited to the subject under reference.

With reference to the subject cited, it is to inform that MoEF & CC , GoI , New Delhi , has modified certain condition in the Forest Clearance (FC) Stage -II vide letter No. 8-01/2020-FC dtd. 10.01.2023. Further reference to the above The OSD-cum-Special Secretary to Government while forwarding the above order advised the project proponent to publish the modification in two widely circulated daily newspapers and also provide the copies of this letter along with the enclosure to the Heads of local bodies, panchayats and Municipal bodies along with the relevant offices of the State Government to display in the notice board for a period for 30 days from date of receipt.

Therefore, it is requested to acknowledge the copy of the above letter and advise the concerned to display the same in the notice board of the office for 30 days as advised by OSD-cum-Special Secretary to Government.

Thanking you,

Yours faithfully,

S. S. Mishra

General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.
(A Govt. Company)

Encl: As above

Recd
24/01/2023



THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: UI0102TG1920SGC000571



Phone : (06764) 236021

e-mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/194

Date: 23.01.2023

To,

The BDO, Chhendipada

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

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Therefore, it is requested to acknowledge the copy of the above letter and advise the concerned to display the same in the notice board of the office for 30 days as advised by OSD-cum-Special Secretary to Government.

Thanking you,

Yours faithfully,

[Signature]

General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.
(A Govt. Company)

Naini Area, Angul, Odisha-759122

Encl: As above



THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571



Phone : (06764) 236021

e-mail: gm_naini@sclmines.com
sclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/95

Date: 23.01.2023

To,

The Zila Parishad Chairman, Angul

Madam,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

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Therefore, it is requested to acknowledge the copy of the above letter and advise the concerned to display the same in the notice board of the office for 30 days as advised by OSD-cum-Special Secretary to Government.

Thanking you,

Yours faithfully,

B. Prasad

General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.
(A Govt. Company)
Naini Area, Angul, Odisha-759122

Encl: As above

S. Sudhakar
24/1/23



THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571



Phone : (06764) 236021

e-mail: gm_naini@sclmines.com
sclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/77

Date: 23.01.2023

To,

**The Sarpanch,
Chhendipada Gram Panchayat .**

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

Ref: 1) Order No. FE-DIV-FLD-0026-2021-1184/FE &CC Date 20.01.2023
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Thanking you,

Yours faithfully,

B. Srinivas

General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.
(A Govt. Company)
Naini Area, Angul, Odisha-759122

Regd off. Kothagudem Collieries (P.O)-507101, Kothagudem, Bhadradi- Kothagudem Dist, Telangana State

www.sclmines.com

Received
25/1/23
EXECUTIVE OFFICER
CHHENDIPADA G.P.
As above



THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)

BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571



Azadi Ka
Amrit Mahotsav



Phone : (06764) 236021

e-mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref.No. Naini Area/GMO/FDP/2023/98

Date: 23.01.2023

To,

**The Tahasildar,
Chhendipada.**

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

Ref: 1) Order No. FE-DIV-FLD-0026-2021-1184/FE &CC Date 20.01.2023
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Thanking you,

Yours faithfully,

B. Srinivas

General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.
(A Govt. Company)
Naini Area, Angul, Odisha-759122

Encl: As above

Regd off: Kothagudem Collieries (P.O)-507101, Kothagudem, Bhadradi- Kothagudem Dist, Telangana State

www.scclmines.com

Received
[Signature]
24-01-2023

SRA,
Tahasildar office
Chhendipada



THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571

73
Azadi Ka
Amrit Mahotsav



Phone : (06764) 236021

e-mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

Ref No. : Naini Area/GMO/FDP/2023/ 99

Dt: 23.01.2023

To,
The Regional Officer,
O.S. Pollution Control Board,
Regional Office, Angul,
S-3/3, Industrial Estate, Hakimpada,
Angul-759143, Odisha.

Dear Sir,

Sub: Proposal for non-forestry use of 783.275 Ha. of forest land consisting of 643.095 Ha. of RF in Chhendipada and Kankurpal RF and 140.180 ha. of village forest land in favour of M/s Singareni Collieries Company Limited for Naini Opencast Coal Mining Project in Angul Forest Divisional of District Angul (Odisha)-Modification in the conditions -Reg.

- Ref: 1) Order No. FE-DIV-FLD-0026-2021-1184/FE & CC Date 20.01.2023
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Thanking you,

Yours faithfully,

S. Srinivas
General Manager,
Naini Area-Angul
General Manager

The Singareni Collieries Co. Ltd.

Encl: As above



Regd off: Kothagudem Collieries (P.O)-507101, Kothagudem, Bhadradri- Kothagudem Dist, Telangana State
www.scclmines.com

(A Government Company)
Naini Area, Angul, Odisha-759123



THE SINGARENI COLLIERIES COMPANY LIMITED

(A Government Company)
BIKASH NAGAR, FCI ROAD, TURANGA,
ANGUL-759123, ODISHA

NAINI AREA

CIN: U10102TG1920SGC000571



e-mail: gm_naini@scclmines.com
scclnainiarea@gmail.com

ପତ୍ରସଂଖ୍ୟା: ନୈନିକ୍ଷେତ୍ର/ମହାପ୍ରବନ୍ଧକକାର୍ଯ୍ୟାଳୟ/ଭୁବନେଶ୍ୱର/୨୦୨୪ / ୫୧୭

ତା : ୦୮.୦୭. ୨୦୨୪

ପ୍ରାପ୍ତେଷୁ,

- ଶ୍ରୀଯୁକ୍ତ ୧) ବୃହତ୍‌ସାଧନ ବେହୁରୀ (ସଭାପତି, ଛେଣ୍ଡିପଦା ମା ହିଲ୍‌ଲ VSS)
- ୨) ରଂଜନ କୁମାର ପ୍ରଧାନ (ସଭାପତି, କରତାବାହାଳ VSS)
- ୩) ସୁରେଶ ଚନ୍ଦ୍ର ମାଝୀ (ସଭାପତି, ମାଝୀଗୋହାହାପସି VSS)
- ୪) ରାମ ଚନ୍ଦ୍ର ସାହୁ (ସଭାପତି, ସକ୍ରଭାବନ୍ଧ ମହିଷାମର୍ଦ୍ଦିନୀ VSS)
- ୫) କ୍ଷିତୀଶ ଚନ୍ଦ୍ର ପ୍ରଧାନ (ସଭାପତି, ଛେଣ୍ଡିପଦା ରାମଚଣ୍ଡୀ VSS)

ବିଷୟ - ଜଙ୍ଗଲ ଗଛର ଗଣତି ସମ୍ପର୍କରେ ।

ମହାଶୟ,

ଏତଦ୍ୱାରା ଆପଣଙ୍କ ଅବଗତ ନିମନ୍ତେ ଜଣାଇ ଦିଆଯାଉଅଛି, ଭାରତ ସରକାରଙ୍କ କ୍ଷମତା ପ୍ରାପ୍ତ ଅଧିକାରୀ (Ministry of Coal Govt. of India) କ୍ଷ ଆଦେଶ ନଂ- ୧୦୩/୨୧/୨୦୧୫/NA, ତା- ୧୩.୦୮.୨୦୧୫ ମୁତାବକ ନୈନି କୋଲ ବ୍ଲକ୍ ସିଙ୍ଗାରେଣୀ କୋଲିଏରିଜ୍ କମ୍ପାନୀ ଲିଡ(S.C.C.L) କୁ କୋଲିଆ ଉତ୍ପାଦନ ନିମନ୍ତେ ସ୍ୱିକୃତି ପ୍ରାପ୍ତ କରିଛନ୍ତି । ନୈନି କୋଲ ବ୍ଲକ୍ ଅନ୍ତର୍ଗତ ୭୪୩.୦୯୫ ହେକ୍ଟର ସମସ୍ତ ଜଙ୍ଗଲ ଜମିରେ ଗଛ ଗଣତି ଏବଂ ଗଛ କାଟିବା କାର୍ଯ୍ୟକୁ କାର୍ଯ୍ୟକାରୀ କରି କୋଲିଆ ଉତ୍ପାଦନ ପାଇଁ ସିଙ୍ଗାରେଣୀ କୋଲିଏରିଜ୍ କମ୍ପାନୀ ଲିଡ(S.C.C.L)କୁ ଅନୁମତି ଦିଆଯାଇଛି । (Memo No. 5030/65/DRP/2024, dtd. 04.07.2024)। ଏହି ପରିପ୍ରେକ୍ଷାରେ ଯଥା ଶୀଘ୍ର ଜଙ୍ଗଲ ଗଛ ଗଣତି ଏବଂ ଗଛ କାଟିବା କାର୍ଯ୍ୟକୁ ଉତ୍ସାହପୂର୍ଣ୍ଣ ଭାବେ କରାଯିବ ।

S.C.C.L କର୍ତ୍ତୃପକ୍ଷ ଶୀଘ୍ର ଖଣି କାର୍ଯ୍ୟ ଆରମ୍ଭ କରିବାକୁ ଚାହୁଁଛନ୍ତି ଏଣୁ ଉପରୋକ୍ତ ଉଦ୍ଦେଶ୍ୟ ପାଇଁ S.C.C.L ସହିତ ରାଜ୍ୟ ଜଙ୍ଗଲ ବିଭାଗ ଜଙ୍ଗଲକୁ ସଫା କରିବା ପାଇଁ ଆବଶ୍ୟକ ପଦକ୍ଷେପ ଗ୍ରହଣ କରିବା ପାଇଁ S.C.C.L କର୍ତ୍ତୃପକ୍ଷ, ମାନବବଳ ବିଧାୟକ ତଥା ସମ୍ପୂର୍ଣ୍ଣ ରାଜ୍ୟ ଜଙ୍ଗଲ ଅଧିକାରୀଙ୍କ ଉପସ୍ଥିତିରେ ଛେଣ୍ଡିପଦା ଠାରେ ଏକ ସଭା କରିବାକୁ ଚାହୁଁଛନ୍ତି ।

ସମ୍ପୂର୍ଣ୍ଣ ସଭା ଏବଂ ଚାରିଖ, ସଂପୂର୍ଣ୍ଣ ବ୍ୟକ୍ତିଙ୍କ ସହ ଆଲୋଚନା କରିବା ପରେ ସୂଚନା ଦିଆଯିବ । ଏଣୁ ଆପଣଙ୍କୁ ଏହି ସଭାରେ ଉପସ୍ଥିତ ରହିବାକୁ ଏବଂ ସହଯୋଗ କରିବାକୁ ଅନୁରୋଧ କରୁଅଛୁ ।

|| ଇତି ||

ଆପଣଙ୍କର ବିଶ୍ୱସ୍ତ

 ମହାପ୍ରବନ୍ଧକ, ନୈନିକ୍ଷେତ୍ର, ଅନୁଗୁଳ
General Manager
The Singareni Collieries Co. Ltd.
(A Govt. Company)
 Naini Area, Angul, Odisha-759122

ENGLISH TRANSLATION OF ANNEXURE- R6/ XIX

To,

- Mr. 1) Duryodhan Behury (President, Chendipada Maa Hingula VSS)
- 2) Ranjan Kumar Pradhan (President, Karadabahal VSS)
- 3) Suresh Chandra Majhi (President, Majhigohirapsai VSS)
- 4) Ram Chandra Sahu (President, Santarabandh Mahishamardhini VSS)
- 5) Kshitish Chandra Pradhan (President, Chendipada Ramachandi VSS)

Subject - About the counting of forest trees.

It is hereby brought to your notice that the Ministry of Coal Govt. of India issued order 103/21/2015/NA, dated 13/08/2015, to S.C.C.L. Licensed for coal production. (Memo No. 5030/65/DRP/2024, dtd. 04.07.2024) for coal production by carrying out tree counting and felling of all 643.095 hectares of forest land under Naini coal block. In this regard, forest tree counting and tree cutting work will be expedited as soon as possible.

S.C.C.L authorities want to start mining operations soon. Hence State Forest Department along with S.C.CL is required to clear the forest for the above purpose S.C.C.L authorities would like to hold a meeting at Chendipada in the presence of Hon'ble MLAs and concerned State Forest Officers for smooth execution of the above work.

Information will be given after full meeting and consultation with concerned persons. Therefore, we request you to be present and cooperate in this meeting.

Chhendipada Village Committee, Chhendipada

Date:30.09.2024

TO WHOM SO EVER IT MAY CONCERN

Ministry of Coal vide order dtd.13.08.2015 allotted Naini coal Mine situated in Chhedipada Tahasil of Angul District in Odisha state to the Singareni Collieries Company Ltd., (SCCL). District Forest Department has handed over Reserve Forest Land (643.095 Ha.) to SCCL.. SCCL management has approached and requested to support & Co-operation from the village committee, Chhendipada for early enumeration and felling of trees.

In view of the above it has been resolved that there is NO OBJECTION for enumeration and felling of trees in Naini Coal Block.

Jedipto w. Pradhan.
Sarpant, Chhendipada
Chhendipada, G.P.
dt-2/10/24

Chandramani Pradhan
Village Committee President, Chhendipada
dt-2/10/24
ଅଧ୍ୟକ୍ଷ

Prhilish Chandra Pradhan
President of Ramachandi VSS
02/10/24

ଝେଣ୍ଡିପଦା ଗ୍ରାମ୍ୟ କମିଟି, ଅନୁଗୋଳ
ସ୍ୱରାଜ୍ୟା ପାଟିଲ
09/10/24
President of Chhendipada Maa Hingula VSS



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WILDLIFE HEADQUARTERS

OFFICE OF THE PRINCIPAL CCF (WILDLIFE) & CHIEF WILDLIFE WARDEN, ODISHA
PRAKRUTI BHAWAN, PLOT NO.1459, SAHEED NAGAR, BHUBANESWAR- 751007
Website: www.wildlife.odisha.gov.in, Email: odishawildlife@gmail.com

Memo. No. 3285/7WL-FD&WLC-181/-2020

Dated, Bhubaneswar, the 13 March 2024

To

The Additional Chief Secretary
Forest, Environment & Climate Change Department
Government of Odisha
Kharvel Bhawan, Bhubaneswar

Sub: Proposal for non-forestry use of 783.275 hectare forest land consisting of 643.095 hectare of RF in Chhendipada & Kankurupal RF and 140.180 hectare of village forest land in Angul Forest Division of district Angul (Odisha) – Preparation of Comprehensive Wildlife/ Elephant Management Plan.

Ref: This office Memo. No.69 dated 01st January 2024.

Sir,

This is to inform you that the Director, Wildlife Institute of India has submitted final Comprehensive Wildlife/ Elephant Management Plan vide their letter No.WII-EIA/ Non-forestry/CK-RF (Coal mining)/2021-135 dated 19th February 2024. This Plan is approved as per stipulated conditions of Stage-II/ Final approval accorded by the Government of India, Ministry of Environment, Forest & Climate Change (Forest Conservation Division) vide File No.8-01/2020-FC dated 12th October 2022 subject to following modifications:

A. Financial outlay for mitigation measures in Angul Division:

- i) LPG connection at Sl. No.5.05 with financial outlay of Rs.35,30,247/- is not approved.
- ii) Specialized vehicle for conflict management and animal rescue at Sl. No.7.03 shall be procured and customized by the Project Proponent instead of depositing Rs.60,00,000/- in CAMPA Fund.
- iii) Mobile Veterinary Vehicle as mentioned at Sl. No.9.01 shall be procured and customized by the Project Proponent instead of depositing Rs.70,43,242/- in CAMPA Fund.

B. Financial outlay for mitigation measures in Deogarh Division

- i) LPG connection at Sl. No.5.05 with financial outlay of Rs.17,65,135/- is not approved.
- ii) Pick-up vehicle for conflict management and animal rescue at Sl. No.7.03 shall be procured and customized by the Project Proponent instead of depositing Rs.20,00,000/- in CAMPA Fund.
- iii) Mobile Veterinary Vehicle as mentioned at Sl. No.9.01 shall be procured and customized by the Project Proponent instead of depositing Rs.50,05,555/- in CAMPA Fund.

The abstract of financial outlay in respect of Angul & Deogarh Forest Divisions is as mentioned below:

Sl. No.	Division	Financial outlay (in Rs.)
1.	Angul Forest Division	Rs.33,73,56,885/-
2.	Deogarh Forest Division	Rs.17,65,57,980/-
	Total	Rs.51,39,14,865/-

Besides these, the Project Proponent shall deposit Rs.02.00 crores annually in the "Satkosia Tiger Conservation Foundation" for conservation of tiger landscape, interventions as will be decided by the Foundation till operation of the mines.

One copy of the Plan is submitted herewith for favour of information and necessary action.

Yours faithfully,

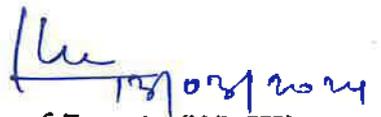
Encl: As above.


Principal CCF (Wildlife) & 13/03/24
Chief Wildlife Warden, Odisha

Memo. No. 3286 /Dt. 13 March 2024

Copy along with copy of the Plan submitted for information and necessary action to the: -

- 1) Deputy Inspector General of Forests, Ministry of Environment, Forest & Climate Change, Government of India, New Delhi
- 2) Deputy Director General of Forests, Integrated Regional Office, Ministry of Environment, Forest & Climate Change, Government of India, Bhubaneswar
- 3) Director, Wildlife Institute of India, Dehradun
- 4) Principal Chief Conservator of Forests (Forest Diversion, Nodal Officer & FCA), Aranya Bhawan, Bhubaneswar
- 5) Regional Chief Conservator of Forests, Angul/ Rourkela Circles
- 6) Divisional Forest Officer, Angul/ Deogarh Forest Divisions
- 7) General Manager (Naini Area), Singareni Collieries Company Ltd., Bikash Nagar, FCI Road, Turanda, Angul, Odisha


Chief Conservator of Forests (WL-III)